

The Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961 Act 5 of 1962

Keyword(s):

Associate Councilor or Associate Member, Backward Class, Block Grant, Block Development Officer, Chief Executive Officer, Co-Operative Society, Councillor, Development Scheme, District, District List, Election, List of Voters, Panchayat, Panchayat Samiti, President, President Authority, Relevant Code, Residing in a Block, Scheduled Castes, Scheduled Tribes, Standing Committee, Subjects Committee, Vice-President, Zilla Parishad

Amendments appended: 10 of 1979, 37 of 2006, 21 of 2007, 5 of 2009, 16 of 2010, 24 of 2010, 33 of 2010, 19 of 2011, 39 of 2011, 18 of 2012, 21 of 2016, 25 of 2016, 28 of 2017, 30 of 2018, 47 of 2018, 66 of 2018, 79 of 2018, 32 of 2019, 4 of 2022, 18 of 2022, 19 of 2022, 46 of 2022, 47 of 2022, 7 of 2023

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THE MAHARASHTRA ZILLA PARISHADS AND PANCHAYAT SAMITIS ACT, 1961

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[Repealed]. [Repealed].

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EIGHTH SCHEDULE.

NINTH SCHEDULE [Delited.]

TENTH SCHEDULE [Deleted.]

ELEVENTH SCHEDULE.

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principal

MAHARASHTRA ACT No. V ()F 1962.

[THE MAHARASHTRA ZILLA PARISHADS AND PANCHAYAT SAMITIS ACT, 1961]

[Received the assent of the President on the 5th day of March 1962; assent first published in the Maharashtra Government Gazette, Part IV, on the 13th day of March 1962.]

Amended by Mah		Amended by	Mah. 24 of 1973
,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	43 of 1962.		(1-6-1973).§§
99 99 99	69 of 1948 read with	••	27 of 1973. • •
	Mah. 7 of 1963.		(3-5-1973).§§
))))))	23 of 1963.	1.00	28 of 1973.
,, ,, ,,	35 of 1963.		(13-7-1973).§§
,, ,, ,, ,,	16 of 1964.	** ***	15 of 1974
,, ,, ,,	43 of 1964.†	• ,	(1-4-19 74).§ §
,, ,, ,,	23 of 1965.	**	16 of 1974
5 7	50 of 1965.±		(26-4-1974).§§
,, ,, ,, ,, ,, ,,	8 of 1966.	44	34 of 1974ф
	25 of 1966.§		(29-4-1974).§§
39 99 99	34 of 1966.	**	6 of 1975. \$\$
• • • • • • • • • • • • • • • • • • •	37 of 1966.	**	16 of 1975
~ ,, ,,	7 of 1967.¶		(1-4-1975)§§
,, ,, ,,	13 of 1967.	** **	Hof 1976
22 22 33	43 of 1967.		(14-4-1976).§§
35 39 39	13 of 1968.	**	27 of 19 76££
33 33 33	21 of 1968.		(19-4-1976).§§ ,, 23 of 1977.
•	15 of 1969.\$	7.5	., 61 of 1977
** ** **	34 of 1969.**	**	(1-1-1978).§§
55 55 15	46 of 1969.		1.2 of 1070 kg/k
32 22 21 59 22 22	22 of 1970.		(29-4-1978).§§
	34 of 1970.		27 of 1079414
2 21 37 31 31 32 31 31 32 31 32 31 32 31 32 31 32 31 32 31 32 31 32 31 31 31 31 31 31 31 31 31 31 31 31 31	5 of 1971.	** **	(10-8-1978),§§
** ** **	22 of 197i.	17	10 of 1070+++
37 37 31 39 39 39	9 of 1972.	"	(11-1-1979)§§
11 11 11	12 of 1972.††		,, 14 of 1979
,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	36 of 1972.	_	(1-6-1979)§§
29 27 39	21 of 1973.§§	,, -	13 of 1980.£££
""(15-11-1976)§§		(29-4-1980)§§

¹ For Statement of Objects and Reasons, see Maharashtra Government Gazette, 1961, Part V. pages 603-619; for Report of the Joint Committee, see ibid., Part V. pages 773-963.

Section 15 of Mah. 22 of 1962 reads as under :--"15. The amendments made to the principal Act by the provisions aforesaid (except section Amend-13) shall be deemed to have been made in the principal Act on the date on which that Act was ments to passed and shall be deemed to have come into force on the date on which the principal Act take effect came into force.' from date of passing of

Maharashtra Ordinance No. V of 1964 was repealed by Mah. 43 of 1964, s. 26. Maharashtra Ordinance No. V of 1965 was repealed by Mah. 50 of 1965, s. 5. Maharashtra Ordinance No. III of 1966 was repealed by Mah. 25 of 1966, s. 3.

I Maharashtra Ordinance No. III of 1967 was repealed by Mah. 7 of 1967, s. 12, Maharashtra Ordinance No. II of 1968 was repealed by Mah. 21 of 1968, s. 18.

Maharashtra Ordinance No. II of 1969 was repealed by Mah. 15 of 1969, s. 14.
** Maharashtra Ordinance No. VIII of 1969 was repealed by Mah. 34 of 1969, s. 3 tt Maharashtra Ordinance No. V of 1972 was repealed by Mah. 12 of 1972, s. 5. §§ This indicates the date of commencement of Act.

St This indicates the date of commencement of Act.

Ill Maharashtra Ordinance No. IV of 1973 was repealed by Mah. 27 of 1973, s. 5

Ill Maharashtra Ordinance No. III of 1974 was repealed by Mah. 28 of 1973, s. 4

Maharashtra Ordinance No. III of 1974 was repealed by Mah. 34 of 1974, s. 4.

Scame into force on 1-5-75 (except ss. 7, 12, 13, 20 and 36 thereof) vide G. N., R.D. D., No. ZPA. 1075/9201-N. dated 23-4-1975); s. 7 of Mah. 6 of 1975 came into force on 1-9-1975 (vide G.N., R.D.D., No. ZPA. 1075/XII, dated 1-8-75).

Ef Maharashtra Ordinance No. V of 1976 was repealed by Mah. 27 of 1976, s. 4.

*** Maharashtra Ordinance No. III of 1978 was repealed by Mah. 12 of 1978, s. 4.

*** Maharashtra Ordinance No. V of 1978 was repealed by Mah. 27 of 1978, s. 4.

Maharashtra Ordinance No. VI of 1978 was repealed by Mah. 27 of 1978, s. 3.

222 Maharashtra Ordinance No. I of 1979 was repealed by Mah. 10 of 1939, s. 14.

An Act to provide for the establishment in rural areas of Zilla Parishads and Panchayat Samitis; to assign to them local government functions and to entrust the execufion of certain works and development schemes of the State Five-Year Plans to such bodies, and to provide for the decentralisation of powers and functions under certain enactments to those local bodies for the purpose of promoting the development of democratic institutions and securing a greater measure of participation by the people in the said plans and in local and governmental affairs.

WHEREAS it is expedient to provide for the establishment in rural areas of 2 & Parishads and Panchayat Samitis; to assign to them local government functions, and to entrust the execution of certain works and development schemes of the State Five-Year Plans to such bodies, and to provide for the decentralisation of powers and functions under certain enactments to those local bodies for the purpose of promoting the development of democratic institutions and securing a greater measure of participation by the people in the said plans and in local and governmental affairs and for purposes connected with the matters aforesaid: It is hereby enacted in the Twelfth Year of the Republic of India as follows:—

CHAPTER I.

PRELIMINARY.

- 1. (1) This Act may be called the Maharashtra Zilla Parishads and Panchayat Short title. extent and Samitis Act, 1961. commence-
 - (2) It extends to the whole of the State of Maharashtra except Greater Bombay.
 - (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Definitions.

ment.

- 2. In this Act, unless the context requires otherwise,—
- (1) "associate Councillor or associate member" means a Councillor or member who is entitled to attend and to take part in the deliberations of a Parishad, Samiti or Committee, but shall (unless expressly provided) have no right of vote, and shall not be eligible to hold the office of presiding authority of such Parishad, Samiti, or Committee:
- (2) "backward class" or "socially and educationally backward class" means any socially and educationally backward classes of citizens, declared to be such by order of the State Government;
- (3) "Block" means such local area in a District as the State Government may constitute to be a Block under section 5;
- (4) "block grant" means a grant given by the State Government to a Panchayat Samiti under section 188 2 and includes any sum paid as grant] under 3 sections 100 and 155]; for any sum paid as block grant under any law for the time being in forcel:
- (5) "Block Development Officer" means an officer appointed by that designation under section 97;

^{11 1}st May 1962, vide G. N., C. & R. D. D., No. DCD. 6162-N, dated 26th March 1962.

These words and figures were added by Mah. 35 of 1963, s. 2.
These words and figures were substituted for "section 155" by Mah. 21 of 1968, s. 2(a).

These words were added by Mah. 34 of 1970, s. 28.

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- (6) "bye-laws" means bye-laws made under section 276;
- (7) "Chief Executive Officer" means the Chief Executive Officer of a Zilla Parishad appointed under section 94;
- Mah. XXIV of 1960,
- (8) "co-operative society" means a co-operative society registered or deemed to be registered under the Maharashtra Co-operative Societies Act, 1960;
- (9) "Councillor" means a member of a Zilla Parishad constituted under this Act:
- (10) "Development scheme" includes a work, scheme, project, function, development activity or plan of works, schemes, projects, functions and development activities;
 - (11) "district" means a District as constituted under section 4;
- (12) "District List" means the list of subjects enumerated in the First Schedule as amended from time to time in respect of which a Zilla Parishad is empowered to make provision under section 100;
- (15) " election" means an election to a Zilla Parishad or Panchayat Samiti, as the case may be, and includes a bye-election;
- (16) "financial year" means the year beginning on the 1st day of April or on such other date as the State Government may, by notification in the Official Gazette, appoint:
- (17) "list of voters" means a list of voters provided for, and maintained, under section 13;
- (18) " member " means a member of any Panchayat Samiti or Committee constituted under this Act;

Bom. III of 1959.

- (19) "Panchayat" means a Village Panchayat established or deemed to be established under the Bombay Village Panchayats Act, 1958;
- (20) " Panchayat Samiti" or " Samiti" means a Panchayat Samiti constituted for every Block under section 57;
- ²[(20A) " population" means the population as ascertained at the last preceding census of which revant figures, whether provisional or final, have been published.
 - (21) "prescribed" means prescribed by rules made under this Act.

¹ Clauses (13) and (14) were deleted by Mah. 21 of 1973, Sch. III.

² Clause (20-A) was inserted by Mah. 6 of 1975, s. 2.

- (22) "President" means the President of Zilla Parishad;
- (23) "Presiding authority" means the President or the Chairman of a Panchayat Samiti or Standing Committee or Subjects Committee or any other Committee appointed by the Zilla Parishad and includes a Vice-President, and a Deputy Chairman of a Panchayat Samiti and any person chosen to preside at the meeting of a Zilla Parishad, Panchayat Samiti, or as the case may be, a Standing Committee or Subjects Committee;
 - (24) "regulations" means regulations made under section 275;
- (25) "relevant Code" [means as respects any period before the 15th day of August 1967, in relation to—]
 - (a) the Bombay area of the State, the Bombay Land Revenue Code, 1879,
 - (b) the Vidarbha Region of the State, the Madhya Pradesh Land Revenue Code, 1954, and
 - (c) the Hyderabad area of the State, the Hyderabad Land Revenue Act;

and as respects any period thereafter, the Maharashtra Land Revenue Code, 1966:

(26) "relevant District Boards Act" means-

- (a) in relation to the Bombay area of the State, the Bombay Local Boards Act, 1923,
- (b) in relation to the Vidarbha Region of the State, the Central Provinces and Berar Local Government Act, 1948, and
- (c) in relation to the Hyderabad area of the State, the Hyderabad District Boards Act, 1955;
- (27) "residing in a Block" means ordinarily residing in a house or part thereof in any Block for not less than 180 days in the aggregate during a period of twelve months immediately preceding the date of co-option of a member on a Panchayat Samiti under this Act, and all grammatical variations and cognate expressions thereof shall be construed accordingly;
- (29) "Scheduled Castes" means such castes, races or tribes or parts of, or groups within, such castes, races, or tribes as are deemed to be Scheduled Castes in relation to the State of Maharahstra under article 341 of the Constitution of India;

Bom. V of 1879.

> M. P. II of 1955. Hyd. VIII

of 1317 F. Mab.

Mab. XLI of 1966.

VI of 1923. C.P. and Berar XXX-

Bom.

VIII of 1948. Tyd. 1 of 1956.

These words were substituted for the words " means in relation to " by Mah. 21 of 1968, s. 2(b).

These words were added, ibid.
Clause (28) was deleted by Mah. 7 of 1967, s. 2.

- (30) "Scheduled Tribes" means such tribes or tribal communities or parts of, or groups within, such tribes or tribal communities as are deemed to be Scheduled Tribes in relation to the State of Maharahstra under article 342 of the Constitution of India:
- (31) "Standing Committee" means a Standing Committee constituted under section 79;
- (32) "subjects allotted" means subjects allotted to a Standing Committee or Subjects Committee by a Zilla Parishad under regulations;
- (33) "Subjects Committee" means a Subjects Committee constituted under section 80;
- (34) "Vice-President" means the Vice-President of a Zilla Parishad;
 - (35) "Zilla Parishad" or "Parishad" means a Zilla Parishad constituted under section 9;
 - (36) words or expressions used in this Act but not defined, shall have the meanings, respectively, assigned to them in the relevant Code.

ADMINISTRATIVE AREAS.

Division into, administrative areas.

3. For the purpo es of this Act, the State of Maharashtra shall be divided into Districts, and Districts shall be divided into Blocks.

Constitution of Districts.

- 4. (1) Subject to any alteration of boundaries which may be made in pursuance of the provisions of Chapter XV, every local area formed or constituted into a district under the relevant Code (but excluding therefrom the limits of a municipal corporation, municipality, a cantonment or a notified area committee, constituted or established by or under any law for the time being in force) shall be a District for the purposes of this Act.
- (2) Where any District comprises only a part of the district constituted under any relevant Code, or two or more districts so constituted, or parts of the two or more such districts, the State Government may, by a notification in the Official Gazette, declare which officers shall be the Collector and Commissioner, and which other officers referred to in this Act shall be such officers, in respect of that District for the purposes of this Act.

Constitution of Blocks.

5. Subject to any alteration of boundaries which may be made in pursuance of the provisions of Chapter XV, the State Government may, by notification in the Official Gazette, constitute in every District such number of Blocks, each consisting of such local area, as may be specified in the notification.

CHAPTER II.

CONSTITUTION OF ZILLA PARISHASS.

Establishment of Zilla
Perisheds.

6. (1) For every District, there shall be established a Zilla Parishad consisting of a President and Councillors; and the Zilla Parishad shall have all such powers and discharge all such functions as are vested in it by or under this Act, or otherwise.

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- (2) A Zilla Parishad shall have authority for the purposes of this Act over the ea for which it is established; and also over such additional area and for such irpose or purposes as the State Government may, by notification in the Official zette, specify in this behalf.
- 7. (1) The authorities charged with carrying out the provisions of this Act Parished authorities r each District are-
 - (a) the Zilla Parishad,
 - (b) Panchayat Samitis,
 - (c) the Standing Committee,
 - (d) Subjects Committees.
 - (e) Presiding Authorities,
 - (f) the Chief Executive Officer, and
 - (g) Block Development Officers.
- 2) The Zilla Parishad shall be assisted in its functions by such number of Departnts as the State Government may direct, and each Department shall be in arge of an officer of the grade of Class I or Class II of the State services (hereiner referred to as the Head of the Department of the Zilla Parishad). •
- 3. Every Zilla Parishad shall be a body corporate by the name of "The Incorpora-nmon seal, and shall be competent to contract, acquire and hold property, both Parishads. veable and immoveable, whether within or without the limits of the area over ich it has authority, and may in its corporate name sue and be sued.
- 9. (1) The Zilla Parishad shall consist of—

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organisation thereof.

- (a) Councillors chosen by direct election from electoral divisions in the District of Zilla being not more than sixty in number and not less than forty as may, by notification Parishads. in the Official Gazette, be determined by the State Government so however that here is one Councillor as far as is reasonably practicable for not more than every [forty thousand] of the population;
- ²[(b) (i) if the elected Councillors do not include a woman, then two women ach residing in different Blocks in the District, and
- (ii) if the elected Councillors include one woman, then one more woman esiding in a Block in the District (other than the Block in which the woman lected is resident).

co-opted by the Councillors elected under clause (a);

- (c) the Chairmen of all Panchayat Samitis in the District, ex-officio; **
- (d) the Chairmen of such 4 [four] federal co-operative societies (being societies which as far as practicable conduct business or activities in the District in relation $\mathfrak{I}(i)$ credit, $\mathfrak{I}(ii)$ marketing, (iii) industrial co-operatives, and (iv) co-operative raining or education,) as the State Government may, by notification in the Official Tazette, specify in this behalf (to be called "associate Councillors"):

These words were substituted for the words "thirty-five thousand" by Mah. 6 of 1975, s. 3(1)(a). Clause (b) was substituted by Mah. 35 of 1963, s. 3.

The word "and" was deleted by Mah. 10 of 1979, s. 7(a).

This word was substituted for the word "five", ibid., 7(b)(i).

These brackets, figures and words were substituted for "(ii) land development, (iii) marketing,

industrial co-operatives, (v) co-operative training or education ", tbid., s. 7(b)(tt).

¹[Provided that, if there be not ²[four] such federal co-operative societies as aforesaid duly registered or there be less than 2[four], then the Chairmen of any other cooperative societies which the State Government may notify in the Official Gazette in this behalf; but if a federal co-operative society is thereafter duly registered, the State Government may in like manner terminate the term of office of the Chairman of the co-operative society which is not a federal co-operative society as it thinks fit and may specify the chairman of the federal co-operative society, whereupon that latter chairman shall hold office for the remaining period of the term.]

3[Explanation.—For the purposes of this sub-section the expression "Cha man" in relation to a co-operative society includes the Administrator appointed to manage the affairs of the society and where more than one Administrator or a committee or a corporation is appointed to manage the affairs of the society XXIV under sub-section (1) of section 78 of the Maharashtra Co-operative Societies of Act, 1960, such person representing the Administrator, committee or corporation 1961. as the State Government or any officer authorised by it in this behalf may direct.]

4(dd) the Director of the Maharashtra State Co-operative Land Development Bank Limited, residing in the District, and where there are more than one such Director one of such Directors as may be nominated by the Bank in this . behalf, and where no such Director is residing in the District any officer of the Bank nominated by it in this behalf (to be called "an associate Councillor"); andl

⁵[(e) the Chairman of the Social Welfare Committee, if any, co-opted under sub-clause (iii) of clause (b) of sub-section (4) of section 83.]

7[(2) (a) 8[In a general election, on the election of two-thirds or more of the number of Councillors falling under clause (a) of sub-section (1), the names of those Councillors together with their permanent addresses shall be published by the Collector at such time, and in such manner, as may be prescribed by the State Government; and upon such publication, the Zilla Parishad shall be deemed to be duly constituted. In determining two-thirds of the number of Councillors, a fraction shall be ignored]:

Provided that, such publication shall not be deemed-

- (i) to preclude the completion of the election in any electoral division 9[and the publication likewise by the Collector of the names and permanent addresses of the elected Councillors, as and when they are available; or l
 - (ii) to affect the term of office of the Councillors under the Act;
- (b) The names of Councillors falling under clauses (b), (c), 10[(d)] and (e)] of subsection (1) (together with their permanent addresses) may also thereafter be likewise published by the Collector.]
- (3) The Deputy Chief Executive Officer 11 and where more than one Deputy Chief Executive Officer have been appointed, such one of them as may be nominated by Chief Executive Officer,] shall be the Secretary, ex-officio, of the Zilla Parisha

This provise was added by Mah. 22 of 1962, s. 2.

The word "four" was substituted for the word "five" by Mah. 10 of 1979, s. 7(b)(t).

This Explanation was inserted by Mah. 6 of 1975, s. 3(1)(b).

Clause (dd) was inserted by Mah. 10 of 1979, s. 7(b)(iii).

Clause (e) was inserted by Mah. 10 of 1979, s. 7(b)(iii).
Clause (e) was inserted by Mah. 5 of 1971, s. 2(1).
The Explanation was deleted by Mah. 6 of 1975, s. 3(1)(c).
This sub-section was substituted for the original by Mah. 22 of 1962 s. 2.
This portion was substituted for the words beginning with "The names of Councillors" and ending with "deemed to be duly constituted" by Mah. 9 of 1972, s. 2(a).
This portion was substituted for "or", ibid., s. 2(b).
The word, brackets, letters and figure were substituted for the word, brackets and letter "and (d)" by Mah. 5 of 1971, s. 2(2).
This portion was inserted by Mah. 6 of 1975, s. 3(2).

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Election of Councillors.

10. (1) The Councillors shall be elected in the manner provided by or under Election and this Act.

†(2) The term of office of Councillors shall, except as otherwise provided in this Councillors. Act, be ¹[six years:]

Provided that, persons who are Councillors by virtue of their being Chairman. of a Panchayat Samiti or of a co-operative society, shall hold office so long only as they continue to hold the office of such Chairman:

²[Provided further that, if the State Government is of opinion that for some reason (including the granting of an injunction or stay by a Court), it is not practicable to complete all stages of the general election of Councillors to any Zilla Parishad before the date of expiry of their term of office, the State Government may by notification in the Official Gazette, extend the term of Councillors beyond that date but in no case beyond six months from the date aforesaid.]

³[Provided also that, if the State Government is of opinion that for some special reason (including administrative convenience of holding general elections of all or any of the Zilla Parishads and Panchayat Samitis simultaneously), it is expedient to curtail the term of office of Councillors of any Zilla Parishads the State Government may, by notification in the Official Gazette, curtail the said term, for a period not exceeding two years, and specify the date on which the curtailed term of office of Councillors concerned shall expire.]

11. (1) The term of office of Councillors elected at a general election shall be Commencedeemed to commence on the date of the first meeting of the Zilla Parishad.

ment of term of

(2) The first meeting of a Zilla Parishad shall be held on such date as may be fixed Councillors. by the Collector being a date which is within twenty-five days from the date on which the names of the elected Councillors are published under sub-section (2) of section 9:

Provided that, if such date of the first meeting falls prior to the date on which the term of office of the retiring Councillors expires under section 10 or prior to the expiry of the period for which the Zilla Parishad has been superseded under section.

This proviso was added by Mah. 13 of 1967, s. 2

These words were substituted for the words "five years" by Mah. 23 of 1977, s. 2(a).

This proviso was substituted for the original by Mah. 23 of 1977, s. 2(b).

[†] Section 4 of Mah. 23 of 1977 reads as follows:--

[&]quot;4. For the removal of any doubt, it is hereby declared that the amendments made by this Amendments Act in sub-section (2) of section 10 of the principal Act shall apply also to all Zilla Parishads made by (including their Panchayat Samitis, their Committees and Committees of their Panchayat Samitis) Mah. and their Councillors, members, Presiding authorities and persons appointed to exercise their XXVIII powers and perform their duties, which may be functioning or who may be holding office, as the of 1977 in case may be, on the date of commencement of this Act, as if the original term were six years from section 10(2) the beginning. After the date of commencement of this Act, it shall be competent for the State of Mah. V Government to further extend or to curtail the term or extended term of office of any Councillors of 1962 to and other persons, from time to time, under the relevant provisions of the principal Act in all these apply to all existing Zilla cases also. Parishads, Councillors.

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260, the first meeting shall be held on a date not exceeding ten days from such expiry of the term of office of the Councillors or the expiry of the period of supersession.

- (3) The term of office of the outgoing Councillors shall be deemed to extend to and expire with, the day before such first meeting.
- 12. (1) For the purposes of election of Councillors, every District shall be divided Division of into electoral divisions (the territorial extent of any such division not being outside the limits of the same Block), each returning one Councillor, and there shall electoral be a separate election for each electoral division. divisions.
- (2) Where the State Government, having regard to the population of the [Scheduled Castes or Scheduled Tribes] in the District, is of opinion that reservation of seats in any electoral division for the representation of such [Castes or Tribes] is necessary, the State Government may reserve a seat or seats for such ¹[Castes or Tribes]; and the manner and periodicity of rotation of such reservation shall be such as may be prescribed by the State Government.
- (3) Notwithstanding anything contained in sub-section (2), the reservation of seats for the 2[Scheduled Castes or Scheduled Tribes] made under that sub-section shall cease to have effect when the reservation of seats for those ²[Castes or Tribes] in the Legislative Assembly of the State ceases to have effect under the Constitution of India:

Provided that, nothing in this sub-section shall render any person elected to any of such reserved seats ineligible to continue as a Councillor during the term of the office for which he was validly elected, by reason only of the fact that the reservation of seats has so ceased to have effect.

13. (1) The electoral roll of the Maharashtra Legislative Assembly [(excluding List of the last part thereof as is referred to in sub-rule (2) of rule 5 of the Registration Votera XLIII of Electors Rules, 1960 made under the Representation of the People Act, 1950)] of prepared under the provisions of the Representation of the People Act, 1950, and in 1950, force on such day as the State Government may by general or special order notify XLIII in this behalf for such part of the constituency of the Assembly as is included in 1950, an electoral division, shall be the list of voters, for such electoral division.

4[(1A) Notwithstanding anything in this Act, or in any other law for the time being in force, in respect of a presiding authority who by reason of his office is provided with residential accommodation or house-rent in lieu thereof by or under the provisions of this Act and who ceases to be ordinarily resident during his term of office in any electoral division in the District by reason of his absence therefrom in connection with his duties as such authority, but is ordinarily resident in any place outside the District of the Zilla Parishad in respect of which he is such authority, and in consequence whereof his name is not in the list of voters for any electoral division

Tribes words were respectively substituted for the words "Scheduled Castes and Scheduled Tribes" and "Castes and Tribes" by Mah. 43 of 1962, s. 3(a).

These words were respectively substituted for the words "Scheduled Castes and the Scheduled Tribes" or "Castes and Tribes" ibid., s. 3(b).

This portion was inserted by Mah. 22 of 1962, s. 3.

Sub-section (IA) was inserted by Mah. 34 of 1966, s. 2.

in the District, then, in such case, the Collector shall amend the list of voters so as to enable such presiding authority to be registered in the electoral division in which but for holding such office he would have been ordinarily resident. The manner in which the list of voters shall be amended for the purposes aforesaid, and all matters supplementary, consequential and incidental thereto shall be as are provided by rules made in this behalf.]

- (2) The office designated by the Collector in this behalf shall maintain a list of voters for each electoral division.
- Date of 14. (1) The election of persons to a Zilla Parishad shall be held on such date election or dates including a date for holding a fresh election under sub-section (2) of section 27 as the Collector may appoint in this behalf:

Provided that, such date shall not be earlier than '[six months] before the date of expiry of the term of office of Councillors of the Zilla Parishad to which such election is to be made, and shall not be later than fifteen days before the date of such expiry.

- (2) The State Government shall make rules for the conduct of such elections ²[including the provision for deposits to be made by candidates and for their return or forfeiture, and for] ³[an appeal to the District Court] against the decision of a returning officer, accepting or rejecting the nomination paper and the finality of his decision, and subject to the provisions of sub-section (1) and of sections 15, 17 and 18, the election shall be conducted in accordance with those rules.
- Persons 15. Every person whose name is in the list of voters of any electoral division qualified to in a District, shall, unless disqualified under this Act or under any other law for the time being in force, be qualified to be elected, and every person whose name is not in such list shall not be qualified to be elected from any electoral division of that District.
 - Vacation 4[15A. If a person is elected to more than one seat in a Zilla Parishad, then, of seats, unless within the prescribed time he resigns all but one of the seats by writing under his hand addressed to the Collector or any officer authorised by him in this behalf, all the seats shall become vacant.]
- Disqualifica- 16. (1) Subject to the provisions of sub-section (2), a person shall be disqualified tions. for being chosen as, and for being, a Councillor—
 - (a) if, whether before or after the commencement of this Act, he has been convicted or has, in proceeding for questioning the validity or regularity of an election, been found to have been guilty of—
 - (i) any corrupt practice under section 27 or section 28 entailing disqualification for membership of a Zilla Parishad or a Panchayat Samiti, unless such period as is mentioned in the decision of the Judge under section 27 or as provided by section 28 has elapsed;

These words were substituted for the words "four months" by Mah. 23 of 1977, s. 3.
These words were substituted for the words "including the prevision for" by Mah. 35 of 1963,

These words were substituted for the words; "an appeal to a Judge not below the rank of Bistrict Judge" by Mah. 6 of 1975, s. 4.

Section 15A was inserted by Mah. 35 of 1963, s. 5.

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- I[(ii) any offence declared by sub-section (I) of section 8 of the Representation of the People Act, 1951, or by section 8A of that Act, to be an offence specified in those sections entailing disqualification for membership of Parliament and of the Legislature of a State, unless such period as has been provided in that behalf in sub-section (I) of the said section 8, or as case may be, section 8A has elapsed, or the Election Commission has removed the disqualification, or reduced the period of such disqualification, under section 11 of that Act;]
- (iii) any corrupt practice entailing disqualification for membership of any local authority constituted or established, by or under any law for the time being in force, unless the period of disqualification has elapsed or the disqualification is removed under such law;
- (b) if, whether before or after the commencement of this Act, he has been convicted by a court in India of any offence and sentenced to imprisonment for not less than one year, unless a period of five years, or such lesser period as the State Government may allow in any particular case, has elapsed since his release; or
- (c) if, having held any office under any Government or local authority, he has, whether before or after the commencement of this Act, been dismissed for misconduct, unless a period of five years has elapsed since his dismissal; or
- (d) if he has been removed from office under section 39 and a period of five years, or such lesser period as the State Government may notify in any particular case, has not elapsed from the date of such removal; or
 - (e) if he is of unsound mind and stands so declared by a competent court; or
 - (f) if he is an undischarged insolvent; or
 - (g) if he is a deaf-mute; or

¹ Sub-clause (ii) was substituted by Mah. 9 of 1972, s. 3.

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- (h) if he holds any office of profit under a panchayat or Zilla Parishad or under or in the gift of the Government; or
- (i) if he has directly or indirectly by himself or by his partner any share or interest in any work done by order of the Zilla Parishad or in any contract with, by or on behalf of, the Zilla Parishad; or
- (j) if he has directly or indirectly by himself or by his partner any share of interest in any transaction of loan of money advanced to, or borrowed from the Zilla Parishad; or
- (k) if he has failed to pay any tax or fee due to any *Panchayat* in the District or to the Zilla Parishad within six months from the date on which the amount of such tax or fee is demanded, and a bill for the purpose is duly served on him;
- (1) if he is not a citizen of India, or has voluntarily acquired the citizenship of a foreign State, or is under any acknowledgment of allegiance or adherence so a foreign State;
- ¹[(m) if he is a Member of the State Legislature or of Parliament or of any Municipal Corporation, Municipal Council or Cantonment Board constituted or established by or under any law for the time being in force:

Provided that nothing contained in this sub-clause shall apply to a Councillor, who is an associate Councillor falling under clause (d) of sub-section (1) of section 91.

²[Explanation.—For the purpose of clause (k) of this sub-section, failure to pay any tax or fee due to any panchayat in the District or to the Zilla Parishad by a member of an undivided Hindu family, or by a person belonging to a group or unit, the members of which are by custom joint in estate or residence shall be deemed to disqualify all the members of such undivided Hindu family or, as the case may be, all the members of such group or unit.]

(2) Notwithstanding anything contained in sub-section (1)—

- (a) a disqualification under clause (a) or clause (b) of that sub-section shall not in the case of a person who becomes so disqualified by virtue of a declaration or conviction and sentence and is at the date of the disqualification a Councillor, take effect until three months have elapsed from the date of such disqualification, or if within these three months an appeal or petition for revision is brought in respect of the conviction or sentence, until that appeal or petition is disposed of; 3* *
- "[(aa) a person shall not be disqualified under clause (h) of that sub-section by reason only of such person holding the office of Chairman or member of the committee of any co-operative society (which is registered or deemed to be registered under any law for the time being in force relating to the registration of co-operative societies) to which appointment is made by the State Government, or the office of liquidator or joint liquidator to which appointment is made by the Registrar of Co-operative Societies, or the office of nominee of the Registrar whether appointed individually or to a board of nominees;]
- (b) a person shall not be disqualified under clause (i) of that sub-section by reason only of such person—
 - (i) having share in any joint stock company or a share or interest in any co-operative society which may contract with or be employed by or on behalf of the Zilla Parishad; or

¹ Clause (m) was inserted by Mah. 6 of 1975, s. 5.

This Explanation was added by Mah. 43 of 1962, s. 4(a).

The word "and" was deemed always to have been deleted by Mah. 23 of 1963, s. 5(1).

^{*} Clause (aa) was deemed always to have been inserted, ibid., s. 5(2).

- (ii) having a share or interest in any newspaper in which any advertisement relating to the affairs of the Zilla Parishad may be inserted; or
- (iii) holding a debenture or being otherwise concerned in any loan raised by or on behalf of the Zilla Parishad; or
- (iv) being professionally engaged on behalf of the Zilla Parishad as a legal practitioner; or
- $^{1}[(v)]$ having any share or interest in any lease for a period not exceeding fifty years, of any immovable property or in any agreement for the same; and before such lease or agreement is executed, the Collector certifies that no other suitable premises were available to the Zilla Parishad on lease; or
- (vi) having a share or interest in the occasional sale to the Zilla Parishatl of any article in which he regularly trades, or in the purchase from the Zilla Parishad of any article, to a value in either case not exceeding in any financial year five hundred rupees; or
- (vii) having a share or interest in the occasional letting out on hire to the Zilla Parishad or in the hiring from the Zilla Parishad of any article for an amount not exceeding in any financial year fifty rupees or such higher amount not exceeding five hundred rupees as the Zilla Parishad with the sanction of the State Government may fix in this behalf;
- (c) a person shall not be disqualified under clause (i) or (j) of that sub-section by reason only of such person having a share or interest in any transaction of loan given, or grant made, by or on behalf of the Zilla Parishad (such share or interest being acquired, while he holds the office of a Councillor, in accordance with the rules prescribed by the State Government);
- (d) a person shall not be disqualified under clause (k) of sub-section (1) for being chosen as a Councillor if on the date of filing of his nomination paper, on a demand being made in that behalf he is not in arrears of any tax or fee due to any panchayat in the District or to the Zilla Parishad.
- (3) For the purposes of sub-section (1), a person shall not be deemed to hold an office of profit under any Government or local authority, by reason only that he receives compensatory allowance.

Explanation.—In sub-section (3), compensatory allowance shall mean such sum of money payable to the holder of an office of a Councillor by way of travelling allowance, daily allowance and such other allowance for the purpose of enabling him to recoup any expenditure incurred by him in performing the functions of that office.

- Right to vote. 17. (1) No person who is not, and except as expressly provided by this Act, every person who is, for the time being, entered in the list of voters of any electoral division shall be entitled to vote in that electoral division.
 - (2) No person shall vote at an election in any electoral division, if he is subject to any disqualification referred to in clauses (e) and (I) of sub-section (I) of section 16.
 - (3) No person shall vote at any election in more than one electoral division, and if a person does so vote, his votes in all such electoral division shall be void.
 - (4) No person snall at any election vote in the same electoral division more than once, notwithstanding that his name may have been entered in the list of voters for that electoral division more than once; and if he does so vote, all his votes in that electoral division shall be void.

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(5) No person shall vote at any election, if he is confined in a prison whether under a sentence of imprisonment or otherwise or is in the lawful custody of the police:

Provided that, nothing in this sub-section shall apply to a person subjected to preventive detention under any law for the time being in force.

18. Subject to any disqualification incurred by a person, the list of voters, shall List of be conclusive evidence for the purpose of determining under sections 15 and 17 voters to be whether any person is qualified or is not qualified to vote, or as the case may be, conclusive is qualified or is not qualified to be elected at any election is qualified or is not qualified to be elected, at any election.

determining right to . vote or to be elected.

vehicles.

Elections and Election Disputes

19. (1) If it appears to an officer authorised by the State Government for conduct Requisitionof elections under this Act (hereinafter referred to as "the requisitioning authority") ing of that in connection with an election under this Act—

(a) any premises are needed or are likely to be needed for the purpose of being etc. for used as a polling station, or for the storage of ballot boxes after a poll has been election taken, or

(b) any vehicle, vessel or animal is needed or is likely to be needed for the purpose of transport of ballot boxes to or from any polling station or transport of members of the police force for maintaining order during the conduct of such election, or transport of any officer or other person for performance of any duties in connection with such election,

the requisitioning authority may by order in writing requisition such premises, or as the case may be, such vehicle, vessel or animal and may make such further orders as may appear to it to be necessary or expedient in connection with the requisitioning:

Provided that, no vehicle, vessel or animal which is being lawfully used by a candidate or his agent for any purpose connected with the election of such candidate shall be requisitioned under this sub-section, until the completion of the poll at such

(2) The requisitioning shall be effected by an order in writing addressed to the person deemed by the requisitioning authority to be the owner or person in possession of the property, and such order shall be served in the manner prescribed by rules made by the State Government on the person to whom it is addressed.

(3) Whenever any property is requisitioned under sub-section (1), the period of such requisitioning shall not extend beyond the period for which such property is required for any of the purposes mentioned in that sub-section.

(4) In this section-

(a) "premises" means any land, building or part of a building and includes a hut, shed or other structure or any part thereof;

(b) "vehicle" means any vehicle used or capable of being used for the purpose of road transport, whether propelled by mechanical power or otherwise.

20. (1) Whenever in pursuance of section 19 the requisitioning authority requisi- payment of tions any premises, 1[the requisitioning authority shall pay] to the person interested compensacompensation the amount of which shall be determined by the requisitioning authority tion. by taking into consideration the following factors, that is to say—

(i) the rent payable in respect of the premises, or if no rent is so payable the rent payable for similar premises in the locality;

(ii) if in consequence of the requisitioning of premises, the person interested is compelled to change his residence or place of business, the reasonable expenses (if any) incidental to such change:

These words were substituted for the words "the Zilla Parishad shall pay" by Mah. 10 of 1979, s. 8 (a).

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Provided that, where any person interested being aggrieved by the amount of compensation so determined makes an application to the requisitioning authority within the time prescribed by rules made by the State Government for referring the matter to an arbitrator, the amount of compensation to be paid shall be such as the arbitrator appointed in this behalf by the requisitioning authority may determine:

Provided further that, where there is any dispute as to the title to receive the compensation or as to the apportionment of the amount of compensation, it shall be referred by the requisitioning authority to an arbitrator appointed in this behalf by the requisitioning authority for determination, and shall be determined in accordance with the decision of such arbitrator.

Explanation.—In this sub-section, the expression "person interested" means the person who was in actual possession of the premises requisitioned under section 19 immediately before the requisitioning or where no person was in such actual possession, the owner of such premises.

(2) Whenever in pursuance of section 19, the requisitioning authority requisitions any vehicle, vessel or animal, I[the requisitioning authority shall pay] to the cwner thereof compensation the amount of which shall be determined by the requisitioning authority on the basis of fares or rates prevailing in the locality for the hire of such vehicle, vessel or animal:

Provided that, where the owner of such vehicle, vessel or animal being aggrieved by the amount of compensation so determined makes an application within the time prescribed by rules made by the State Government to the requisitioning authority for referring the matter to an arbitrator, the amount of compensation to be paid shall be such as the arbitrator appointed in this behalf by the requisitioning authority may determine:

Provided further that, where immediately before the requisitioning, the vehicle or vessel was by virtue of a hire-purchase agreement in the possession of a person other than the owner, the amount determined under this sub-section as the total compensation payable in respect of the requisition shall be apportioned between that person and the owner in such manner as they may agree upon, and in default of agreement, in such manner as an arbitrator appointed by the requisitioning authority in this behalf may decide.

- 21. The requisitioning authority may, with a view to requisitioning any proposer to perty under section 19 or determining the compensation payable under section 20 obtain by order, require any person to furnish to such authority as may be specified in information. the order such information in his possession relating to such property as may be so specified.
- 22. (1) Any person authorised in this behalf by the requisitioning authority power of may enter into any premises and inspect such premises and any vehicle, vessel, entry into or animal therein for the purpose of determining whether, and if so, in what manner, and an order under section 19 should be made in relation to such premises, vehicle, inspection of premises, vessel or animal, or with a view to securing compliance with any order made under etc.
- .(2) In this section the expresssions 'premises' and '.vehicle' have the same meaning as in section 19.

¹ These words were substituted for the words "the Zilla Partshad shall pay" by Mah. 10 of 1979, s. 8(b).

- 23. (1) Any person remaining in possession of any requisitioned premises in from contravention of any order made under section 19 may be summarily evicted from premises the premises by any officer empowered by the requisitioning authority in this
 - (2) Any officer so empowered may, after giving to any woman not appearing in public reasonable warning and facility to withdraw, remove or open any lock or bolt or break open any door of any building or do any other act necessary for effecting such eviction.
- 24. (1) When any premises requisitioned under section 19 are to be released of premises from requisitioning the possession thereof shall be delivered to the person from requisi- whom possession was taken at the time when the premises were requisitioned, tioning or if there were no such person, to the person deemed by the requisitioning authorit to be the owner of such premises and such delivery of possession shall be a full discharge of the requisitioning authority from all liabilities in respect of such delivery, but shall not prejudice any rights in respect of the premises which any other person may be entitled by due process of law to enforce against the person to whom possession of the premises is so delivered.
 - (2) Where the person to whom possession of any premises requisitioned under section 19 is to be given under sub-section (1) cannot be found or is not readily ascertainable or has no agent or any other person empowered to accept delivery on his behalf, the requisitioning authority shall cause a notice declaring that such premises are released from requisitioning to be affixed on some conspicuous part of such premises and on the notice-board of the office of the Mamlatdar, Mahalkari, Tahsildar, or as the case may be, the Naib Tahsildar.
 - (3) When a notice is affixed on the notice-board as provided in sub-section (2) the premises specified in such notice shall cease to be subject to requisitioning on and from the date of such affixing of the notice and be deemed to have been delivered to the person entitled to possession thereof; and the requisitioning authority or the Zilla Parishad shall not be liable for any compensation or other claim in respect of such premises for any period after the said date.
- 25. If any person contravenes any order made under section 19 or section 21 Penalty for contravention he shall, on conviction, be punished with imprisonment for a term which may extend of any order to one year or with fine, or with both. requisition.
 - Power to . 26. If at any election after the counting of votes is completed, an equality declare of votes is found to exist between any candidates, and the addition of one vote will persons entitle any of those candidates to be declared elected, such officer as the Collector elected in may empower in this behalf shall forthwith decide between those candidates by contin-lot, and proceed as if the candidate on whom the lot falls had received as addigencies, tional vote.
 - 27. (1) If the validity of any election of a Councillor or the legality of any order tion of made or proceedings held under section 26 is brought in question by I any validity of candidate at such election or by] any person qualified to vote at the election to which elections; such question refers ²[such candidate or person] may, at any time within fifteen Judge: days after the date of the declaration of the result of the election or the date of the Procedure order or proceeding, apply to the District Judge of the district within which the election has been held, for the determination of such question.

¹ These words were inserted by Mah. 35 of 1963, s. 7(1) (a).
² These words were substituted for the words "such person.", bid, s. 7(1)(b).

- (2) An enquiry shall thereupon be held by a Judge, not below the rank of an Assistant Judge, appointed by the State Government either specially for the case, or for such cases generally; and such Judge may, after such enquiry as he deems necessary, pass an order confirming or amending the declared result of the election or the order of ¹[the officer empowered by the Collector] in that behalf under section 26, or setting the election aside. For the purposes of the said enquiry, the Judge may exercise any of the powers of a civil court, and his decision shall be conclusive. If the election is set aside, a date for holding a fresh election shall forthwith be fixed under section 14.
 - (3) All applications received under sub-section (1)—
 - (a) in which the validity of the election of Councillors to represent the same electoral division is in question, shall be heard by the same Judge; and
 - (b) in which the validity of the election of the same Councillor elected to represent the same electoral division is in question, shall be heard together.
- (4) Notwithstanding anything contained in the Code of Civil Procedure, 1908, the Judge shall not permit—
 - (a) any application to be compromised or withdrawn, or
- (b) any person to alter or amend any pleading, unless he is satisfied that such application for compromise or withdrawal or application for such alteration or amendment is bona fide, and not collusive.
- (5) (a) If on holding such enquiry, the Judge finds that a candidate has, for the purpose of election, committed a corrupt practice within the meaning of sub-section (6), he shall declare the candidate disqualified for the purpose of that election and of such fresh election as may be held under sub-section (2) and shall set aside the election of such candidate if he has been elected.
- (b) If any case to which clause (a) does not apply, the validity of an election is in dispute between two or more candidates, the Judge, after a scrutiny and computation of the votes recorded in favour of each candidate, is of opinion that in fact any candidate in whose favour the declaration is sought has received the highest number of the valid votes, the Judge shall after declaring the election of the returned candidate to be void declare the candidate in whose favour the declaration is sought, to have been duly elected:

Provided that, for the purpose of such computation no vote shall be reckoned as valid if the Judge finds that any corrupt practice was committed by any person, known or unknown, in giving or obtaining it:

Provided further that, after such computation if an equality of votes is found to exist between any candidates and the addition of one vote will entitle any candidate to be declared elected, one additional vote shall be added to the total number of valid votes found to have been received in favour of such candidate selected by lot drawn in the presence of the Judge in such manner as he may determine.

- 43 of (6) Any of the corrupt practices specified in section 123 of the Representation of the People Act, 1951, shall be deemed to be corrupt practices for the purpose of this section subject to the following modifications in the said section 123, that is to say,—
 - (a) in clause (1), in sub-clause (B), in the Explanation, the words and figures "and duly entered in the account of election expenses referred to in section 78" shall be deleted:

These words were substituted for words "the Collector or of any officer empowered by him" Mah. 43 of 1962, s. 5.

- (b) in clause (5), for the words, figures and brackets "provided under section 25 or a place fixed under sub-section (1) of section 29 for the poll" the words "or any place fixed for poll in accordance with the provisions of rules made by the State Government in that behalf" shall be substituted;
 - (c) clause (6) shall be deleted;
- (d) I[in clause (7), for the words "any person in the service of the Government" the words, brackets, letter and figures "any person in any District Service referred to in clause (b) of section 239 of the Maharahstra Zilla Parishads and Panchayat Mah. Samitis Act, 1961 or from any person in the service of the Government" shall V of be substituted, and in item (g), I for the word "prescribed" the words "prescribed 1962, by rules made by the State Government in this behalf" shall be substituted.
- (7) If the validity of any election is brought in question only on the ground of an error made by the officer charged with carrying out the rules made in this behalf under sub-section (2) of section 12 or of section 14, or of an irregularity or informality not corruptly caused, the Judge shall not set aside the election.
- (8) If the Judge sets aside an election under clause (a) of sub-section (5) he may, if he thinks fit, declare any person by whom any corrupt practice has been committed within the meaning of this section to be disqualified from being a member of any Zilla Parishad for a shall be conclusive:

Provided that, no such declaration shall be made unless such person has been given a reasonable opportunity to be heard.

Disqualification arising out of conviction and corrupt practices.

28. If any person—

- (a) is convicted of an offence punishable with imprisonment under ²[section 153A, or section 171-E or section 171-F or sub-section (2) or sub-section (3) of XLV section 505 of the Indian Penal Code,] or of an offence punishable under ³[section of 28A or section 35 or clause (a) of sub-section (2) of section 36] of this Act, or 1860,
- (b) is, upon the trial of an election petition under section 27, found guilty of any corrupt practice,

he shall, for a period of [six years] from the date of the conviction or from the date on which a declaration that the candidate is disqualified is made under sub-section (5) of section 27, be disqualified from being elected, or from voting, at any election to a Zilla Parishad or Panchayat Samiti.

Promoting enmity • between different classes in connection with election.

⁵[28A. Any person who in connection with an election under this Act promotes or attempts to promote on grounds of religion, race, caste, community or language feelings of enmity or hatred between different classes of citizens of India shall, on conviction, be punished with imprisonment for a term which may extend to three years, or with fine, or with both.

This portion was substituted for "in clause (7), in item (g)" by Mah. 35 of 1963, s. 7(2).

This portion was substituted for "section 171-E or section 171- of the Indian Penal Code" by Mah. 9 of 1972, s. 4(a).

This portion was substituted for "section 35" by Mah. 35 of 1963, s. 8.

^{*}These words were substituted for the words "five years" by Mah. 9 of 1972, s. 4(b).

Sections 28A to 28D were inserted by Mah. 35 of 1963, s. 9.

28B. (1) No person shall convene, hold or attend any public meeting within Prohibition any electoral division within twenty-four hours before the date of commencement of public of the poll or on the date or dates on which a poll is taken for an election in that on day before electoral division.

or on day of

(2) Any person who contravenes the provisions of sub-section (1) shall, on conviction, be punished with fine which may extend to two hundred and fifty rupees.

28C. (1) Any person who at a public meeting to which this section applies Disturbances acts, or incites others to act, in a disorderly manner for the purpose of preventing meetings. the transaction of the business for which the meeting was called together, shall, on conviction, be punished with fine which may extend to two hundred and fifty rupees.

(2) This section applies to any public meeting of a political character held in any electoral division between the date of the issue of a notification under this Act calling upon the electoral division to elect a Councillor or Councillors and the date on which such election is held.

- (3) If any police officer reasonably suspects any person of committing an offence under sub-section (1), he may, if requested to do so by the chairman of the meeting, require that person to declare to him immediately his name and address, or if that person refuses or fails so to declare his name and address, or if the police officer reasonably suspects him of giving a false name or address, the police officer may arrest him without warrant.
- 28D. (1) No person shall print or publish, or cause to be printed or published, Restriction any election pamphlet or poster which does not bear on its face the names and of pamphlets, addresses of the printer and the publisher thereof.

posters, etc.

(2) No person shall print or cause to be printed any election pamphlet or poster-(a) unless a declaration as to the identity of the publisher thereof, signed by him and attested by two persons to whom he is personally known, is delivered by him to the printer in duplicate; and

(b) unless, within a reasonable time after the printing of the document, one copy of the declaration is sent by the printer, together with one copy of the document,-

(i) where it is printed in Greater Bombay to the Commissioner of Police. Greater Bombay; and

(ii) in any other case, to the District Magistrate of the district in which it is printed.

(3) For the purposes of this section,—

(a) any process for multiplying copies of a document, other than copying it by hand, shall be deemed to be printing and the expression "printer" shall be

construed accordingly; and

- (b) "election pamphlet or poster" means any printed pamphlet, hand-bill or other document distributed for the purpose of promoting or prejudicing the election of a candidate or group of candidates or any placard or poster having reference to an election, but does not include any hand-bill, placard or poster merely announcing the date, time, place and other particulars of an election meeting or roatine instructions to election agents or workers.
- (4) Any person who contravenes any of the provisions of sub-section (1) or sub-section (2) shall, on condiction, be punished with fine which may extend to five hundred rupees.".]

Prohibition of canvassing in or near polling stations. 29. (1) No person shall, on the date or dates on which a poll is taken at any polling station, commit any of the following acts within the polling station or in any public or private place within a distance of one hundred yards of the polling station, namely:—

(a) canvassing for votes; or

(b) soliciting the vote of any voter; or

(c) persuading any voter not to vote for any particular candidate; or

(d) persuading any voter not to vote at the election; or

- (e) exhibiting any notice or sign (other than an official notice) relating to the election.
- (2) Any person who contravenes the provisions of sub-section (1) shall, on conviction, be punished with fine which may extend to two hundred and fifty rupees.
 - (3) An offence punishable under this section shall be cognizable.

Penalty for disorderly conduct in or near polling stations.

- 30. (1) No person shall, on the date or dates on which a poll is taken, at any polling station—
 - (a) use or operate within or at the entrance of the polling station, or in any public or private place in the neighbourhood thereof, any apparatus for amplifying or reproducing the human voice, such as a megaphone or loudspeaker; or
 - (b) shout, or otherwise act in a disorderly manner, within or at the entrance of the polling station or in any public or private place in the neighbourhood thereof, so as to cause annoyance to any person visiting the polling station for the poll, or so as to interfere with the work of the officers and other persons on duty at the polling station.
- (2) Any person who contravenes, or wilfully aids or abets the contravention of the provisions of sub-section (1) shall, on conviction, be punished with fine which may extend to two hundred and fifty rupees.
- (3) If the presiding officer of a polling station has reason to believe that any person is committing or has committed an offence punishable under this section, he may direct any police officer to arrest such person, and thereupon the police officer shall arrest him.
- (4) Any police officer may take such steps and use such force, as may be reasonably necessary for preventing any contravention of the provisions of sub-section (1) and may seize any apparatus used for such contravention.

Penalty for misconduct at polling stations.

- 31. (1) Any person who during the hours fixed for the poll at any polling station misconducts himself or fails to obey the lawful directions of the presiding officer may be removed from the polling station by the presiding officer or by any police officer on duty or by any person authorized in this behalf by such presiding officer.
- (2) The powers conferred by sub-section (1) shall not be exercised so as to prevent any voter who is otherwise entitled to vote at a polling station from having an opportunity of voting at that station.
- (3) If any person who has been so removed from a polling station re-enters the polling station without the permission of the presiding officer, he shall, on conviction, be punished with fine which may extend to two hundred and fifty rupees.
 - (4) An offence punishable under sub-section (3) shall be cognizable.

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32. (1) Every officer, clerk, agent or other person who performs any duty in Maintenant connection with the recording or counting of votes at an election shall maintain of voting. and aid in maintaining the secrecy of voting and shall not (except for some purpose authorised by or under any law) communicate to any person any information calculated to violate such secrecy.

- (2) Any person who contravenes the provisions of sub-section (1) shall, on conviction, be punished with imprisonment for a term which may extend to three months or with fine or with both.
- 33. (1) No person who is a returning officer or a presiding or polling officer at Officer. an election or an officer or clerk appointed by the returning officer or the presiding elections officer to perform any duty in connection with an election shall, in the conduct of not to set the management of the election, do any act (other than the giving of his vote) for for candithe furtherance of the prospects of the election of a candidate.

(2) No such person as aforesaid and no member of a police force shall endeavour—voting.

(a) to persuade any person to give his vote at an election, or

(b) to dissuade any person from giving his vote at an election, or

(c) to influence the voting of any person at an election in any manner.

(3) Any person who contravenes the provisions of sub-section (1) or sub-section (2) shall, on conviction, be punished with imprisonment for a term which may extend to six months or with fine or with both.

1[33A. If any person is guilty of any corrupt practice which is deemed to be Pensity for a corrupt practice under sub-section (6) of section 27 and specified in sub-section (5) illegal hiring XLIM of section 123 of the Representation of the People Act, 1951, at or in connection procuring of with an election, he shall be punished with fine which may extend to two hundred conveyances 1951. and fifty rupees.]

34. (1) If any person to whom this section applies is without reasonable cause Breaches of guilty of any act or omission in breach of his official duty, he shall, on conviction, duty in be punished with fine which may extend to five hundred rupees.

connection

- (2) No suit or other legal proceedings shall lie against any such person for damages elections. in respect of any such act or omission as aforesaid.
- (3) The persons to whom this section applies are the returning officers, presiding officers, polling officers and other persons appointed to perform any duty in connection with the maintenance of list of voters, the receipt of nominations or withdrawal of candidatures, or the recording or counting of votes at an election and the expression 'official duty' shall, for the purposes of this section, be construed accordingly, but shall not include duties imposed otherwise than by or under this Act.
- 35. (1) Any person who at any election fraudulently takes or attempts to take Removal of a ballot paper out of a polling station, or wilfully aids or abets the doing of any such ballot act, shall, on conviction, be punished with imprisonment for a term which may from extend to one year or with fine which may extend to five hundred rupees or with polling both.

to be offence. (2) If the presiding officer of a polling station has reason to believe that any person is committing or has committed an offence punishable under sub-section (1) such officer may, before such person leaves the polling station, arrest or direct a police officer to arrest such person and may search such person or cause him to be searched by a police officer:

Provided that when it is necessary to cause a woman to be searched, the search shall be made by another woman with strict regard to decency.

- (3) Any bailot paper found upon the person arrested on search shall be made over for safe custody to a police officer by the presiding officer, or when the search is made by a police officer, shall be kept by such officer in safe custody.
 - (4) An offence punishable under sub-section (1) shall be cognizable.

36. (1) A person shall be gui ty of an offence if at any election he

(a) fraudulently defaces or fraudulently destroys any nomination paper; or

(b) fraudulently defaces, destroys or removes any list, notice or other document affixed by or under the authority of a returning officer; or

(c) fraudulently defaces or fraudulently destroys any ballot paper or the official mark on any ballot paper; or

(d) without due authority supplies any ballot paper to any person; or

(e) fraudulently puts into any ballot box anything other than the ballot paper which he is authorised by law to put in; or

(f) without due authority destroys, takes, opens or otherwise interferes with any ballot box or ballot papers then in use for the purposes of the election; or

(g) fraudulently or without due authority, as the case may be, attempts to do any of the foregoing acts or wifully aids or abets the doing of any such acts.

(2) Any person guilty of an offence under this section, shall-

(a) if he is a returning officer or a presiding officer at a polling station or any other offices or clerk employed on official duty in connection with the election, on conviction, be punished with imprisonment for a term which may extend to two years or with fine or with both;

(b) if he is any other person, on conviction, be punished with imprisonment

for a term which may extend to six months or with fine or with both.

- (3) For the purposes of this section, a person shall be deemed to be on official duty if his duty is to take part in the conduct of an election or part of an election including the counting of votes or to be responsible after an election for the used ballot papers and other documents in connection with such election, but the expression 'official duty' shall not include any duty imposed otherwise than by or under this Act.
 - (4) An offence punishable under clause (b) of sub-section (2) shall be cognizable.

37. •(1) If the Collector has reason to believe that any offence punishable under section 33 or under section 34 or under clause (a) of sub-section (2) of section 36 has been committed in reference to any election to a Zilla Parishad within the District, it will be the duty of the Collector to cause such inquiries to be made, and such prosecutions to be instituted, as the circumstances of the case may appear to him to require.

(2) No court shall take cognizance of any offence purishable under any of the aforesaid provisions unless there is a complaint made by order of, or under authority from the Collector.

Other offences and penalties therefor.

Prosecution regarding certain offences.

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Resignation, Removal, Casual Vacancies of Councillors, etc.

38. Any Councillor who is elected or co-opted may resign his office by writing Resignation under his hand addressed to the President, and the President may resign his office of of Councillor by giving similar 1 [notice to the Commissioner; and the office of the Councillors. Councillor shall thereupon become vacant.] ²[The notice shall be delivered in the manner prescribed.

39. The State Government may, if it thinks fit, on the recommendation of the Removal of Zilla Parishad supported by ³[not less than two-thirds of the number of Councillors] Councillor present and voting, remove any Councillor if he has been guilty of misconduct in misconduct, the discharge of his duties, or of any disgraceful conduct, or has become incapable etc. of performing his duties as a Councillor:

Provided that, no such Councillor shall be removed from office unless he has been given reasonable opportunity to furnish his explanation.

40. (1) Subject to the provisions of sub-section (2) of section 62, if any Coun-Disqualificacillor during the term of his office-

Councillors

(b) is, for a period of six consecutive months (excluding in the case of the president term of authority the period of leave duly cancel much that the case of the president term of ing authority the period of leave duly sanctioned) without the permission of the Zilla Parishad, absent from meetings thereof for is absent from such meetings for a period of twelve consecutive months],

the office of such Councillor shall, notwithstanding anything contained in clause (c) of sub-section (1) of section 9, become vacant:

7[(2) If any question whether a vacancy has occurred under this section is raised either by the Commissioner suo motu or on an application made to him by any person in that behalf, the Commissioner shall decide the question ⁸[as far as possible] within ninety days from the date of receipt of such application; and his decision thereon shall be final. Until the Commissioner decides that the vacancy has occurred, the Councillor shall not be disabled from continuing to be a Councillor:

Provided that, no decision shall be given against any Councillor without giving him a reasonable opportunity of being heard.]

41. In the event of a vacancy occurring on account of death, resignation, dis-Casual qualification or removal of a Councillor or through a Councillor becoming incapable vacancies, of acting previous to the expiry of his term of office or otherwise, ⁹[the Deputy Chief filled un Executive Officer] shall forthwith communicate the occurrence to the Collector and the vacancy shall be filled as soon as conveniently may be, by the election, or as the case may be, co-option of a person, thereto, who shall hold office so long only as the Councillor in whose place he is elected or co-opted would have held it, if the vacancy had not occurred:

Provided that, notwithstanding anything contained in section 9, if the vacancy occurs within six months preceding the date on which the term of office of the Councillor expires, the vacancy shall not be filled.

This portion was substituted for the portion beginning with "notice to the Commissioner" and ending with "State Government" by Mah. 35 of 1963, s. 11.

These words were substituted for the portion beginning with the words "The notice shall" and ending with the words "in that behalf" by Mah. 43 of 1964, s. 2.

These words were substituted for the words "two-thirds of the number of Councillors". by

Mah. 43 of 1962, s. 6.

These words were added by Mah. 21 of 1968, s. 3(a).

The words "or clause (a)" were deleted, ibid., s. 3(b).

Proviso was deleted by Mah. 6 of 1975, s. 6.

Sub-section (2) was substituted by Mah. 35 of 1963, s. 12.

These words were inserted by Mah. 43 of 1964, s. 3.

These words were substituted or the words "the President" by Mah. 21 of 1968, s. 4.

IProvided further that, during the operation of the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 1973, no vacancy under this section Mah.

1973.

President and Vice-President

42. Every Zilla Parishad shall be presided over by a President, who shall be Election of President elected by the Parishad from amongst its elected Councillors. The Zilla Parishad and Vice-resident shall also elect one of its elected Councillors to be the Vice-President:

Provided that, no Councillor shall be eligible for being elected as President or Vice-President if he has held any such office for two consecutive terms 2 [or if he is a Chairman of any co-operative society and if a President or Vice-President is elected as Chairman of any co-operative society, the office of the President, or as the case may be, Vice President shall, on the date on which he is so elected, become vacant]:

• 3[Provided further that, if a Chairman or Deputy Chairman of a Panchayat Samiti is elected as President or Vice-President, 4[the office of the Chairman, or as the case may be, of the Deputy Chairman shall, on the date on which he is so elected, become vacant].]

[Explanation.—For the purpose of this section, a President or Vice-President shall be deemed to have held office for two consecutive terms even although the duration of the office held by him in any of such consecutive terms may not be of full five years or more as provided by this Act.]

43. Save as otherwise provided in this Act, the Preisdent and Vice-President office of shall hold office for the term of office of the Councillors. President

and Vice-President.

President 44. The President 6 * * shall, notwithstanding the expiration of 7[his] to continue term, continue to carry on such of the current administrative duties 7[his] office to carry out as may be prescribed by the State Government, until 7[his] 8[successor enters] upon certain [his] office.

duties until 10[his successor entersl upon office.

President.

- Procedure 45. (1) On the constitution of a Zilla Parishad after a general election or otherfor election wise, a meeting shall be called for the election of the President and Vice-President President and Vice- on the date fixed by the Collector under sub-section (2) of section 11.
 - (2) The meeting called under sub-section (1) shall be presided over by the Collector or such officer not below the rank of a Deputy Collector as the Collector may by order in writing appoint in this behalf., The Collector or such officer shall, when presiding over such meeting, have the same powers as the President when presiding over a meeting of the Zilla Parishad has, but shall not have the right to vote:

This proviso was inserted by Mah. 35 of 1963, s. 13.

This proviso was added by Mah. 27 of 1973, s. 3. This portion was added by Mah. 6 of 1975, s. 7(a).

This proviso was inserted by Mah. 35 of 1963, s. 13.

These words were substituted for the portion beginning with the words "he shall forthwith cease" and ending with the words "as the case may be" by Mah. 43 of 1964, s. 4.

This Explanation was added by Mah. 6 of 1975, s. 7(b).

The words "and the Vice-President" were deleted, ibid., s. 8(b).

This word was substituted for the word "their", ibid., s. 8(b).

These words were substituted for the words "successors enter", ibid., s. 8(c).

The words "and Vice-President" were deleted, ibid., s. 8(d).

These words were substituted for the words "their successors enter", ibid.

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Provided that, notwithstanding anything contained in ¹[sub-section (2) or (10) of section 111, the Collector or the officer presiding over such meeting may, for reasons recorded in writing which in his opinion are sufficient, refuse to adjourn such meeting, or as the case may be, adjourn such meeting.

- (3) If in the election of the President or Vice-President, there is an equality of votes, the result of the election shall be decided by lot to be drawn in the presence of the Collector or the officer presiding, in such manner as he may determine.
- (4) In the event of a dispute arising as to the validity of the election of a President or Vice-President, 2 [the Collector or the officer presiding over such meeting or any Councillor (not being Associate Councillor) may within thirty days from the date of the election] refer the dispute to the Commissioner for decision. ³[An appeal against the decision of the Commissioner may, within thirty days from the date of such decision, be filed before the State Government.]
- (5) After the election of the President and Vice-President, the Zilla Parishall may continue its meeting over which the President shall preside for co-opting persons, if necessary, on the Zilla Parishad and for transacting such other urgent business as the President may allow:

Provided that, a Councillor proposing the name or names of a person or persons for co-option on the Zilla Parishad shall produce the written consent of the person or persons proposed for co-option.

46. (1) Subject to the provisions of sub-section (2) of section 47, there shall be Honorarium paid to the President an honorarium of 4 seven hundred rupees per month.

and other facilities

- (2) The President may be provided without payment of rent the use of furnished to President. residential accommodation or subject to such rules as the State Government may make in this behalf, such house rent allowance in lieu thereof as may be deemed suitable by the Zilla Parishad and shall be given such travelling and other allowances as may be prescribed by the State Government.
- (3) The President shall devote sufficient time and attention to the duties of his office.
- (4) The President shall not be disqualified for being chosen as, or for being, a Councillor or a member of any committee by reason only that he is in receipt of an honorarium or of any allowances or amenities under this section.
- 946-A. Subject to any rules made by the State Government in this behalf, there Sumpriary shall be placed at the disposal of the President, such sum not exceeding two allowance thousand rupees per annum as the Zilla Parishad may decide, as sumptuary to President. allowance.]
- 47. (1) The President may remain absent for a period not exceeding thirty days Leave of in a year without permission, and he may be granted leave of absence for a period absence exceeding thirty—days and not exceeding ninety days in a year in the aggregate by and consethe Standing Committee and for any period exceeding ninety days by the State quential Government; but no leave exceeding one hundred and eighty days in any one year provisions. shall be granted.

(2) The President shall not be entitled to any honorarium during any period of absence exceeding thirty days in a year under sub-section (1).

¹ This portion was substituted for the portion beginning with "sub-section (2)" and ending with "adjourn such meeting" by Mah. 35 of 1963, s, 14(I).

¹ These words and brackets were substituted for the words "the Collector shall", *ibid.*, s. 14(2).

² These words were substituted for the portion beginning with "The decision of the Commissioner" and ending with "any such decision", *ibid.* 's. 14(2).

³ These words were substituted for the words "five hundred rupees" by Mah. 15 of 1974, s. 2.

⁴ This portion was deemed always to have been substituted for the portion beginning with "The President" and ending with "the Zilla Parishad" by Mah. 8 of 1966, s. 2.

⁵ Section 46-A was inserted by Mah. 6 of 1975, s. 9.

President.

- (3) Nothing in sub-section (2) shall apply when a President is absent for a period not exceeding ninety days during his term of office on ground of illness duly certified by such medical authority as the State Government may specify in this behalf.
- 48. (1) The President may resign his office by writing under his hand addressed Resignation of President to the Commissioner, [and his office shall thereupon become vacant.] and Vice-
 - (2) The Vice-President may resign his office by writing under his hand addressed to the President, I and his office shall thereupon become vacant.]
 - ²[(3) The notice of resignation shall be delivered in the manner prescribed.]
- Motion ³[49. (1) A President or a Vice-President shall cease to be the President or the of no-confi- Vice-President, as the case may be, if a motion of no-confidence is passed at a special dende dende meeting of the Zilla Parishad by a majority of the total number of Councillors (other President or than associate Councillors) who are for the time being entitled to sit and vote at any Vice-meeting of the Zilla Parishad, and the office of such President or Vice-President shall President. thereupon be deemed to be vacant.
 - (2) The requisition for such special meeting shall be signed by not less than one-fifth of the total number of Councillors (other than associate Councillors) who are for the time being entitled to sit and vote at any meeting of the Zilla Parishud and shall be delivered to the Collector. The requisition shall be signed by the requisitionists and shall be made in such form and in such manner as may be prescribed by the State Government.
 - (3) The Collector shall, within seven days from the date of receipt of the requisition under sub-section (2), convene a special meeting of the Zilla Parishad. The meeting shall be held on a date not later than thirty days from the date of issue of the notice of the meeting.
 - (4) The meeting shall be presided over by the Collector or such officer not below the rank of a Deputy Collector authorised by him in this behalf. The Collector or such officer shall, when presiding over such meeting, have the same powers as the President when presiding over a Zilla Parishad meeting has but shall not have the right
 - (5) The meeting called under this section shall not, for any reason, be adjourned.
 - (6) The names of the Councillors voting for and against the motion shall be read in the meeting and recorded in the minute-book kept under sub-section (13) of section 111.
 - (7) If the motion of no-confidence is rejected, no fresh motion of no-confidence shall be brought before the Zilla Parishad within a period of six months from the date of such rejection of the motion.]

- 50. Without prejudice to the provisions of section 49, a President or Vice-President President may be removed from office by the State Government for misconduct in President, the discharge of his duties or neglect of, or incapacity to perform his duty or for being persistently remiss in the discharge thereof, or guilty of any disgraceful conduct; and the President or Vice-President so removed shall not be eligible for re-election as President or Vice-President during the remainder of the term of office of the Councillors:
 - Provided that, no such President or Vic-President shall be removed from office unless he has been given a reasonable opportunity to furnish an explanation.

These words were substituted for the words "and the resignation shall take effect from such date as the Commissioner/President may specify in this behalf" by Mah. 35 of 1963, s. 15.

This sub-section was inserted by Mah. 43 of 1964, s..5.

Section 49 was substituted for the original by Mah. 6 of 1975

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51. Subject to rules made by the State Government in this behalf a President Consequence who absents himself from duty for a period exceeding thirty days in the aggregate of absence of in a year without leave shall cease to be the President in a year without leave, shall cease to be the President.

without leave.

52. (1) In the event of a vacancy in the office of President or Vice-President by Vacancies 52. (1) In the event of a vacancy in the omce of resident of vice-resident of reason of death, resignation, removal or otherwise, the vacancy shall, subject to in office of President the provisions of sections 42 and 50, be filled as conveniently as may be by election and Viceof a new President or Vice-President:

President

Provided that, if for any reason the offices of the President and Vice-President to be become vacant simultaneously 1 or if the President and Vice-President are on leave filled up. together], the Chairman of a Subjects Committee chosen by lot drawn by the Chief Executive Officer in such manner as he deems fit shall, pending the election of the President 1, or as the case may be, until either the President or Vice-President resumes dutyl, exercise the powers and perform the duties of the President.

(2) Where on account of any of the reasons atoresaid 2 offices of the President and Vice-President or the office of either of them becomes vacant, the provisions of section 45 shall be applicable so far as may be, to the calling of a meeting and the procedure to be followed at such meeting for the election of the President and Vice-President.

53. (1) On the election of a new President or Vice-President, the outgoing Penalty for President or Vice-President in whose place the new President or Vice-President refusal to has been elected shall forthwith hand over charge of his office to such new charge to President or Vice-President, as the case may be.

(2) If the outgoing President or Vice-President fails or refuses to hand over charge President of his office as required under sub-section (1), the State Government or any authority or Vice-empowered by the State Government in this behalf may, by order in writing, direct President. the President or the Vice-President, as the case may be, to forthwith hand over charge of his office and all papers and property of the Zilla Parishad, if any, in his possession as such President or Vice-President, to the new President or

(3) If the outgoing President or Vice-President to whom a direction has been issued under sub-section (2) does not comply with such direction, the State Government may take steps to recover all papers and property of the Parishad, if any, in the possession of such President or Vice-President, and for that purpose the State Government may authorise any officer to issue a search warrant and exercise all such powers with respect thereto as may be lawfully exercised by a Megistrate under the provisions of Chapter VII of the Code of Criminal Procedure, 1898.* papers and property so recovered shall be handed over to the new President or the

Vice-President, as the case may be. (4) If the outgoing President or Vice-President to whom a direction has been issued under sub-section (2) does not comply with such direction, except for reasons beyond his control, he shall, on conviction, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to five hundred rupees, or with both.

54. (1) The President shall—

Vice-President.

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(a) convene, preside at, and conduct meetings of the Zilla Parishad:

(b) have access to the records of the Zilla Parishad;

(c) discharge all duties imposed, and exercise all the powers conferred on him by or under this Act

Powers and functions of President.

¹ These words were inserted by Mah. 8 of 1966, s. 3.

² These words were substituted for the words "the office of the President becomes vacant, or the offices of the President and Vie-President become vacant simultaneously" by Mah. 6 of 1975,

^{*}See now the Code of Criminal Procedure, 1973 (2 of 1974).

(d) watch over the financial and executive administration of the Zilla Parishad and submit to the Zilla Parishad all questions connected therewith which shall appear to him to require its orders; and

(e) exercise administrative supervision and control over the Chief Executive Officer for securing implementation of resolutions or decisions of the Zilla Parishad or of the Standing Committee, or of any Subjects Committee, or of

any Panchayat Samiti.

(2) The President may in cases of emergency direct the execution or suspension or stoppage of any work or the doing of any act which requires the sanction of the Zilla Parishad or any authority thereof, and immediate execution or doing of which is, in his opinion, necessary for the service or safety of the public, and may direct that the expense of executing such work or doing such act shall be paid from the district fund.

1(3) If the execution or maintenance of any work or and development scheme is transferred or entrusted by the State Government to any Zilla Parishad by or under this Act, for the execution of which no provision exists in that behalf in the budget estimates of the Zilla Parishad, the President may, notwithstanding anything contained in this Act, direct the execution or maintenance of such scheme or work and may also direct that the expense in this behalf shall be paid from the

district fund.

²[(4) The President shall report] forthwith the action taken under this section, and the full reasons therefor, to the Zilla Parishad, the Standing Committee and the appropriate Subjects Committee at their next meetings and the Zilla Parishad, or the Committee may amend or annul the direction made by the President.

Functions of Vice-President. 55. The Vice-President shall—

(a) in the absence of the President, preside at the meetings, of the Zilla

(b) exercise such of the powers and perform such of the duties of the President as the President from time to time may, subject to the rules made by the State

Government in this behalf, delegate to him by an order in writing; and

(c) pending the election of a President, or during the absence of the President 3 from the District, or by reason of leave for a period exceeding thirty days, exercise the powers and perform the duties of the President.

CHAPTER III.

CONSTITUTION OF Panchayat Samitis.

56. For every Block, there shall be a Panchayat Samiti; and the Panchayat Establishment of Samiti shall have all such functions as are vested in it by this Act, or otherwise. Punchayat Samitis.

Constitution

Pancha vat Samitis. 57. (1) Every Panchayat Samiti shall consist of—

(a) all Councillors who are elected to the 4[Zilla Parishad] from the electoral divisions included in the Block.

(i) the co-opted Councillor, (ii) any) residing in the Block,

(c) the chairman of such [co-operative society conducting exclusively the business of purchase and sale of agricultural products in the Block, as the State Government may by order specify in this behalf (to be an associate member):

¹ Sub-section (3) was inserted by Mah. 34 of 1966, s. 3(1).

² This was substituted for the words "Provided that, he shall report , ibid., s. 3(2).

³ These words were inserted by Mah. 35 of 1963, s. 17.

⁴ These words were substituted for the word "Council", ibid., s. 18(1).

⁵ These words were substituted for the words "co-operative so lety conducting the business of purchase and sale of agricultural products" by Mah. 43 of 1964. 7(i).

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1[Provided that, if there be no such co-operative society as aforesaid in the Block, then the chairman of any other co-operative society in the Block which the State Government may, by order specify in this behalf; but if a 2[co-operative society conducting exclusively the business of purchase and sale of agricultural products] in the Block is thereafter duly registered, the State Government may in like manner terminate the term of office of the chairman of the co-operative society first specified and may specify in his place the chairman of the co-operative society so registered and thereupon that latter chairman shall hold office for the remaining period of the term],

- (d) the chairman of a co-operative society conducting business relating to agriculture not being a society falling under clause (c) in the Block co-opted by the Panchayat Samiti (to be an associate member),
- *Explanation.—For the purposes of clauses (c) and (d), the expression "Chairman" in relation to a co-operative society includes the Administrator appointed to manage the affairs of the society and where more than one Administrator or a committee or a corporation, is appointed to manage the affairs of the society under sub-section (1) of section 78 of the Maharashtra Co-operative Societies Act, 1960, such person representing the administrator, committee or corporation as the State Government or any officer authorised by it in this behalf may, direct.]

4(e) if the members of the *Panchayat Samiti* falling under clauses (a) and (f) do not include a woman, one woman residing in the Block co-opted by the Panchayat Samiti:

Provided that a person so co-opted shall, subject to the provisions of this Act continue to be a member, even if subsequent to the date of such co-option, a woman is elected at any election as a Councillor or member, as the case may be, under this Act.]

- $\P(f)$ two members elected by direct election from electoral colleges in accordance with the provisions hereinafter appearing.]
- M(3) (a) In a general election, on the election of two-thirds or more of the number of members falling under clause (f) of sub-section (1), the names of these, members together with their permanent addresses shall be published by the Collector at such time and in such manner as may be prescribed by the State Government; and upon such publication the Panchayat Samiti shall be deemed to be duly constituted. In determining two-thirds of the number of members, a fraction shall be ignored:

Provided that, such publication shall not be deemed—

- (i) to preclude the completion of the election in any Block fand the publica-/tion likewise by the Collector of the names and permanent addresses of the elected members as and when they are available; or]
- (ii) to affect the term of office of the members of the Panchayat Samiti-under the Act.

This proviso was added by Mah. 35 of 1963, s. 18(2).
These words were substituted for the words "co-operative society conducting the business

These words were substituted for the words "co-operative society conducting the business of purchase and sale of agricultural products" by Mah. 43 of 1964, s. 7(i).

This Explanation was inserted by Mah. 6 of 1975, s. 12(1)(a).

Clause (e) was substituted by Mah. 10 of 1979, s. 9.

This clause was substituted by Mah. 6 of 1975, s. 12(1)(c).

Sub-section (2) was deleted by Mah. 7 of 1967, s. 4(2).

This sub-section was substituted for the original by Mah. 22 of 1962, s. 4.

This portion was substituted for the words beginning with "The names of members" and ending with "deemed to have been constituted" by Mah. 9 of 1972, s. 5(a).

This portion was substituted for the word "or" ibid., s. 5(b).

- (b) The names of members falling under clauses (a), (b), (c), (d) and (e) of subsection (1) (together with their permanent addresses) may also thereafter be likewise published by the Collector].
- (5) The Block Development Officer shall be the Secretary, ex-officio of the Panchayat Samiti.

Provisions regarding *[electoral colleges,] disqualifications, elections and election

disputes.

- 58. $^{2}[(1)]$ For the purposes of holding elections under clause (f) of sub-section (1) of section 57.—
 - ³[(a) each electoral division in the Block shall be divided into two electoral colleges in accordance with the rules made by the State Government, so however, that there is one member as far as reasonably practicable for not more than every 20,000 of the population;
 - (a-a) where the State Government, having regard to the population of the Scheduled Castes or Scheduled Tribes in the Block, is of opinion that reservation of seats in any electoral college for the representation of such Castes or Tribes is necessary, the State Government may reserve a seat or seats for such Castes or Tribes; and the manner and periodicity of rotation of such reservation shall be such as may be prescribed by the State Government;
 - (a-b) notwithstanding anything contained in cluse (a-a), reservation of seats for the Scheduled Castes or Scheduled Tribes made under that clause shall cease to have effect when the reservation of seats for those Castes or Tribes in the Legislative Assembly of the State ceases to have effect under the Constitution of India:

Provided that nothing in this clause shall render any person elected to any such reserved seats ineligible to continue as a member during the term of office for which he was validly elected, by reason only of the fact that the reservation of seats has so ceased to have effect.]

- (b) the list of voters for each such electoral division referred to in sub-section (1) of section 13 and in force on such date as the State Government may, by general or special order notify in this behalf, for such part of the electoral division as is included in an electoral college, shall be the list of voters for such electoral college. An officer designated by the Collector shall maintain the list of voters for each electoral college.
- (1A) The provisions of sections 14, 15, 15A, 16, 17 and 18 relating to the date of election, qualifications for being elected and disqualifications and the right to vote in the elections of Councillors of a Zilla Parishad shall apply in relation to the members of a Panchayat Samiti as they apply in relation to the Councillors of a Zilla Parishad, with the modification that—
 - (a) in section 15, for the words "electoral division" the words "electoral college", and for the word "District" the word "Block" shall be substituted;
 - (b) in section 16, in clause (d) of sub-section (1), for the figures "39" the figures 61" shall be substituted;
 - (c) in section 17, for the words "electoral division" wherever they occur, the words "electoral college," and in sub-section (3) for the words "electoral divisions", the words "electoral colleges" shall be substituted.]

⁴ These words were inserted, *ibid.*, s. 10(b).

¹ Sub-section (4) was deleted by Mah. 6 of 1975, s. 12(2).

^{**} Sab-section (1) was substituted for the original, ibid., s. 13(1). These clauses were substituted for the original clause (a) by Mah 10 of 1979, s. 10 (a).

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- (2) The provisions of sections ¹[19 to 28 (both inclusive) and] ²[28A to 28D (both inclusive), 29 to 33 (both inclusive), 33A and 34 to 37 (both inclusive)] relating to elections and election disputes and any rules made thereunder shall apply mutatis mutandis 3[in relation to election of members under clause (f) of sub-section (1) of section 571.
- 59. The term of office of members of a Panchayat Samiti shall be co-extensive Term of with the term of office of the Councillors:

Provided that a member of a Panchayat Samiti-

office of members of Panchayat Samiti.

- (a) referred to in clause (a) or (b) of sub-section (1) of section 57 shall hold office only so long as he continues to be a Councillor;
- (b) referred to in clause (c) or (d) of sub-section (1) of section 57 shall hold office only so long as he continues to be the Chairman of the co-operative society referred to therein.
- 60. Any member of a Panchayat Samiti [not being members falling under clauses Registration (a), (b) and (c) of sub-section (1) of section 57] may resign his office by writing under of office as his hand addressed to the Chairman and the Chairman may resign his office as member of member of the Panchayat Samiti by writing under his hand ⁵[addressed to the Panchayat President: and the office of the member shall thereupon become vacant] [6] The Samiti. President; and the office of the member shall thereupon become vacant]. [The notice of resignation shall be delivered in the manner prescribed.]
- The State Government may, if it thinks fit on the recommendation of Removal of 7[the Panchayat Samiti supported by not less than two-thirds of the number of member for members] present and voting, remove any member thereof [not being a member misconduct. falling under clause (c) of sub-section (1) of section 57] if he has been guilty of misconduct in the discharge of his duties or any disgraceful conduct or has become incapable of performing his duties as a member of the Panchayat Samiti:

Provided that---

- (a) if such member is a Councillor the Panchayat Samiti shall forward the recommendation to the Zilla Parishad for such action as the Parishad deems fit;
- (b) no such member shall be removed from office unless he has been given a reasonable opportunity to furnish his explanation.
- 62. (1) If any member of a Panchayat Samiti (being a member who is not a Disqualifica-Councillor) during the term of his office tion of member of Panchayat
 - (a) becomes disqualified under section 58; or

Samiti.

These figures, words and brackets were substituted for the figures, words and brackets "19 to (both inclusive) and 27, 28" by Mah. 6 of 1975, s. 13(2).

This portion was substituted for "27 to 37 (both inclusive)" by Mah. 35 of 1963, s. 19(b).

This was substituted for the words, brackets and figures "in relation to elections of Sarpanchas. or Chairmen of Executive Committees elected under sub-section (2) of section 57" by Mah. 7 of

⁴ Clause (c) was deleted, ibid., s. 6.

These words were substituted for the portion beginning with "addressed to the President" and ending with "State Government by Mah. 35 of 1963, s. 20.

These words were added by Mah. 43 of 1964, s. 9.

These words were substituted for the words "two-thirds of the members of the Panchayat Samiti" by Mah. 43 of 1962, s. 9.

(b) is for a period of three consecutive months (excluding in the case of its Chairman and Deputy Chairman any period of leave duly sanctioned), without the permission of the Panchayat Samiti absent from meetings thereo, 1[or is absent from such meetings for a period of six consecutive months],

the office of such member shall become vacant.

(2) If any member who is a Councillor is for a period of three consective months without the permission of the Panchayat Samiti absent from meetings thereof 2[or is absent from such meetings for a period of six consecutive months] the Panchayat Samiti shall report the fact to the Zilla Parishad and the Zilla Parishad shall, after giving the Councillor an opportunity to furnish an explanation, decide whether his office as Councillor shall or shall not become vacant:

IProvided that nothing in this sub-section shall apply to a Councillor who is a President or Vice-President or a Chairman of any Subjects Committee of a Zilla Parishad.

4[(3) If any question whether a vacancy has occurred in the office of member under this section is raised either by the Commissioner suo motu or on an application made to him by any person the Commissioner shall decide the question ⁵[as far as possible] within ninety days from the date of receipt of such application and his decision thereon shall be final. Until the Commissioner decides the question the member shall not be disabled from continuing to be a member of the Panchayat Samiti:

Provided that no order shall be passed under this sub-section by the Commissioner against any member without giving him a reasonable opportunity of being heard.]

63. In the event of any vacancy occurring on account of death, resignation, Casual vacancies disqualification or removal of a member of a Panchayet Samiti or through a member becoming incapable of acting previous to the expiry of his term of office or otherwise how to be filled up. of the Block Development Officer] shall forthwith communicate the occurrence to the Collector and the vacancy shall be filled as soon as conveniently by the election or, as the case may be, co-option of a person, thereto, who shall hold office so long only as the member in whose place he is elected, or co-opted would have field it. if the vacancy had not occurred:

Provided that, notwithstanding anything contained in section 57, if the vacancy occurs within six months preceding the date on which the term of office of members expires, the vacancy shall not be filled:

7[Provided further that during the operation of the Maharashtra Zilla Parishads Mah and Panchayat Samitis (Amendment) Act, 1973, no vacancy under this section XXVII may be filled.]

1973.

64. (1) 8 Subject to the provisions of sub-sections (3) and (4), every Panchayat Election of Chairman Samiti] shall be presided over by the Chairman who shall be elected by the Panchayat and Deputy Samiti from amongst members falling under clauses (a) and (f) of sub-section (1) Panchay at of section 57.

Samiti.

These words were added by Mah. 21 of 1968, s. 5(a).

These words were inserted, *ibid.*, s. 5(b).

This proviso was added by Mah. 6 of 1975, s. 14.

Sub-section (3) was substituted by Mah. 35 of 1963, s. 21.

⁵ These words were inserted by Mah. 43 of 1964, s. 10. These words were substituted for the words "the Chairman by Mah, 21 of 1968, s. 6.

These words were substituted for the words. S. 4.
This proviso was added by Mah. 27 of 1973, s. 4.
This proviso was added by Mah. 27 of 1973, s. 4.
This proviso was added for the words "Every Panch yat Samiti" by Mah. 6 of 1975, s. 15(1).

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- (2) ¹[Subject to the provisions of sub-sections (3) and (4), the *Panchayat Samiti*] shall also elect one of its members (excluding its associate members) to be the Deputy Chairman.
- ²[(3) If in the area of any *Panchayat Samiti* as may be notified by the State Government from time to time in this behalf (being a *Panchayat Samiti* for a Block which includes areas of one or more Tribal Development Blocks), the percentage of population of persons belonging to the Scheduled Tribes,—
 - (a) is 50 per cent or more of the total population of the Block, the Chairman and Deputy Chairman to be so elected shall be from amongst members belonging to such Tribes; and
 - (b) is less than 50 per cent of the total population of the Block, the Deputy Chairman to be so elected shall be from amongst members belonging to such Tribes.

Explanation.—For the purposes of this sub-section the expression "Tribal Development Block" means, areas which are designated as such for the development of any tribal area.

(4) No member of a Panchayat Samiti shall be eligible to be elected as Chairman or Deputy Chairman if he is a Chairman of more than one co-operative society, and if a Chairman or Deputy Chairman is elected as Chairman of more than one co-operative society, the office of the Chairman, or as the case may be, Deputy Chairman of the Panchayat Samiti shall, on the date on which he is so elected, become vacant.

Explanation.—For the purposes of this section a person who belongs to any of the Scheduled Tribes as defined in clause (30) of section 2, shall be eligible to be elected as Chairman or Deputy Chairman of the Panchayat Samiti whether or not such person is a resident in the locality in the State in relation to which the tribe to which he belongs is deemed to be a Scheduled Tribe.]

¹ These words, brackets and figures were substituted for the words "The Panchayat Samiti" by Mah. 6 of 1975, s. 15(2).

² Sub-sections (3) and (4) were added, ibid., s. 15(3).

65. Save as otherwise provided in this Act, the Chairman and Deputy Chairman Terms of of a Panchayat Samiti shall hold office for the term of office of its members.

office of Chairman and Deputy Chairman of Panchayat Samiti.

66. The Chairman of a Panchayat Samiti shall, notwithstanding the expiration Chairman to of his term, continue to carry on such current administrative duties of his office continue to as may be prescribed by rules made by the State Government, until his successor duties until enters upon his office.

his successor enters upon office.

67. (1) After a general election under sub-section (1) of section 10 1 and clause Procedure (f) of sub-section (1) of section 57], the Collector or any officer authorised by him by for election general or special order, shall, at least three days before the date fixed for the first of Chairman meeting of the Parishad under sub-section (2) of section 11, call upon the persons Samiti. falling under [clauses (a) and (f)] of sub-section (1) of section 57, to elect a Chairman of the Panchayat Samiti,

- (2) The Chairman elected under sub-section (1) shall be entitled to extend the first meeting of the Parishad called under sub-section (2) of section 11 as ex-officio Councillor, and as soon thereafter as possible take charge of office of Chairman of the Panchayat Samiti from the 3[outgoing] Chairman.
- (3) The meeting called under sub-section (1) shall be presided over by the Collector or the officer authorised by him as aforesaid. The Collector or such officer shall, when presiding over such meeting, have the same powers as the Chairman of 2. Panchayat Samiti when presiding over a meeting of the Panchayat Samiti has, but shall not have the right to vote:

Provided that notwithstanding anything contained in section 118, the Collector er such officer 4 may, for reasons recorded in writing which in his opinion are sufficient, refuse to adjourn such meeting, or as the case may be, adjourn such meeting].

(4) If in the election of the Chairman there is an equality of votes, the result of the election shall be decided by lot to be drawn in the presence of the Collector or officer presiding in such manner as he may determine.

[68. (1) In the next meeting of the Panchayat Samiti called by the Chairman, Co-option [the member] required to be co-opted under section 57 shall be co-opted.

of members and election

(2) In the meeting of the Panchayat Samiti held thereafter, the Deputy Chairman of Deputy shall be elected. The meeting shall be called by the Collector or any officer Chairman. authorised by him and the provisions of sub-sections (3) and (4) of section 67 shall be applicable to the procedure to be followed at such meeting.

This portion was substituted for "and sub-section (2) of section 57" by Mah. 9 of 1972, s. 6.

These words, brackets and letters were substituted for the words, brackets and letters "clauses (a), (c) and (f)" by Mah. 6 of 1975, s. 16(1).

This word was substituted for the word "retiring" by Mah. 35 of 1963, s. 23(1).

These words were substituted for the words "may for reasons which in his opinion are sufficient adjugate such meetings" ibid a 23(1).

I hese words were substituted for the words may for reasons which in his opinion refuse to adjourn such meeting,", ibid., s. 23(1).

Sub-section (5) was deleted by Mah. 6 of 1975, s.16(2).

Section 68 was substituted for the original, ibid., s. 17.

These words were substituted for the word "members" by Mah. 10 of 1979, s. 11.

Deputy Chairman.

Power of 168A. In the event of a dispute arising as to the validity of the election of Commis- a Chairman or Deputy Chairman, the Collector or any officer authorised by him sioner or any member (other than an associate member) may refer the dispute within thirty to decide days from the date of the election to the Commissioner for decision. An appeal regarding against the decision of the Commissioner may, within thirty days from the date of validity of such decision, be filed before the State Government.]

Honoraria 69. (1) Subject to the provisions of section 70, there shall be paid to the Chairand allow-man and the Deputy Chairman of a Panchayat Samiti honoraria of a five hundred ance to rupees and two hundred and fifty rupees] per month, respectively.

- Chairman and Deputy

 Chairman of

 (2) The Chairman may be provided without payment of rent the use of fuinished Panchayar residential accommodation or subject to such rules as the State Government may Samiti. make in this behalf, such house rent allowance in lieu thereof as may be deemed suitable by the Zilla Parishad, and the Chairman and the Deputy Chairman may be given such travelling and other allowances as may be prescribed by the State Government.
 - (3) The Chairman and the Deputy Chairman shall not be disqualified for being chosen as, or for being a Councillor or a member of a *Panchayat Samiti* by reason only that he is in receipt of an honorarium or any allowances or amenities under this section.
 - (4) The Chairman and the Deputy Chairman shall devote sufficient time and attention to the duties of their office.
- Leave of 70. (1) 4 The Chairman or Deputy Chairman of a Punchayat Samiti may remain absence to absent for thirty days in the aggregate in a year without permission, and he may be Chairman granted leave of absence for a period exceeding thirty days but not exceeding ninety and Deputy Chairman of days in the aggregate in a year by the Panchayat Samiti and for any period exceeding Chairman of Panchayat ninety days by the Standing Committee] but no leave exceeding one hundred Samiti and eighty days in any one year shall be granted:

sequential provided that, if the Chairman and the Deputy Chairman are on leave together, the Chairman of the Subjects Committee chosen by the Chief Executive Officer by drawing lots in such manner as he deemed fit, shall exercise the powers and perform the duties of the Chairman of the Samiti until the Chairman or as the case may be, the Deputy Chairman of the Samiti resumes duty.]

- (2) A Chairman or Deputy Chairman shall not be entitled to any honorarium for any period of absence exceeding thirty days in a year under sub-section (1).
- (3) Nothing in sub-section (2) shall apply when the Chairman or Deputy Chairman is absent for a period not exceeding ninety days during the term of his office on ground of illness duly certified by such medical authority as the State Government may specify in this behalf.

This proviso was added by Mah. 8 of 1966, s. 5.

¹ Section 68A was inserted by Mah. 35 of 1963, s. 24.

² These words were substituted for the words "Three hundred rupees and one hundred and fifty rupees" by Mah. 15 of 1974, s. 3.

³ This partian was described been substituted for the partian beginning with "The

This portion was deemed always to have been substituted for the portion beginning with "The Chairman" and ending with "the Zilla Parishad" by Mah. 8 of 1966, s. 4

This portion was substituted for the portion beginning with "Panchayat Samiti" and ending with "one hundred and eighty days in a year" by Mah. 35 of 1963, s. 25.

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- 71. (1) The Chairman may resign his office by writing under his hand addressed Resignation to the President, I and his office shall thereupon become vacant]. and Deputy Chairman.
- (2) The Deputy Chairman may resign his office by writing under his hand addressed to the Chairman, 1 and his office shall thereupon become vacant].
 - ²[(3) The notice of resignation shall be delivered in the manner prescribed.]
- ³[72. (1) A Chairman or Deputy Chairman shall cease to be the Chairman or Motion of the Deputy Chairman, as the case may be, if a motion of no-confidence is passed no-confidence at a special meeting of the Panchayat Samiti by a majority of not less than two-thirds dence of the total number of members (other than associate members) who are for the Chairman time being entitled to sit and vote at any meeting of the Panchayat Samiti and the or Deputy office of such Chairman or Deputy Chairman shall thereupon be deemed to be Chairman vacant.

of Panchayat. Samiti.

- (2) The requisition for such special meeting shall be signed by not less than one-fourth of the total number of members (other than associate members) who are for the time being entitled to sit and vote at any meeting of the Panchayat Samiti and shall be delivered to the Collector. The requisition shall be signed by the requisitionists and shall be made in such form and in such manner as may be prescribed by the State Government.
- (3) The Collector shall within seven days from the date of receipt of the requisition under sub-section (2) convene a special meeting of the Panchayat Samiti. The meeting shall be held on a date not later than thirty days from the date of issue of the notice of the meeting.
- (4) The meeting shall be presided over by the Collector or any officer authorise by him in this behalf. The Collector or such officer shall, when presiding over such meeting, have the same powers as the Chairman when presiding over a Panchayat Samiti meeting has, but shall not have the right to vote.
 - (5) The meeting called under this section shall not, for any reason, be adjourned.
- (6) The names of the members voting for and against the motion shall be read in the meeting and recorded in the minute-book kept under section 118 read with sub-section (13) of section 111.
- (7) If the motion of non-confidence is rejected, no fresh motion of no-confidence shall be brought before the Panchayat Samiti within a period of six months from the date of such rejection of the motion.

¹ These words were substituted for the portion beginning with "but the resignation" and ending with "in that behalf" by Mah. 35 of 1963, s. 26.

This sub-section was inserted by Mah. 43 of 1964, s. 11.

^{*} Section 72 was substituted for the original by Mah. 6 of 1975, s. 18.

Removal of

73, Without prejudice to the provisions of section 72, a Chairman or Deputy Chairman or Chairman of a Panchayat Samiti may be removed from office by the State Govern-Chairman of ment for misconduct in the discharge of his duties, or neglect of, or incapacity to Panchayat perform his duty or for being persistently remiss in the discharge thereof or guilty Samiti of any disgraceful conduct; and the Chairman or Deputy Chairman so removed for mis-shall not be eligible for re-election as Chairman or Deputy Chairman during the etc. remainder of the term of office of the members of the Panchayat Samiti:

Provided that, no such Chairman or Deputy Chairman shall be removed from office unless he has been given an opportunity to 1[furnish his explanation].

without

74. Subject to rules made by the State Government in this behalf, a Chairman of absence of or Deputy Chairman who absents himself from duty for a period exceeding thirty Chairman or or Deputy Chairman who absents himself from duty for a period exceeding thirty Chairman or the Deputy days in the aggregate in a year without leave shall cease to be the Chairman or the Chairman Deputy Chairman, as the case may be.

leave. Casual

75. (1) In the event of a vacancy in the office of the Chairman or Deputy Chairvacancies man by reason of death, resignation, removal or otherwise, the vacancy shall, Chairman subject to the provisions of sections 64 and 73, be filled as conveniently as may be and Deputy by election of a new Chairman or Deputy Chairman:

Chairman to Provided that, if for any reason the offices of the Chairman and Deputy Chairman be filled up. become vacant simultaneously, the Chairman of a Subjects Committee chosen by lot drawn by the Chief Executive Officer in such manner as he deems fit shall, pending the election of the Chairman, exercise the powers and perform the duties of the Chairman.

> ²[(2) Where on account of any of the reasons aforesaid, the offices of the Chairman and Deputy Chairman or the office of either of them becomes vacant, the provisions of section 67, or as the case may be, section 68 shall be applicable, so far as may be, to the calling of the meeting and the procedure to be followed at such meeting for the election of the Chairman or the Deputy Chairman or of both.]

Penalty for

3775A. (1) On the election of a new Chairman or Deputy Chairman, the outgoing refusal to Chairman in whose place the new Chairman is elected shall 4 in cases falling under hand over sub-section (1) of section 75, hand over charge forthwith and in any other case, charge to shall hand over charge of his office to the new Chairman as soon as possible after new Chair shall hand over charge of his office to the new Chairman as soon as possible after man or the first meeting of the Parishad referred to in sub-section (2) of section 67 and the Deputy Deputy Chairman shall forthwith hand over charge of his office to such new Deputy Chairman. Chairman.

- (2) If the outgoing Chairman or Deputy Chairman fails or refuses to hand over charge of his office as required by sub-section (1), the State Government or any authority empowered by the State Government in this behalf may, by order in writing, direct the Chairman or the Deputy Ghairman, as the case may be, to forthwith hand over charge of his office and all papers and property of the Panchayat Samiti, if any, in his possession as such Chairman or Deputy Chairman, to the new Chairman or Deputy Chairman.
- (3) If the outgoing Chairman or Deputy Chairman to whom a direction is issued under sub-section (2) does not comply with such direction, the State Government may take steps to recover all papers and property of the Panchayat Samiti, if any, the possession of such Chairman or Deputy Chairman and for that purpose the State

These words were substituted for the words "tender an explanation" by Mah. 43 of 1962, s. 11.

Sub-section (2) was substituted for the original by Mah. 6 of 1975, s. 19.

Section 75A was inserted by Mah. 35 of 1963, s. 29. These words, brackets and figures were inserted by Mah. 43 df 1964, s. 13.

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Government may authorise any officer to issue a search warrant and exercise all such powers with respect thereto as may be lawfully exercised by a Magistrate under the v of provisions of Chapter VII of the Code of Criminal Procedure, 1898. 1898 and property so recovered shall be handed over to the new Chairman or the Deputy Chairman, as the case may be.

- (4) If the outgoing Chairman or Deputy Chairman to whom a direction is issued under sub-section (2) does not comply with such direction, otherwise than for reasons beyond his control, he shall, on conviction, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to five hundred rupees, or with both.]
- 76. Subject to the provisions of this Act and the rules or regulations made there- Powers and under---

functions of Chairman of **Panchayas** Samiti.

Chairma

- (I) the Chairman of a Panchayat Samiti shall-
 - (a) convene, preside at and conduct meetings of the Panchayat Samiti;
 - (b) have access to the records of the Panchayat Samiti;
- (c) exercise supervision and control over the acts of officers and servants of or under the Zilla Parishad and working in the Block in matters of execution or administration (including the carrying into effect the resolutions and decisions of the Panchayat Samiti) and the accounts and records of the Panchayat Samiti;
- (d) in relation to works and development schemes to be undertaken from block grants, exercise such powers of sanctioning acquisition of property or sale or transfer thereof as may be specified by the State Government;
- (2) the Chairman of a Panchayat Samiti may-
- (a) call for any information, return, statement, account or report from any officer or servant working under the Panchayat Samiti;
- (b) enter on and inspect any immoveable property in the Block occupied by the Zilla Parishad, or any institution in the Block under the control and management of the Zilla Parishad or the Panchayat Samiti or any work or development scheme in progress in the Block undertaken by the Zilla Parishad or the Panchayat Samiti or under its direction.
- 77. (1) The Deputy Chairman of a Panchayat Samiti shall-
- (a) in the absence of the Chairman, preside at the meetings of the Panchayat functions of Deputy Samiti :

(b) exercise such of the powers and perform such of the duties of the Chairman Panchayas of the Panchayat Samiti as the Chairman from time to time may, subject to the rules made by the State Government in that behalf, delegate to him by an order in writing; and

- (c) pending the election of the Chairman, or during the absence of the Chairman 1sfrom the District, or by reason of leave, for a period exceeding thirty days exercise the powers and perform the duties of the Chairman.
- (2) The Deputy Chairman of a Panchayat Samiti may enter on and inspect any immoveable property in the Block occupied by the Zilla Parishad, or any institution in the Block under the control and management of the Zilla Parishad or the Panchayat Samiti or any work or development scheme in progress in the Block undertaken by the Zilla Parishad or the Panchayat Samiti or under its direction and shall send a report of such inspection to the Chairman of the Panchayat Samitt.

¹ These words were inserted by Mah. 35 of 1963, s. 30.

*1[77A. (1) Every Panchayat Samiti shall in the manner hereinafter provided Committee of appoint a Committee consisting of either fifteen Sarpanchas or of Sarpanchas of Surpanchas. one-fifth of the total number of panchayats in the Block, whichever is more, to be known as the Committee of Sarpanchas.

(2) The Deputy Chairman shall be ex-Officio Chairman of the Committee.

(3) The Extension Officer (Panchayats), and where more than one Extension Officer (Panchayats) have been appointed, such one of them as may be nominated in this behalf, by the Block Development Officer, shall be ex-Officio Secretary of the Committec.

(4) The Sarpanchas shall be nominated by the Panchayat Samiti by rotation every year. The manner and periodicity of rotation of such nomination shall be such as

may be prescribed by the State Government.

(5) The Committee shall be a consultative and advisory body and shall tender its advice to the Panchayat Samiti on all matters relating to the discharge of its functions of control and supervision of panchayats in accordance with the provisions of the Bombay Village Panchayats Act, 1958. The Panchayat Samiti shall give due Bom. consideration to the advice tendered by the Committee.

(6) The Committee may meet as often as may be necessary; but one month shall not intervene between its last meeting and the day fixed for the next meeting and shall observe such procedure in regard to the transaction of business as the State Government may by order determine, in that behalf.

(7) During any vacancy in the Committee, the continuing members may act as if no vacancy had occurred.]

CHAPTER IV.

COMMITTEES.

78. (1) Every Zilla Parishad [shall, within one month from the date of its first Appoint meeting called under section 45, appoint] in the manner hereinafter provided, a ment of Standing Committee and also the following Subjects Committees, that is to say,—

(a) Finance Committee,

Committee,

Committees

Committees.

and other

Subjects

Works Committee, *[(c) Agriculture ** Committee,

(d) Social Welfare Committee.]*

(e) Education Committee, ** Health Committee.

[(g) Animal Husbandry and Dairy Committee.]

(2) A Zilla Parishad may, subject to rules prescribed by the State Government, from time to time appoint any other committee consisting of such Councillors and other persons as the Parishad may decide, refer to such committee for enquiry and report such matters relating to the purposes of this Act as the Zilla Parishad may think fit, and direct that the committee shall submit its report to the Standing Committee or a Subjects Committee as the Zilla Parishad may specify.

1 Section 77A was inserted by Mah. 6 of 1975, s. 20. These words and figures were substituted for the words "shall appoint", ibid., s. 21(s).
Entries (c) and (d) were substituted by Mah. 22 of 1970, s. 2(1).

*Sub-section (2) of section 2 of Mah, 22 of 1970 reads as follows :-

Increox is neith.

The words "and Co-operatives" were deleted by Mah. 6 of 1975, s. 21(b).

The word "and" was deleted, tbid., s. 21(c).

Clause-(g) was inserted, tbid., 21(d).

Amendment made by section 20 of Mah. 6 of 1975 has not been brought into free.

1959.

⁽²⁾ Notwithstanding anything contained in sub-section (1), the Agriculture Committee and the Co-operatives Committee in existence at the commencement of the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 1970, shall continue to hold office and operate until such time as the first Agriculture and Co-operatives Committee is constituted and the first meeting thereof is held.

79. (1) Subject to the provisions of section 81, the Standing Committee shall Constitution consist ofof Standing Committee.

(a) the President:

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(b) the Chairmen of Subjects Committees;

I(c) subject to any rules made by the State Government in that behalf, [eight Councillors] elected by the Zilla Parishad from among its Councillors; so however, that not more than two seats shall be reserved for Councillors belonging to Scheduled Castes or Scheduled Tribes or socially and educationally backward classes of citizens:

Provided that, an associate Councillor if so elected shall have a right to vote

and];

(d) not more than two persons co-opted by the Zilla Parishad in accordance with the provisions of sub-section (3) who shall be associate members.

(2) The President shall be ex-Officio Chairman of the Standing Committee.

(3) The members to be co-opted under clause (d) of sub-section (1) shall be person. who have special knowledge or experience in respect of any of the subjects allotted

to the Standing Committee under this Act.

- (4) The Deputy Chief Executive Officer sand where more than one Deputy Chief Executive Officer have been appointed, such one of them as may be nominated in this behalf by the Chief Executive Officer,] shall be the Secretary, ex-Officio, of the Standing Committee. 4*
 - 80. (1) Subject to the provisions of sections 81 and 83]— •[7(A)] the *[Agriculture Committee] shall consist of—

Constitution of Subjects Committee.

(i) ⁹[ten Councillors] (not being associate Councillors) elected by the Zilla Parishad from amongst its Councillors;

(ii) five associate Councillor, who shall have the right to vote; and

(tii) two persons co-opted by the Zilla Parishad, who shall be associate members];

¹⁰[(B)] the Social Welfare Committee shall consist of—

(1) ¹¹[nine Councillors] elected by the Zilla Parishad from amongst the elected

Councillors, so however that of these,-

(a) five shall be reserved for Councillors belonging to the Scheduled Castes and Scheduled Tribes; and of these five at least two shall be reserved for the Scheduled Tribes:

(b) 12 [four] shall be reserved for Councillors belonging to the socially and

educationally backward classes:

Provided that, if there be no elected Councillor belonging to Scheduled Castes or Scheduled Tribes or if the number of such Councillors is insufficient to fill seats reserved for them, then a sufficient number of persons belonging to those Castes and Tribes as the case may be, shall be co-opted on the Committee by the Zilla Parishad; and the person or persons so co-opted shall have the right to vote:

of 1963, s. 32(a)(l).

Clause (a) was substituted by Mah. 22 of 1970, s. 4.

Clause (c) was substituted by Mah. 35 of 1963, s. 31(i).

These words were substituted for the words "seven Councillors" by Mah. 6 of 1975, s. 22(a).

This portion was inserted, bid., s. 22(b).

The words "The Social Welfare Officer of a Zilla Parishad shall be the Joint Secretary, ex-Officer of the Standing Committee." were deleted by the Mah. 22 of 1970, s. 3.

These words and figures were substituted for the word and figures "section 81" by Mah. 35

Clause (a) was substituted by Main. 22 of 1970, s. 4.

Clause (a) was renumbered as clause (A) by Man. 6 of 1975, s. 23(1)(a).

These words were substituted for the words "Agriculture and Co-operative Committee", ibid.

These words were substituted for the words "nine Councillors", ibid.

Clause (i-a) was renumbered as clause (B), ibid., s. 23(1)(a).

These words were substituted for the words "eight Councillors", ibid.

This word was substituted for the word "Three", ibid.

· Provided further that, any person so co-opted shall, subject to the provisions of this Act, continue to be on the Committee even although subsequent to the date of co-option, a person belonging to Scheduled Castes or Scheduled Tribes is elected as a Councillor; the elected Councillor shall be eligible for any of the reserved seats at a by-election;

(ii) two women Councillors elected by the Zilla Parishad from amongst the

elected or co-opted women Councillors:

Provided that, if there be no woman available as a Councillor, or if a sufficient number of such Councillors are not available to fill the seats reserved for them, then one or two women, as the case may be, shall be co-opted by the Zilla Parishad on the Committee; and the person or persons so co-opted shall have the right to vote:

Provided further that, any person so co-opted shall, subject to the provisions of this Act, continue to be on the Committee even although subsequent to the date of co-option, a woman is elected or co-opted as a Councillor; the Councillor elected or co-opted shall be eligible for any of the reserved seats at a by-election:

(iii) the Social Welfare Officer of the Zilla Parishad shall be the Secretary,

ex-Officio, of the Committee.

Explanation.—For the purposes of this paragraph, a person who belongs to any of the Scheduled Castes or Scheduled Tribes as defined in clause (29) and (30) of section 2, shall be eligible to be elected or co-opted to any of the seats reserved for Scheduled Castes or Scheduled Tribes, as the case may be, on the Social Welfare Committee in any District; whether such person is or is not a resident in the locality in the State in relation to which the caste or tribe to which he belongs is deemed to be a Scheduled Caste or a Scheduled Tribe, as the case may be ;]

¹[²[(C)] the Education Committee shall consist of—

(t) ³[eight | Councillors] elected by the Zilla Parishad from amongst its

(ii) not more than two persons co-opted by the Zilla Parishad in accordance with the provisions of sub-section (2); and

• ⁵[Provided that persons co-opted under sub-clause (ii) shall be associate members; and an associate Councillor elected under sub-clause (1) shall have the right to vote

^o[(D) the Works Committee shall consist of—

(i) eight Councillors elected by the Zilla Parishad from amongst its Councillors:

(ii) not more than two persons co-opted by the Zilla Parishad in accordance

with the provisions of sub-section (2); and

(iii) one officer each of the Maharashtra State Road Transport Corporation established under section 3 of the Road Transport Corporations Act, 1950 and the Maharashtra State Electricity Board constituted under section 5 of the 1950. Electricity (Supply) Act, 1948 having juridiction over the area of the 54 of Zilla Parishad, as may be nominated by that Corporation, or as the case may 1948. be, Board:

Provided that persons co-opted under sub-clause (ii) and nominated under sub-clause (iii) shall be associate members; and an associate Councillor elected under sub-clause (i) and persons co-opted under sub-clause (ii) shall have the right to vote;]

This proviso was substituted for the original, told. Clause (D) was inserted, Ibid., s. 23(d).

Clause (aa) was inserted by Mah. 35 of 1963, s. 32(a)(ll). Clause (aa) was renumbered as clause (C) by Mah. 6 of 1975, s. 23(c). These words were substituted for the words "seven Councillors", total

Sub-clause (iii) was deleted, ibid.

- ¹[(E)] the other Subjects Committees shall each consist of—
- (i) ²[eight Councillors] elected by the Zilla Parishad from amongst its Councillors: 3*
- [Provided that, an associate Councillor, if any, so elected shall have the right to vote: and l
- (ii) not more than two persons co-opted by the Zilla Parishad in accordance with the provisions of sub-section (2) who shall be associate members.
- (2) The members to be co-opted under sub-clause (ii) [of 6 [clause (C) or of subclause (ii) of clause (D) or of sub-clause (ii) of clause (E)] of sub-section (I) shall be persons who have special knowledge or experience in respect of subjects allotted to the relevant Subjects Committee under this Act.
- (3) The Head of a Department of a Zilla Parishad specified by the Zilla Parishad in this behalf shall be the Secretary, ex-Officio of such Subjects Committee as the Zilla Parishad may direct in that behalf.
- 81. (1) No Councillor shall be elected on more than any [one Committee] Election of (including the Standing Committee). Committees.
- ⁶[Provided that where the total number of Councillors of any Zilla Parishad including the Chairmen of all the Panchayat Samitis in the District is less than the number required to fill the number of members of all the Committees, a Councillor may be elected on two Committees, but only to the extent, necessary.]
- (3) Every election to a Committee (including the Standing Committee) shall be held in accordance with the system of proportional representation by means of the single transferable vote.
- 10[(4) In the event of a dispute arising as to the validity of the election of any Councillor under section 79 or section 80 (including any question arising out of the acceptance or rejection of a nomination paper on any ground, or whether or not a Councillor is a member of a Scheduled Castes, Scheduled Tribe or any socially or educationally backward class of citizens) any Councillor may refer the dispute to the Commissioner, whose decision thereon shall be final:

Provided that.--

- (a) the dispute is referred to the Commissioner within a period of ten days from the date of the election of the Councillor:
- (b) no decision shall be given against any Councillor without giving him a reasonable opportunity of being heard.]

Clause (b) was renumbered as clause (E) by Mah. 6 of 1975, s. 23(e).

These words were substituted for the words "seven Councillors", ibit The word "and" was deleted by Mah. 22 of 1962, s. 6(b).

This proviso was added, ibid. This portion was substituted for "of clause (b)" by Mah. 35 of 1963, s. 32(d).

This portion was substituted for "of clause (0)" by Man. 35 of 1903, s. 32(d).

These words, brackets and letters were substituted for the words, brackets and letters "chase (aa) or of clause (b)" by Mah. 6 of 1975, s. 23(2).

These words were substituted for the words "two Committees", ibid., s. 24(1)(a).

This proviso was added, ibid., s. 24(1)(b).

Sub-sections (2) and (2A) were deleted, ibid., s. 24(2).

Sub-section (4) was inserted by Mah. 35 of 1963, s. 33(2).

82. (1) The term of office of members of a Standing Committee and a Subjects office of Committee of a Zilla Parishad shall be co-terminus with the term of office of Standing Councillors of that Zilla Parishad. members of

(2) If any member is, for a period of three consecutive months (excluding in the and case of the Chairman any period of leave duly sanctioned) without the permission Committee Committee, of the Committee, absent from meeting thereof 1 [or if any member is absent from such meetings for a period of six consecutive months], his office shall, 2* become vacant:

> 4[Provided that if a member who is an associate Councillor falling under subclause (ii) of clause (A) of sub-section (I) of section 80, ceases to be a member of the Agriculture Committee by operation of the provision of this sub-section, he shall also cease to be an associate Councillor of the Zilla Parishad:

- Provided further that nothing in this sub-section shall apply in relation to a member of the Standing Committee falling under clause (b) of sub-section (1) of section 79, so long as such member continues to be a Chairman of any Subjects Committee.]
- [(3) If any question whether a vacancy has occurred under this section is raised by the Commissioner suo motu or on an application made to him by any person in that behalf, the Commissioner shall decide the question [as far as possible within ninety days from the date of receipt of such application]; and his decision thereon shall be final. Until the Commissioner decides the question, the member shall not be disabled from continuing to be a member of the Standing Committee or a Subjects Committee:

Provided that, no decision shall be given against any member without giving him a reasonable opportunity of being heard.]

Registration

7[82A. Any member of the Standing Committee or a Subjects Committee [not of members being a member falling under clause (b) of sub-section (1) of section 79 or s[sub-clause of Standing (ii) of clause (A)] of sub-section (1) of section 80] may resign his office by writing or Subjects and his hand addressed to the Chairman of the Committee; and his office shall Committees, under his hand addressed to the Chairman of the Committee; and his office shall thereupon become vacant. o[The notice of resignation shall be delivered in the manner prescribed.

Casual vaca-

82B. In the event of any vacancy occurring on account of the resignation of ncy how to be a member of the Standing or a Subjects Committee or otherwise 10 [the Secretary of the Committee] shall forthwith communicate the occurrence of such vacancy to the Zilla Parishad and the vacancy shall, subject to the provisions of section 81, be filled as soon as possible by the election or co-option, as the case may be, of a person thereto who shall hold office so long only as the member in whose place he is elected or co-opted would have held it if the vacancy had not occurred.]

Mah. 21 of 1968, s. 7(b).

• Sub-section (3) was substituted by Mah. 35 of 1963, s. 34.

These words were inserted by Mah. 43 of 1964, s. 14.
Sections 82A and 82B were inserted by Mah. 35 of 1963, s. 35.

These words were inserted by Mah. 21 of 1968, s. 7(a).

The words, letter and figures "not withstanding anything contained in clause (b) of sub-section (1) of section 79" were deleted by Mah. 6 of 1975, s. 25(1).

The words "or sub-clause (ii) of clause (a) of sub-section (1) of section 80" were deleted by

These two provisos were substituted for the original proviso by Mah. 6 of 1975, s. 25(2).

^{*} Dections 82A and 82B were inscreed by Mail. 53 of 1703, 8. 53.

These words, brackets, figures and letter were substituted for the words, brackets, figures and letter "Sub-clause (ii) of clause (u)" by Mah. 6 of 1975, s. 26.

These words were substituted for the portion beginning with the words "Such notice shall" and ending with the words "in that behalf" by Mah. 43 of 1966, s. 15.

These words were substituted for the words "the Chairman" by Mah. 21 of 1968, s. 8.

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Provided that, notwithstanding anything contained in ¹[sub-section (2) or (10) of section 111, the Collector or the officer presiding over such meeting may, for reasons recorded in writing which in his opinion are sufficient, refuse to adjourn such meeting, or as the case may be, adjourn such meeting.

- (3) If in the election of the President or Vice-President, there is an equality of votes, the result of the election shall be decided by lot to be drawn in the presence of the Collector or the officer presiding, in such manner as he may determine.
- (4) In the event of a dispute arising as to the validity of the election of a President or Vice-President, 2 [the Collector or the officer presiding over such meeting or any Councillor (not being Associate Councillor) may within thirty days from the date of the election] refer the dispute to the Commissioner for decision. ³[An appeal against the decision of the Commissioner may, within thirty days from the date of such decision, be filed before the State Government.]
- (5) After the election of the President and Vice-President, the Zilla Parishall may continue its meeting over which the President shall preside for co-opting persons, if necessary, on the Zilla Parishad and for transacting such other urgent business as the President may allow:

Provided that, a Councillor proposing the name or names of a person or persons for co-option on the Zilla Parishad shall produce the written consent of the person or persons proposed for co-option.

46. (1) Subject to the provisions of sub-section (2) of section 47, there shall be Honorarium paid to the President an honorarium of 4 seven hundred rupees per month.

and other facilities

- (2) The President may be provided without payment of rent the use of furnished to President. residential accommodation or subject to such rules as the State Government may make in this behalf, such house rent allowance in lieu thereof as may be deemed suitable by the Zilla Parishad and shall be given such travelling and other allowances as may be prescribed by the State Government.
- (3) The President shall devote sufficient time and attention to the duties of his office.
- (4) The President shall not be disqualified for being chosen as, or for being, a Councillor or a member of any committee by reason only that he is in receipt of an honorarium or of any allowances or amenities under this section.
- 946-A. Subject to any rules made by the State Government in this behalf, there Sumpriary shall be placed at the disposal of the President, such sum not exceeding two allowance thousand rupees per annum as the Zilla Parishad may decide, as sumptuary to President. allowance.]
- 47. (1) The President may remain absent for a period not exceeding thirty days Leave of in a year without permission, and he may be granted leave of absence for a period absence exceeding thirty—days and not exceeding ninety days in a year in the aggregate by and consethe Standing Committee and for any period exceeding ninety days by the State quential Government; but no leave exceeding one hundred and eighty days in any one year provisions. shall be granted.
- (2) The President shall not be entitled to any honorarium during any period of absence exceeding thirty days in a year under sub-section (1).

¹ This portion was substituted for the portion beginning with "sub-section (2)" and ending with "adjourn such meeting" by Mah. 35 of 1963, s, 14(I).

¹ These words and brackets were substituted for the words "the Collector shall", *ibid.*, s. 14(2).

² These words were substituted for the portion beginning with "The decision of the Commissioner" and ending with "any such decision", *ibid.* 's. 14(2).

³ These words were substituted for the words "five hundred rupees" by Mah. 15 of 1974, s. 2.

⁴ This portion was deemed always to have been substituted for the portion beginning with "The President" and ending with "the Zilla Parishad" by Mah. 8 of 1966, s. 2.

⁵ Section 46-A was inserted by Mah. 6 of 1975, s. 9.

President.

- (3) Nothing in sub-section (2) shall apply when a President is absent for a period not exceeding ninety days during his term of office on ground of illness duly certified by such medical authority as the State Government may specify in this behalf.
- 48. (1) The President may resign his office by writing under his hand addressed Resignation of President to the Commissioner, [and his office shall thereupon become vacant.] and Vice-
 - (2) The Vice-President may resign his office by writing under his hand addressed to the President, I and his office shall thereupon become vacant.]
 - ²[(3) The notice of resignation shall be delivered in the manner prescribed.]
- Motion ³[49. (1) A President or a Vice-President shall cease to be the President or the of no-confi- Vice-President, as the case may be, if a motion of no-confidence is passed at a special dende dende meeting of the Zilla Parishad by a majority of the total number of Councillors (other President or than associate Councillors) who are for the time being entitled to sit and vote at any Vice-meeting of the Zilla Parishad, and the office of such President or Vice-President shall President. thereupon be deemed to be vacant.
 - (2) The requisition for such special meeting shall be signed by not less than one-fifth of the total number of Councillors (other than associate Councillors) who are for the time being entitled to sit and vote at any meeting of the Zilla Parishud and shall be delivered to the Collector. The requisition shall be signed by the requisitionists and shall be made in such form and in such manner as may be prescribed by the State Government.
 - (3) The Collector shall, within seven days from the date of receipt of the requisition under sub-section (2), convene a special meeting of the Zilla Parishad. The meeting shall be held on a date not later than thirty days from the date of issue of the notice of the meeting.
 - (4) The meeting shall be presided over by the Collector or such officer not below the rank of a Deputy Collector authorised by him in this behalf. The Collector or such officer shall, when presiding over such meeting, have the same powers as the President when presiding over a Zilla Parishad meeting has but shall not have the right
 - (5) The meeting called under this section shall not, for any reason, be adjourned.
 - (6) The names of the Councillors voting for and against the motion shall be read in the meeting and recorded in the minute-book kept under sub-section (13) of section 111.
 - (7) If the motion of no-confidence is rejected, no fresh motion of no-confidence shall be brought before the Zilla Parishad within a period of six months from the date of such rejection of the motion.]

- 50. Without prejudice to the provisions of section 49, a President or Vice-President President may be removed from office by the State Government for misconduct in President, the discharge of his duties or neglect of, or incapacity to perform his duty or for being persistently remiss in the discharge thereof, or guilty of any disgraceful conduct; and the President or Vice-President so removed shall not be eligible for re-election as President or Vice-President during the remainder of the term of office of the Councillors:
 - Provided that, no such President or Vic-President shall be removed from office unless he has been given a reasonable opportunity to furnish an explanation.

These words were substituted for the words "and the resignation shall take effect from such date as the Commissioner/President may specify in this behalf" by Mah. 35 of 1963, s. 15.

This sub-section was inserted by Mah. 43 of 1964, s..5.

Section 49 was substituted for the original by Mah. 6 of 1975

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51. Subject to rules made by the State Government in this behalf a President Consequence who absents himself from duty for a period exceeding thirty days in the aggregate of absence of in a year without leave shall cease to be the President in a year without leave, shall cease to be the President.

without leave.

52. (1) In the event of a vacancy in the office of President or Vice-President by Vacancies 52. (1) In the event of a vacancy in the omce of resident of vice-resident of reason of death, resignation, removal or otherwise, the vacancy shall, subject to in office of President the provisions of sections 42 and 50, be filled as conveniently as may be by election and Viceof a new President or Vice-President:

President

Provided that, if for any reason the offices of the President and Vice-President to be become vacant simultaneously 1 or if the President and Vice-President are on leave filled up. together], the Chairman of a Subjects Committee chosen by lot drawn by the Chief Executive Officer in such manner as he deems fit shall, pending the election of the President 1, or as the case may be, until either the President or Vice-President resumes dutyl, exercise the powers and perform the duties of the President.

(2) Where on account of any of the reasons atoresaid 2 offices of the President and Vice-President or the office of either of them becomes vacant, the provisions of section 45 shall be applicable so far as may be, to the calling of a meeting and the procedure to be followed at such meeting for the election of the President and Vice-President.

53. (1) On the election of a new President or Vice-President, the outgoing Penalty for President or Vice-President in whose place the new President or Vice-President refusal to has been elected shall forthwith hand over charge of his office to such new charge to President or Vice-President, as the case may be.

(2) If the outgoing President or Vice-President fails or refuses to hand over charge President of his office as required under sub-section (1), the State Government or any authority or Vice-empowered by the State Government in this behalf may, by order in writing, direct President. the President or the Vice-President, as the case may be, to forthwith hand over charge of his office and all papers and property of the Zilla Parishad, if any, in his possession as such President or Vice-President, to the new President or Vice-President.

(3) If the outgoing President or Vice-President to whom a direction has been issued under sub-section (2) does not comply with such direction, the State Government may take steps to recover all papers and property of the Parishad, if any, in the possession of such President or Vice-President, and for that purpose the State Government may authorise any officer to issue a search warrant and exercise all such powers with respect thereto as may be lawfully exercised by a Megistrate under the provisions of Chapter VII of the Code of Criminal Procedure, 1898.* papers and property so recovered shall be handed over to the new President or the Vice-President, as the case may be.

(4) If the outgoing President or Vice-President to whom a direction has been issued under sub-section (2) does not comply with such direction, except for reasons beyond his control, he shall, on conviction, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to five hundred rupees, or with both.

54. (1) The President shall—

1898.

- (a) convene, preside at, and conduct meetings of the Zilla Parishad:
- (b) have access to the records of the Zilla Parishad;

(c) discharge all duties imposed, and exercise all the powers conferred on him by or under this Act

Powers and functions of President.

¹ These words were inserted by Mah. 8 of 1966, s. 3.

² These words were substituted for the words "the office of the President becomes vacant, or the offices of the President and Vie-President become vacant simultaneously" by Mah. 6 of 1975,

^{*}See now the Code of Criminal Procedure, 1973 (2 of 1974).

(d) watch over the financial and executive administration of the Zilla Parishad and submit to the Zilla Parishad all questions connected therewith which shall appear to him to require its orders; and

(e) exercise administrative supervision and control over the Chief Executive Officer for securing implementation of resolutions or decisions of the Zilla Parishad or of the Standing Committee, or of any Subjects Committee, or of

any Panchayat Samiti.

(2) The President may in cases of emergency direct the execution or suspension or stoppage of any work or the doing of any act which requires the sanction of the Zilla Parishad or any authority thereof, and immediate execution or doing of which is, in his opinion, necessary for the service or safety of the public, and may direct that the expense of executing such work or doing such act shall be paid from the district fund.

1(3) If the execution or maintenance of any work or and development scheme is transferred or entrusted by the State Government to any Zilla Parishad by or under this Act, for the execution of which no provision exists in that behalf in the budget estimates of the Zilla Parishad, the President may, notwithstanding anything contained in this Act, direct the execution or maintenance of such scheme or work and may also direct that the expense in this behalf shall be paid from the

district fund.

²[(4) The President shall report] forthwith the action taken under this section, and the full reasons therefor, to the Zilla Parishad, the Standing Committee and the appropriate Subjects Committee at their next meetings and the Zilla Parishad, or the Committee may amend or annul the direction made by the President.

Functions of Vice-President. 55. The Vice-President shall—

(a) in the absence of the President, preside at the meetings, of the Zilla

(b) exercise such of the powers and perform such of the duties of the President as the President from time to time may, subject to the rules made by the State

Government in this behalf, delegate to him by an order in writing; and

(c) pending the election of a President, or during the absence of the President 3 from the District, or by reason of leave for a period exceeding thirty days, exercise the powers and perform the duties of the President.

CHAPTER III.

CONSTITUTION OF Panchayat Samitis.

56. For every Block, there shall be a Panchayat Samiti; and the Panchayat Establishment of Samiti shall have all such functions as are vested in it by this Act, or otherwise. Punchayat Samitis.

Constitution

Pancha vat Samitis. 57. (1) Every Panchayat Samiti shall consist of—

(a) all Councillors who are elected to the 4[Zilla Parishad] from the electoral divisions included in the Block.

(i) the co-opted Councillor, (ii) any) residing in the Block,

(c) the chairman of such [co-operative society conducting exclusively the business of purchase and sale of agricultural products in the Block, as the State Government may by order specify in this behalf (to be an associate member):

¹ Sub-section (3) was inserted by Mah. 34 of 1966, s. 3(1).

² This was substituted for the words "Provided that, he shall report , ibid., s. 3(2).

³ These words were inserted by Mah. 35 of 1963, s. 17.

⁴ These words were substituted for the word "Council", ibid., s. 18(1).

⁵ These words were substituted for the words "co-operative so lety conducting the business of purchase and sale of agricultural products" by Mah. 43 of 1964. 7(i).

of 1961.

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1[Provided that, if there be no such co-operative society as aforesaid in the Block, then the chairman of any other co-operative society in the Block which the State Government may, by order specify in this behalf; but if a 2[co-operative society conducting exclusively the business of purchase and sale of agricultural products] in the Block is thereafter duly registered, the State Government may in like manner terminate the term of office of the chairman of the co-operative society first specified and may specify in his place the chairman of the co-operative society so registered and thereupon that latter chairman shall hold office for the remaining period of the term],

- (d) the chairman of a co-operative society conducting business relating to agriculture not being a society falling under clause (c) in the Block co-opted by the Panchayat Samiti (to be an associate member),
- *Explanation.—For the purposes of clauses (c) and (d), the expression "Chairman" in relation to a co-operative society includes the Administrator appointed to manage the affairs of the society and where more than one Administrator or a committee or a corporation, is appointed to manage the affairs of the society under sub-section (1) of section 78 of the Maharashtra Co-operative Societies Act, 1960, such person representing the administrator, committee or corporation as the State Government or any officer authorised by it in this behalf may, direct.]
- 4(e) if the members of the *Panchayat Samiti* falling under clauses (a) and (f) do not include a woman, one woman residing in the Block co-opted by the Panchayat Samiti:

Provided that a person so co-opted shall, subject to the provisions of this Act continue to be a member, even if subsequent to the date of such co-option, a woman is elected at any election as a Councillor or member, as the case may be, under this Act.]

- $\P(f)$ two members elected by direct election from electoral colleges in accordance with the provisions hereinafter appearing.]
- M(3) (a) MIn a general election, on the election of two-thirds or more of the number of members falling under clause (f) of sub-section (1), the names of these, members together with their permanent addresses shall be published by the Collector at such time and in such manner as may be prescribed by the State Government; and upon such publication the Panchayat Samiti shall be deemed to be duly constituted. In determining two-thirds of the number of members, a fraction shall be ignored:

Provided that, such publication shall not be deemed—

- (i) to preclude the completion of the election in any Block fand the publica-/tion likewise by the Collector of the names and permanent addresses of the elected members as and when they are available; or]
- (ii) to affect the term of office of the members of the Panchayat Samiti-under the Act.

This proviso was added by Mah. 35 of 1963, s. 18(2).
These words were substituted for the words "co-operative society conducting the business

These words were substituted for the words "co-operative society conducting the business of purchase and sale of agricultural products" by Mah. 43 of 1964, s. 7(i).

This Explanation was inserted by Mah. 6 of 1975, s. 12(1)(a).

Clause (e) was substituted by Mah. 10 of 1979, s. 9.

This clause was substituted by Mah. 6 of 1975, s. 12(1)(c).

Sub-section (2) was deleted by Mah. 7 of 1967, s. 4(2).

This sub-section was substituted for the original by Mah. 22 of 1962, s. 4.

This portion was substituted for the words beginning with "The names of members" and ending with "deemed to have been constituted" by Mah. 9 of 1972, s. 5(a).

This portion was substituted for the word "or" ibid., s. 5(b).

- (b) The names of members falling under clauses (a), (b), (c), (d) and (e) of subsection (1) (together with their permanent addresses) may also thereafter be likewise published by the Collector].
- (5) The Block Development Officer shall be the Secretary, ex-officio of the Panchayat Samiti.

Provisions regarding *[electoral colleges,] disqualifications, elections and election

disputes.

- 58. $^{2}[(1)]$ For the purposes of holding elections under clause (f) of sub-section (1) of section 57.—
 - ³[(a) each electoral division in the Block shall be divided into two electoral colleges in accordance with the rules made by the State Government, so however, that there is one member as far as reasonably practicable for not more than every 20,000 of the population;
 - (a-a) where the State Government, having regard to the population of the Scheduled Castes or Scheduled Tribes in the Block, is of opinion that reservation of seats in any electoral college for the representation of such Castes or Tribes is necessary, the State Government may reserve a seat or seats for such Castes or Tribes; and the manner and periodicity of rotation of such reservation shall be such as may be prescribed by the State Government;
 - (a-b) notwithstanding anything contained in cluse (a-a), reservation of seats for the Scheduled Castes or Scheduled Tribes made under that clause shall cease to have effect when the reservation of seats for those Castes or Tribes in the Legislative Assembly of the State ceases to have effect under the Constitution of India:

Provided that nothing in this clause shall render any person elected to any such reserved seats ineligible to continue as a member during the term of office for which he was validly elected, by reason only of the fact that the reservation of seats has so ceased to have effect.]

- (b) the list of voters for each such electoral division referred to in sub-section (1) of section 13 and in force on such date as the State Government may, by general or special order notify in this behalf, for such part of the electoral division as is included in an electoral college, shall be the list of voters for such electoral college. An officer designated by the Collector shall maintain the list of voters for each electoral college.
- (1A) The provisions of sections 14, 15, 15A, 16, 17 and 18 relating to the date of election, qualifications for being elected and disqualifications and the right to vote in the elections of Councillors of a Zilla Parishad shall apply in relation to the members of a Panchayat Samiti as they apply in relation to the Councillors of a Zilla Parishad, with the modification that—
 - (a) in section 15, for the words "electoral division" the words "electoral college", and for the word "District" the word "Block" shall be substituted;
 - (b) in section 16, in clause (d) of sub-section (1), for the figures "39" the figures 61" shall be substituted;
 - (c) in section 17, for the words "electoral division" wherever they occur, the words "electoral college," and in sub-section (3) for the words "electoral divisions", the words "electoral colleges" shall be substituted.]

⁴ These words were inserted, *ibid.*, s. 10(b).

¹ Sub-section (4) was deleted by Mah. 6 of 1975, s. 12(2).

^{**} Sab-section (1) was substituted for the original, ibid., s. 13(1). These clauses were substituted for the original clause (a) by Mah 10 of 1979, s. 10 (a).

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- (2) The provisions of sections ¹[19 to 28 (both inclusive) and] ²[28A to 28D (both inclusive), 29 to 33 (both inclusive), 33A and 34 to 37 (both inclusive)] relating to elections and election disputes and any rules made thereunder shall apply mutatis mutandis 3[in relation to election of members under clause (f) of sub-section (1) of section 571.
- 59. The term of office of members of a Panchayat Samiti shall be co-extensive Term of with the term of office of the Councillors:

Provided that a member of a Panchayat Samiti-

office of members of Panchayat Samiti.

- (a) referred to in clause (a) or (b) of sub-section (1) of section 57 shall hold office only so long as he continues to be a Councillor;
- (b) referred to in clause (c) or (d) of sub-section (1) of section 57 shall hold office only so long as he continues to be the Chairman of the co-operative society referred to therein.
- 60. Any member of a Panchayat Samiti [not being members falling under clauses Registration (a), (b) and (c) of sub-section (1) of section 57] may resign his office by writing under of office as his hand addressed to the Chairman and the Chairman may resign his office as member of member of the Panchayat Samiti by writing under his hand ⁵[addressed to the Panchayat President: and the office of the member shall thereupon become vacant] [6] The Samiti. President; and the office of the member shall thereupon become vacant]. [The notice of resignation shall be delivered in the manner prescribed.]
- The State Government may, if it thinks fit on the recommendation of Removal of 7[the Panchayat Samiti supported by not less than two-thirds of the number of member for members] present and voting, remove any member thereof [not being a member misconduct. falling under clause (c) of sub-section (1) of section 57] if he has been guilty of misconduct in the discharge of his duties or any disgraceful conduct or has become incapable of performing his duties as a member of the Panchayat Samiti:

Provided that---

- (a) if such member is a Councillor the Panchayat Samiti shall forward the recommendation to the Zilla Parishad for such action as the Parishad deems fit;
- (b) no such member shall be removed from office unless he has been given a reasonable opportunity to furnish his explanation.
- 62. (1) If any member of a Panchayat Samiti (being a member who is not a Disqualifica-Councillor) during the term of his office tion of member of Panchayat
 - (a) becomes disqualified under section 58; or

Samiti.

These figures, words and brackets were substituted for the figures, words and brackets "19 to (both inclusive) and 27, 28" by Mah. 6 of 1975, s. 13(2).

This portion was substituted for "27 to 37 (both inclusive)" by Mah. 35 of 1963, s. 19(b).

This was substituted for the words, brackets and figures "in relation to elections of Sarpanchas. or Chairmen of Executive Committees elected under sub-section (2) of section 57" by Mah. 7 of

⁴ Clause (c) was deleted, ibid., s. 6.

These words were substituted for the portion beginning with "addressed to the President" and ending with "State Government by Mah. 35 of 1963, s. 20.

These words were added by Mah. 43 of 1964, s. 9.

These words were substituted for the words "two-thirds of the members of the Panchayat Samiti" by Mah. 43 of 1962, s. 9.

(b) is for a period of three consecutive months (excluding in the case of its Chairman and Deputy Chairman any period of leave duly sanctioned), without the permission of the Panchayat Samiti absent from meetings thereo, 1[or is absent from such meetings for a period of six consecutive months],

the office of such member shall become vacant.

(2) If any member who is a Councillor is for a period of three consective months without the permission of the Panchayat Samiti absent from meetings thereof 2[or is absent from such meetings for a period of six consecutive months] the Panchayat Samiti shall report the fact to the Zilla Parishad and the Zilla Parishad shall, after giving the Councillor an opportunity to furnish an explanation, decide whether his office as Councillor shall or shall not become vacant:

IProvided that nothing in this sub-section shall apply to a Councillor who is a President or Vice-President or a Chairman of any Subjects Committee of a Zilla Parishad.

4[(3) If any question whether a vacancy has occurred in the office of member under this section is raised either by the Commissioner suo motu or on an application made to him by any person the Commissioner shall decide the question ⁵[as far as possible] within ninety days from the date of receipt of such application and his decision thereon shall be final. Until the Commissioner decides the question the member shall not be disabled from continuing to be a member of the Panchayat Samiti:

Provided that no order shall be passed under this sub-section by the Commissioner against any member without giving him a reasonable opportunity of being heard.]

63. In the event of any vacancy occurring on account of death, resignation, Casual vacancies disqualification or removal of a member of a Panchayet Samiti or through a member becoming incapable of acting previous to the expiry of his term of office or otherwise how to be filled up. of the Block Development Officer] shall forthwith communicate the occurrence to the Collector and the vacancy shall be filled as soon as conveniently by the election or, as the case may be, co-option of a person, thereto, who shall hold office so long only as the member in whose place he is elected, or co-opted would have field it. if the vacancy had not occurred:

Provided that, notwithstanding anything contained in section 57, if the vacancy occurs within six months preceding the date on which the term of office of members expires, the vacancy shall not be filled:

7[Provided further that during the operation of the Maharashtra Zilla Parishads Mah and Panchayat Samitis (Amendment) Act, 1973, no vacancy under this section XXVII may be filled.]

1973.

64. (1) 8 Subject to the provisions of sub-sections (3) and (4), every Panchayat Election of Chairman Samiti] shall be presided over by the Chairman who shall be elected by the Panchayat and Deputy Samiti from amongst members falling under clauses (a) and (f) of sub-section (1) Panchay at of section 57.

Samiti.

These words were added by Mah. 21 of 1968, s. 5(a).

These words were inserted, *ibid.*, s. 5(b).

This proviso was added by Mah. 6 of 1975, s. 14.

Sub-section (3) was substituted by Mah. 35 of 1963, s. 21.

⁵ These words were inserted by Mah. 43 of 1964, s. 10. These words were substituted for the words "the Chairman by Mah, 21 of 1968, s. 6.

These words were substituted for the words. S. 4.
This proviso was added by Mah. 27 of 1973, s. 4.
This proviso was added by Mah. 27 of 1973, s. 4.
This proviso was added for the words "Every Panch yat Samiti" by Mah. 6 of 1975, s. 15(1).

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- (2) ¹[Subject to the provisions of sub-sections (3) and (4), the *Panchayat Samiti*] shall also elect one of its members (excluding its associate members) to be the Deputy Chairman.
- ²[(3) If in the area of any *Panchayat Samiti* as may be notified by the State Government from time to time in this behalf (being a *Panchayat Samiti* for a Block which includes areas of one or more Tribal Development Blocks), the percentage of population of persons belonging to the Scheduled Tribes,—
 - (a) is 50 per cent or more of the total population of the Block, the Chairman and Deputy Chairman to be so elected shall be from amongst members belonging to such Tribes; and
 - (b) is less than 50 per cent of the total population of the Block, the Deputy Chairman to be so elected shall be from amongst members belonging to such Tribes.

Explanation.—For the purposes of this sub-section the expression "Tribal Development Block" means, areas which are designated as such for the development of any tribal area.

(4) No member of a Panchayat Samiti shall be eligible to be elected as Chairman or Deputy Chairman if he is a Chairman of more than one co-operative society, and if a Chairman or Deputy Chairman is elected as Chairman of more than one co-operative society, the office of the Chairman, or as the case may be, Deputy Chairman of the Panchayat Samiti shall, on the date on which he is so elected, become vacant.

Explanation.—For the purposes of this section a person who belongs to any of the Scheduled Tribes as defined in clause (30) of section 2, shall be eligible to be elected as Chairman or Deputy Chairman of the Panchayat Samiti whether or not such person is a resident in the locality in the State in relation to which the tribe to which he belongs is deemed to be a Scheduled Tribe.]

¹ These words, brackets and figures were substituted for the words "The Panchayat Samiti" by Mah. 6 of 1975, s. 15(2).

² Sub-sections (3) and (4) were added, ibid., s. 15(3).

65. Save as otherwise provided in this Act, the Chairman and Deputy Chairman Terms of of a Panchayat Samiti shall hold office for the term of office of its members.

office of Chairman and Deputy Chairman of Panchayat Samiti.

66. The Chairman of a Panchayat Samiti shall, notwithstanding the expiration Chairman to of his term, continue to carry on such current administrative duties of his office continue to as may be prescribed by rules made by the State Government, until his successor duties until enters upon his office.

his successor enters upon office.

67. (1) After a general election under sub-section (1) of section 10 1 and clause Procedure (f) of sub-section (1) of section 57], the Collector or any officer authorised by him by for election general or special order, shall, at least three days before the date fixed for the first of Chairman meeting of the Parishad under sub-section (2) of section 11, call upon the persons Samiti. falling under [clauses (a) and (f)] of sub-section (1) of section 57, to elect a Chairman of the Panchayat Samiti,

- (2) The Chairman elected under sub-section (1) shall be entitled to extend the first meeting of the Parishad called under sub-section (2) of section 11 as ex-officio Councillor, and as soon thereafter as possible take charge of office of Chairman of the Panchayat Samiti from the 3[outgoing] Chairman.
- (3) The meeting called under sub-section (1) shall be presided over by the Collector or the officer authorised by him as aforesaid. The Collector or such officer shall, when presiding over such meeting, have the same powers as the Chairman of 2. Panchayat Samiti when presiding over a meeting of the Panchayat Samiti has, but shall not have the right to vote:

Provided that notwithstanding anything contained in section 118, the Collector er such officer 4 may, for reasons recorded in writing which in his opinion are sufficient, refuse to adjourn such meeting, or as the case may be, adjourn such meeting].

(4) If in the election of the Chairman there is an equality of votes, the result of the election shall be decided by lot to be drawn in the presence of the Collector or officer presiding in such manner as he may determine.

[68. (1) In the next meeting of the Panchayat Samiti called by the Chairman, Co-option [the member] required to be co-opted under section 57 shall be co-opted.

of members and election

(2) In the meeting of the Panchayat Samiti held thereafter, the Deputy Chairman of Deputy shall be elected. The meeting shall be called by the Collector or any officer Chairman. authorised by him and the provisions of sub-sections (3) and (4) of section 67 shall be applicable to the procedure to be followed at such meeting.

This portion was substituted for "and sub-section (2) of section 57" by Mah. 9 of 1972, s. 6.

These words, brackets and letters were substituted for the words, brackets and letters "clauses (a), (c) and (f)" by Mah. 6 of 1975, s. 16(1).

This word was substituted for the word "retiring" by Mah. 35 of 1963, s. 23(1).

These words were substituted for the words "may for reasons which in his opinion are sufficient adjugate such meetings" ibid a 23(1).

I hese words were substituted for the words may for reasons which in his opinion refuse to adjourn such meeting,", ibid., s. 23(1).

Sub-section (5) was deleted by Mah. 6 of 1975, s.16(2).

Section 68 was substituted for the original, ibid., s. 17.

These words were substituted for the word "members" by Mah. 10 of 1979, s. 11.

1[68A. In the event of a dispute arising as to the validity of the election of Power of Commis- a Chairman or Deputy Chairman, the Collector or any officer authorised by him sioner or any member (other than an associate member) may refer the dispute within thirty to decide disputes days from the date of the election to the Commissioner for decision. An appeal regarding against the decision of the Commissioner may, within thirty days from the date of validity of such decision, be filed before the State Government.] election of

hairman or Deputy Chairman.

> 69. (1) Subject to the provisions of section 70, there shall be paid to the Chairand allow- man and the Deputy Chairman of a Panchayat Samiti honoraria of affive hundred ance to rupees and two hundred and fifty rupees] per month, respectively.

Chairman and Deputy (2) The Chairman may be provided without payment of rent the use of fuinished Chairman of Panchayat residential accommodation or subject to such rules as the State Government may Samiti. make in this behalf, such house rent allowance in lieu thereof as may-be deemed suitable by the Zilla Parishad, and the Chairman and the Deputy Chairman may be given such travelling and other allowances as may be prescribed by the State Government.

- (3) The Chairman and the Deputy Chairman shall not be disqualified for being chosen as, or for being a Councillor or a member of a Panchayat Samiti by reason only that he is in receipt of an honorarium or any allowances or amenities under this section.
- (4) The Chairman and the Deputy Chairman shall devote sufficient time and attention to the duties of their office.
- 70. (1) 4 The Chairman or Deputy Chairman of a Punchayat Samiti may remain absence to absent for thirty days in the aggregate in a year without permission, and he may be Chairman granted leave of absence for a period exceeding thirty days but not exceeding ninety and Deputy days in the parents in a year by the Panchayat Samitiand for any period exceeding Chairman of days in the aggregate in a year by the Panchayat Samiti and for any period exceeding Panchayat ninety days by the Standing Committee but no leave exceeding one hundred Samiti and eighty days in any one year shall be granted:

sequential provisions.

Provided that, if the Chairman and the Deputy Chairman are on leave together, the Chairman of the Subjects Committee chosen by the Chief Executive Officer by drawing lots in such manner as he deemed fit, shall exercise the powers and perform the duties of the Chairman of the Samiti until the Chairman or as the case may be, the Deputy Chairman of the Samiti resumes duty.]

- (2) A Chairman or Deputy Chairman shall not be entitled to any honorarium for any period of absence exceeding thirty days in a year under sub-section (1).
- (6) Nothing in sub-section (2) shall apply when the Chairman or Deputy Chairman is absent for a period not exceeding ninety days during the term of his office on ground of illness duly certified by such medical authority as the State Government may specify In this behalf.

¹ Section 68A was inserted by Mah. 35 of 1963, s. 24 These words were substituted for the words "Three hundred rupees and one hundred and fifty rupees" by Mah. 15 of 1974, s. 3.

This portion was deemed always to have been substituted for the portion beginning with "The Chairman" and ending with "the Zilla Parishad" by Mah. 8 of 1966, s. 4.

This portion was substituted for the portion beginning with "Panchayat Samiti" and ending "The Panchayat Samiti" with "one hundred and eighty days in a year" by Mah. 35 of 1968, s. 25.

This proviso was added by Mah. 8 of 1966, s. 5.

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- 71. (1) The Chairman may resign his office by writing under his hand addressed Resignation to the President, ¹[and his office shall thereupon become vacant].

 (2) The Deputy Chairman may resign his office by writing under his hand addressed Resignation of Chairman and Deputy Chairman.
- (2) The Deputy Chairman may resign his office by writing under his hand addressed to the Chairman, ¹[and his office shall thereupon become vacant].
 - ²[(3) The notice of resignation shall be delivered in the manner prescribed.]
- ³[72. (1) A Chairman or Deputy Chairman shall cease to be the Chairman or Motion of the Deputy Chairman, as the case may be, if a motion of no-confidence is passed no-confiat a special meeting of the Panchayat Samiti by a majority of not less than two-thirds dence against of the total number of members (other than associate members) who are for the Chairman time being entitled to sit and vote at any meeting of the Panchayat Samiti and the or Deputy office of such Chairman or Deputy Chairman shall thereupon be deemed to be Chairman of Panchayat. Samiti.
- (2) The requisition for such special meeting shall be signed by not less than one-fourth of the total number of members (other than associate members) who are for the time being entitled to sit and vote at any meeting of the Panchayat Samiti and shall be delivered to the Collector. The requisition shall be signed by the requisitionists and shall be made in such form and in such manner as may be prescribed by the State Government.
- (3) The Collector shall within seven days from the date of receipt of the requisition under sub-section (2) convene a special meeting of the *Panchayat Samiti*. The meeting shall be held on a date not later than thirty days from the date of issue of the notice of the meeting.
- (4) The meeting shall be presided over by the Collector or any officer authorise by him in this behalf. The Collector or such officer shall, when presiding over such meeting, have the same powers as the Chairman when presiding over a Panchayat Samttl meeting has, but shall not have the right to vote.
 - (5) The meeting called under this section shall not, for any reason, be adjourned.
- (6) The names of the members voting for and against the motion shall be read in the meeting and recorded in the minute-book kept under section 118 read with sub-section (13) of section 111.
- (7) If the motion of non-confidence is rejected, no fresh motion of no-confidence shall be brought before the *Panchayat Samiti* within a period of six months from the date of such rejection of the motion.

¹ These words were substituted for the portion beginning with "but the resignation" and ending with "in that behalf" by Mah. 35 of 1963, s. 26.

This sub-section was inserted by Mah. 43 of 1964, s. 11.

^{*} Section 72 was substituted for the original by Mah. 6 of 1975, s. 18.

Removal of

73, Without prejudice to the provisions of section 72, a Chairman or Deputy Chairman or Chairman of a Panchayat Samiti may be removed from office by the State Govern-Chairman of ment for misconduct in the discharge of his duties, or neglect of, or incapacity to Panchayat perform his duty or for being persistently remiss in the discharge thereof or guilty Samiti of any disgraceful conduct; and the Chairman or Deputy Chairman so removed for mis-shall not be eligible for re-election as Chairman or Deputy Chairman during the etc. remainder of the term of office of the members of the Panchayat Samiti:

Provided that, no such Chairman or Deputy Chairman shall be removed from office unless he has been given an opportunity to 1[furnish his explanation].

without

74. Subject to rules made by the State Government in this behalf, a Chairman of absence of or Deputy Chairman who absents himself from duty for a period exceeding thirty Chairman or or Deputy Chairman who absents himself from duty for a period exceeding thirty Chairman or the Deputy days in the aggregate in a year without leave shall cease to be the Chairman or the Chairman Deputy Chairman, as the case may be.

leave. Casual

75. (1) In the event of a vacancy in the office of the Chairman or Deputy Chairvacancies man by reason of death, resignation, removal or otherwise, the vacancy shall, Chairman subject to the provisions of sections 64 and 73, be filled as conveniently as may be and Deputy by election of a new Chairman or Deputy Chairman:

Chairman to Provided that, if for any reason the offices of the Chairman and Deputy Chairman be filled up. become vacant simultaneously, the Chairman of a Subjects Committee chosen by lot drawn by the Chief Executive Officer in such manner as he deems fit shall, pending the election of the Chairman, exercise the powers and perform the duties of the Chairman.

> ²[(2) Where on account of any of the reasons aforesaid, the offices of the Chairman and Deputy Chairman or the office of either of them becomes vacant, the provisions of section 67, or as the case may be, section 68 shall be applicable, so far as may be, to the calling of the meeting and the procedure to be followed at such meeting for the election of the Chairman or the Deputy Chairman or of both.]

Penalty for

3775A. (1) On the election of a new Chairman or Deputy Chairman, the outgoing refusal to Chairman in whose place the new Chairman is elected shall 4 in cases falling under hand over sub-section (1) of section 75, hand over charge forthwith and in any other case, charge to shall hand over charge of his office to the new Chairman as soon as possible after new Chair shall hand over charge of his office to the new Chairman as soon as possible after man or the first meeting of the Parishad referred to in sub-section (2) of section 67 and the Deputy Deputy Chairman shall forthwith hand over charge of his office to such new Deputy Chairman. Chairman.

- (2) If the outgoing Chairman or Deputy Chairman fails or refuses to hand over charge of his office as required by sub-section (1), the State Government or any authority empowered by the State Government in this behalf may, by order in writing, direct the Chairman or the Deputy Ghairman, as the case may be, to forthwith hand over charge of his office and all papers and property of the Panchayat Samiti, if any, in his possession as such Chairman or Deputy Chairman, to the new Chairman or Deputy Chairman.
- (3) If the outgoing Chairman or Deputy Chairman to whom a direction is issued under sub-section (2) does not comply with such direction, the State Government may take steps to recover all papers and property of the Panchayat Samiti, if any, the possession of such Chairman or Deputy Chairman and for that purpose the State

These words were substituted for the words "tender an explanation" by Mah. 43 of 1962, s. 11.

Sub-section (2) was substituted for the original by Mah. 6 of 1975, s. 19.

Section 75A was inserted by Mah. 35 of 1963, s. 29. These words, brackets and figures were inserted by Mah. 43 df 1964, s. 13.

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Government may authorise any officer to issue a search warrant and exercise all such powers with respect thereto as may be lawfully exercised by a Magistrate under the v of provisions of Chapter VII of the Code of Criminal Procedure, 1898. 1898 and property so recovered shall be handed over to the new Chairman or the Deputy Chairman, as the case may be.

- (4) If the outgoing Chairman or Deputy Chairman to whom a direction is issued under sub-section (2) does not comply with such direction, otherwise than for reasons beyond his control, he shall, on conviction, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to five hundred rupees, or with both.]
- 76. Subject to the provisions of this Act and the rules or regulations made there- Powers and under---

functions of Chairman of **Panchayas** Samiti.

Chairma

- (I) the Chairman of a Panchayat Samiti shall-
 - (a) convene, preside at and conduct meetings of the Panchayat Samiti;
 - (b) have access to the records of the Panchayat Samiti;
- (c) exercise supervision and control over the acts of officers and servants of or under the Zilla Parishad and working in the Block in matters of execution or administration (including the carrying into effect the resolutions and decisions of the Panchayat Samiti) and the accounts and records of the Panchayat Samiti;
- (d) in relation to works and development schemes to be undertaken from block grants, exercise such powers of sanctioning acquisition of property or sale or transfer thereof as may be specified by the State Government;
- (2) the Chairman of a Panchayat Samiti may-
- (a) call for any information, return, statement, account or report from any officer or servant working under the Panchayat Samiti;
- (b) enter on and inspect any immoveable property in the Block occupied by the Zilla Parishad, or any institution in the Block under the control and management of the Zilla Parishad or the Panchayat Samiti or any work or development scheme in progress in the Block undertaken by the Zilla Parishad or the Panchayat Samiti or under its direction.
- 77. (1) The Deputy Chairman of a Panchayat Samiti shall-
- (a) in the absence of the Chairman, preside at the meetings of the Panchayat functions of Deputy Samiti :

(b) exercise such of the powers and perform such of the duties of the Chairman Panchayas of the Panchayat Samiti as the Chairman from time to time may, subject to the rules made by the State Government in that behalf, delegate to him by an order in writing; and

- (c) pending the election of the Chairman, or during the absence of the Chairman 1sfrom the District, or by reason of leave, for a period exceeding thirty days exercise the powers and perform the duties of the Chairman.
- (2) The Deputy Chairman of a Panchayat Samiti may enter on and inspect any immoveable property in the Block occupied by the Zilla Parishad, or any institution in the Block under the control and management of the Zilla Parishad or the Panchayat Samiti or any work or development scheme in progress in the Block undertaken by the Zilla Parishad or the Panchayat Samiti or under its direction and shall send a report of such inspection to the Chairman of the Panchayat Samiti.

¹ These words were inserted by Mah. 35 of 1963, s. 30.

*1[77A. (1) Every Panchayat Samiti shall in the manner hereinafter provided Committee of appoint a Committee consisting of either fifteen Sarpanchas or of Sarpanchas of Surpanchas. one-fifth of the total number of panchayats in the Block, whichever is more, to be known as the Committee of Sarpanchas.

(2) The Deputy Chairman shall be ex-Officio Chairman of the Committee.

(3) The Extension Officer (Panchayats), and where more than one Extension Officer (Panchayats) have been appointed, such one of them as may be nominated in this behalf, by the Block Development Officer, shall be ex-Officio Secretary of the Committec.

(4) The Sarpanchas shall be nominated by the Panchayat Samiti by rotation every year. The manner and periodicity of rotation of such nomination shall be such as

may be prescribed by the State Government.

(5) The Committee shall be a consultative and advisory body and shall tender its advice to the Panchayat Samiti on all matters relating to the discharge of its functions of control and supervision of panchayats in accordance with the provisions of the Bombay Village Panchayats Act, 1958. The Panchayat Samiti shall give due Bom. consideration to the advice tendered by the Committee.

(6) The Committee may meet as often as may be necessary; but one month shall not intervene between its last meeting and the day fixed for the next meeting and shall observe such procedure in regard to the transaction of business as the State Government may by order determine, in that behalf.

(7) During any vacancy in the Committee, the continuing members may act as if no vacancy had occurred.]

CHAPTER IV.

COMMITTEES.

78. (1) Every Zilla Parishad [shall, within one month from the date of its first Appoint meeting called under section 45, appoint] in the manner hereinafter provided, a ment of Standing Committee and also the following Subjects Committees, that is to say,—

(a) Finance Committee,

Committee,

Committees

Committees.

and other

Subjects

Works Committee, *[(c) Agriculture ** Committee,

(d) Social Welfare Committee.]*

(e) Education Committee, ** Health Committee.

[(g) Animal Husbandry and Dairy Committee.]

(2) A Zilla Parishad may, subject to rules prescribed by the State Government, from time to time appoint any other committee consisting of such Councillors and other persons as the Parishad may decide, refer to such committee for enquiry and report such matters relating to the purposes of this Act as the Zilla Parishad may think fit, and direct that the committee shall submit its report to the Standing Committee or a Subjects Committee as the Zilla Parishad may specify.

1 Section 77A was inserted by Mah. 6 of 1975, s. 20. These words and figures were substituted for the words "shall appoint", ibid., s. 21(s).
Entries (c) and (d) were substituted by Mah. 22 of 1970, s. 2(1).

*Sub-section (2) of section 2 of Mah, 22 of 1970 reads as follows :-

Increox is neith.

The words "and Co-operatives" were deleted by Mah. 6 of 1975, s. 21(b).

The word "and" was deleted, tbid., s. 21(c).

Clause-(g) was inserted, tbid., 21(d).

Amendment made by section 20 of Mah. 6 of 1975 has not been brought into free.

1959.

⁽²⁾ Notwithstanding anything contained in sub-section (1), the Agriculture Committee and the Co-operatives Committee in existence at the commencement of the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 1970, shall continue to hold office and operate until such time as the first Agriculture and Co-operatives Committee is constituted and the first meeting thereof is held.

79. (1) Subject to the provisions of section 81, the Standing Committee shall Constitution consist ofof Standing Committee.

(a) the President:

(b) the Chairmen of Subjects Committees;

I(c) subject to any rules made by the State Government in that behalf, [eight Councillors] elected by the Zilla Parishad from among its Councillors; so however, that not more than two seats shall be reserved for Councillors belonging to Scheduled Castes or Scheduled Tribes or socially and educationally backward classes of citizens:

Provided that, an associate Councillor if so elected shall have a right to vote

and];

(d) not more than two persons co-opted by the Zilla Parishad in accordance with the provisions of sub-section (3) who shall be associate members.

(2) The President shall be ex-Officio Chairman of the Standing Committee.

(3) The members to be co-opted under clause (d) of sub-section (1) shall be person. who have special knowledge or experience in respect of any of the subjects allotted

to the Standing Committee under this Act.

(4) The Deputy Chief Executive Officer sand where more than one Deputy Chief Executive Officer have been appointed, such one of them as may be nominated in this behalf by the Chief Executive Officer,] shall be the Secretary, ex-Officio, of the Standing Committee. 4*

80. (1) Subject to the provisions of sections 81 and 83]—

•[7(A)] the *[Agriculture Committee] shall consist of—

Constitution of Subjects Committee.

(i) ⁹[ten Councillors] (not being associate Councillors) elected by the Zilla Parishad from amongst its Councillors;

(ii) five associate Councillor, who shall have the right to vote; and

(tii) two persons co-opted by the Zilla Parishad, who shall be associate members];

¹⁰[(B)] the Social Welfare Committee shall consist of—

(1) ¹¹[nine Councillors] elected by the Zilla Parishad from amongst the elected

Councillors, so however that of these,-

(a) five shall be reserved for Councillors belonging to the Scheduled Castes and Scheduled Tribes; and of these five at least two shall be reserved for the Scheduled Tribes:

(b) 12 [four] shall be reserved for Councillors belonging to the socially and

educationally backward classes:

Provided that, if there be no elected Councillor belonging to Scheduled Castes or Scheduled Tribes or if the number of such Councillors is insufficient to fill seats reserved for them, then a sufficient number of persons belonging to those Castes and Tribes as the case may be, shall be co-opted on the Committee by the Zilla Parishad; and the person or persons so co-opted shall have the right to vote:

Clause (c) was substituted by Mah. 35 of 1963, s. 31(i).

These words were substituted for the words "seven Councillors" by Mah. 6 of 1975, s. 22(a).

This portion was inserted, bid., s. 22(b).

The words "The Social Welfare Officer of a Zilla Parishad shall be the Joint Secretary, ex-Officer of the Standing Committee." were deleted by the Mah. 22 of 1970, s. 3.

These words and figures were substituted for the word and figures "section 81" by Mah. 35

of 1963, s. 32(a)(l).

Clause (a) was substituted by Mah. 22 of 1970, s. 4.

Clause (a) was substituted by Main. 22 of 1970, s. 4.

Clause (a) was renumbered as clause (A) by Man. 6 of 1975, s. 23(1)(a).

These words were substituted for the words "Agriculture and Co-operative Committee", ibid.

These words were substituted for the words "nine Councillors", ibid.

Clause (i-a) was renumbered as clause (B), ibid., s. 23(1)(a).

These words were substituted for the words "eight Councillors", ibid.

This word was substituted for the word "Three", ibid.

· Provided further that, any person so co-opted shall, subject to the provisions of this Act, continue to be on the Committee even although subsequent to the date of co-option, a person belonging to Scheduled Castes or Scheduled Tribes is elected as a Councillor; the elected Councillor shall be eligible for any of the reserved seats at a by-election;

(ii) two women Councillors elected by the Zilla Parishad from amongst the

elected or co-opted women Councillors:

Provided that, if there be no woman available as a Councillor, or if a sufficient number of such Councillors are not available to fill the seats reserved for them, then one or two women, as the case may be, shall be co-opted by the Zilla Parishad on the Committee; and the person or persons so co-opted shall have the right to vote:

Provided further that, any person so co-opted shall, subject to the provisions of this Act, continue to be on the Committee even although subsequent to the date of co-option, a woman is elected or co-opted as a Councillor; the Councillor elected or co-opted shall be eligible for any of the reserved seats at a by-election:

(iii) the Social Welfare Officer of the Zilla Parishad shall be the Secretary,

ex-Officio, of the Committee.

Explanation.—For the purposes of this paragraph, a person who belongs to any of the Scheduled Castes or Scheduled Tribes as defined in clause (29) and (30) of section 2, shall be eligible to be elected or co-opted to any of the seats reserved for Scheduled Castes or Scheduled Tribes, as the case may be, on the Social Welfare Committee in any District; whether such person is or is not a resident in the locality in the State in relation to which the caste or tribe to which he belongs is deemed to be a Scheduled Caste or a Scheduled Tribe, as the case may be ;]

¹[²[(C)] the Education Committee shall consist of—

(t) ³[eight | Councillors] elected by the Zilla Parishad from amongst its

(ii) not more than two persons co-opted by the Zilla Parishad in accordance with the provisions of sub-section (2); and

• ⁵[Provided that persons co-opted under sub-clause (ii) shall be associate members; and an associate Councillor elected under sub-clause (1) shall have the right to vote

^o[(D) the Works Committee shall consist of—

(i) eight Councillors elected by the Zilla Parishad from amongst its Councillors:

(ii) not more than two persons co-opted by the Zilla Parishad in accordance

with the provisions of sub-section (2); and

(iii) one officer each of the Maharashtra State Road Transport Corporation established under section 3 of the Road Transport Corporations Act, 1950 and the Maharashtra State Electricity Board constituted under section 5 of the 1950. Electricity (Supply) Act, 1948 having juridiction over the area of the 54 of Zilla Parishad, as may be nominated by that Corporation, or as the case may 1948. be, Board:

Provided that persons co-opted under sub-clause (ii) and nominated under sub-clause (iii) shall be associate members; and an associate Councillor elected under sub-clause (i) and persons co-opted under sub-clause (ii) shall have the right to vote;]

Sub-clause (iii) was deleted, ibid. This proviso was substituted for the original, told.

Clause (D) was inserted, Ibid., s. 23(d).

Clause (aa) was inserted by Mah. 35 of 1963, s. 32(a)(ll). Clause (aa) was renumbered as clause (C) by Mah. 6 of 1975, s. 23(c). These words were substituted for the words "seven Councillors", total

¹[(E)] the other Subjects Committees shall each consist of—

(i) ²[eight Councillors] elected by the Zilla Parishad from amongst its Councillors: 3*

[Provided that, an associate Councillor, if any, so elected shall have the right to vote: and l

- (ii) not more than two persons co-opted by the Zilla Parishad in accordance with the provisions of sub-section (2) who shall be associate members.
- (2) The members to be co-opted under sub-clause (ii) [of 6 [clause (C) or of subclause (ii) of clause (D) or of sub-clause (ii) of clause (E)] of sub-section (I) shall be persons who have special knowledge or experience in respect of subjects allotted to the relevant Subjects Committee under this Act.
- (3) The Head of a Department of a Zilla Parishad specified by the Zilla Parishad in this behalf shall be the Secretary, ex-Officio of such Subjects Committee as the Zilla Parishad may direct in that behalf.
- 81. (1) No Councillor shall be elected on more than any [one Committee] Election of (including the Standing Committee). Committees.

⁶[Provided that where the total number of Councillors of any Zilla Parishad including the Chairmen of all the Panchayat Samitis in the District is less than the number required to fill the number of members of all the Committees, a Councillor may be elected on two Committees, but only to the extent, necessary.]

- (3) Every election to a Committee (including the Standing Committee) shall be held in accordance with the system of proportional representation by means of the single transferable vote.
- 10[(4) In the event of a dispute arising as to the validity of the election of any Councillor under section 79 or section 80 (including any question arising out of the acceptance or rejection of a nomination paper on any ground, or whether or not a Councillor is a member of a Scheduled Castes, Scheduled Tribe or any socially or educationally backward class of citizens) any Councillor may refer the dispute to the Commissioner, whose decision thereon shall be final:

Provided that.---

- (a) the dispute is referred to the Commissioner within a period of ten days from the date of the election of the Councillor:
- (b) no decision shall be given against any Councillor without giving him a reasonable opportunity of being heard.]

Clause (b) was renumbered as clause (E) by Mah. 6 of 1975, s. 23(e).

These words were substituted for the words "seven Councillors", ibit The word "and" was deleted by Mah. 22 of 1962, s. 6(b).

This proviso was added, ibid. This portion was substituted for "of clause (b)" by Mah. 35 of 1963, s. 32(d).

This portion was substituted for "of clause (0)" by Man. 35 of 1903, s. 32(d).

These words, brackets and letters were substituted for the words, brackets and letters "chase (aa) or of clause (b)" by Mah. 6 of 1975, s. 23(2).

These words were substituted for the words "two Committees", ibid., s. 24(1)(a).

This proviso was added, ibid., s. 24(1)(b).

Sub-sections (2) and (2A) were deleted, ibid., s. 24(2).

Sub-section (4) was inserted by Mah. 35 of 1963, s. 33(2).

82. (1) The term of office of members of a Standing Committee and a Subjects office of Committee of a Zilla Parishad shall be co-terminus with the term of office of Standing Councillors of that Zilla Parishad. members of

(2) If any member is, for a period of three consecutive months (excluding in the and case of the Chairman any period of leave duly sanctioned) without the permission Committee Committee, of the Committee, absent from meeting thereof 1 [or if any member is absent from such meetings for a period of six consecutive months], his office shall, 2* become vacant:

> 4[Provided that if a member who is an associate Councillor falling under subclause (ii) of clause (A) of sub-section (I) of section 80, ceases to be a member of the Agriculture Committee by operation of the provision of this sub-section, he shall also cease to be an associate Councillor of the Zilla Parishad:

- Provided further that nothing in this sub-section shall apply in relation to a member of the Standing Committee falling under clause (b) of sub-section (1) of section 79, so long as such member continues to be a Chairman of any Subjects Committee.]
- [(3) If any question whether a vacancy has occurred under this section is raised by the Commissioner suo motu or on an application made to him by any person in that behalf, the Commissioner shall decide the question [as far as possible within ninety days from the date of receipt of such application]; and his decision thereon shall be final. Until the Commissioner decides the question, the member shall not be disabled from continuing to be a member of the Standing Committee or a Subjects Committee:

Provided that, no decision shall be given against any member without giving him a reasonable opportunity of being heard.]

Registration

7[82A. Any member of the Standing Committee or a Subjects Committee [not of members being a member falling under clause (b) of sub-section (1) of section 79 or s[sub-clause of Standing (ii) of clause (A)] of sub-section (1) of section 80] may resign his office by writing or Subjects and his hand addressed to the Chairman of the Committee; and his office shall Committees, under his hand addressed to the Chairman of the Committee; and his office shall thereupon become vacant. O[The notice of resignation shall be delivered in the manner prescribed.

Casual vaca-

82B. In the event of any vacancy occurring on account of the resignation of ncy how to be a member of the Standing or a Subjects Committee or otherwise 10 [the Secretary of the Committee] shall forthwith communicate the occurrence of such vacancy to the Zilla Parishad and the vacancy shall, subject to the provisions of section 81, be filled as soon as possible by the election or co-option, as the case may be, of a person thereto who shall hold office so long only as the member in whose place he is elected or co-opted would have held it if the vacancy had not occurred.]

Mah. 21 of 1968, s. 7(b).

• Sub-section (3) was substituted by Mah. 35 of 1963, s. 34. These words were inserted by Mah. 43 of 1964, s. 14.
Sections 82A and 82B were inserted by Mah. 35 of 1963, s. 35.

These words were inserted by Mah. 21 of 1968, s. 7(a).

The words, letter and figures "not withstanding anything contained in clause (b) of sub-section (1) of section 79" were deleted by Mah. 6 of 1975, s. 25(1).

The words "or sub-clause (ii) of clause (a) of sub-section (1) of section 80" were deleted by

These two provisos were substituted for the original proviso by Mah. 6 of 1975, s. 25(2).

^{*} Dections 82A and 82B were inscreed by Mail. 53 of 1703, 8. 53.

These words, brackets, figures and letter were substituted for the words, brackets, figures and letter "Sub-clause (ii) of clause (u)" by Mah. 6 of 1975, s. 26.

These words were substituted for the portion beginning with the words "Such notice shall" and ending with the words "in that behalf" by Mah. 43 of 1966, s. 15.

These words were substituted for the words "the Chairman" by Mah. 21 of 1968, s. 8.

- ¹[83. (1) There shall be four Chairmen of the Subjects Committees of every Chairmen Zilla Parishad of whom the Vice-President shall be one. of Subjects Committees.
- *[(1-A) Not later than 15 days from the first meeting of a Zilla Parishad convened under section 45, the Collector shall convene another meeting of the Zilla Parishad for the election of the Chairmen of Subjects Committees (other than the Vice-President). The meeting shall be presided over by the Collector or such officer not below the rank of a Deputy Collector as the Collector may, by order in writing appoint, in this behalf. The provisions of sub-sections (2) and (3) of section 45 shall, so far as may be applicable, apply to the precedure to be followed at such meeting.
- (2) Subject to the provisions of this section, the Councillors shall be from amongst the elected Councillors (excluding the President and the Vice-President) elected three persons to be Chairmen of the Subjects Committees, and each such Chairman and the Vice-President shall be placed in charge of such Committee or Committees (but not more than two Committees) as the Parishad may determine.
- * *[(2-A) No Councillor shall be eligible to be elected as Chairman of a Subjects Committee if he is a Chairman of any co-operative society and if a Chairman of any Subjects Committee is elected as Chairman of any co-operative society. then the office of the Chairman of the Subjects Committee, or as the case may be, Subjects Committees, shall, on the date on which he is so elected, become vacant.
- ⁴[(3) The Agriculture Committee and the Animal Husbandry and Dairy Committee shall be placed in charge of one Chairman; and the Social Welfare Committee shall be placed in charge of another Chairman who shall be a person belonging either to a Scheduled Caste or a Scheduled Tribe or a Nomadic Tribe or a Vimukta Jati.]
- (4) (a) If the Vice-President is a person belonging to a Scheduled Caste or a Scheduled Tribe and there is no other elected Councillor belonging to such Caste or Tribe, then he shall be the Chairman of the Social Welfare Committee:
 - (b) if amongst the elected Councillors—
 - (i) there is only one Councillor belonging to such Caste or Tribe, he shall (unless he is already elected as President of the Zilla Parishad) be the Chairman of the Social Welfare Committee;
 - (ii) there is no Councillor belonging to such Caste or Tribe, but there is a co-opted Councillor belonging to such Caste or Tribe, such co-opted Councillor shall be elected to be the Chairman of the Social Welfare Committee:
 - (iii) there is no Councillor belonging to such Caste or Tribe, nor is there any co-opted Councillor belonging to such Caste or Tribe, then the Zilla Parishad shall co-opt one person belonging to such Caste or Tribe who shall be the Chairman of the said Committee, and the person so co-opted shall have the right to vote:

Provided that, any person so co-opted shall, subject to the provisions of this Act, continue to be the Chairman even although subsequent to the date of his co-option, a person belonging to a Scheuled Caste or Scheduled Tribe is elected as Councillor; the elected Councillor shall be eligible to be Chairman of the Social Welfare Committee in the event of a vacancy in that office.

Sub-section (1-A) was inserted by Mah. 6 of 1975, s. 27(1).

Sub-section (2-A) was inserted, ibid., s. 27(2).
Sub-section (3) was substituted for the original, ibid., s. 27(3).

Explanation.—For the purposes of this sub-section, a person who is eligible to be elected or co-opted to any of the seats, reserved for Scheduled Castes or Scheduled Tribes, on the Social Welfare Committee under the Explanation to clause (i-a) in sub-section (I) of section 80, shall also be eligible to be elected or co-opted as Chairman of the said Committee.

- (5) The remaining four Subjects Committees shall be placed in charge of such of the remaining two Chairmen as the Zilla Parishad may determine in this behalf:
- Provided that, if a person or persons are already elected as Chairman or Chairmen of any Subjects Committee or Committees at the commencement of the Maharashtra Zilla Parishads and Panchayat Samitis ¹[(Fourth Amendment) Act, Mah. 1974] and it is necessary to elect a Chairman or Chairmen of the remaining Subjects VI of Committee or Committees, then the Zilla Parishad shall elect a person or ¹⁹⁷⁵. persons as Chairman or Chairmen of the remaining Subjects Committee or Committees; but after such election, it shall be lawful for the Zilla Parishad to place each such Chairman [including the Chairman or Chairmen already elected before the commencement of the Maharashtra Zilla Parishads and Panchayat Samitis Mah. ¹[(Fourth Amendment) Act, 1974]] in charge of such Subjects Committee VI of or Committees (but not more than two Committees) as the Parishad may, ¹⁹⁷⁵. subject to the provisions of this section, determine.
- (6) The term of appointment of the Chairman of a Subjects Committee of every Zilla Parishad shall be co-terminus with the term of office of the Councillors of that Zilla Parishad.]
- Honorarium 84. (1) Subject to the provisions of section 85, ²[each of the four Chairmen] to Chairman referred to in section 83 shall get a consolidated honorarium of ³[five hundred of Subjects rupees] a month. ⁴[The Vice-President shall be entitled to draw such honorarium Committees, from the date on which he is elected as Vice-President].
 - (2) ⁵[Each Chairman may be provided without payment of rent the use of furnished residential accommodation or subject to such rules as the State Government may make in this behalf, such house rent allowance in lieu thereof as may be deemed suitable by the Zilla Parishad], and shall be entitled to such travelling and other allowances as may be prescribed by the State Government. ⁶[The Vice-President shall be entitled to the use of such furnished residential accommodation or house rent allowance in lieu thereof from the date on which he is elected as Vice-President.]
 - (3) A Chairman shall not be disqualified for being chosen as, or for being a Councillor or a member of a *Panchayat Samiti* by reason only that he is in receipt of flonorarium or any allowances or amenities under this section.

These brackets, word and figures were substituted for the brackets, words and figures "(Second Amendment) Act, 1970" by Mah. 6 of 1975, s. 27(4).

^{*} These words were substituted for the words "each of the three Chairmen" by Mah. 22 of 1970,

These words were substituted for the words "three hudred rupees" by Mah. 15 of 1974, s. 4(1).

These words were deemed always to have been added by Mah. 35 of 1963, s. 37.

This portion was deemed always to have been substituted for the portion beginning with the words "Each Chairman" and ending with the words "by the Zilla Parishad" by Mah. 8 of 1966, 1. 7.

This portion was added by Mah. 15 of 1974, s. 4(2).

85. (1) The Chairman of a Subjects Committee may remain absent for a period Leave of not exceeding thirty days in a year without permission, and he may be granted leave absence to Chairman of of absence for a period exceeding thirty days but not exceeding ninety days in a year Subjects in the aggregate by the Standing Committee, and for any period exceeding ninety Committee days by the State Government; but no leave exceeding one hundred and eighty days and consein any one year shall be granted.

quential provisions.

- (2) A Chairman of a Subjects Committee shall not be entitled to any honorarium for any period of absence exceeding thirty days under sub-section (1).
- (3) Nothing in sub-section (2) shall apply when the Chairman is absent for a period not exceeding ninety days during his term of office on ground of illness duly certified. by such medical authority as the State Government may specify in this behalf.
- (4) When a Chairman holds the office of any other presiding authority he shall be. entitled only to the honorarium attached to such one of the offices as he may choose.
- 86. The [elected or co-opted] Chairman of a Subjects Committee may resign his Resignation office by writing under his hand addressed to the President, ²[and his office shall of Subjects thereupon become vacant]. ³[The notice of resignation shall be delivered in the Committee. manner prescribed].
- 87. 4 [5 [The 6 [Collector]] shall, on requisition of not less than one-fifth of the total Motion of number of Councillors (other than associate Councillors) [who are for the time being no-confidence against entitled to sit and vote at any meeting of the Zilla Parishad], call a special meeting Chairman of the Zilla Parishad] to consider a motion of no-confidence in the Chairman of of Subjects the Subjects Committee. The requisition shall be signed by the requisitionists Committee. and shall be made in such form and in such manner as may be prescribed by the State Government]; and thereupon the provisions of section 49 shall apply in relation to such motion against the Chairman of the Subjects Committee as they apply in relation to the President or Vice-President of the Parishad.
- 88. Without prejudice to the provisions of section 87, a Chairman of a Subjects Removal of Committee may be removed from office by the State Government for misconduct Chairman of in the discharge of his duties or neglect of, or incapacity to perform his duty or for Committee. being persistently remiss in the discharge thereof, or guilty of any disgraceful conduct; and the Chairman so removed shall not be eligible for re-election as Chairman during the remainder of his term of office as Councillor:

Provided that, no Chairman shall be removed from office unless he has been given an opportunity to furnish his explanation.

89. 9 Subject to rules made by the State Government in this behalf, the Chairman | Consequof a Subjects Committee who for a period exceeding thirty days in the aggregate in ences a year absents himself from 10[duty] shall cease to be the Chairman of that Subjects of absence Committee unless leave so to absent himself has been granted under section 85.

on leave of Chairman of Subjects Committee.

1 These words were substituted for the word "elected" by Mah. 5 of 1971, 8.5.

These words were added by Mah. 43 of 1964, s. 16.

These words were substituted for the portion beginning with the words "and the resignation and ending with the words "in this behalf" by Mah. 35 of 1963, s. 38.

This portion was substituted for the portion beginning with the words "A motion of no-confidence" and ending with the words "the State Government", ibid.,
These words were substituted for thewords "The Chairman of Subjects Committee" by Mar.

³⁴ of 1966, s. 4.

This word was substituted for the word "President" by Mah. 6 of 1975, 8, 28(a).
These words were inserted, ibid., s. 28(b).
These words were inserted by Mah. 34 of 1966, s. 4.
These words were substituted for the words "The Chairman" by Mah. 35 of 1963, s. 39(a).
This word was substituted for the words "the District", ibid., s. 39(b).

*Casual vacancy in officeof Chairman of Subjects Committee.

- 90. (1) If the Chairman of a Subjects Committee,—
 - (a) against whom a motion of no-confidence is carried under section \$7, or
 - (b) who is removed from office under section 88, or
 - (c) who ceases to be a Chairman under section 89,

is also a Vice-President, his office of Vice-President shall be deemed to be vacant with effect from the date on which the office of such Chairman becomes vacant or .he is removed from office or he ceases to be such Chairman, as the case may be.

- (2) The vacancy of the Chairman shall be filled in the manner provided by the provisions of section 83.
- (3) If a Chairman of a group of Subjects Committee ceases to be Chairman of any one Subject Committee, he shall be deemed to have ceased to be the Chairman of he other Subjects Committee.

¹[90A. The provisions of section 53 relating to the handing over of charge to Provisions of section 33 to a new President or Vice-President shall apply mutatis mutandis in relation to the apply to handing over of charge to the new Chairman of the Standing or a Subjects Commitover tee].

charge to new Chairman of Subjects Committee.

Powers and Standing Committee

Committee.

and of Subjects

91. (1) Subject to the provisions of this Act, and the rules made thereunder functions of by the State Government,—Chairman of

- (a) the Chairman of the Standing Committee or a Subjects Committee shall—
 - (i) convene, preside at and conduct meetings of the Committee; and
 - (ii) have access to the records of the Committee;
- (b) the Chairman of any such Committee may, in relation to subjects allotted to the Committee-
- (i) call for any information, return, statement, account, or report from any officer employed by or holding office under the Zilla Parishad or any servant thereof; and
 - (ii) enter on and inspect any immovable property occupied by the Zilla Parishad, or any institution under the control and management of the Zilla Parishad or any work or development scheme in progress undertaken by the Zilla Parishad or under its direction:

Provided that, the Chairman of the Standing Committee may, in relation to any subject allotted to any Subjects Committee, also exercise the powers under this

- (2) The Chairman of the Standing Committee may grant leave of absence, for any period exceeding two months, but not exceeding four months, to any officer of Class I Service (other than the Chief Executive Officer) or Class II Service holding office under the Zilla Parishads.
- 191A. (1) Pending the election of the President or the Vice-President or of Power of both or the Chairman of any Subjects Committee or during the continuous absence Government from the District, or by reason of leave, for a period exceeding thirty days, of any to appoint presiding of those presiding authorities, the powers and duties of the presiding authority under authorities this Act in relation to the Standing Committee or any Subjects Committee shall be to exercise exercised and performed by such one of those authorities as the State Government powers and may, by notification in the Official Gazette, specify in that behalf.

duties during. (2) When the President or Vice-President holds the office of any other presiding vacancies. authority under this section, he shall be entitled to the honorarium attached to such one of those offices only as he may choose.]

92. 2[(1)] Save as otherwise provided by or under this Act, the powers to be Duties. exercised and the duties to be discharged by, and which subjects enumerated in the procedure, exercised and the duties to be discharged by, and which subjects enumerated in the etc., of District List are to be allotted to, the Standing Committee and each of the Subjects Committees Committees, shall be such as may be prescribed by regulations.

* to be prescribed by regula-

- 21(2) Subject to any rules made in this behalf, a Subjects Committee shall, if tions. required by the Zilla Parishad, have joint meetings with any other Subjects Committees for the purpose of deliberating on or executing any development scheme; and the procedure to be followed at any such joint meetings (including provision for the Chairman to preside over such joint meeting, the person to act as Secretary to such meeting, provision for requiring the attendance of any officer of the State Government or authority of any Bank) shall be such as may be provided by regulations made by the Zilla Parishad.1
- The co-opted members of a Standing Committee and of each of the Subjects Right of Committees shall, on being invited by the President so to do, be entitled to attend members of meetings of the Zilla Parishad and participate in its deliberation but shall not have the Committees right to vote.

to attend meetings of Zilla Parishad.

CHAPTER V.

EXECUTIVE OFFICERS.

94. (1) There shall be a Chief Executive Officer 4[and one or more Deputy Appoint-Chief Executive Officers] for every Zilla Parishad who shall be appointed by the ment State Government. Executive

(2) Every Chief Executive Officer and Deputy Chief Executive Officer shall be Officer and liable to be transferred by the State Government.

Chief (3) If at a special meeting of the Zilla Parishad not less than two-thirds of The Executive total number of Councillors (other than associate Councillors) 5 who are for the time Officer.

Section 91A was inserted by Mah. 35 of 1963, s. 41.

2 Section 92 was renumbered as sub-section (1) and sub-section (2) was added by Mah. 43 of 1862.

s. 12. The portion beginning with the words "but all subjects" and ending with the words allotted to the Standing Committee "was deleted by Mah. 22 of 1970, s. 7.

These words were substituted for the words "and all Deputy Chief Executive Officer" by Mah. 6

of 1975, s. 29(a).

These words were substituted for the words "constituting the Parishad for the time being vote" (bld., s. 29(b).

being entitled to sit and vote at any meeting of the Zilla Parishad, votel in favour of a resolution requiring the State Government to withdraw the Chief Executive Officer from office, the State Government shall withdraw such officer from service under the Parishad.

95. (1) Save as otherwise expressly provided by or under this Act, the executive Powers and functions of power for the purpose of carrying out the provisions of this Act, shall vest in the Executive Chief Executive Officer who shall-

- (a) exercise all the powers specifically imposed or conferred upon him by or under this Act, or under any other law for the time being in force; 1*
- (b) lay down the duties of all officers and servants of or holding office under, the Zilla Parishad in accordance with rules made by the State Government;
- ²[(c) unless prevented by sickness or other reasonable cause, attend every meeting of the Zilla Parishad, and may, with the permission of the presiding authority, tender information or clarification in respect of any matter under discussion at such meeting.]
- (2) Subject to the provisions of this Act and the rules made thereunder, the Chief Executive Officer—
 - (a) shall be entitled to—
 - ⁸[(i) attend the meetings of any Committee of the Zilla Parishad and of any Panchayat Samiti in the District;
 - (ii) call for any information, return, statement, account or report from any officer or servant of, or holding office under, the Zilla Parishad:
 - (iii) grant leave of absence, for a period not exceeding two months, to Class I and Class II officers:
 - 4[(iiia) make, during the absence on leave or on transfer of any officer, temporary provision for holding charge and the discharge or the functions of the office ;]
 - (iv) call for an explanation from any officer or servant of, or holding office under the Zilla Partshad;
 - ⁵[(b) shall appoint officers and servants of Class III service from the lists of candidates selected under the Maharashtra Public Services (Subordinate) Selection Mah. Board Act, 1973; 1973.
 - (bb) shall appoint servants of Class IV service in the prescribed manner :1
 - (c) shall supervise and control the execution of all activities of the Zilla Parishad;
 - (d) shall take necessary measures for the speedy execution of all works and development schemes of the Zilla Parishad:
 - (a) shall have custody of all papers and documents connected with the proceedings of meetings of the Zilla Parishad and of its Committees (not being a Panchayat Samiti);
 - (f) shall assess and give his opinion confidentially every year on the work of the officers of Class I service and Class II service holding office under the Zilla Parishad; forward them to such authorities as may be prescribed by the State

The word "and" was deleted by Mah. 6 of 1975, s. 30(1)(a).

Clause (c) was inserted, Ibid., s. 30(1)(b).

Sub-clause (l) was substituted for the original, Ibid., s. 30(2).

Sub-clause (Ilia) was inserted by Mah. 43 of 1962, s. 13.

These clauses were substituted for clause (b) by Mah. 61 of 1977, s. 4, Schedule.

the State Government and lay down the procedure for writing such reports about the work of officers and servants of Class III service and Class IV service under the Zilla Parishad:

- (g) shall draw and disburse money out of the district fund;
- (h) shall exercise supervision and control over the acts of officers and servants holding office under the Zilla Parishad in matters of executive administration and those relating to accounts and records of the Zilla Parishad; and
- (i) shall exercise such other powers and perform such other functions as may be prescribed by the State Government.
- 96. (d) Any of the powers conferred or duties or functions imposed upon or Delegation of vested in the Chief Executive Officer by or under this Act, may also be exercised, powers of performed or discharged under the Chief Executive Officer's control, and subject to Executive such conditions and limitations, if any, as he may think fit to lay down, by any Officer. officer or servant holding office under the Zilla Parishad to whom the Chief Executive Officer generally or specially empowers by order in writing.
- (2) Every such order of the Chief Executive Officer shall be laid before the President. the Standing Committee and the relevant Subjects Committee or Committees for information.
- 97. There shall be a Block Development Officer for every Panchayat Samiti Appointwho shall be appointed by the State Government. ment of Block Development Officer.
- 98. (1) Subject to the provisions of this Act, and any rules made thereunder, powers and a Block Development Officer may-

functions of

- (a) subject to the general order of the Chief Executive Officer, grant leave of Development absence to officers or servants of Class III service or of Class IV service of the Officer. Zilla Parishad working under the Panchayat Samitis; and
- (b) call for any information, return, statement, account, report or explanation from any such officer or servant.
- (2) A Block Development Officer shall—
- (a) have the custody of all papers and documents connected with the proceedings of meetings of the Panchayat Samiti;

(b) save as otherwise provided by or under this Act, exercise executive powers in the Block for the purpose of carrying out the provisions of this Act therein;

(c) draw and disburse money out of the grant or grants payable to the Panchayat Samiti under 1[sub-section (6) of section 155 and section 188];

(d) in relation to works and development scheme to be undertaken from block grants, exercise such powers of sanctioning acquisition of property or sale or transfer thereof as may be specified by the State Government.

- 99. Subject to the provisions of this Act and the rules made thereunder, every Powers and Head of the Department of the Zilla Parishad—
 - (a) may, in respect of works and development schemes pertaining to his Depart- Department ment, accord technical sanction thereto;
- (b) shall assess and give his opinion confidentially every year on the work of officers of Class II service working in his Department and shall forward themeto the Chief Executive Officer:

functions of Head_of of Zilla Parishad.

¹ These words, brackets and figures were substituted for the words and figures "sections 185 and 188" by Mah. 43 of 1964, s. 18. 🛝

 1 _[(c)] shall, unless prevented by sickness or other reasonable cause, attend every meeting of the Zilla Parishad and of the Committee of which he is the Secretary; and may, with the permission of the presiding authority, tender information or clarification in respect of any matter under discussion at the meeting.]

CHAPTER VI.

POWERS AND DUTIES OF Zilla Parishad, Panchayat Samitis AND COMMITTEES.

100. (1) (a) It shall be the duty of a Zilla Parishad so far as the district fund strative at its disposal will allow, to make reasonable provision within the District with powers and respect to all or any of the subjects enumerated in the First Schedule as amended duties of respect to all or any Zilla from time to time under sub-section (2) (in this Act referred to as "the District Parishad. List") and to execute or maintain works or development schemes in the District relating to any such subjects.

- (b) Subject to the provisions of this sub-section, the State Government shall, by notification in the Official Gazette, transfer to the Zilla Parishad all such completed works or development schemes in relation to any subject enumerated in the District* List, and may, in like manner, transfer to the Zilla Parishad also such like works and development schemes as are in progress.
- (c) On such transfer, the works and development schemes shall vest in the Zilla Parishad, but subject to such terms and conditions *[(which may, with the consent of a Zilla Parishad, be modified from time to time) as may be specified in the notification under clause (b):

Provided that, on breach of any of the terms and conditions, the property vesting in the Zilla Parishad shall revest in the State Government and it shall be lawful for the State Government to resume possession thereof:

3[Provided turther that, if, in the opinion of the State Government, it is necessary that any works or development schemes transferred as aforesaid should be managed, maintained or executed by the State Government itself 4 or any property appertaining to any such works or development schemes transferred as aforesaid is required by the State Government, the State Government may, by notification in the Official Guzette, direct that the works or development schemes, 5[or, as the case may be, property appertaining to such works or development schemes] specified in the notification shall, with effect from such date and subject to any terms and conditions as may be agreed upon between the State Government and the Zilla Parishad and mentioned therein, cease to vest in the Zilla Parishad and revest in the State Government:]

Provided also that, if, in the opinion of the State Government, it is necessary that any work or development scheme transferred as aforesaid should be discontinued, the State Government may, by notification in the Official Gazette, direct that the work or development scheme or any property appertaining to any such work or development scheme specified in the notification shall with effect from the date mentioned therein, cease to vest in the Zilla Parishad and revest in the State Government;]

 $\P(c-1)$ Notwithstanding anything contained in clauses (b) and (c) of this section, any officer of the State Government authorised under section 127 of this Act may visit the establishment or office of any person who is benefited by any work or

Clause (c) was added by Mah. 6 of 1975, s. 31.
These brackets and words were inserted by Mah. 43 of 1964, s. 19(a).
This proviso was added by Mah. 43 of 1962, s. 14(a).
These words were inserted by Mah. 43 of 1964, s. 19(b)(i).

These words were inserted, ibid., s. 19(b)(ii).
This proviso was added by Mah. 6 of 1975, s. 32(a).

Clause (c-1) was inserted, ibid., s. 32(b).

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development scheme transferred to a Zilla Parishad under this section or inspect the record, or audit the accounts, of such person and, if necessary, give appropriate directions for compliance by such persons.

- (d) All rights and liabilities which were enforceable by or against the State Government in relation to the works or schemes ¹[transferred under clause (b)] under any contract or agreement or otherwise shall be enforceable by or against the Zilla Parishad and all rights and liabilities which were enforceable by or against the Zilla Parishad, in relation to the works or schemes or property appertaining thereto revested in the State Government under the 3[second and third provisos] to clause (c), under any contract or agreement or otherwise shall be enforceable by or against the State Government.]
- 4(e) Subject to any general or special orders which may be made by the State Government in this behalf, every Zilla Parishad may give every year, to any Panchayat Samiti within its jurisdiction a grant for carrying out or maintaining any works or development schemes, of such types as the Zilla Parishad may specify in this behalf, regard being had to the subjects enumerated in the Second Schedule.]
- (2) The State Government may, by notification in the Official Gazette, omit any entry from the First Schedule or add any entry thereto or amend any such entry and the Schedule shall, on the issue of the notification, be deemed to be so amended accordingly:

Provided that,-

- (a) no such notification omitting any entry from the First Schedule shall be issued without the previous approval of the State Legislature; and
- (b) any other notification shall be laid before each House of the State Legislature as soon as may be after it is issued, and shall be subject to such modifications as the State Legislature may make during the session in which it is so laid and publish in the Official Gazette.
- (3) A Zilla Parishad may also make provision for carrying out within the District any other work or measure which is likely to promote the health, safety, education, comfort, convenience or social, economic or cultural well-being of the inhabitants of the District.

* Sub-clause (e) was added by Mah. 21 of 1968, s. 9.

¹ These words were inserted by Mah. 34 of 1966, s. 5(a).

This portion was added, ibid., s. 5(b).
These words were substituted for the words "second proviso" by Mah. 6 of 1975, s. 32(c).

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- (4) The Zilla Parishad shall endeavour to promote planned development of the District by utilising to the maximum extent, local resources and for that purpose prepare annual and long term plans, regard being had to the plans already prepared by the Panchayat Samitis.
- (5) Subject to the rules made by the State Government in this behalf, a Zilla Parishad may, by resolution passed at its meeting and supported by Inot less than two-thirds of the total number of its Councillors (other than associate Councillors), make provision for any public reception, ceremony or entertainment within the District or may contribute towards a gathering sponsored by the Zilla Parishad in the District.
- (6) A Zilla Parishad shall, in relation to measures for the amelioration of the conditions of the Scheduled Castes and Scheduled Tribes and of any socially and educationally backward classes, and in particular in the removal of untouchability, carry out the directions given or orders issued from time to time by the State Government and the Zilla Parishad shall provide adequate sums for the purpose.
- (7) A Zilla Parishad shall perform such of the duties and functions as are entrusted to it by or under any other law for the time being in force,
- (8) A Zilla Parishad may incur expenditure outside the District 4on any work or development scheme transferred to it under this Act within the revenue district of which the District forms part].
- (9) It shall be the duty of a Zilla Parishad to make adequate provision for payment to Councillors, members of Panchayat Samiti and members of the Standing Committee, Subjects Committees and any other Committee all expenses incurred in travelling for the purpose of business of the Zilla Parishad or as the case may be. the Panchayat Samiti, in accordance with rules made by the State Government in this behalf.
- (10) A Zilla Parishad may contribute to any fund sponsored by Government to meet any calamity affecting the public in any part of India.

Explanation.—If any doubt arises whether a fund is sponsored by Government or not, the question shall be decided by the Commissioner; and his decision shall be final.

- (11) Subject to the provisions of this Act, a Zilla Parishad shall exercise general supervision and control over the work of the Chief Executive Officer.
- 101. (1) Notwithstanding anything contained in section 100, it shall be the Fanchayat primary responsibility of a Panchayat Samiti so far as the funds at its disposal will Samiti allow, to make reasonable provision within the Block with respect to all or any of the rily responsisubjects enumerated in the Second Schedule as amended from time to time under ble in respect sub-section (2).

(2) The State Government may, by notification in the Official Gazette, omit any subjects. entry from the Second Schedule or add any entry thereto or amend any such entry, and the Schedule shall, on the issue of the notification, be deemed to be amended accordingly:

Provided that.-

(a) no such notification omitting any entry from the Second Schedule shall be

issued without the previous approval of the State Legislature; and

(b) any other notification shall be laid before each House of the State Legislature as soon as may be after it is issued, and shall be subject to such modification as the State Legislature may make during the session in which it is so laid and publishit in the Official Gazette.

These words were substituted for the words "two thirds" by Mah. 43 of 1962, s. 14 (b). ² These words were substituted for the portion beginning with and ending with "of the District" by Mah. 35 of 1963, s. 43. on any matter in relation to "

of certain

Power of **Panchayat** Samiti to expenditure from block . grant.

4101A. Expenditure including any grant by a Panchayat Samiti out of the block grant shall, save as otherwise provided by this Act, be made within the area subject to its authority only; but may, notwithstanding anything contained in section 101, with the sanction of the Commissioner obtained through the Zilla Parishad concerned, be made outside that area for any of the purposes of this Act; but for the purpose of maintaining any property situated outside that area which is given to it by the Zilla Parishad, no such sanction shall be necessary.]

Power of Zilla • Parishad to construct other works and manage other institutions Mand to give technical guidance to other local authority.]

- 102. 4(1) It shall be lawful for a Zilla Parishad to undertake, upon such terms and conditions as may be agreed upon, the construction, maintenance or repair of any work, or the management of any institution on behalf of the Central or State Government, or any other local authority, or any Court of Wards.]
- •4(2) A Zilla Parishad may give technical guidance or assistance in relation to any work or scheme of any other local authority upon such terms and conditions as may be agreed upon between the Zilla Parishad and that local authority, and for that purpose require any of its officers or servants to inspect any such work or scheme.

Power of State Government to transfer works and schemes.

103. The State Government, with the consent of a Zilla Parishad, may at any time transfer to such Zilla Parishad the execution of any works or development schemes promoting directly or indirectly the welfare of the residents of the District, and it shall thereupon be lawful for such Zilla Parishad to undertake the execution development of the work or development scheme so transferred:

Provided that, in every such case, such funds as may be agreed upon shall be placed at the disposal of the Zilla Parishad by the State Government.

District fund ordinarily liable for all costs and expenses incurred by Zilla Parishad.

104. Except as is hereinafter otherwise provided, no presiding authority, Councillor, officer holding office under or servant of, a Zilla Parishad shall be personally liable in respect of any contract or agreement duly made, or for any expense duly incurred by or on behalf of such Zilla Parishad; the district fund at the disposal of each Zilla Parishad, and where the liability arises under any contract or agreement in relation to any Panchayat Samiti, the block grant at the disposal thereof shall, subject to any order made by the State Government, be liable for and be charged with all costs in respect of any such contract or agreement and all such expenses.

Power to

105. (1) A Zilla Parishad may compromise in respect of any suit instituted by compromise. or against it, or in respect of any claim or demand arising out of any contract extered into by or on behalf of it under this Act, for such sum of money or other compensation as it shall deem sufficient:

Provided that, if any sanction in the making of any contract is required by this Act, the like previous sanction shall be obtained for compromising any claim or demand arising out of such contract.

(2) A Zilla Parishad may pay compensation out of the district fund to any person sustaining any damage by reason of the exercise, in good faith, of any of the powers vested in it, in its Committees or in Panchayat Samitis and in the presiding authorities, officers and servants by or under this Act.

Section 101A was inserted by Mah. 43 of 1967, s. 2.

² Section 102 was renumbered as sub-section (1) and sub-section (2) was inserted by Mah. 35 of 1963, s. 44.

³ These words were added, ibid.

functions of

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106. Subject to the provisions of this Act and the rules made thereunder by Powers and the State Government, a Zilla Parishad may-

(i) do all things necessary for the proper discharge of the functions and duties Parishad.

imposed on it by or under the Act:

(ii) sanction works or development schemes within the District (not being works or development schemes which a Panchayat Samiti has been empowered by this Act to sanction within the Block from block grants);

(iii) at any time, call for any proceedings of the Standing Committee or any Subjects Committee, or for any return, statement, account or report concern-

ing or connected with any subjects allotted thereto;

(iv) require any of its officers or servants to attend any meeting of the Zilla Parishad and tender advice on any matter which concerns the department under which such officer or servant is working, and every such officer or servant shall comply with such requisition;

(v) exercise powers or perform functions in respect of matters which by or under this Act are not expressly conferred or imposed on the Panchayat Samiti or Standing Committee or a Subjects Committee, presiding authority or officer

or servant of or under the Zilla Parishad;

(vi) 1[subject to the instructions or directions, if any, given or issued under, sub-section (1) of section 261, revise or modify] any decision taken by the Standing Committee, a Subjects Committee, presiding authority, or officer of or under, or servant of, the Zilla Parishad;

(vii) exercise administrative control over officers and servants holding office

under it; and

(viii) supervise generally the execution of all duties and functions under this Act.

107. Where the State Government during any year has declared any area as Duties of ²[a scarcity area] and has granted suspension or remission of land revenue according Parishad to the scale prescribed by the State Government in this behalf under the relevant during Code or where distress is caused by floods or other natural calamities in any area, it shall be the duty of the Zilla Parishad having jurisdiction over the area, if so directed by the State Government, to undertake relief operations in such area either by the grant of gratuitous relief in the form of doles of money or through expenditure on such public works or such preventive or remedial measures as may be specified by the State Government in the direction.

function of

Panchayat.

108. (1) Subject to the provisions of this Act, and the rules made by the State Powers an Government thereunder, every Panchayat Samiti-

(a) (i) shall prepare an overall plan of works and development schemes to be Samiti. undertaken in the Block for enabling the Zilla Parishad to prepare its development plans;

(ii) shall prepare a plan of works and development schemes to be undertaken from block grants with a view to utilising local resources in the Block to the

maximum possible extent;

(b) shall sanction, execute, supervise or administer any works or development schemes from block grants, and for this purpose incur expenditure therefrom,

1 This portion was substituted for the words "revise or modify" by Mah. 35 of 1963, s. 45.

3 This word was substituted for the word "famine" by Mak. 11 of 1976, s. 3, Second Schedule.

² These words were substituted for the words " a famine striken area or an area of acute scarcity "

2*

- (c) shall exercise powers and perform functions in respect of matters, concerning block grants, which by or under this Act are not expressly conferred on its Chairman, Deputy Chairman or any officer or servant of the Parishad working in the Block:
- (d) shall execute, maintain, supervise and administer the works and development schemes of the Zilla Parishad;
- (e) shall perform such functions of the Zilla Parishad within the Block as are delegated to it by or on behalf of the Zilla Parishad;
- (f) may recommend for the consideration of the Zilla Parishad any works or development schemes which should be undertaken by the Zilla Parishad in the Block, and indicate the extent to which local resources are likely to be obtained in such works or schemes:
- (g) 1 [may, subject to any instructions or directions given or issued under subsection (1) of section 261,] revise, or modify any decision taken by the Chairman or Deputy Chairman, Block Development Officer or any officer or servant working in the Block:
- (i) shall forward every quarter to the Zilla Parishad a summary of the proceedings of its meetings; and
- (j) shall exercise general supervision and control over the work of the Block Development Officer in connection with the functions and duties vested in it.
- (2) A Panchayat Samiti may propose to the Zilla Parishad 3* * * an increase in a tax or fee levied in the Block and any such increase in the 4* * tax or fee shall be utilised in the Block, for the purpose or purposes indicated in the proposal.

Panchayat Samiti to conform to instructions

given by

Parishad.

- ⁵[108A. (1) A Panchayat Samiti shall conform to any instructions that may, from time to time, be given to it by the Zilla Parishad in the execution by the Panchayat Samiti of its duties and functions under this Act.
- (2) Nothing in sub-section (1) shall be construed as empowering a Zilla Parishad to issue instructions in respect of powers to be exercised and functions to be performed by a Panchayat Samiti in respect of matters concerning block grants.]

Committee and Subjects Committees.

- Powers and 109. (1) Subject to the provisions of this Act and the rules made thereunder, the functions of Standing Committee or a Subjects Committee in relation to subjects allotted to it,— (a) shall—
 - (i) be in charge of works and development schemes relating thereto,
 - (ii) ensure that the estimates of works and development schemes are prepared and sanctioned and supervise their execution,
 - (iii) supervise the expenditure of provisions made in the budget,
 - ⁶[(iii-a) review periodically the progress of activities of the Zilla Parishad and place reports thereon before the Zilla Parishad.]
 - (iv) forward a copy of the proceedings of each meeting of the Committee the Zilla Parishad:
 - ¹ This portion was substituted for the word "may" by Mah. 35 of 1963, s. 47 (1)(a).
 - This portion was substituted for the word "may" by Man. 35 of 1903, s. 47 (1)(a).

 2 Clause (h) was deleted, ibid., s. 47(1)(b).

 2 The words "an increase in the rate of cess on land revenue, levied in the Block not exceeding the limit specified in section 144, 151 or 152 or "were deleted, ibid., s. 47(2).

 4 The words "local cess or "were deleted, ibid.

 5 Section 108A was inserted, ibid., s. 48.

 5 She clause (iii.d) was inserted by Mah. 6 of 1075, a. 22(1).

 - Sub-clause (iii-a) was inserted by Mah. 6 of 1975, s. 33(1).

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(b) may—

(i) require any officer to enter on and inspect on its behalf, any immovable property occupied by the Zilla Parishad, or any work or development scheme in progress undertaken by the Zilla Parishad or under its direction,

(ii) call for any information, return, statement, account or report, from its Chairman or from any officer or servant holding office under the Zilla Parishad,

- (2) The Standing Committee or a Subjects Committee may require any officer holding office under, or servant of, the Zilla Parishad to attend any meeting of the Committee and tender advice in respect of any matter which concerns the Department under which such officer or servant is working, and every such officer or servant shall comply with such requisition.
- (3) (a) Subject to the provisions of this Act and the rules made thereunder, ine addition to the powers and functions specified in the foregoing provisions, the Standing Committee shall,—
 - (i) supervise and control the imposition and collection of taxes, rates, dues, fees or tolls:
 - (ii) maintain a schedule of rates in connection with the execution of constructional works and development schemes and may revise it periodically so however, that the rates shall not be higher than the rates laid down by the State Government for similar works or development schemes in the locality;

(iii) manage and regulate the investment of the district fund; and

- (iv) examine and pass monthly accounts of receipts and expenditure of the Zilla Parishad ²[(not being monthly accounts in relation to block grants given to a Panchayat Samiti)].
- (b) The Standing Committee in relation to subjects allotted to any Subjects Committee including the subjects allotted to itself—
 - (i) may authorize any officer or servant to enter on, and inspect, any immovable property occupied by the Zilla Parishad, or any institution under the control and management of the Zilla Parishad or any work or development scheme in progress undertaken by the Zilla Parishad or under its direction;

(ii) may make any proposal to the Zilla Parishad concerning its powers and

functions; and

- (iii) shall review periodically the progress of all activities of the Zilla Parishad, and place reports thereon before the Zilla Parishad.
- (c) The Standing Committee may, at any time, call for any proceedings of any Subjects Committee or for any return, statement, account, or report, concerning or connected with any subjects allotted to such Subjects Committee.
- (d) The Standing Committee may grant leave of absence not exceeding one month to the Chief Executive Officer and exceeding four months to other Officers of Class I service and Officers of Class II service holding offices under the Zilla Parishad.
- (4) Subject to such conditions, if any, as may be specified by the Standing Committee or a Subjects Committee, it may delegate any of its powers, functions and duties under this Act to any Panchayat Samiti.
- 3[109-A. (1) The Finance Committee, in addition to the powers and functions Special specified in sub-sections (1) and (2) of section 109, shall,—

 powers and functions of
 - (i) scrutinise the annual budget estimates of income and expenditure of the Finance Zilla Parishad and of the Panchayat Samitis prepared under section 137 in such Committee.

T Sub-clause (iii) was deleted by Mah. 6 of 1975, s. 33(2).

This portion was added by Mah. 21 of 1968, s. 10.

Section 109-A was inserted by Mah. 6 of 1975, s. 34.

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detail as it may consider necessary and tender advice so as to ensure that the objectives of the Zilla Parishad and Panchayat Samitis are carried out in the most economical and efficient manner;

(ii) scrutinise the revised or supplementary budget estimates of the Zilla. Parishad and Panchayat Samitis prepared under section 138, in a like manner;

(iii) examine the statement of accounts of receipts and expenditure of the

Zilla Parishad and the Panchayat Samitis prepared under section 136

- (iv) scrutinise the audit report on the accounts of the Zilla Parishad, Panchayat Samitis and of any institutions or undertakings working under the Zilla Parishad.
- (2) It shall be the duty of the Finance Committee to satisfy itself—
- (i) that the monies shown in the statement of accounts of receipts and expenditure have been duly provided for in the budget estimates of the Zilla Parishad, or as the case may be, the *Panchayat Samiti* and have been applied to the service or purpose for which they have been provided;
 - (ii) that the expenditure confirms to the authority which governs it;
- (iii) that every re-appropriation of funds has been made by the competent authority and in accordance with the provisions of the Act and the rules made thereunder regulating the re-appropriation of funds;
- (iv) that the moneys spent are not in excess of the amount provided for in the budget or justified by the facts or circumstances of the case.
- (3) The Finance Committee may, if it considers it necessary so to do, invite at its meetings the Chief Auditor, Local Fund Accounts, or his nominee to assist the Committee in its functions under this section.
- (4) The scrutiny of the annual budget estimates or the revised or supplementary budget estimates by the Finance Committee shall not in any manner affect or postpone their consideration or approval by the Zilla Parishad.

Parishads.

- 110. (1) A Zilla Parishad may, from time to time, concur with any other Zilla mittees of Parishad or with any municipal corporation, municipality, cantonment authority two or more or notified area committee-
 - (a) in appointing out of their respective bodies, a joint committee for any purpose in which they are jointly interested and in appointing a Chairman of such Committee; and
 - (b) in delegating to any such Committee power to frame terms binding on each such body as to the construction and future maintenance of any joint work and any power which might be exercised by either or any of such bodies; and
 - (c) in framing and modifing rules for regulating the proceedings of any such Committee and the conduct of correspondence, relating to the purpose for which the Committee is appointed.
 - (2) A Zilla Parishad may, from time to time, enter into an agreement with any other Zilla Parishad or with a municipal corporation, municipality, cantonment authority or notified area committee or with a combination of any such bodies, for the levy of tax falling under entry 56, in List II in the Seventh Schedule to the Constitution of India whereby the tax, leviable by the bodies so contracting may be levied together instead of separately within the limits of the area subject to the control of the said bodies.
 - (3) Where a Zilla Parishad has requested the concurrence of any other local authority under the provisions of sub-section (1) or (2) in respect of any matter and such other local authority has refused to concur, the Commissioner may pass such orders as he may deem fit requiring the concurrence of such other local authority (not being a cantonment authority) in the matter aforesaid and such other local. authority shall comply with such orders.

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(4) If any difference of opinion arises between local bodies acting under this section, the decision thereupon of the State Government, or of such officer as it appoints in this behalf, shall be final:

Provided that, where one of the local bodies is a cantonment authority, the decision of the State Government or of the officer, shall be subject to the concurrence of the Central Government.

CHAPTER VII

CONDUCT OF BUSINESS

Zilla Parishads

111. (1) A Zilla Parishad may meet as often as may be necessary, but three meetings of months shall not intervene between its last meeting, and the date of its next meeting.

Parishads.

- 1[(2) Subject to the provisions of this section, the State Government shall make rules consistent with this Act, with respect to the place, conduct and adjournment of such meetings and generally with respect to the transaction of business thereat.]
- (3) The President shall fix the dates for meetings, and may whenever he thinks fit, and shall, upon the written request of not less than one-fifth of the 4 total number of Councillors (other than associate Councillors) who are for the time being entitled to sit and vote at any meeting of the Zilla Parishad] and within seven days from the receipt of such request, issue notice calling a special meeting:

³[Provided that, where a special meeting is called the notice of meeting shall state a date at which the meeting is to be held, being a date not later than thirty days from the date of the issue of the notice.]

(4) Fifteen clear days' notice, of an ordinary meeting, and ten clear days' notice of a special meeting, specifying the time and place at which such meeting is to be held, and the business to be transacted thereat, shall be circulated to the Councillors and posted up at the office of the Zilla Parishad. Such notice shall, in the case of a special meeting, include a motion or proposition, if any, mentioned in the written request made for such meeting:

⁵[Provided that, where a meeting is called under this Act for the election of a President and Vice-President, the notice of the meeting to the persons falling under clause (c) of sub-section (1) of section 9 may be given as soon as possible after their names are published under sub-section (2) of section 9, and such notice shall be deemed to be sufficient notice to those persons for attending that meeting.]

(5) Every meeting shall be presided over by the President, or if he be absent, the Vice-President, and if both the President and Vice-President be absent, by such one of the Councillors present as may be chosen by the meeting to be Chairman for the occasion:

Provided that, no Councillor contesting an election to fill a vacancy in any office shall preside over the meeting held for filling in the vacancy in that office. I

(6) All questions shall be decided by a majority of votes of the Councillors present and voting, the presiding authority having a second or casting vote in all cases if equality of votes.

Sub-section (2) was substituted by Mah. 35 of 1963, .49(1).
These words and brackets were substituted for the word "Councillors" by Mah. 6 of 1975,

This proviso was added by Mah. 43 of 1964, s. 20(a).

The words "for considering a motion of no-confidence in the President or Vice-President". were deleted by Mah. 8 of 1966, s. 8.

This proviso was added by Mah. 22 of 1962, s. 7.
This proviso was added by Mah. 43 of 1964, s. 20(b).

- (7) If less than one-third of thetotal number of Councillors ¹[(including associate Councillors) who are for the time being entitled to sit, vote or participate in any meeting of the Zilla Parishad be present at a meeting at any time from the beginning to the end thereof, the presiding authority shall adjourn the meeting to such hour on the following or some other future date as he may reasonably fix: a notice of such adjournment shall be put up in the office of the Zilla Parishad, and the business which would have been brought before the original meeting, had there been a quorum thereat, shall be brought before the adjourned meeting, and may be disposed of at such meeting or at any subsequent adjournment thereof, whether there be quorum present or not.
- (8) Except with the permission of the presiding authority (which permission shall not be given in the case of a motion or proposition to modify or cancel any • resolution within three months after the passing thereof), no business shall be transacted and no proposition shall be discussed at any ordinary meeting, unless it has been entered in the notice convening such meeting, or in the case of a special meeting, in the written request for such meeting.
 - (9) The order in which any business or proposition may be brought before any meeting shall be determined by the presiding authority, who in case it is proposed by any Councillor to give priority to any particular item of such business or to any particular proposition, shall put the proposal to the meeting and be guided by the majority of votes given for or against the proposal.
 - (10) Any ordinary meeting may, with the consent of a majority of Councillors present, be adjourned from time to time, but no business shall be transacted at any adjourned meeting other than that left undisposed of at the meeting from which the adjournment took place.
 - (11) No resolution of a Zilla Parishad shall be modified or cancelled within three months after the passing thereof, except by a resolution supported by not less than one-half of 2[the number of Councillors] present and passed at an ordinary meeting, whereof notice as required by sub-section (4) has been given and setting forthfully the resolution which it is proposed to modify or cancel at such meeting and the motion or proposition for the modification or cancellation of such resolution.
- (12) Every meeting shall be open to the public, unless the presiding authority deems any inquiry or deliberation pending before the Zilla Parishad should be held in private, and provided that the said officer may at any time cause any person who interrupts the proceeding to be removed.
- (13) Records shall be kept of the names of Councillors present and others who attend the meetings of the Zilla Parishad under the provisions of this Act and of the proceedings at each meeting of the Zilla Parishad (and if any Councillor present at the meeting so desires, of the names of the Councillors voting, for and against any resolution) in a minute book to be provided for this purpose, 3[the minutes shall be recorded, as soon as practicable after the meeting and shall be placed before the next meeting of the Zilla Parishad for confirmation and shall after confirmation in that meeting, be signed by the presiding authority of such meeting. The minutes shall at all times be open to inspection by any Councillor or by any voter of the Zilla Parishad:

Provided that, a copy of every resolution passed at the meeting shall be kept in a separate book to be provided for the purpose which shall be read over and confirmed in the same meeting and shall be signed by the presiding authority of such meeting, immediately at the end of the 'meeting. Every such resolution shall form part of the minute book.]

This portion was inserted by Mah. 6 of 1975, s. 35(b).

These words were substituted for the words "the whole number of Councillors" by Mah. 43 of

This pertion was substituted for the portion beginning whith "wich shall be signed immediately "and ending with "any voter of the Zilla Parishad" by Mah. 6 of 1975, a. 35(c).

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(14) If any Minister desires to discuss with the Zilla Parishad any matter relating to the work of the Parishad or the development of the District, the Minister may by letter request the President to call a meeting of the Zilla Parishad on such date,. and at such hour as the Minister may mention therein I and notwithstanding anything contained in sub-section (4), the President shall, on receipt of such letter, summon the meeting accordingly at the office of the Parishad.

112. (1) During any vacancy in a Zilla Parishad, the continuing Councillors Councillors

may act as if no vacancy had occurred.

(2) The Zilla Parishad shall have power to act notwithstanding any vacancy in during the Councillorship, or any defect in the constitution, thereof; and such proceedings acts of the Parishad shall be valid notwithstanding that it is discovered subsequently Zilla that some person who was not entitled to do so sat or voted or otherwise took part Parishads in the proceedings.

²[(3) No act or proceeding of a Zilla Parishad shall be deemed to be invalid on ted by inforaccount of any defect or irregularity in any such act or proceeding not affecting malities. the merits of the case or on account of any irregularity in the service of notice upon

any Councillor or for mere informality.]

113. (1) Notwithstanding anything contained in section 111, a President may Dignitaries convene a meeting of the Zilla Parishad to enable such dignitaries as the State to address Government may, by general or special order, specify in this behalf to address the meetings. Councillors.

(2) The President shall, as far as practicable, inform the Councillors of such meeting and of the time and place thereof at least two days before the meeting.

114. If it shall appear to a Zilla Parishad that the attendance of any officer President of the State Government having jurisdiction over an area less than a division, and may require not working under any Zilla Parishad, is desirable at a meeting of the Zilla of certain Parishad, the President shall by letter addressed to such officer not less than Government fifteen days before the intended meeting, require his presence thereat; and the officerat officer shall, unless prevented by sickness or other reasonable cause, attend the meetings of meeting:

Provided that, the officer on receipt of such letter may, if he for any of the causes aforesaid is unable to be present thereat himself, instruct his deputy or assistant,

or other competent subordinate officer to represent him at the meeting.

115. (1) In matters prescribed by regulations made by the Parishad, being President matters for which in its opinion it is unnecessary to convene a meeting, the may circulate President may circulate a written proposition of his own, or of any other Councillor propositions. or of any executive officer of the Zilla Parishad for the observations and votes of Councillors.

(2) The decision on any proposition so circulated, shall be in accordance with the majority of votes recorded thereon.

(3) Every decision arrived at by the Zilla Parishad under this section shall be recorded in the minute-book kept under sub-section (13) of section 111.

3[116. (1) Subject to the provisions of this Act, the Chief Executive. Officer Mede of may, on behalf of the Zilla Parishad or on its behalf for the purposes of a Panchayat execution of Samiti, enter into any contract or agreement in such manner and form as, according to the law for the time being in force, would bind him if such contract or agreement were on his own behalf.

(2) Every such contract or agreement shall be in writing, and shall be signed by. the Chief Executive Officer, and in the case of a contract or agreement the subject matter of which exceeds five thousand rupees shall also be sealed, with the common seal of the Zilla Parishad.

1 This portion was substituted for the words "and the President shall" by Mah. 35 of 1963, s.49(3).

Sub-section (3) was substituted, ibid., s. 50.
Section 116 was substituted by Mah. 16 of 1964, s. 2.

Parishad.

(3) The powers conferred on the Chief Executive Officer by this section may be exercised subject to his control and subject to the provisions of this Act and such conditions and limitations, if any, as he shall think fit to prescribe, by any Head of a Department of the Zilla Parishad, or a Block Development Officer, whom the Chief Executive Officer empowers generally or specially by an order in writing in this behalf. A copy of every such order made shall be sent forthwith by the Chief Executive Officer to the President and the Standing Committee or Subjects Committee or Panchayat Samiti concerned, for information.

(4) No contract or agreement not executed as in this section provided, shall be

binding on a Zilla Parishad.

Panchayat Samitis

117. A Panchayat Samiti may meet, as often as may be necessary, but one month Meetings of Panchayas shall not intervene between its last meeting and the date of its next meeting.

Sections 111, *118. The provisions of sections 111 and 112 in relation to meetings of a Panchayat 112 and 115 Samiti and of section 115 in relation to circulation of written propositions, shall to apply to app meetings of apply as they apply in relation to meetings of a Zilla Parishads or in relation to Panchayat circulation of written propositions with the modification that-

I(la) sub-section (l) of section 111 shall be deleted,]

(a) for the words "Zilla Parishad" or the word "Parishad" the words "Panchayat Samiti

(b) for the word "President" the words "Chairman of a Panchayat Samiti"

(c) for the words "Vice-President" 2[wherever they occur except in sub-section (4) of section 111,] the words "Deputy Chairman of a Panchayat Samiti", ** * * (d) for the words, "Councillor" and "Councillors" the words "member" and

"members", respectively, 4[(d1) in sub-section (4) of section 111, for the word "fifteen" the word "ten"

and for the word "ten" the word "seven",] ^b[(e) in section 111, in sub-section (4), the proviso shall be deleted.]

Standing and Subjects Committees

119. ⁶[(1)] Each Standing Committee and Subjects Committee may meet as often Meetings of Standing as may be necessary, but one month shall not intervene between its last meeting Committees and the date of its next meeting, and shall observe such procedure in regard to the and subjects transaction of business at its meetings 7[as the State Government may by rules prescribe in that behalf.

6(2) The provisions of sub-sections (1) and (2) of section 112 shall apply in relation to the meetings of a Standing or Subjects Committee, as they apply in

relation to the meetings of a Zilla Parishad with the modification that—

(a) for the words

Subjects Committee " shall be substituted; and

(b) for the words " Councillors " and " Councillor " the words " members "

and "member" shall, respectively, be substituted;
(c) for the word "Councillorship" the word "membership" shall be substituted:

(d) for the words "the Parishad" the words "any such Committee" shall be substituted.

¹ Clause (1a) was inserted by Mah. 35 of 1963, s. 51(1).

These words were inserted, tbid., s. 51(2).

These word and was deleted by Mah. 22 of 1962, s. 8.

Clause (d1) was inserted by Mah. 35 of 1963, s. 51(3).

This clause was substituted for clauses (e) and (f) by Mah. 6 of 1975, s. 36.

Section 119 was renumbered as sub-section (1) and sub-section (2) was inserted by Mah. 34 of

⁷ These words were substituted for the words "as the Zilla Parishad may from time to time by means of regulations provide," by Mah. 35 of 1963, s. 52.

^{*}Amendment made by section 36 of Mah. 6 of 1975 has not been brought into force.

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120. If it appears to a Standing Committee or Subjects Committee that the Chairman attendance of any officer of the State Government having jurisdiction over an may require area less than a division, and not working under any Zilla Parishad is desirable at Government a meeting of the Standing Committee, or as the case may be, the Subjects officers at Committee, the Chairman of the Standing Committee or, as the case may be, of the Standing or Subjects Committee shall by letter addressed to such officer not less than fifteen Subjects days before the intended meeting, require his attendance thereat; and the officer Committees, shall, unless prevented by sickness or other reasonable cause, attend the meeting: may be.

Provided that, the officer on receipt of the letter may, if he for any of the causes aforesaid is unable to be present thereat himself, instruct his deputy or assistant or other competent subordinate officer to represent him at the meeting.

121. (1) Whenever it appears to the Chairman of a Standing Committee or Chairman a Subjects Committee unnecessary to convene a meeting, he may circulate a written Committee proposition of his own or of any other member of the Committee or of Executive or Subjects Officer of the Zilla Parishad for the observations and votes of members of the Committee Committee.

may circulate propositions.

(2) The decision on any proposition so circulated shall be in accordance with the majority of votes recorded thereon.

122. Where any Minister desires to discuss with the Standing Committee, or any Meeting of Subjects Committee, any matter in relation to any of the subjects allotted to or Committees dealt with by such Committee, the Minister may by letter addressed to the President, vened in request him to arrange a meeting of the Committee on such date and at such hour as certain cases the Minister mentions therein, "[and, notwithstanding anything contained in any rules made under section 119, the President shall, on receipt of such letter, take all steps to summon such meeting, accordingly, at the office of the Committee.

¹ This portion was substituted for the words " and the President shall " by Mah. 35 of 1963, s. 53.

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CHAPTER VIII

EXECUTION AND MAINTENANCE OF WORKS AND DEVELOPMENT SCHEMES

123. (1) The State Government may, subject to such conditions and restrictions as Entrustment may be specified by that Government, by order in the Official Gazette entrust to any of execution Zilla Parishad, or Panchayat Samiti or both, the execution or maintenance of such ment works or development schemes (whether within or without the District, and whether schemes to or not relating to any subject in the District List), as it may deem fit, and it shall Zilla be the duty of the Zilla Parishad or Panchayat Samiti, or as the case may be, both Parishad. to execute or maintain works or development schemes accordingly.

- (2) In the execution or maintenance of works or development schemes under this section, the Zilla Parishad or Panchayat Samiti or both shall, act as agent or agents of the State Government; and shall be paid by the State Government such sum (including any extra cost of administration incurred in executing works or schemes) as may be determined by the State Government.
- (3) The Zilla Parishad or Panchayat Samiti in acting under this section. shall be under the general control of the State Government, and shall comply with such particular directives (if any) as may, from time to time, be given by the State Government in this behalf.
- (4) Notwithstanding anything contained in sub-section (1), the State Government may, by order withdraw the execution or maintenance of any work or development scheme entrusted to a Zilla Parishad or Panchayat Samiti under that sub-section with effect from such date as may be specified in the order.
- 124. (1) Notwithstanding anything contained in the foregoing provisions of this Execution of Act but subject to rules prescribed by the State Government in this behalf, any works and or development schemes which a Zilla Parishad decides to execute or maintain, schemes by shall be executed or maintained through the agency of a Panchayat Samiti within Zilla the District.

- Bombay Village Panchayats through Panchayat (2) Notwithstanding anything contained in the Bom. Act, 1958, or in this Act, any works or development schemes which a Zilla Parishad Samiti. Ill of or Panchayat Samiti decides to execute or maintain, may, and those which the State 1959. Government prescribes shall, be executed or maintained through the agency of a panchayat within the District.
 - (3) Where any work or development scheme is executed or maintained through the agency of a Panchayat Samiti or panchayat, as the case may be, there shall be paid by the Zilla Parishad to the Panchayat Samiti and by the Panchayat Samiti to the panchayat, such sums (including any extra cost of administration incurred in executing works or schemes) as may be determined by the Zilla Parishad or as the case may be, the Panchayat Samiti.
 - 125. (1) No works or development schemes shall be executed except with the Sanction for previous sanctionundertaking

(a) (i) of the Chief Executive Officer, if the estimated non-recurring expendidevelopment ture on such work or development scheme [does not exceed thirty thousand schemes. rupees];

(ii) of the Chairman of the Standing Committee, or a Subjects Committee, in respect of any subject allotted to such Committee, if the estimated non-recurring expenditure on such work or development scheme ²[exceeds thirty thousand rupees but does not exceed fifty thousand rupees];

1 These words were substituted for the words "does not exceed ten thousand rupees" by Mah. 6

² These words were substituted for the words "exceeds ten thousand rupees but does not exceed thirty thousand rupees", ibid., s. 37(1)(ii).

- (iii) of the Standing Committee or a Subjects Committee, in respect of any subject allotted to such Committee if the estimated non-recurring expenditure on such work or development scheme 1[exceeds fifty thousand rupees but does not exceed one lac of rupees];
- (iv) of the Standing Committee, in respect of any subject enumerated the District List if the estimated non-recurring expenditure on such work or development scheme exceeds one lac of rupees but does not exceed two lacs of rupees];
- (v) of the Zilla Parishad, in all cases where the estimated non-recurring expenditure on such work or scheme ³[exceeds two lacs of rupees];
- (b) (i) of the Chief Executive Officer, if the estimated recurring expenditure on such work or development scheme does not exceed five thousand rupees per annum;
- (ii) of the Chairman of the Standing Committee or a Subjects Committee, in respect of any subject allotted to such Committee, if the estimated recurring expenditure on such work or development scheme exceeds five thousand rupees but does not exceed ten thousand rupees per annum;
- (iii) of the Standing Committee or a Subjects Committee, in respect of any subject allotted to such Committee, if the estimated recurring expenditure on such work or development scheme exceeds ten thousand rupees but does not exceed twenty-five thousand rupees per annum;
- (iv) of the Standing Committee, in respect of any subject enumerated in the District List if the estimated recurring expenditure on such work or development scheme exceeds twenty-five thousand rupees but does not exceed fifty thousand rupees per annum;
- (v) of the Zilla Parishad, in all cases where the estimated recurring expenditure on such work or scheme exceeds fifty thousand rupees per annum:

Provided that, the State Government may, by notification in the Official Gazette, direct that the power of the Chief Executive Officer under sub-clause (i) of clause (a) or under sub-clause (i) of clause (b) to accord sanction to the execution of any work or development scheme shall, with effect from the date specified in the notification, be exercised by any officer of or under the Zilla Parishad upto such limit as may be specified in the notification; and thereupon, the Chief Executive Officer, shall, from that date, cease to exercise the powers aforesaid, upto the limit so specified.

- (2) No works or development schemes in relation to expenditure which is to be made from a block grant shall be executed except with the previous sanction—
 - (a) (i) 4 of the Deputy Engineer or the Block Development Officer], if the estimated non-recurring expenditure on such work or development scheme does not exceed ⁵[ten thousand rupees];
- (ii) of the Chairman of the Panchayat Samiti, if the estimated non-recurring expenditure on such work or development scheme exceeds ⁶[ten thousand] rupees but does not exceed [7[fifty thousand] rupees;

¹ These words were substituted for the words "exceeds thirty thousand rupees but does not exceed

fifty thousand rupees" by Mah. 6 of 1975, s. 37(1)(iii).

• These words were substituted for the words "exceeds fifty thousand rupees but does not exceed

one lac of rupees", ibid., s. 37(I)(iv).

These words were substituted for the words "exceeds one lac of rupees" ibid., s. 37(I)(v). These words were substituted for the words "of the Block Development Officer", ibid., s. 37(2)(a).
These words were substituted for the words "five thousand rupees", ibid. •
These words were substituted for the words "five thousand", ibid., s. 37(2)(b).

⁷ These words were substituted for the words "thirty thousand"

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(iii) of the Panchayat Samiti, in all cases where the estimated non-recurring expenditure on such work or scheme exceeds ¹[fifty thousand rupees but does not exceed one lac of rupees];

(b) (i) of the Block Development Officer, if the estimated recurring expenditure on such work or development scheme does not exceed one thousand rupees per

annum;

(ii) of the Chairman of the Panchayat Samiti if the estimated recurring expenditure on such work or development scheme exceeds one thousand rupees but does not exceed ten thousand rupees per annum;

(iii) of the Panchayat Samiti, in all cases where the estimated recurring expenditure on such work or scheme exceeds ten thousand rupees per annum.

126. (1) Subject to the provisions of sub-section (2), no tender or contract for Contracts for executing any work or development scheme duly sanctioned shall be accepted or works development made except with the previous sanction— ²[(a) of the Deputy Engineer, if the estimated non-recurring expenditure of schemes.

such work or development scheme does not exceed five thousand rupees in each

(aa) of the Executive Engineer, if the estimated non-recurring expenditure of such work or development scheme exceeds five thousand rupees but does not exceed ten thousand rupees in each case;

(ab) of the Chief Executive Officer, if the estimated non-recurring expenditure on such work or development scheme exceeds ten thousand rupees but does not

exceed fifteen thousand rupees in each case;]

(b) of the Chairman of the Standing Committee, or a Subjects Committee in respect of any subject allotted thereto, if the estimated non-recurring expenditure on such work or development scheme exceeds 3[fifteen thousand] rupees but dose not exceed thirty thousand rupees in each case;

(c) of the Chairman of the Standing Committee, in respect of any subject enumerated in the District List, if the estimated non-recurring expenditure on such work or development scheme exceeds "[fifteen thousand] rupees but does not exceed

⁵[thirty thousand] rupees in each case;

(d) of the Standing Committee or a Subjects Committee, in respect of any subject allotted thereto, if the estimated non-recurring expenditure on work or development scheme exceeds 6[thirty thousand] rupees but does not exceed one lac of rupees in each case;

(e) of the Standing Committee, in respect of any subject enumerated in the District List if the estimated non-recurring expenditure on such work or development scheme exceeds 7[thirty thousand rupees but does not exceed one las] of

rupees in each case; and

(f) of the Zilla Parishad, in all other cases:

Provided that, the State Government may, by notification in the Official Gazette, direct that the power of the Chief Executive Officer under clause (a) to accord sanction to accepting a tender or contract for executing any work or development scheme shall, with effect from the date specified in the notification, be exercised by any officer of or under the Zilla Parishad up to such limit as may be specified in the notification; and thereupon, the Chief Executive Officer shall, from that date, cease to exercise the power aforesaid upto the limit so specified.

¹ These words were substituted for the words "thirty thousand rupees" by Mah. 6 of 1975, s. 37(2)(c)

^{*}These clauses were substituted for clause (a), ibid., s. 38(1)(a).

These words were substituted for the words "ten thousand", ibid., s. 38(1)(b).

These words were substituted for the words "thirty thousand", ibid., s. 38(1)(c).

These words were substituted for the words "fifty thousand", ibid., s. 38(1)(d).

These words were substituted for the words "fifty thousand", ibid., s. 38(1)(d).

These words were substituted for the words "one lac of repees but does not exceed two lacs and the substituted for the words "one lac of repees but does not exceed two lacs and the substituted for the words "one lac of repees but does not exceed two lacs and the substituted for the words "one lac of repees but does not exceed two lacs and the substituted for the words "one lac of repees but does not exceed two lacs and the substituted for the words "one lac of repees but does not exceed two lacs and the substituted for the words "one lac of repees but does not exceed two lacs and the substituted for the words "one lac of repees but does not exceed two lacs and the substituted for the words "one lac of repees but does not exceed two lacs and the substituted for the words "one lac of repees but does not exceed two lacs and the substituted for the words "one lac of repees but does not exceed two lacs and the substituted for the words "one lac of repees but does not exceed two lacs and the substituted for the words "one lac of repees but does not exceed two laces and the substituted for the words "one laces the substituted for the words "one la ibid., s. 38(1)(e).

- [1962 : Mah. V
- (2) No tender or contract for executing any work or development scheme duly sanctioned for being undertaken from a block grant shall be accepted or made except with the previous sanction—
 - (a) Isof the Deputy Engineer or the Block Development Officer I, if the estimated non-recurring expenditure on such work or development scheme does not exceed five thousand rupees in each case;
 - (b) of the Chairman of the Panchayat Samiti, if the estimated non-recurring expenditure on such work or development scheme exceeds five thousand rupees but does not exceed thirty thousand rupees in each case; and
 - (c) of the Panchayat Samiti, ²[if the estimated non-recurring expenditure on such work or development scheme exceeds thirty thousand rupees but does not exceed • one lac of rupees in each case 1

guidance, etc.

127. If for the purpose of the efficient or economical execution or maintenance State of any works or development schemes undertaken by a Zilla Parishad or Panchayat or officer to Samiti, an officer or person authorised by general or special order of the State inspect and Government considers it necessary for that purpose to give technical guidance or give assistance to any officer of or under a Zilla Parishad or any servant thereof who technical is charged with the execution or maintenance of any such works or development schemes, then the officer or person so authorised may periodically inspect such works or development schemes, and may give such guidance assistance or advice. as he thinks necessary in relation to such works or development schemes and shall forward to the Chief Executive Officer a report on the inspection made pointing out therein any irregularities noticed, and his suggestions for improvement.

CHAPTER IX.

Zilla Parishads, ITS PROPERTY, FUND AND EXPENDITURE.

Power of Zilla Parishad to lease, sell or transfer.

- 128. Subject to the provisions of the Third Schedule, a Zilla Parishad may-
- (a) for the purpose of any of its functions, acquire and hold property both moveable and immoveable, whether within or without the limits of the District
- (b) lease, sell or otherwise, transfer moveable or immoveable property which vests or may be vested in, or be acquired by it.
- 129. (1) Every work constructed by a Zilla Parishad out of the district fund or Property of Zilla by a Panchayat Samiti out of the block grant, or with Government assistance or Parishad. public participation shall vest in the Zilla Parishad.
 - 3[(2) Subject to the provisions of sub-section (3), the State Government may, by notification in the Official Gazette, transfer to any Zilla Parishad such property, moveable or immoveable, as is specified therein (being property vested in the State Government). If the State Government for any purpose requires the property it may by order served on the Zilla Parishad so decide; and thereupon, the property shall revest in the State Government.
 - (3) On such transfer, the property shall vest in the Zilla Parishad, but subject to such terms, conditions and restrictions (which may be modified from time to time) as may be specified in the notification:

Provided that, on breach of any of the terms, conditions and restrictions, or if the property is required by the State Government, the property vesting in the Zilla Parishad shall revest in the State Government, and the State Government may resume possession thereof.]

These words were substituted for the words "of the Block Development Officer" by Mah. 6 of 1975, s. 38(2)(a).

These words were substituted for the words "in all other cases", ibid., se 38(2) (b). 3 Sub-sections (2) and (3) were substituted for sub-section (2) by Mah. 34 of 1966, s. 7.

- 130. (1) There shall be in each District a local fund which shall be called the District fund, its custody and
- (2) The following shall be paid into, and form part of, the district fund, that is investment. to say—
 - (a) the balance in the local fund of a district or of a Janpad area formed under the relevant District Boards Act;
 - (b) that net proceeds (after deducting the expenses of assessment and collection) of any residue of the taxes or cesses payable in the District under the relevant District Boards Act;

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- (c) the proceeds (after such deductions as may be prescribed) of the cesses in the District authorised by section 144, 146, 151 or 152;
- (d) the balance of the amount of the tax on professions, trades, callings and employments after deducting such percentage thereof as is to be assigned to a panchavat under clause (b) of section 163;
- (e) all rents and profits accruing from property (including ferries) vested in a Zilla Parishad;
- (f) the proceeds of all tolls and leases of tolls on roads and bridges vested in the Zilla Parishad which are levied in the District under the Tolls on Roads and Bridges Act, 1875, or any corresponding law in force in any part of the State;
- (g) all sums received by the Zilla Parishad [in the execution] of, or from taxation under, this Act;
- (h) the interest on and the sale proceeds of any securities ²[and the dividends payable in respect of, and the sale-proceeds of, shares, if any] held by the Zilla Parishad;
 - (i) all sums contributed by private persons;
- (j) the receipts on account of charities and trusts placed under the management of a Zilla Parishad;
- (k) all grants, loans, assignments and contributions made by the State Government;
- (1) all grants, loans and contributions meant for Panchayat Samitis or any institutions or persons and to be paid through the Zilla Parishad by Government;
- (m) all other sums received ³[(including any monies borrowed under the Act)] by or on behalf of the Zilla Parishad under this Act or any other law for the time being in force;
- (n) all sums paid by the State Government to the Zilla Parishad to meet expenses for the performance of any agency functions;
- (o) all sums realised by way of penalty otherwise than by way of a fine in a criminal case; and
- (p) all amounts received from persons for supplying or providing services, facilities, benefits or amenities:

Provided that when a public ferry, road or bridge vested in one or more than one Zilla Parishad is partly in one District and partly in another, the Commissioner, if the Districts are in one division, and the State Government if they are in different division, may assign to the district fund of each Zilla Parishad such proportion of the net proceeds of such ferry or of the toll or of the lease of the tolls levied on such road or bridge as he or it may think proper.

⁴[(2A) (a) Notwithstanding anything contained in sub-section (2), with effect from the date of commencement of the Maharashtra Zilla Parishads and Pancha-Mah. yat Samitis (Fourth Amendment) Act, 1974; all sums representing subscriptions VI of paid by the employees of a Zilla Parishad to any provident fund established by it 1975.

¹ These words were substituted for the words " for the execution " by Mah. 43 of 1962, s. 16.

These words were inserted by Mah. 6 of 1975, s. 39(a).
These brackets and words were inserted by Mah. 35 of 1963, s. 54.
Sub-section (2A) was inserted by Mah. 6 of 1975, s. 39(b).

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or contributions made by the Zilla Parishad on such subscriptions, if any, for the benefit of such employees shall be paid by the Chief Executive Officer into the public account of the State. The manner in which payment into the public account of the State of such sums may be made and the withdrawal of moneys from such public account and all other matters connected with or ancillary to matters aforesaid, shall be regulated by rules made by the State Government.

- (b) All accumulations in the provident fund held on individual accounts of all the subscribers immediately before such commencement (including any investments thereof), shall likewise be paid into the public account of the State and operated upon before such date as the State Government may direct.]
 - (3) The district fund shall be kept-
- (a) in the Government treasury or in the bank to which the business of the Government treasury has been made over; or
- (b) subject to such conditions as the State Government may specify in this behalf, in such co-operative society as may be approved by the State Government.
- ²[(4) The Zilla Parishad may, from time to time, with the previous approval of the State Government invest any portion of the district fund-
 - (a) in the securities of the State or Central Government or in such other securities as the State Government may approve in this behalf;
 - (b) in the purchase of shares of co-operative societies, or shares or debentures of any corporation (including a company) owned or controlled by the State, as the State Government may, by general or special order approve in this behalf,

and vary such investments for others of the like nature and the income resulting from the securities, shares or debentures and the proceeds of the sale of the same shall be credited to the district fund.]

Borrowing 3[130A. A Zilla Parishad may borrow money for the purposes of carrying out of money its functions under this Act from any bank or co-operative society in which the monies at the credit of the district fund are deposited for from such body or association, whether incorporated or not, as may be approved by the State Government in this behalf.]

Creation of 131. (1) The State Government may, for the purpose of reserving funds for special fund. meeting expenditure relating to any specified object, by general or special order, direct a Zilla Parishad-

- (a) that such portion of the district fund as may be specified in the order, or
- (b) that proceeds from such source of income as may be specified therein, be eredited to a separate head in the accounts of the Zilla Parishad for meeting expenditure on the object so specified.
- (2) When a fund is created under sub-section (1), such expenditure only which expressly relates to the object specified in the order, shall be debited to such fund.

Proviso was deleted by Mah. 6 of 1975, s. 39(c).

Bub-section (4) was added, ibid., s. 39(d).

Section 130A was inserted by Mah. 43 of 1962, s. 17.

These words were added by Mah. 35 of 1963, s. 55.

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132. [Expenditure including any grant] by a Zilla Parishad out of the district District fund shall, save as otherwise provided by this Act, be made within the area subject fund where to its authority only; but may, with the sanction of the Commissioner, be made to be outside that area for any of the purposes of this Act but for the purpose of maintaining its property outside that area for for providing residential accommodation or house rent allowance in lieu thereof to the presiding authorities under sub-section (2) of section 46, sub-section (2) of section 69, or as the case may be, sub-section (2) of section 84 s[or for holding outside such area s[but within the revenue district] conferences, receptions, ceremonies, exhibitions or social and cultural events]], no such sanction shall be necessary.

133. Every Zilla Parishad shall, from the district fund at its disposal, pay-

General charges

- (a) the monthly honoraria to the presiding authorities provided by section 46, to be 69 and 84 sand the amount of sumptuary allowance placed at the disposal of the defrayed. President under section 46-A1:
- (b) the travelling and other allowances to Councillors, members of any Panchayai Samati or Committee and of the officers holding posts under, and the servants of the Zilla Parishad;
- (c) the salaries and allowances of the officers and servants of Class III service and Class IV service working under the Zilla Parishad;
- (d) pensions (including contributions towards pensions) and other retiring allowances, gratuities or compassionate allowances payable to officers and servants and their families as provided by or under this Act;
 - (e) the cost of acquisition of land and establishment of markets;
 - (f) the cost of performance of agency functions entrusted to it;
- 7(g) the cost of performance of the duties and functions as are entrusted to the Zilla Parishad by or under any other law for the time being in force.]
- 134. (1) Subject to the provisions of sections 258, 259, 260 and 268 no payment How district shall be made from the Government treasury or by a bank or co-operative society fund shall out of a district fund except upon a cheque or letter of credit signed by 8[the Chief be drawn Executive Officer] *[or any officer specifically authorised by him in this behalf].
- (2) Payment of any sum in excess of 10 [one thousand rupees] shall be made by means of a cheque or letter of credit signed as aforesaid, and not in any other way.

¹ These words were deemed always to have been substituted for the word "Expenditure" by Mah. 8 of 1966, s. 9.

These words were inserted by Mah. 21 of 1968, s. 11.

These words were inserted by Mah. 15 of 1969, s. 2.

These words were substituted for the words "but within the district" by Mah. 6 of 1975, s. 40.

These words, figures and letter were inserted, ibid., s. 41(a).
The word "and" was deleted, ibid., s. 41(b).

Clause (g) was added, ibid., s. 41(c).

These words were substituted for the words "any officer holding office under the Zilla Parishad duly authorised in that behalf by the Zilla Parishad" by Mah. 35 of 1963, s. 56.

These words were added by Mah. 21 of 1968, s. 12(a). 13 These words were substituted for the words "two hundred rupees", ibid., s. 12(b).

Maharashtra Zilla Parishads and Panchayat 1962 : Mah. Vl Samitis Act, 1961

135. Accounts of receipts and expenditure of every Zilla Parishad or Panchayat Accounts Samiti shall be kept in such form as the State Government may, from time to time to be kept by rules made in this behalf, prescribe; and shall be balanced annually on the inform prescribed last day of every financial or revenue year, as the State Government may by State prescribe.

Government.

1[136. (1) The Chief Executive Officer shall, every year on or before such date-Preparation and in such form as the State Government may by rules prescribe, prepare a state-of ment of accounts of receipts and expenditure of the Zilla Parishad showing statement of the amounts drawn from the district fund the charges on establishment and for the amounts drawn from the district fund, the charges on establishment, and for publication all other expenses, the works and development schemes undertaken, and the balance of abstracts if any, in hand, and shall also on or before such other date that may be prescribed of accounts. in that behalf prepare a statement of variations of expenditure from the final modified grant with his remarks and explanations on those variations.

- (2) The Block Development Officer shall, every year on or before such date and in such form as the State Government may prescribe, prepare a statement of accounts of receipts and expenditure of the Panchayat Samiti showing the amount drawn from the block grant, the works and development schemes undertaken and the balance, if any, in hand and shall also on or before such other date that may be prescribed in that behalf, prepare a statement of variations of expenditure from the final modified grant with his remarks and explanations on those variations, and forward the statement of accounts together with the statement of variations to the Chief Executive Officer before such date as may be prescribed in this behalf.
- (3) The Chief Executive Officer shall, on or before the date as may be prescribed in that behalf, place the statements of accounts and the variations prepared under sub-sections (1) and (2) before the Finance Committee which shall scrutinise the statements as required by section 109-A and prepare its report on or before such date as may be prescribed in that behalf. The Chief Executive Officer shall immediately thereafter cause the report or reports to be placed before the Zilla Parishad, or as the case may be, the Panchayat Samitis.
- (4) The Zilla Parishad shall, on or after such date as may be prescribed in this behalf, consider the accounts prepared under sub-section (1) and the report of the Finance Committee in relation thereto prepared under sub-section (3) and approve the same on or before such date as may be prescribed in that behalf.
- (5) Every Panchayat Samiti shall, on or after such date as may be prescribed in that behalf, consider the accounts prepared under sub-section (2) and the report of the Finance Committee in relation thereto, prepared under sub-section (3) and approve and forward the same to the Zilla Parishad on or before such date as may be prescribed in that behalf with such remarks as it thinks fit.
- (6) If a Zilla Parishad fails to approve the accounts on or before the date prescribed in that behalf, the Chief Executive Officer shall forward the accounts prepared under sub-section (1) together with the report of the Finance Committee thereon under sub-section (3) to the State Government, and the Government shall approve the same with or without modifications. The accounts so approved by the State Government shall be deemed to have been duly approved by the Zilla Parishad.
- (7) If a Panchayat Samiti fails to approve the accounts and to forward the same to the Zilla Parishad before the date prescribed in that behalf under sub-section (5), the Block Development Officer shall forward the accounts prepared under sub-section (2) together with the report of the Finance Committee thereon under sub-section (3) to the Zilla Parishad and the Zilla Parishad shall approve the same with or without modifications. In the event of the failure of the Zilla Parishad to approve the accounts of any Panchayat, Samiti on or before such date as may be prescribed in that behalf, the Chief Executive Officer shall forward the same to the

¹ Section 136 was substituted for the original by Mah. 6 of 1975, s. 42.

State Government which shall approve the same with or without modifications and the accounts so approved by the State Government shall be deemed to have been duly approved by the Panchavat Samiti.

- (8) The Block Development Officer shall, prepare on or before such date and in such form as may be prescribed, an abstract of the statement of accounts approved by the Panchayat Samiti under sub-section (5) or deemed to have been approved under sub-section (7), and forward the same to the Chief Executive Officer. The accounts so forwarded by each Block Development Officer shall form part of the accounts of the Zilla Parishad.
- (9) The Chief Executive Officer shall, on or before such date and in such form as may be prescribed, prepare an abstract of the statement of the accounts approved by the Zilla Parishad under sub-section (4) or deemed to have been approved under sub-section (6), and publish the same together with the statement of accounts of all the Panchayat Samitis in the District forwarded by the Block Development Officer under sub-section (8), before such date, and in such form, and in such manner, as may be prescribed by the State Government.]
- 137. (1) Every Zilla Parishad shall prepare annually, on or before such date. Preparation of annual and in such form as the State Government may from time to time by rules made budget in this behalf prescribe, a budget estimate of the income and expenditure of the income and Zilla Parishad for the next finfincial year. expenditure.
 - (2) Every Panchayat Samiti shall prepare annually, on or before such date and in such form as the State Government may from time to time by rules made in this behalf prescribe, a budget estimate of the income and expenditure of the Panchayat Samiti for the next financial year relating to the works and development schemes to be undertaken or continued or executed from block grants.
 - (3) Every Panchayat Samiti shall, as soon as may be after the said date, consider the budget estimate so prepared and approve the same with or without modifications and forward it to the Zilla Parishad for the inclusion thereof in the budget estimate of the Zilla Parishad before such date as the State Government may: by rules made in this behalf, prescribe.
 - (4) The Zilla Parishad shall on or after the date prescribed under sub-section (1) consider the budget estimate prepared under sub-section (1) (excluding budget estimates forwarded by the *Panchayat Samiti*) and approve the same with or without modification [1] [on or before such date as may be prescribed by the State Government in this behalf]. The budget estimate forwarded by every Panchayat Samiti in the District shall form part of the budget estimate of the Zilla Parishad.
 - (5) If a Zilla Parishad fails to approve the budget estimate on or before the date prescribed as aforesaid, the Chief Executive Officer shall forward the budget estimate prepared under sub-section (1) to the State Government, and that Government shall approve it with or without modification. The budget estimate so approved by the State Government shall be certified by that Government and, thereupon shall be deemed to have been duly approved by the Zilla Parishad.
 - (6) If a Panchayat Samiti fails to approve the budget estimate and to forward is to the Zilla Parishad before the date prescribed in that behalf under sub-section (3), the Block Development Officer shall forward the budget estimate prepared ²[under sub-section (2), to the Zilla Parishad; and the Parishad shall approve it with or without modification]. The budget estimate so approved by the Zilla Parishad shall be certified by the Parishad and thereupon shall be deemed to have been duly approved by the Panchavat Samiti.

These words were inserted by Mah. 35 of 1963, s. 57.

This portion was substituted for the words, brackets and figures "under sub-section (2) to the Zilla Parishad," by Mah. 43 of 1962, s. 19(a). The words "with or without modification" were deleted, ibid., s. 19(b).

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Maharashtra Zilla Parishads and Panchayat 1962 : Mah. VI Samitis Act, 1961

138. (1) Every Zilla Parishad may, at any time during the year for which any Revised of such budget estimate has been approved, cause a revised or supplementary supplemenbudget estimate to be prepared. Every such revised or supplementary estimate tary budget shall be considered and approved by the Zilla Parishad in the same manner as may be if it were an original budget estimate.

(2) Re-appropriation of funds in a budget estimate may be made from time to Reappropritime, subject to like approval:

¹[Provided that, the re-appropriation of funds from grants made by the State approval like budget Government shall be subject to such terms and conditions as may be prescribed.] estimate.

(3) Notwithstanding anything contained in sub-section (2).—

(a) fe-appropriation of funds between the major heads of account may be approved by the Standing Committee for an amount not exceeding twenty thousands rupees 2[at a time, subject to a limit of rupees one lac in the aggregate, in any financial yearl;

(b) re-approapriation of funds between the sub-heads under the same major head of account in respect of the subjects allotted to a Subjects Committee, may be approved by such Committee for an amount not exceeding twenty-five thousand rupees 3[at a time, subject to a limit of rupees one lac and twenty-five thousand in the aggregate, in any financial year]; and

(c) re-appropriation of funds between the sub-heads under the same major head of account in respect of all subjects enumerated in the District List may be approved by the Standing Committee for an amount exceeding twenty-five thousand rupees but not exceeding fifty thousand rupees 4[at a time, subject to a limit of rupees one lac and fifty thousand in the aggregate, in any financial year].

51(4) The provisions of sub-sections (1) and (2) relating to the preparation of revised or supplementary budget estimates and re-appropriation of funds therein by Zilla Parishad shall apply mutatis mutandis in relation to the preparation of revised or supplementary budget estimates and re-appropriation of funds therein by Panchayat Samitis.]

139. No budget estimate of a Zilla Parishad and no re-appropriation of a budget Budget item shall be approved as aforesaid, unless provision is therein made for such Estimates Zilla Parishad having at its credit at the end of the financial year ela free revenue and balance] of not less than five thousand rupees, or such higher amount as the State re-appropria-Government may by general or special order specify in that behalf.

tions when to be approved.

This proviso was added by Mah. 8 of 1966, s. 10.
These words were inserted by Mah. 6 of 1975, s. 43(a).

These words were inserted, ibid., s. 43(b).

These words were added, *ibid.*, s. 43(c). Sub-section (4) was added by Mah. 35 of 1963, s. 58.

These words were substituted for the words "a balance" by Mah. 21 of 1968, s. 13.

[1962: Mah. V

Except on 140. Save in case of pressing emergency ¹[or save as otherwise expressly provided pressing in this Act] no sum shall be expended by or on behalf of any Zilla Parishad, unless no sum is included in some budget estimate at the time in force which has been not provided approved as aforesaid.

for in budget estimate to be expended.

Authorities 141. (1) When provision is made in the budget estimate of any Zilla Parishad of Zilla for granting loans for any specified purposes, loans out of such sum may be granted to sanction loans or jects as may be prescribed by the State Government:

expenditure or to Provided that, not withstanding anything contained in section 100, no Zilla write off Parishad shall be entitled to grant loans in respect of matters falling in the sphere of dues. "Agriculture" and "Irrigation" and in respect of any other matter as the State such power.

¹ These words were inserted by Mah. 34 of 1966, s. 8.

1962 : Mah. V

- (2) Such authorities of a Zilla Parishad as may be prescribed by the State Government may, out of the amounts provided for in the budget estimates of the Zilla Parishad, incur expenditure of recurring or non-recurring nathre of contingencies in respect of such subjects, and to such extent, as may be prescribed by the State Government.
- (3) Such authorities of a Zilla Parishad as may be prescribed by the State Government may, in respect of such subjects as may be prescribed, direct any arrears of tax or fee_or any other sum due to the Zilla Parishad, whether under this Act or otherwise '[(including any prescribed sum which is irrcoverable)], to be written off to such extent, as may be prescribed by the State Government.
- ²[141A. (1) Any sum payable to a Zilla Parishad under any agreement express Recovery or implied, may be recovered in the same manner as an arrear of land revenue. of sum due to Zilia
- (2) If any question arises whether a sum is payable to the Zilla Parishad within parishads the meaning of sub-section (1), it shall be referred to a Tribunal constituted by the as arrears State Government (consisting of one or more persons not connected with the of land Zilla Parishad or any authority subordinate to it or with the person by whom the revenue. sum is alleged to be payable) which shall, after making such inquiry as it may deem fit and after giving to the person by whom the sum is alleged to be payable. an opportunity of being heard, decide the question; and the decision of the Tribunal thereon, shall be final and shall not be called in question in any Court or before any other authority sexcept that an application for revision of such decision may be made to the High Court within sixty days from the date of such decision.

(3) The procedure to be followed by the Tribunal in deciding questions referred to it under sub-section (2) shall be such as may be prescribed by the State

Government.]

142. (1) Every Zilla Parishad or Panchayat Samaiti shall, subject to the provisions Admini-

of this section, prepare its administration report.

(2) Every Panchayat Samiti shall include the audit notes with the replies report. thereto in its administration report and shall forward the report to the Zilla Parishad for the purpose of its inclusion in the administration report of the Zilla Parishad.

(3) Every Zilla Parishad shall include in its administration report the audit notes with the replies thereto, as also the reports of the Panchayat Samitis recevied

(4) Every Zilla Parishad shall publish the administration report in such form and in such manner as the State Government may prescribe and the report shall he laid before each House of the State Legislature as soon as it is published.

[142A. The accounts of any Zilla Parishad or Panchayat Samiti may be checked Power of at any time by the Accountant General, Maharashtra State, in accordance with Accountant • such directions as the State Government may give from time to time in such manner General to check as may be determined by the Accountant General.]

accounts of Parishads and Stimitis.

CHAPTER X.

TAXATION.

143. The provisions of this Chapter apply to those areas of the State to which Application this Act extends except thatof Chapter.

(a) the provisions of sections 144 to 150 (both inclusive) apply only to the Bombay area of the State:

These brackets and words were inserted by Mah. 43 of 1964, s. 21.

Section 141A was inserted by Mah. 43 of 1962, s. 20. These words were added by Mah. 21 of 1968, s. 14.

Section 142A was inserted by Mah. 15 of 1969, a. 3.

Revenue.

(b) the provisions of section 151 [and section 151A] apply only to the Vidarbha area of the State: and

(c) the provisions of section 152 2 and section 152A apply only to the Hydera-

bad area of the State.

144. The State Government shall levy, on the conditions and in the manner Levy of twenty hereinafter described, 3 [a cess within a District] at the rate of 4 [twenty paise] or, at such naye paise increased rate not exceeding [two hundred paise] as may be determined by the State cess on every grupes of land Government under section 155, on every rupes of

(a) every sum payable to the State Government as ordinary land-revenue, except sums payable on account of any of the charges mentioned in the Forth, Schedule, and except sums payable on account or any charge which may be

notified by the State Government in this behalf; and

(b) every sum which would have been assessable on any land as land revenue had there been no alienation of land revenue:

Provided that, no cess shall be levied under this section on sums less than twenty-

Explanation.—For the removal of doubts, it is hereby declared that the power to levy and collect the cess by or under this Act includes, and shall be deemed always to have included, the power to levy and collect the cess at the rate aforesaid on every rupee of every sum payable to the State Government as royalty in respect of minerals in land in which such minerals belong to Government.]

145. In the assessment of the said cess on villages alienated as defined in the Rules for assessment. Bombay Land Revenue Code, 1879 -

(a) if the village has been surveyed and assessed in the manner laid down in V of e said Code and the rules made the rounder the case shall be fixed on the total 1879. the said Code and the rules made thereunder, the cess shall be fixed on the total amount of assessment of the village as fixed under the said Code or the rules

made thereunder; (b) if the village has come under summary settlement under the Exemptions from Land Revenue (No. 1) Act, 1863, or the Exemptions from Land Reveue Born. (No. 2) Act, 1863, and clause (a) of this section does not apply, the cess shall be 1863. fixed on the total annual assessment as settled for the purpose of summary settle- Bom.

ment: and

(c) in villages to which neither of clauses (a) or (b) of this section applies, the 1863. cess shall be fixed on the old or kamal rate recorded in the books of the Collector; and if no such rate is recovered or if the rate so recorded is objected to by the holder or proprietor of the alienated village, the cess may be fixed as agreed upon by the Collector in agreement with Zilla Parishad which shall pass a special resolution to that effect and such holder or proprietor, or failing agreement, by a rough survey and assessment to be made by the State Government, the expense of such rough survey being borne half by the Zilla Parishad and half by the holder or proprietor of such village.

146. The State Government may levy a cess not exceeding s[twenty paise], on cess on every rupee of water-rate leviable under the provisions of the Bombay Irrigation Bom. vater rate. Act, 1879.

1879,

Bom.

VII of

¹ These words, figures and letter were inserted by Mah. 15 of 1969, s. 4(t) with effect from 31st January 1969.

These words figures and letter were inserted, *ibid.* s. 4(ii), with effect from 31st January 1969.

These words were substituted for the words "a cess" by Mah. 15 of 1974, s. 5(a).

These words were substituted for the words "twenty nave paise" by Mah. 43 of 1967, s. 3(2). These words were substituted for the words "one hundred and fifty paise" by Mah. 15 of 1974,

This word was substituted for the words "naye paise", ibid., s. 5(c). This Expligation was added by Mah. 28 of 1973, s. 2(1) for validation of levy of cess on royalty. section 2(2) of Man. 28 of 4673.

These words were substituted by Man. 15 of 1969, s. 5 with effect from 31st January 1969.

147. The cess described in section 144 shall be levied, so far as may be, in the same Mander of manner, and under the same provisions of law, as the land revenue:

Provided that, in the case of any land in the possession of a tenant, if such tenant described is liable to pay cess in respect of such land under the provisions of the Bombay in section Bom. Tenancy and Agricultural Lands Act, 1948, such tenant shall be primarily liable for 144. of the payment of cess in respect of such land.

1948. The cess described in section 146 shall be levied, so far as may be, in the Manner of same manner, and under the same provisions of law, as water-rates payable to the levying cess Bom. State Government under the Bombay Irrigation Act. 1879.

section 146.

1879. 149. The provisions of law relating to the assistance to be given to superior Assistance holders and owners of water-courses for the recovery of their dues from their tenants to superior and occupants under them, or from persons authorized to use their water-courses holders. shall be applicable to all superior holders, whether of alienated or unalienated land, and to all owners of water-courses in respect of the recovery of the said cesses from their tenants, occupants or persons authorized to use their water-courses, and shall be applicable also to occupants of land under the Bombay Land Revenue Code. Bom. 1879, for the recovery of the said cesses from their tenants or joint occupants.

1879.

150. (1) Subject to the provisions of sub-section (2), the local cess leviable Collection on water-rate under section 146 in respect of lands shall be paid by the State and credit Government to the Zilla Parishad within the jurisdiction of which the lands are cost on situated, after deducting such proportion thereof as cost of collection, as the State water-rate. Government may prescribe by rules.

(2) The local cess leviable on water-rate under section 146 in respect of lands which are included within the area of any municipal corporation, municipality or cantonment authority shall be paid by the State Government to the municipal corporation, municipality or cantonment authority concerned after deducting the

cost mentioned in sub-section (1).

(3) Any dispute in respect of any matter under this section between a Zilla Parishad and any other local authority, shall be decided by the State Government:

Provided that, where one of the local authorities is a cantonment authority the decision of the State Government shall be subject to the concurrence of the Central Government.

151. (1) In the Vidarbha area of the State of Maharashtra, every malik-makbuza; Levy of raivat-malik and occupant and every raivat, tenant other than a sub-tenant and twenty lessee from the State Government shall be liable in respect of the land held by him nave paise in the District to pay a cess for the purposes of this Act at the rate of [[twenty paise] cess on companies] or, at such increased rate not exceeding 2[two hundred paise] as may be determined of land by the State Government under section 155 on every rupee of the land revenue or revenue in rent assessed or fixed on such land or the lease-money payable in respect thereof, Vidarbia whether or not such land revenue or rent or lease-money or any portion thereof has been released, compounded for or redeemed.

(2) The cess shall be levied and connected, so far as may be, in the same manner

and under the same provisions of law as the land revenue.

IExplanation.—For the removel of doubts, it is hereby declared that the power to levy and collect the cess by or under this Act includes, and shall be deemed always to have included, the power to levy and collect the cess at the rate aforesaid on every rupce of every sum payable to the State Government as royalty in respect of minerals in land in which such minerals belong to Government.]

These words were substituted for the words "twenty nave paise" by Mah. 43 of 1967, s. 4(1).

This Explanation was added by Mah. 28 of 1973, s. 2(1). For validation of levy of cess on royally see section 2(2) of Mah. 28 of 1973. These words were substituted for the words "one hundred and fifty paise" by Mah. 15 of 1974, s. 6.

[1962: Mah. V

IIIV

Levy of cess 1[151A. (1) In the Vidarbha area of the State of Maharashtra, the State Governon water- ment may levy a cess not exceeding twenty paise on every rupee of water-rate leviable Vidarbha: under the provisions of the Central Provinces Irrigation Act, 1931.

(2) The cess shall be levied, so far as may be, in the same manner, and under Agt. its levy, etc. the same provisions of law, as water-rates payable to the State Government under 1931. the said Act.

> (3) The provisions of section 149 and section 150 shall apply in relation to cess levied under sub-section (I)].

Levy of revenue in

152. (1) In the Hyderabad area of the State of Maharashtra, the State Governtwenty ment shall, subject to the provisions of sub-section (2), 2 levy a local cess within a cess on District] of a[twenty paise] or, at such increased rate not exceeding a two hundred every rupee paise] as may be determined by the State Government under section 155 on every of land rupee of land revenue payable to the State Government:

Provided that, in Ijara villages, local cess shall be levied on the Qual amount Hyderabad area. during the period of the Ijara and on the annual land revenue demand after the expiry of that period:

Provided futher that, on any inam land, the local cess shall be levied on the full land revenue assessment of such land.

(2) Local cess shall not be leviable on the following items of revenue, that is to say :--

(a) fees for grazing;

sale proceeds of the usufruct of trees;

penalties, fines, or any charges imposed under the Hyderabad Land Revenue Act as penalty or interest in case of default:

Provided that, in case of fines and penal assessment imposed for unauthorised No. cultivation, local cess shall be levied on simple assessment.

⁵[Explanation.—For the removal of doubts, it is hereby declared that the power of 1317 to levy and collect the cess by or under this Act includes, and shall be deemed always Fasli to have included, the power to levy and collect the cess at the rate aforesaid on every rupee of every sum payable to the State Government as roys v in respect of minerals in land in which such minerals belong to Government.]

on water-tax ment may levy a cess not exceeding twenty paise on every rupee of water-tax leviable rabad its levy, etc. the said Act.

in the Hyde- under the provisions of the Hyderabad Irrigation Act. Hyd. (2) The cess shall be levied, so far as may be, in the same manner, and under Act of the State: the same provisions of law, as water-tax payable to the State Government under No.

⁶[152A. (1) In the Hyderabad area of the State of Maharash¹ra, the State Govern-

(3) The provisions of section 149 and section 150 shall apply in relation to cess 1357levied under sub-section (1).1

land revenue.

153. (1) 7[The local cess] leviable in respect of land under section 144, 151 or 152 and credit s[shall, subject to the provisions of sub-sections (5) and (6) of section 155, be paid of local by the State Government to the Zilla Parishad within the Jurisdiction of which lands cess of are situated, after deducting such proportion thereof as cost of collection, as the State Government may prescribe by rules.

1 Section 151A was inserted by Mah. 15 of 1969, s. 6. with effect from 31st January 1969.
2 These words were substituted for "levy a local cess" by Mah. 15 of 1974, s. 7(1).
3 These words were substituted for the words "twenty nave paise" by Mah. 43 of 1967, s. 5(1).
4 These words were substituted for the words "one hundred and fifty paise" by Mah. 15 of 1974,s.7(2)
5 This Explanation was added by Mah. 28 of 1973, s. 2(1). For validation of levy of cess on royalty see section 2(2) of Mah. 28 of 1973.
5 Section 152A was inserted by Mah. 15 of 1969, s. 7, with effect from 31st January 1969.

7 These words were substituted for "subject to the provisions of sub-section (2), the local cess by Mah. 15 of 1974, s. 8 (1).

This portion was substituted for the words "shall be paid" by Mah. 35 of 1983, s. 59.

1962 : Mah. V Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961

154. The State Government may, on the application of the Zilla Parishad Suspension to which the cess is payable, suspend or remit the collection of cess or any portion and remisthereof in any year in any area, subject to the jurisdiction of such Zilla Parishad. sion of local

155. (1) A Zilla Parishad to which the cess on land revenue is payable may pass Zilla 155. ·(I) A Zilla Parishad to which the cess on land revenue is payable may pass a resolution at a special meeting called for the purpose, to the effect that in the whole Parishads, of the District

* * * * the rate Panchayat* of such cess leviable therein may be increased by the State Government and forward Samiti's that resolution to the State Government for its consideration.

power to • propose

- 4(2) A Panchayat Samiti may, at a special meeting called for the purpose, pass in rate of a resolution to the effect that in the whole of the Block, the rate of cess on land re-cess. venue leviable in respect of lands situated therein may be increased to the extent specified in the resolution; so however that such increase does not exceed the limit specified in section 144, 151 or as the case may be, 152 and forward that resolution to the Zilla Parishad for its consideration; and the Zilla Parishad shall, within three months of the date of its receipt, forward the resolution with its views thereon to the State Government.
- (3) The resolution under sub-section (1) or (2) shall state the reasons for which such increase has been proposed, and the special purpose for which the proceeds of the increase in the rate are to be utilized, and the period for which the increase in the rate shall continue.
- (4) On receipt of the resolution forwarded under sub-section (1), or the resolution and the views of the Zilla Parishad forwarded under sub-section (2), the State Government may, notwithstanding anything contained in the relevant Code, by notification in the Official Gazette, determine the increase in the rate of cess on land revenue in respect of lands situated in the District or Block, as the case may be; so however, that the rate does not exceed [two hundred paise] on every rupee and specify the date on which the increase in the rate shall take effect and the period during which it shall continue: -

[Provided that, where the increase in the rate of cess on land revenue at a rate in excess of one hundred and fifty paise is levied by the State Government in any District or Block, then every person in such District or Block who is liable to pay land revenue of an amount not exceeding five rupees, shall be exempt from payment of that amount of the cess, as would be in excess of the cess calculated at the rate of one hundred and fifty paise on every rupee of land revenue,

(5) The increase in the rate, if any, determined by the State Government under sub-section (4) shall be levied and collected under the provisions of the relevant Code and paid by the State Government in the manner provided in sub-section (6) after deducting such proportion thereof, as cost of collection as the State Government may specify in the order made in this behalf.

Sub-sections (2) and (3) of sections 153 were deleted by Mah. 15 of 1974, s. 8(2).

The words "or in a Block or Blocks as is or are specified in the resolution" were deleted by Mah. 35 of 1963, s. 60(1).

These words were inserted, ibid., s. 60(3).

Sub-sections (2) to (6) were substituted for the original sub-sections (2) and (3), ibid., s. 60(2). These words were substituted for the words "one hundred and fifty paise" by Mah. 15 of 1944,

⁹⁽a).
• The brackets and words " (not exceeding ten years)" were deleted by Mah. 28 of 1973 s. 3.

- (6) Where any increase in the rate is collected in pursuance of the resolution referred to in sub-section (1), fifty per cent. thereof shall be paid to the Zilla Parishad and the remainder shall be paid as grant to all the Panchayat Samitis in the District in proportion to the collection of the cess in each Block to be utilized for the purpose specified in the resolution, and where such increase in the late is collected in pursuance of a resolution referred to in sub-section (2), the increase so collected shall be paid as grant to the Panchayat Samiti concerned to be utilized for the purpose specified.]
- 156. [Power of Zilla Parishad to pass resolution to propose increase in rate of land revenue.] Deleted by Mah. 43 of 1964, s. 22.
- Taxes which 157. Subject to any general or special orders, which may be made by the may be State Government in this behalf, every Zilla Parishad may, after observing the imposed by preliminary procedure required by section 159, impose any of the following Zilla taxes and fees for the purposes of this Act, that is to say:—
 - (b) a general water tax, if public water taps or stand posts have been installed for the use of the public;

¹ Clause (a) was deleted by Mah. 16 of 1975, Schedule II.

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- (d) a pilgrim tax;
- (e) a Special tax on lands and buildings:
- ²[(f) water rates in respect of water supplied to lands or buildings from any irrigation work vesting in a Parishad;
- (fa) a tax on lands benefited by irrigation works or development schemes undertaken by a Parishad in pursuance of section 100 or section 123 (including lands within such distance from such works or schemes receiving water by percolation or leakage therefrom as the officer duly authorised by the Parishad may determine regard being had to the circumstances of each case) :1
 - (g) any one or more of the following fees, in any public market, namely:
 - (i) a licence fee on brokers, commission agents, weighmen, or measurers practising their calling therein:
 - (ii) a market fee for the right to expose goods for sale in the market or for the use of any building or structure therein;
 - (iii) fees on the registration of animals sold in the market:

²[Provided that,—

- (i) no tax imposed as aforesaid other than a special sanitary cess or a water rate shall, without the previous consent of the Government concerned, be leviable in respect of any building or part of any building or other property belonging to Government and used solely for any public purpose and not used or intended to be used for the purpose of profit;
- (ii) no tax on property shall be imposed in respect of any land on which local cess is being collected.]
- 158. (1) The stamp duty imposed by the Bombay Stamp Act, 1958, on Stamp duty instruments of sale, gift and usufructuary mortgage, respectively of immovable pro- on certain 1958, perty, shall, in the case of instruments affecting immovable property situated within transfer of the jurisdiction of any Zilla Parishad and executed on or after such data immovable the jurisdiction of any Zilla Parishad and executed on or after such date; property. as may be specified by the State Government by notification in the Official Gazette in that behalf, be increased by one-half per centum on the value of the property so situated and in the case of an usufructuary mortgage, on the amount secured by the instrument, as set forth in the instrument.

- (2) For the purpose of this section, section 28 of the Bombay Stamp Act, 1958, of shall be read as if it specifically required the particulars therein referred to be 1958 set forth separately in respect of-
 - (a) property situated in the jurisdiction of any Zilla Parishad; and
 - (b) property not situated in the jurisdiction of any Zilla Parishad.
 - (3) The State Government shall, every year after due appropriation made by law in this behalf, pay to each Zilla Parishad from the Consolidated Fund of the State, a grant-in-aid approximately equal to the extra duty realised under sub-sec on (1) in respect of properties situated within the jurisdiction of each such Zilla Parishad.

Clause (c) was deleted by Mah. 15 of 1974, s. 10(a). These clauses were substituted for the original, *ibid.*, s. 10(b). This proviso was substituted for the original, *ibid.*, s. 10(c).

- (4) Every Zilla Parishad shall, out of the amount of grant-in-aid received by it under sub-section (3), contribute to the village fund of each panchayat within its jurisdiction an amount approximately equal to fifty per cent. of the amount received by the Zilla Parishad in respect of the properties situated within the jurisdiction of such panchayat in accordance with the rules made in this behalf by the State Government.
- (5) The sum required to meet expenditure by the State Government under subsection (3) shall be charged on the Consolidated Fund of the State.
- (6) The State Government may make rules for carrying out the purposes of this section.

Procedure 159. (I) Every Zilla Parishad shall, before imposing a tax or fee by resolution of Zilla passed at a meeting of the Parishad,—

Parishad

Preliminary to imposing tax.

- (a) select a tax or fee which may under section 157 be imposed; and
- (b) approve rules describing the tax or fee selected; and
- (c) in such resolution and in such rules, specify—
- (i) the class or classes of persons or of property, or of both, which the Zilla Parishad desires to make liable, and any exemptions which it desires to give (including the circumstances or principles on which exemptions can be given);
- (ii) the amount for which, or the rate at which, it is desired to make such classes liable; and
- (iii) all other matters which the State Government may require to be so specified.
- (2) When such a resolution has been passed, the Zilla Parishad shall publish the rules with a notice in the form set out in the Fifth Schedule.
- (3) Any inhabitant of the District objecting to the imposition of the said tax or fee, or to the amount or rate proposed, or to the class of persons or property to be made liable therefor, or to any exemptions proposed, may, within one month from the publication of the said notice, send his objections in writing to the Zilla Parishad; and the Zilla Parishad shall take all such objections into consideration, or shall authorize a Committee of its Councillors to consider and report on them.
- (4) The Zilla Parishad shall take the proposals and all objections received thereto or the report of the Committee, if any, into consideration at a meeting and may sanction the rules with or without modification.

Procedure 160. (1) A Zilla Parishad may, at a special meeting, pass a resolution to for propose the abolition of any tax or fee already imposed or a variation in the amount abolishing or rate thereof.

(2) Any such proposal shall be dealt with according to the procedure laid down in section 159 for the imposition of a new tax or fee; and the notification of the abolition or variation of a tax or fee under this section in the Official Gazette shall be conclusive proof that such abolition or variation has been made in accordance with the provisions of this Act.

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- (3) Nothing in this section shall affect the power of a Zilla Parishad to propose an increase in the rate of cess on land revenue under the provisions of section 155.
- 161. (1) If any fee imposed under sub-clause (ii) of clause (g) of section Procedure 157 is not paid on demand, any person appointed by the Chief Executive Officer in cases to collect it may seize and detain such portion of the goods exposed or about to payment be exposed for sale by the person from whom the market fee is leviable, as will, of fee. in his opinion, suffice to defray the amount chargeable.
- (2) If any fee imposed under sub-clause (iii) of clause (g) of section 157 is not paid on demand, any person appointed by the Chief Executive Officer to collect it may seize and detain the animal in respect of which such fee is leviable.
- (3) All property seized under sub-section (1) or sub-section (2) shall be sent within twenty-four hours to such officer as the Chief Executive Officer may authorise in this behalf, and such officer shall forthwith give notice to the owner of the property seized or, if the owner is not known, or is not a resident of the village in which the market is situated, to the person who was in charge of the said property at the time when it was seized or, if such person cannot be found, publish by beat of drum that after the expiration of two days from the date of service or publication of such notice the property will be sold by auction at a place to be specified in the notice:

Provided that, when the property seized is subject to speedy and natural decay, it shall be taken forthwith to the officer referred to above, and such officer shall proceed to sell it forthwith.

- (4) If at any time before the sale has begun the amount due, together with all charges incurred in connection with the seizure, detention and publication by beat of drum is tendered to the officer referred to in sub-section (3), the property seized shall forthwith be released.
- (5) If no such tender is made, the property may be sold, and the proceeds of the same applied to the payment of—
 - (a) the amount due on account of the fee, and
 - (b) the charges incurred in connection with the seizure, detention, publication by beat of drum, and sale.
- XLV (6) For the purposes of this section, any officer or any other person authorised by the Chief Executive Officer shall be deemed to be a public servant within the 1860, meaning of section 21 of the Indian Penal Code.
 - 162. All rules sanctioned under section 159 shall be published by the Zilla Publication Parishad in the District for which they are made, and the tax as described in the sanctioned rules so published shall, from the date specified in the notice under that section rules (such date not being less than one month from the publication of such notice), with notice be imposed accordingly:

Provided that,-

- (a) a tax leviable by the year—
- (i) shall not come into force except on one of the following dates, that is to say, the first day of April, the first day of July, the first day of October or the first day of January, in any year, and
- (ii) if it comes into force on any day other than the first day of April, it shall be leviable by the quarter till the first day of April then next ensuing;

- (b) on or before the day on which a notice is issued, the Zilla Parishad shall publish such further detailed rules as may be required, prescribing the mode of levying and recovering the tax therein specified, and the dates on which the tax or the instalments (if any), thereot, shall be payable; and
- (c) if the levy of a tax, or of a special portion of a tax, has been sanctioned for a fixed period only, the levy shall cease at the conclusion of that period, except as regards any unpaid arrears which have become due during the period.
- 163. [Tax on professions, etc., levied by Zilla Parishad to be collected by panchayat].—Deleted by Mah. 16 of 1975, Schedule II.
- 164. [Default in payment by panchayat].—Deleted by Mah. 16 of 1975, Schedule II.

Powers of State otherwise, that any time appears to the State Government on complaint made or Government cidence, or that the levy thereof, or of any part thereof, is obnoxious to the levy of interests of the general public or violates any promises made or undertable taxes. development of the District or any part thereof, the State Government may require the said Zilla Parishad, within such period as it fixes in this behalf, to take measures for removing any objection which appears to it to exist to the said tax or fee and if, within the period so fixed, such requirement is not carried into effect to the satisfaction of the State Government, the State Government may, after giving the Zilla Parishad an opportunity to give an explanation, by notification in the Official Gazette, suspend the levy of such tax or fee, or of such part thereof, until such time as the objection thereto is removed.

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CHAPTER XI.

Collection of Taxes or Fres.

166. (1) When any amount which,—

(a) by or under any provision of this Act, is declared to be recoverable in the amount manner provided by this Chapter, or

(b) not being payable on demand on account of a toll, is claimable as an amount or fee. or instalment on account of any tax 1[not being a tax referred to in section

163)], or fee, which is imposed in the District, has become due, the Zilla Parishad shall, with the least practicable delay, cause to be presented to the person liable for the payment thereof, a bill for the sum claimed as due.

(2) Every such bill shall specify—

(a) the period for which, and (b) the property, occupation or thing in respect of which, the sum is claimed,

and shall also give notice of---(i) the liability incurred in default of payment, and

(ii) the time within which an appeal may be preferred, as hereinafter provided, against such claim.

- (3) If the sum for which any bill has been presented as aforesaid is not paid into the Zilla Parishad office, or to a person authorised by any rule in that behalf to receive such payments, within fifteen days from the presentation thereof or if no appeal against any claim included in a bill is made under section 175, the Zilla Parishad may cause to be served upon the person liable for the the payment of the said sum a notice of demand in the form set out in the Sixth Schedule, or to the like effect.
- 167. If the person liable for the payment of the said sum (being a sum to Issue of which the provisions of section 161 do not apply) does not, within fifteen. days warrant. from the service of such notice of demand, either-

(a) pay the sum demanded in the notice, or

(b) show cause to the satisfaction of the Zilla Parishad or of such officer as the Zilla Parishad by rule may appoint in this behalf, why he should not pay the same,

such sum with all costs of the recovery may be levied under a warrant caused to be issued by the Zilla Parishad in the form set out in the Seventh Schedule or to the like effect by distress and sale of the movable property of the defaulter.

- 163. Every warrant issued under section 167 shall be signed by the President Warrant by causing the same to be issued, or by an officer authorised by the Zille Parishad whom to be for that purpose.
- 169. (1) Where the property is in a District, the warrant shall be addressed to To whom should be an officer of a Zilla Parishad.

(2) Where the property is in the limits of a municipal corporation, the warrant addressed shall, subject to the provisions of sub-section (8), be addressed to the Municipal Commissioner of such corporation.

(3) Where the property is in the limits of a municipal borough, the warrant shall be addressed to the Chief Officer of the borough municipality.

¹ This portion was inserted by Mah. 35 of 1963, s. 61.

(4) Where the property is within the limits of a municipality, the warrant shall be addressed to the president of the municipality.

(5) Where the property is in the jurisdiction of another Zilla Parishad, the warrant shall be addressed to the President of that other Zilla Parishad.

(6) Where the property is in a cantonment, the warrant shall be addressed to the Executive Officer of the cantonment.

(7) Where the property is not within the limits of such corporation or a municipal borough, municipality, cantonment, the warrant shall be addressed to a Government officer specified by the State Government in this behalf.

• (8) Where the property is in Greater Bombay, the warrant shall be addressed to

the Registrar of the Court of Small Causes of Bombay:

• Provided that, such Municipal Commissioner, Chief Officer, Executive Officer, President, Government officer or Registrar, may endorse such warrant to a sub-ordinate officer.

Power of entry under special order. 170. Any officer to whom a warrant is addressed by endorsement or otherwise may, if the warrant contains a special order authorising him in this behalf, but not otherwise, break open at any time between sunrise and sunset any outer or inner door or window of a building in order to make the distress directed in the warrant, if he has reasonable grounds for believing that such building contains property which is liable to seizure under the warrant, and if, after notifying his authority and purpose and duly demanding admittance, he cannot otherwise obtain admittance:

Provided that, such officer shall not enter or break open the door of any apartment appropriated for women until he has given three hours' notice of his intention and has given such women an opportunity to remove themselves.

Warrant how to be executed. 171. Such officer may distrain, wherever it may be found, any moveable property of the person named in the warrant as defaulter subject to the following conditions, exceptions and exemptions, namely:—

(a) the following property shall not be distrained, that is to say,-

(i) the necessary wearing apparel and bedding of the defaulter, his wife and children,

(ii) the tools of artizans, and

(iii) when the defaulter is an agriculturist, his implements of husbandry, seed-grain and such cattle as may be necessary to enable him to earn his livelihood;

(b) the distress shall not be excessive, that is to say, the property distrained shall be as nearly as possible equal to value to the amount recoverable under the warrant, and if any articles have been distrained which, in the opinion of a person, authorised by or under section 168 to sign a warrant should not have been so distrained they shall forthwith be returned; and

(c) the officer shall on seizing the property forthwith make an inventory thereof, and shall, before removing the same, give to the person in possession thereof at the time of seizure a written notice in the form set out in the Eighth Schedule

that the said property will be sold as shall be specified in such notice:

Provided that, if after the property is distrained and before it has been removed, the sum due by the defaulter together with all costs, incidental to the notice, warrant and distress of the property is paid, the officer shall remove the distress.

172. (1) When the property seized is subject to speedy and natural Sale of decay, or when the expense of keeping it in custody together with the amount to goods be levied is likely to exceed its value, the President or officer by whom the warrant application was signed shall at once give notice to the person in whose possession the property of proceeds was when seized to the effect that it will be sold at once, and shall sell it of sale and accordingly, unless the amount named in the warrant is paid forthwith. how dealt

(2) If not sold at once under sub section (1), the property seized or a sufficient with. portion thereof may, unless the warrant is suspended by the person who signed it, or the sum due by the defaulter together with all costs incidental to the notice, warrant and distress and detention of the property is paid, be, on the expiry of the time specified in the notice served by the officer executing the warrant, sold by pub. lic auction under the orders of the Zilla Parishad and the proceeds or such part thereof as shall be requisite, shall be applied in discharge of the sum due and of all such incidental costs as aforesaid.

(3) The surplus, if any, shall be forthwith credited to the district fund, notice of such credit being given at the same time to the person from whose possession the property was taken; but if the same be claimed by written application to the Zilla Parishad within one year from the date of the notice, a refund thereof may be made to such person. Any sum not claimed within one year from the date of such notice shall be the property of the Zilla Parishad.

173. When the warrant is addressed outside the District, the authority Distraint issuing the warrant may by endorsement require the Municipal Commissioner, the and sale President or the Officer or Registrar to whom the warrant is addressed to sell the district. property distrained, and in such case, it shall be lawful for such President or officer or Registrar to sell the property and do all things incidental to the sale, and the foregoing provisions shall be modified accordingly. Such President or officer or Registrar shall, after deducting all costs of recovery incurred by him, remit the amount recovered under the warrant to the authority by whom it was issued.

174. Fees for-

(a) every notice issued under sul section (3) of section 166,

Fees and cost chargeable

(b) every distress made under section 171, and

(c) the costs of maintaining any livestock seized under the said section 171, shall be chargeable at the rates respectively specified in this behalf in the rules of the Zilla Parishad and shall be included in the costs of recovery to be levied under section 167.

175. An appeal against any claim included in a bill presented under sub-Appeals to section (I) of section 166 may be made to any Judicial Magistrate, or Bench of such Magistrates, Magistrates, by whom under the directions of the Sessions Judge such class of cases is to be tried. But no such appeal shall be heard and determined, unless-

(a) the appeal is brought within fifteen days next after the presentation of the bill complained of;

(b) an application in writing stating the ground on which the claim of the Zilla Parishad in the case of a rate on lands or buildings, is disputed, has been made to the Parishad within a time to be notified in the notice given of the assessment or alteration thereof, according to which the bill is prepared; and

(c) the amount claimed from the appellant has been deposited by him in the Zilla Parishad office.

Liability of lands, buildings, etc., for rates.

176. All sums due on account of any tax imposed in the form of a rate on lands or buildings or on both, shall, subject to prior payment of land-revenue, if any, due thereupon, be a first charge upon the land or building in respect of which such tax is leviable, and upon the movable property, if any, found within or upon such building or land, and belonging to the person liable for such tax:

Provided that, no arrears of any such tax shall be recovered from any occupier who is not the owner, if it has been due for more than one year or for a period during which such occupier was not in occupation.

Suspension of power to recover by distress and sale.

• 177. The State Government may, at any time by notification in the Official Gazette, suspend the operation of sections 167 to 172 both inclusive, in any District; and from such date as is fixed in this behalf in the notification, every amount due on account of any tax theretofore recoverable under the said sections, shall be recoverable on application to a Magistrate in the manner provided in sub-section (2) of section 234 for the recovery of such fines as are therein referred to, and not otherwise.

Farming of tolls or certain fees 178. (1) The Zilla Parishad may lease the levy of any toll that may be imposed under this Act or fees which may be imposed under sub-clause (ii) or (iii) of clause (g) of section 157 by public auction or private contract:

Provided that, the lessee shall give security for the due fulfilment of the conditions of the lease.

(2) When any toll has been leased under this section, any person employed by the lessee to collect the toll shall, subject to the conditions of the lease, have the power to seize any vehicle or animal on which the toll is chargeable or any part of its burden which is of sufficient value to satisfy the demand, and to detain the same:

Provided that, on such seizure and detention he shall give the person in possession of the property seized and detained, a list of the property together with a written notice in the form set out in the Eighth Schedule that the said property will be sold as shall be specified in such notice under the orders of the Zilla Parishad:

Provided further that, when any article seized is subject to speedy and natural decay, or when the expense of keeping it together with the amount of the toll chargeable is likely to exceed its value, he shall inform the person in whose possession it was that it will be sold at once, and sell it or cause it to be sold accordingly, unless the amount of toll demanded be forthwith paid.

- (3) When the collection of any fees has been leased under this section, any person employed by the lesses to collect such fees shall, subject to the conditions of the lease, have the powers referred to in section 161.
- (4) Any sum due from a lessee to a Zilla Parishad in respect of any toll or fees leased under this section may be recovered as an arrear of land revenue.

Receipt to be given for all payments. 179. For all sums paid on account of any tax or fee under this Act, a receipt stating the amount and the tax or fee on account of which it has been paid shall be tendezed by the person receiving the same.

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CHAPTER XII.

FINANCIAL ASSISTANCE TO ZILLA PARISHADS

- 180. [Payment of a sum equal to 70 per cent of average land revenue, etc., to each Zilla Parishad. Deleted by Mah. 15 of 1974, s. 11.
 - 181. [Equalisation grant]. Deleted by Mah. 15 of 1974, s. 11.
- 1/181A. (/) The State Government shall, after due appropriation made by Grant of law in this behalf, make every year a grant to every Zilla Parishad of a sum equal to affive per 2[five per cent.] of the average of the amounts of gross revenue realised from forests forest reveduring the three financial years immediately preceding 3[each quinquennium nue to commencing on the 1st day of April 1972, within the limits of the District]:
- IProvided that, the grant so fixed shall not be altered during that period so as to be disadvantageous to the Zilla Parishad.]
- Explanation.—The manner or computing the gross revenue from forests in the District for the purpose of this section shall be such as may be determined by the State Government.
- (2) The grant made under sub-section (1) shall be utilised by the Zilla Parishad for works and development schemes in the forest areas within the limits of the District in accordance with such directions as the State Government may, from time to time, issue in this behalf.]
- ⁵[182. The State Government shall pay every year to a Zilla Parishad a grant Purposive for works and development schemes transferred to the Zilla Parishad under grants. clause (b) of sub-section (1) of section 100 on the terms and conditions specified in the order made in this behalf by the State Government; 6 and in respect of such works or development schemes vested in a Zilla Parishad under paragraph 2 of the Eleventh Schedule, as may be determined by the State Government; so however that the amount of the grant is equal to the expenditure which may be incurred in respect of such works or schemes.]

Explanation.—For the purpose of this section, the method of calculating the amount of expenditure shall be such as may be determined by the State Government.]

- [183. The State Government shall pay to a Zilla Parishad every year by way of Establishan establishment grant a sum equal to 8* * * * the average cost on ment grant. account of the salaries and allowances in respect of-
 - (a) the posts which are rendered surplus to the requirements of the State Government from time to time consequent on the transfer of works and development schemes to the Zilla Parishad under section 100, and

Section 181A was inserted by Mah. 15 of 1969, s. 8.
 These words were substituted for "two per cent" by Mah. 36 of 1972, s. 4(a) (1) and (b).
 These words were substituted for "any State Five-Year Plan within the limits of the District" ibid. s. 4(a)(2).

This proviso was substituted, ibid., s. 4(a)(3).

Section 182 was substituted by Mah. 15 of 1969, s. 9.

This was substituted for the portion beginning with the words "so however that" and ending with "works or schemes" by Mah. 15 of 1974, s. 12.

Section 183 was substituted by Mah. 22 of 1970, s. 8.

The words "seventy-five per cent. of" were deleted by Mah. 15 of 1974, s. 13(a).

(b) the posts which are sanctioned, with the approval of the State Government, for the Zilla Parishad, from time to time, whether before or after the commencement of the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Mah. Act, 1970, consequent on the transfer of such works and development schemes; XXII

I(c) the posts determined or laid down by the State Government under sections 243 and 243-A of this Act and not covered by clauses (a) and (b) of this section:

Provided that, in all cases, the posts must have been created and filled in by the Zilla Parishads.

- Explanation. For the purpose of this section -
- (a) any such posts do not include posts expenditure in respect of which is debited to the provisions of such works and schemes,
 - (b) salaries and allowances include [pensionary and] such other charges incurred by the Zilla Parishads in relation to any such posts as the State Government may, from time to time, determine.]
- 184. [Deficit Adulstment grant]. Deleted by Mah. 15 of 1969, s. 11, with effect from 1st April 1968.

Local cess 185. If in pursuance of the proposal of a Zilla Parishad or of a Panchayat Samiti, matching a cess on land revenue at a rate in excess of the minimum rate prescribed by this grant. Act is levied by the State Government in the whole of the District or in a Block, the Zilla Parishad s [or as the case may be, Punchayat Samiti] shall be paid every year by the State Government a local cess matching grant which shall be a sum calculated in such proportion as may be prescribed by the State Government. 4[Where the grant is to be paid to a Panchayat Samiti, it shall be treated as a Block grant and paid to it through the Zilla Parishad.]

¹ Clause (c) was substituted for the proviso by Mah. 15 of 1974. s. 13(b).

These words were inserted, *ibid.*, s. 13(c).
These words were inserted by Mah. 15 of 1974, s. 14(a).

These words were added, tbid., s. 14(b).

The words "If the grant to be paid to the Panchayat Samiti shall be paid through the Zilla Parishad" were deleted by Mah. 35 of 1963, s. 63.

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- 186. (1) The State Government may, having regard to the progress of developmental activities of each of the Zilla Parishads, give to each Zilla Parishad a grant grants, to such extent and of such amount determined under sub-section (2), as would in its opinion act as an incentive to speedier development.
- (2) The standards by which the progress of developmental activities of individual *Parishad* should be assessed and compared with those of others, and the extent and amount of the grant to be given, shall be such as may be prescribed by the State Government.
- 187. The State Government shall pay to each Zilla Parishad every year in Grants for such manner, and to such extent, as it may determine, grants for such works and Plan development schemes relating to any subject enumerated in the District List as are Schemes, included in the Development Plan of the State.
- 188. The State Government shall give every year to each Panchayat Samiti Block through the Zilla Parishad of the District in which the block is situate, a grant or grants, grants for carrying out such works and development schemes of such types as the State Government may specify in this behalf, regard being had to the subject enumerated in the Second Schedule.
 - 189. [Land Revenue Recoupment Fund]. Deleted by Mah. 15 of 1969, s. 12.

CHAPTER XIII

SANITARY AND OTHER POWER.

190. The Chief Executive Officer or any person authorized by him in this Power to behalf, may at any time between sunrise and sunset, on giving reasonable notice enter and enter into and inspect any buildings and lands, and by written notice direct inspect, that all or any part thereof shall be cleansed, cleared, or otherwise put in a proper buildings. state for sanitary reasons.

Whoever, being the owner or occupier of any building or land, Fifthy whether tenantable or otherwise, suffers the same to be in a filthy or unwholesome buildings, state, or, in the opinion of the Chief Executive Officer, a nuisance to persons residing in the neighbourhood, or overgrown with prickly pear, or rank and noisome vegetation, and who does not, within a reasonable time after notice in writing from any person authorized by the Chief Executive Officer in this behalf to cleanse, clear or otherwise put the same in a proper state, comply with the requisition contained in such notice, shall, on conviction before a Magistrate, be liable to a fine not exceeding rupees twenty-five, and if the offence be a continuing one, to a further fine not exceeding rupees five for every day during which the said offence is . continued after conviction.

192. The Chief Executive Officer, or any person authorised by him in this behalf, Powers and may at any time by written notice require that the owner of, or any person who duties with has control over, any well, stream, channel, tank, or other source of water supply sources of shall, whether it is private property or not,

(a) if the water is used for drinking,

(i) keep and maintain any such source of water supply, other than a stream, in good repair, or

(ii) within a reasonable time to be specified in the notice, cleanse any such source of water supply from silt, refuse and decaying vegetation, or

(iii) in such manner as the Chief Executive Officer directs, protect any such source of water supply from pollution by surface drainage, or

(iv) desist from using and permitting others to use for drinking purposes any such source of water supply which not being a stream in its natural flow, is in the opinion of the Chief Executive Officer unfit for drinking, or

(v) if notwithstanding any such notice under sub-clause (iv), such use continues and cannot in the opinion of the Chief Executive Officer be otherwise prevented, close, either temporarily or permanently, or fill up or enclose or fence in such manner as the Chief Executive Officer considers sufficient to prevent such use, such source of water supply, or

(vi) drain off or otherwise remove from any such source of water supply or from any land or premises or receptacle or reservoir attached or adjacent thereto any stagnant water which the Chief Executive Officer considers to be injurious to health or offensive to the neighbourhood;

(b) within twenty-four hours of such notice, repair, protect or enclose in such manner as the Chief Executive Officer may direct or approve, any such source of water supply, whether used for drinking purposes or not, other than a stream in its natural flow, if for want of sufficient repair, protection or enclosure, such source of water supply is in the opinion of the Chief Executive Officer dangerous to the health or safety of the public or of any persons having occasion to use or to pass or approach the same.

193. If the owner or the person having control as aforesaid, fails or neglects Remedy on to comply with any such requisition within the time required by or under the provisions compliance of section 192 the Chief Executive Officer may, and, if in the opinion of the Chief with Executive Officer immediate action is necessary to protect the health or safety of any directions person, shall at once, proceed to execute the work required by such notice; and all issued.

the expenses incurred thereon shall be paid by the owner of, or person having control over, such water supply, and shall be recoverable in the same manner as an amount claimed on account of any tax recoverable under Chapter XI:

Provided that, in the case of any well or private stream or any private channel, tank or other source of water supply, the water of which is used by the public or by any section of the public as of right, the expenses incurred by such owner or person having control may, if the Zilla Parishad so directs, be paid from the portion of the district fund at the disposal of such Zilla Parishad.

Power to set epart public springs, etc., for certain purposes.

- 194. (1) The Chief Executive Officer may by public notice, which shall be put up at the spring, tank, well or other place concerned and otherwise as required by this Act, set apart public springs, tanks, wells and other places and parts of public. water courses for drinking purposes or for bathing or for washing clothes, or animals or any other purpose calculated to promote the health, cleanliness, comfort, convenience of the inhabitants; and with the consent of the owners, may also set aside any private springs, tanks, wells or other places for any of the aforesaid purposes.
- (2) The Chief Executive Officer may, during epidemics, on receipt of a certificate from any medical officer in the employ of the Zilla Parishad or of the Government stating that such action is desirable, summarily by notice prohibit the use of water from any source to which the public have access. Such notice shall be served by putting up a copy thereof near the source of water supply or by beat of drum stating the number of days during which such prohibition shall last. The Chief Executive Officer may extend or modify the notice from time to time without the production of a further certificate.

Penalty for saing places set spart for other purposes.

- 195. Whoever—
- (a) bathes in or defiles the water in any place set apart for drinking purposes by the Chief Executive Officer or in the case of private property, by the owner thereof, or
- (b) deposits any offensive or deleterious matter in the dry bed of any place set apart as aforesaid for drinking purposes, or

(c) washes clothing in any place set apart as aforesaid for drinking or bathing, or

- (d) washes any animal or any cooking utensils or wool, skins, or other foul or offensive substance, or deposits any offensive or deleterious matter in any place set apart as aforesaid for drinking purposes or bathing or washing clothes, or
- (e) allows the water from a sink, sewer, drain, engine or boiler, or any other offensive matter belonging to him or flowing from any building or land belonging to or occupied by him, to pass into any place set apart as aforesaid for drinking purposes or for bathing or for washing clothes,

shall, on conviction before a Magistrate, be liable to a fine not exceeding rupees fifty, and if the offence be a continuing one, to a further fine not exceeding rupees ten for every day during which the said offence is continued after conviction.

Abatement of nuisance from foul water... 196. When any pool, ditch, tank, pond, well, hole or any waste or stagnant water, or any channel or receptacle of foul water or other offensive or injurious matter, whether it be within any private enclosure or otherwise, shall appear to the Chief Executive Officer to be likely to prove injurious to the health of the

inhabitants or offensive to the neighbourhood, the Chief Executive Officer may by written notice require the owner of the same to cleanse, fill up, drain off or remove the same, or to take such measures as shall, in his opinion, be necessary to abate or remove the nuisance.

- 197. (1) If the Zilla Parishad is of opinion that any place in the District which is Closing of used for the disposal of the dead is in such a state as to be, or to be likely to become disposal of injurious to health, it may communicate its opinion, with the reasons therefor to dead. the Commissioner. The Commissioner may, thereupon, after such further inquiry, if any, as he may deem fit by notification direct that such place shall cease to . be so used from such date as may be specified in that behalf in the notification.
- (2) A copy of the said notification with a translation thereof in Marathi. shall be published in the local newspapers, if any, and shall be posted up at the Zilla Parishad office and in one or more conspicuous spots on or near the place to which it relates.
- . (3) Any person who buries or otherwise disposes of any corpse in any such place after the Late specified in the said notification for closure thereof or buries any corpse in any unoccupied Government land not set aside for the burial of the dead under the provisions of any law for the time being in force or by established usage, shall, on conviction, be liable to a fine not exceeding rupees one hundred.
- 198. (1) The Chief Executive Officer or any person authorised by the Chief Chief Executive Officer in this behalf, may enter at any time after reasonable notice, into Executive Officer, etc. any building or premises in which any dangerous and infectious disease is reported to have or suspected to exist for the purpose of inspecting such building or premises.

(2) No such inspection shall be made except between sunrise and sunset.

(3) If the Chief Executive Officer or any person so authorised is of opinion that the ings, etc., cleansing or disinfecting of a building or premises or of a part thereof, or of any where articles therein likely to-retain infection, would tend to prevent or check the spread disease of any dangerous and infectious disease, he may by notice require the owner or exists occupier to cleanse or disinfect the same within a time to be specified in such notice: disinfection

Provided that, if the Chief Executive Officer or the person so authorised considers that etc. immediate action is necessary or that the owner or occupier is, by reason of poverty or otherwise, unable effectually to comply with his requisition, the Chief Executive Officer or the person so authorised may himself cause such building or premises or articles to be cleansed or disinfected, and for this purpose may cause such articles to be removed from such building or premises; and the expenses incurred by him under this sub-section shall be recoverable from the said owner or occupier unless he was, by reason of poverty, unable effectually to comply with its requisition.

199. (1) The Zilla Parishad shall, from time to time, notify places at which Zilla articles of clothing or bedding or other articles which have been exposed to Parished to notify places infection from any dangerous and infectious disease may be washed or for washing disinfected.

sinfected.
(2) The Zilla Parishad may direct the destruction of clothing, bedding or other articles. articles likely to retain such infection, and shall, on demand, give compensation exposed to for the articles destroyed.

(3) Whoever washes such clothing or bedding or other articles at any place other articles may than those set apart for such purposes under sub-section (1), shall, on conviction, be destroyed; be liable to a fine not exceeding rupees fifty.

entry for inspection into build.

and dies infection :

infected

Obstractions encroachments upon public roads. fand or building.

- 200. (1) Whoever on any part of a public road, land or building, after it has vested in, or has become the property of, a Zilla Parishad shall build, or set up, any wall or any fence, rail, post, stall, verandah, platform, plinth, step or any projecting structure or thing, or other encroachment or obstruction, or shall deposit, or cause to be placed or deposited, any box, bale, package or merchandise or any other thing on any part of any such road, land or building, or in, or over, or upon, any open drain, gutter, sewer or aqueduct in such road, land or building, shall, on conviction, be punished with fine which may extend to twenty-five rupees.
- (2) The Zilla Parishad shall have power to remove any such obstruction or encroachment, and the expense of such removal shall be paid by the person who has caused the obstruction or encroachment, and shall be recoverable in the same manner as an amount claimed on account of any tax recoverable under Chapter XI

Provided that, before proceeding to remove any such obstruction or encroachment, the Zilla Parishad shall by written notice call upon the person who has caused sech obstruction or encroachment to remove it within a reasonable time to be specified in the notice, or to show cause why the same should not be removed.

- (3) Nothing contained in this section shall prevent a Zilla Parishad from allowing any temporary occupation of or erections on any public road, which vests in it or is its property, on occasions of festivals and ceremonies, or for the piling of fuel on any part of such road for not more than fifteen days and in such manner as not to inconvenience the public er any individual.
- (4) It shall be competent to the Zilla Parishad to lease or to permit a temporary use of land forming part of a public road when such land is not, in the opinion of the Zilla Parishad, required for a public road or for any other purposes of this Act for a period not exceeding seven years.

Powers of

The President, Vice-President, or any Councillor or officer authorised by inspections of the Zilla Parishad in this behalf may at all reasonable times enter into any place Born. measures, etc. (other than a place prescribed by rules made under the Bombay Weights and XV •Measures Act, 1932), or under any law corresponding thereto in force in any part 1932. of the State where weights or measures or weighing or measuring instruments are used or kept for the purpose of trade, and inspect such weights or measures or weighing or measuring instruments.

- 202. (1) The Chief Executive Officer may, from time to time by written notice, require the owner of any premises or part thereof either to put up by means of a metal plate number or sub-number on such premises or part thereof in such position and manner as may be specified in such notice, or to signify in writing his desire that such work shall be executed under the orders of the Chief Executive Officer.
- (2) Any person who destroys, pulls down or defaces any such number or sub-number or puts up any number or sub-number different from that put up by order of the Chief Executive Officer and any owner of any premises or part thereof who does not at his own expense keep such number or sub-number in good order after it has been put up thereon shall, on conviction, be punished with fine which may extend, to twenty rupees.

(3) Where a number or sub-number is put up on any premises or part thereof under the orders of the Chief Executive Officer in accordance with sub-section (1). the expenses of such work shall be payable by the owner of such premises or part thereof, as the case may be:

Provided that, the maximum rate of charge for such work shall be fixed by the Chief Executive Officer.

Explanation.—In this section 'premises' means a house, out-house, stable, shed, hut or other structure whether of masonry, bricks, wood, mud, metal or any other material whatever whether used as a human dwelling or otherwise.

Public Markets.

- 203. (1) The State Government may, upon a representation made by a Zilla Parishad Vecting of by notification published in the Official Gazette and in such other manner as may market he prescribed by rules made by the State Government, declare that any place rights. within the District shall be a public market.
- (2) Every such notification shall define the limits of the public market so established, and may for the purposes of this Act include within such limits such local areas as the State Government may direct.
- (3) Whenever the State Government declares under sub-section (1) a place to be a public market, no person shall, notwithstanding anything contained in any other law for the time being in force, within the area of such public market or within a distance thereof to be specified by notification in this behalf in each case by the State Government, set up, establish or continue or allow to be continued any other market.
- (4) Whoever in contravention of this section, sets up, establishes, continues or allows to be continued any market shall, on conviction, be punished with fine which may extend to five hundred rupees, and in case of a continuing breach with fine which may extend to one hundred rupees for each day after the first during which the breach continues.
- (5) For the purposes of this section, a person shall be deemed to have set up. established, continued or allowed to be continued a market if such market is held on land owned by him; and the onus of proving that the market was held on such land without his knowledge shall lie on him.
- (6) Nothing contained in this section shall be deemed to empower the State Government to declare any place as a public market for the purchase or sale of such agricultural produce, the purchase or sale of which is regulated by or under the Bombay Agricultural Produce Markets Act, 1939, or under any other law corresponding therete in force in any part of the State.

Private Markets.

204. (1) The State Government may, by notification in the Official Gazette, Power of direct that the provisions herein relating to private markets shall apply to the Government villages specified therein, and thereafter, unless due cause is shown to the contrary to apply these to the satisfaction of the State Government, those provisions shall apply to the provisions to villages aforesaid, after the expiry of six months from the date of the notification. Villages.

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(2) In any villages to which the provisions apply as aforesaid, the Markets Both. and Fairs Act, 1862, shall cease to apply in relation to such villages except as 1862. respects things done or omitted to be done before such casser of operation of the Bom Markets and Fairs Act, 1862, and the provisions of section 7 of the Bombay 1862. General Clauses Act, 1904, shall apply to such cesser as if the Markets and Fairs Bom. Act, 1862, had then been repealed by a Maharashtra Act.

Bom. IV of 1862.

Provision as to licences required for private markets.

- 205. (1) No person shall establish or maintain a private market except under a licence granted by the Zilla Parishad.
- (2) The Zilla Parishad as respects markets lawfully in existence in any village on the date on which the provisions herein relating to private markets apply to that village shall, and as respects other markets may, grant a licence under sub-section (I), subject to such conditions as to sanitation, drainage, water supply, width of paths and ways, weights and measures to be used, and rents and fees to be charged in such markets, as the Zilla Parishad may think fit.

Procedure to be followed in claiming night to levy fees.

Any person claiming a right to levy fees of the nature specified in clause (g) of section 157 shall first apply to such officer as the Zilla Parishad may appoint in this behalf, who may grant him a certificate recognising his right in this behalf and on such certificate being submitted to a Zilla Parishad it shall, in granting him licence under sub-section (2) of section 205 allow the licensee to levy such fees.

Grounds of ao aoision claim to levy fees,

- 207. In deciding whether to grant a certificate or not, the officer authorized under section 206 shall take into consideration any representations which may be made to him in writing or otherwise, against such right and also the following circumstances, that is to say-
 - (a) whether the applicant is entitled by long usage to levy such fees;
 - (b) whether he is entitled to levy them under the special sanction of the State Government or in accordance with the provisions of any law in force in the village to which these provisions apply.

•Suit for establishing right to levy face.

208. Any person aggrieved by an order refusing to grant a certificate under section 206 may, within six months from the date of such order, institute a suit to establish the right which he claims, and subject to the result of such suit, such order shall be final.

Fee for licencs.

209. When a lidence granted under sub-section (2) of section 205 does not permit the levy of any fees, it shall be granted free of charge, but when such permission is given, a fee not exceeding such amount as may be fixed by bye-laws in that behalf may be charged for such licence.

Suspension or cancellation of licence.

210. A licence under section 205 shall, unless it otherwise directs, remain in force for the financial year during which it has been granted, but it may at any time be suspended or cancelled by the Zilla Purishad for breach of any of its conditions or levy of any unauthorised fees.

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211. Any person aggrieved by an order made by a Zilla Parishad under the Appeal powers vested in it by section 205, 206, 209 or 210 may appeal, within thirty against. days from the date thereof, to the Commissioner, whose decision shall be final.

orders of Parishad.

212. If the Zilla Parishad fails to grant a licence under sub-section (2) of section Failure to 205 for a period of two months from the date of the receipt of an application for grant a such licence, any person aggrieved by such failure may apply to the Commissioner, applications who may reject the application or may direct the Zilla Parishad to grant licence against such or grant it himself, and his decision shall be final.

213. Any person-

Penalty for (a) establishing or maintaining a market for which a licence has not been granted unlicensed markets. under sub-section (2) of section 205; or

(b) opening or keeping open a market for which the licence has been cancelled

under section 210: or

(c) opening or keeping open a market during the period of suspension under section 210;

shall be punishable with fine which may extend to one hundred rupees, and, if the breach is a continuing one, with further fine which may extend to ten rupees for every day after the first during which the breach is proved to have been persisted in

Fairs.

214. Subject to any rules made by the State Government as to fairs under Provision any law for the time being in force, the provisions relating to public markets regarding contained in clause (g) of section 157 shall apply to fairs, agricultural shows mark or industrial exhibitions, not being fairs, agricultural shows or industrial applicable to exhibitions held by the State Government.

Public Cart Stands.

215. (1) The State Government may, by notification in the Official Gazette Power of direct that the provisons herein relating to public cart stands shall apply to such State local areas as may be specified therein; and thereafter, unless due cause is shown to apply to the centrary to the satisfaction of the State Government the provisions aforesaid these proshall from a date specified in the notification apply to such local areas accordingly. visions to

(2) In any local area to which the provisions aforesaid apply, the provisions of the Bombay Public Conveyances Act, 1920, in relation to public cart stands Tof shall cease to apply to such local area; except as respects things done or omitted to be done before such cesser of operation of the Bombay Public Conveyances Act, VII of 1920, and, the provisions of section 7 of the Bombay General Clauses Act, 1904 shall apply upon such cesser as if the Bombay Public Conveyances Act, 1920, had then been repealed by a Maharashtra Act.

Bom. Bom. I of 1904. Bom. VII of

1920.

- 216. (1) A Zilla Parishad may construct or provide, and maintain halting places Provision of and cart stands, and may levy rents and fees for the use of the same.
- (2) A statement in the Marathi language of any rents and fees proofiled by bye-laws made by the Zilla Parishad for the use of any such place snall be put . in a conspicuous part thereof.

Prohibition
of use of
public place,
or side of
public roads
as cart
stand, etc.

217. Where a Zills Parishad has provided a hasting place or cart stand, the Chief Executive Officer may, with the approval of the Zilla Parishad, prohibit the use of any other public place or the sides of any public road for the same purpose by any person within such distance thereof, as may be fixed by the Chief Executive Officer by a general or special order.

Licence to be obtained for private cart stand in existence at commonoment of these provisions.

- 218. (1) No person shall continue to keep open in any local area a private cart stand lawfully established at the commencement of the provisions aforesaid in that local area or open a new cart stand unless he annually obtains from the Chief Executive Officer a licence to do so.
- (2) The Chief Executive Officer shall grant a licence, subject to such segulations as to supervision and inspection and to such conditions as to conservancy as may be prescribed by bye-laws made by the Zilla Parishad in this behalf.
- (3) The Chief Executive Officer may also levy on every licence granted under this section a fee not exceeding one hundred rupees per annum.

Special provisions for Town Planning in the Hyderahad area of the State.

219-226A [Repealed by the Maharashtra Regional and Town Planning Act, 1966 (Mah. 37 of 1966), s. 165 (1).]

Provisions regarding notices, etc.

227. The service of every notice and presentation of every bill under this Act Service of on any person or to any person to whom it is by name addressed shall, in notices, etc. all cases not otherwise specially provided for in this Act, be effected by individual. a Zilla Parishad or by an officer or servant or other person authorised by the Zilla Parishad in this behalf, or on such terms as may be agreed upon, by any officer or servant of the Government-

(a) by giving or tendering the notice or bill to the person to whom it is

addressed; or

(b) if such person is not found, by leaving the notice or bill at his last known place of abode, if within the District, or by giving or tendering the notice or bill

to some adult male member or servant of his family; or

(c) if such person does not reside within the District, and his address elsewhere is kown to the President or other person directing the issue of the notice or bill, then by forwarding the notice or bill to such person by registered post under cover bearing the said address; or

(d) if none of the means aforesaid be available, then by causing the bill or notice to be affixed on some conspicuous part of the building or land, if any, to which

the bill or notice relates.

228. When any notice under this Act is required or permitted by or under Service of this Act to be served upon an owner or occupier of any land or building it shall not notice on be necessary to name the owner or occupier therein, and the service thereof, in occupiers of cases not otherwise specially provided for in this Act, shall be effected either-lands and

(a) by giving or tendering the notice to the owner or occupier, or if there be buildings.

more owners or occupiers than one, to any one of them; or

(b) if no such owner or occupier be found, then by giving or tendering the notice to some adult male member or servant of the family of any such owner or occupier as aforesaid; or

(c) if none of the means aforesaid be available, then by causing the notice . to be fixed on some conspicuous part of the land or building to which the same

229. Every notice which this Act requires or empowers a Zilla Parishad or the Public and Chief Executive Officer to give or to serve either as a public notice, or generally, or generally, by provisions which do not expressly require notice to be given to individuals to be therein specified, shall be deemed to have been sufficiently given or served if published. a copy thereof is put up in such conspicuous part of the Zilla Parishad office during such period and in such other public buildings and places or is published in such local papers or in such other manner as the Zilla Parishad in bye-laws in this behalf directs.

230. (1) No notice or bill shall be invalid for defects of form.

(2) When any notice under this Chapter requires any act to be done, and for form not to which no time is fixed by this Act, the notice shall fix a reasonable time for doing notice or bill. the same.

(3) In the event of non-compliance with the terms of notice, the Zilla Parishad or the Chief Executive Officer may take such action or such steps as may be necessary for the doing of the act thereby required to be done all the expenses thereby incurred by the Zilla Parishad or the Chief Executive Officer shall be paid by the person or persons upon whom the notice was served, and shall be recoverable in the manner provided in section 233.

Defective

231. Whoever discheys or fails to comply with any lawful direction given by Panishment any written notice issued by or on behalf of a Zilla Parishad under any power for disobedienes conferred by this Chapter, or fails to comply with the conditions subject to which of orders are any permission was given to him by or on behalf of a Zilla Parishad or the notices not Chief Executive Officer under any power so conferred, shall, on conviction, before under any a Magistrate if the disobedience or failure is not an offence punishable under any other other section, be punished with fine which may extend to fifty rupees and to section. a further fine which may extend to five rupees for every day during which the said disobedience or failure continues after the date of the first conviction:

Provided that, when the notice fixes a time within which a certain act is to be done, and no time is specified in this Act, it shall rest with the Magistrate to determine whether the time so fixed was a reasonable time within the meaning of this Act.

232. (1) Whenever, under the provisions of this Act, any work is required Ziua to be executed by the owner or occupier of any buildings or land, and default is default of made in the execution of such work, the Zilla Parishad or the Chief Executive owner or Officer, whether any penalty is or is not provided for such default, may occupier cause such work to be executed; and the expenses thereby incurred shall, unless works and otherwise expressly provided in this Act, be paid to it by the person by whom recover • such work ought to have been executed and shall be recoverable in the same expenses. manner as an amount claimed on account of any tax recoverable under Chapter XI either in one sum or by instalments as to the Zilla Parishad may seem fit.

- (2) If the defaulter be the owner of the building or land, the Zilla Parishad or Chief Executive Officer may, by way of additional remedy, whether a suit or proceeding has been brought or taken against such owner or not, require, subject to the provisions of sub-section (3), the payment of all or any part of the expenses payable by the owner for the time being, from the person who then, or any time thereafter, occupies the building or land under such owner; and in default of payment thereof by such occupier on demand, the same may be levied from such occupier; and every amount so leviable shall be recoverable in the same manner as an amount claimed on account of any tax recoverable under Chapter XI; every such occupier shall be entitled to deduct from the rent payable by him to his landlord so much as has been so paid by or recovered from such occupier in respect of any such expenses.
- (3) No occupier of any building or land shall be liable to pay more money in respect of any expenses charged by this Act on the owner thereof, than the amount of rent which is due from such occupier for the building or land in respect of which such expenses are payable at the time of the demand made upon him, or which at any time after such demand and notice not to pay the same to his landlord, has accrued and become payable by such occupier, unless he neglects or refuses, upon application made to him for that purpose by the Zilla Partshad or Chief Executive Officer truly to disclose the amount of his rent, and the name and address of the person to whom such rent is payable; but the burden of proof that the sum demanded of any such occupier is greater than the rent which was due by him at the time of such demand, or which has since accrued, shall be upon such occupier:

Provided that, nothing herein contained shall be taken to affect any special contract made between any such occupier and the owner respecting the payment of the expenses of any such works as aforesaid.

Expenses of costs how determined PROPERTY

233. If a dispute arises with respect to any expenses or costs which are by this Act, directed to be paid, the amount, and if necessary the apportionment of the same, shall, save where it is otherwise expressly provided in this Act, be ascertained and determined by the Zilla Parishad and shall be recoverable in the same manner as an amount claimed on account of any tax recoverable under Chapter XI.

Pewer of Chief Execupresecute.

234. (1) The Chief Executive Officer may direct any prosecution for any tive Officer to public nuisance whatever, and may order proceedings to be taken for the recovery of . any penalties, and for the punishment of any persons offending against the provisions of this Act, or of any bye law thereunder, and may order the expenses of such prosecutions or other proceedings to be paid out of the district fund:

> Provided that, no prosecution for an offence under this Act or of any bye law thereunder shall be instituted except within six months next after the commission of such offence.

> (2) Any prosecution under this Act or under any bye law thereunder may, save as therein otherwise provided, be instituted before any Magistrate; and every fine or penalty imposed under or by virtue of this Act or any bye law thereunder, and also all claims to compensation or other expenses for the recovery of which no special provision is otherwise made in this Act, may be recovered on application to such Magistrate, by the distress and sale of any movable property within the limits of his jurisdiction belonging to the person from whom the money is claimed.

Damage to property how made good.

235. If through any act, neglect or default, on account whereof any person Zilla Parishad shall have incurred any penalty imposed by or under this Act, any damage to the property of any Zillla Parishad shall have been caused by such person, he shall be liable to make good such damage as well as to pay such penalty, and the value of the damage shall, in case of dispute, be determined by the Magistrate by whom the person incurring such penalty is convicted, and on non-payment of such value on demand the same shall be levied by distress, and such Magistrate shall issue his warrant accordingly.

Alternative procedure by suit.

236. In tieu of any process of recovery allowed by or under this Act or in case of failure to realise by such process the whole or any part of any amount recoverable under the provisions of Chapter XI or of any compensation, expenses, charges or damages awarded under this Act, the Zilla Parishad may sue in any Court of competent jurisdiction the persons liable to pay the same, as also any other person who may have in any way caused any injury to any property, rights or privileges of the Zilla Parishad.

Powers of police officeru.

237. (1) Any police officer may arrest any person committing in his view any offence against any of the provisions of this Act or of any bye law thereunder. if the name and address of such person be unknown to him, and if he declines to give his name and address, or if the police officer has reason to doubt the accuracy of such name and address if given, any such person may be detained at the stationhouse until his name and address shall be correctly ascertained:

Provided that, no person arrested shall be detained without the order of a Magistrate, longer than shall be necessary for bringing him before a Magistrate or than twenty-four hours at the utmost.

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(2) It shall also be the duty of all police officers to give immediate information to the President or an officer of the Zilla Parishad of the commission of any offence against the provisions of this Act or of any bye-law thereunder, and to assist all Zilla Parishad officers and servants working under the Zilla Parishad in the exercise of their lawful authority.

CHAPTER XIV.

PROVISIONS AS TO SERVICES.

238. In this Chapter, unless the context requires otherwise—

Interpretation.

(a) "appointed day" means the day on which this Act comes into force:

Bom VI of 1923. Hyd. I of 1956. C.P. & Berar XXX VIII 1948. Bom. LXI of 1947.

(b) "existing board" means a district local board established under the Bombay Local Boards Act, 1923, a district board constituted under the Hyderabad District Boards Act, 1955, a Janapad Sabha constituted under the Central Provinces and Berar Local Government Act, 1948, a District School Board constituted under the Bombay Primary Education Act, 1947, and such other body as the State Government may by general or special order specify in this behalf.

239. For the purpose of enabling a Zilla Parishad to discharge the duties and Posting of functions imposed on it by or under this Act,—

State officers and consti-

- (a) the State Government shall post from time to time to work under every tution of Zilla Parishad such number of officers of the Class I and Class II Services of the services. State and of the General State Service (including any officers appointed to such services from amongst persons employed by the existing board), and 1* officers of the All India Services allocated to serve under the State Government as the Government considers necessary; and
- (b) there shall be constituted by the State Government as from the appointed day the following services for each Zilla Parishad, that is to say:
 - (i) a District Technical Service (Class III),
 - (ii) a District Service (Class III),
 - (iii) a District Service (Class IV).

The cadres to be formed for each of such services will be determined initially by the State Government.

Subject to rules prescribed in this behalf, the State Government shall, Certain as from the appointed day, appoint such of the persons employed by an existing officers of board immediately before that day as were holding posts and scales of pay generally existing boards to corresponding to those in Class I and Class II Services of the State and the General become State Service to appropriate cadres of Class I and Class II Services of the State and officers of the General State Service and their terms and conditions of service as respects pay, State allowances, leave, transfer, retirement, pension, provident fund and other service Government. conditions shall be regulated by the rules and orders which regulate the conditions of service of the members of the appropriate cadres of the State Services:

Provided that, the terms and conditions of employment applicable immediately before the appointed day to any classes or categories of persons appointed to the

¹ The brackets and words " (with the concurrence of the Central Government) " were deleted by Mah. 22 of 1962, 4 10.

1962 : Mah. V

State Service shall not be varied to their disadvantage except with the approval of the State Government:

Provided further that, any service rendered under the existing board by any such person shall be deemed to be service under the State Government.

241. Subject to the provisions of this Chapter, every person employed by an certain existing board immediately before the appointed day shall, as from that day, be persons in appointed a member of the District Technical Service (Class III), the District employ of Service (Class III) or existing Service (Class III) or existing boards to become an officer or servant of, and hold office under, a Zilla Parishad:

Provided that, the terms and conditions of service applicable immediately before Parishads. the appointed day to the case of any person appointed as member of any of the services aforesaid shall not be varied to his disadvantage except with the previous approval of the State Government:

Provided further that, any service rendered under the existing board by any such person shall be deemed to be service under the Zilla Parishad.

1242. Where on the transfer or entrustment, from time to time, of powers. State and functions of the State Government to Zilla Parishads or Panchayat Samitis Government by or under this Act, all posts in a cadre of Class III or Class IV service of the State to allot Government have been rendered surplus to the requirements of the State Govern-Government dovernment have been rendered surplus to the requirements of the State Government or any servants to ment and are, therefore, required to be abolished, the State Government or any Zilla Head of Department of the State Government duly authorised by it in that Parishads behalf (hereinafter in this Chapter referred to as the "authorised officer") may, finally, subject to the provisions of this Chapter, by general or special order, finally allot such persons who hold posts in that cadre (and who have no lien on any permanent post outside that cadre under the State Government), to the District Technical Service (Class III), the District Service (Class III), or as the case may be, the District Service (Class IV). The allotment shall take effect from such date as may be specified in the order 2[to be made at least six months in advance] (hereinafter referred to as the "allotment date") on the terms and conditions as may be prescribed by the State Government in this behalf, which terms and conditions shall not, as far as may be, be less advantageous than those applicable to them immediately before such allotment. On allotment, the persons so allotted shall be taken over by the Zilla Parishads:

> Provided that, no persons shall be allotted after the expiry [of twelve years] commencing from the appointed day:

Provided further that, the terms and conditions of service applicable on such allotment of any person to any of the District Services aforesaid, shall not be varied to his disadvantage, except with the previous approval of the State Government:

Provided also that, any service rendered by any person under the State Government shall be deemed to be service under the Zilla Parishad.

Explanation.—For the purposes of this section, the Head of Department means the Head of Department within the meaning of the Bombay Civil Services Rules. 1959.1

Transfer of 422-A. Where, consequent upon the revesting of any works or development certain Zilla schemes in relation to any subjects enumerated in the District List under sub-section (1) Parishad of section 100 in the State Government or the withdrawal of the execution or mainleservants to account to in the state dovernment of the withdrawar of the execution or mainte-services of nance of any work or development scheme under sub-section (4) of section 123 by State the State Government, any posts in the cadre of District Technical Service (Class III) Government.

¹ Section 242 was substituted for the original sections 242 and 242-A by Mah. 13 of 1967, s. 3.

These words were inserted by Mah. 22 of 1970, s. 9.

These words were substituted for the words "ten years" by Mah. 22 of 1971, s. 2.

Section 242-A was inserted by Mah. 6 of 1975, s. 44.

or the District Service (Class III) or District Service (Class IV) of any Zilla Parishad have been rendered surplus to the requirements of the Zilla Parishad and are, therefore, required to be abolished, the State Government shall, in consultation with the Zilla Parishad, by order in writing, direct that such persons holding posts in that cadre not exceeding the number of surplus posts (being as far as possible persons who are assigned duties for the time being in connection with the execution, management or maintenance of any such work, or development scheme) be transferred to the appropriate cadre in the services of the State Government. The transfer of service shall take effect from such date as may be specified in the order and on such terms and conditions as the State Government may by general or special order direct. Such terms and conditions shall not, as far as may be, be less advantageous than those applicable to them immediately before such transfer. On such transfer the person so transferred shall be released by the Zilla Parishad from its service and taken over by the State Government:

Provided that the terms and conditions of service applicable on such transfer of any person from any of the District Services shall not be varied to his disadvantage except with the previous approval of the State Government:

Provided further that any service rendered by any such person under the Zilla Parishad shall be deemed to be service under the State Government.]

1[242B. (/) Where under the recruitment rules for any Class I or Class II Appointment Service of the State or for the General State Service any class or classes of the Certain Zilla Parishad employees specified therein are made eligible for appointment in Zilla Parishad. Zilla Parishad employees specified therein are made eligible for appointment in shad emany such State Service, the State Government, or any officer authorised by it in ployees in that behalf, may, in consultation with the Zilla Parishad and the employee Class I or concerned, and having due regard to exigencies of service in the Zilla Parishad and Class II and also in the State Service by order in writing appoint from time to time any such also in the State Service, by order in writing appoint, from time to time, any such State employee or employees to any such State Service.

(2) The State Government may make rules or orders for regulating the appointment and the terms and conditions of service of any Zilla Parishad employees appointed in any State Service under sub-section (1):

Provided that, the terms and conditions of service applicable on such appointment of any Zilla Parishad employee to any State Service shall not be varied to his disadvantage, except with the previous approval of the State Government:

Provided further that, any service rendered by any such employee under the Zilla Parishad shall be deemed to be service rendered under the State Government.]

¹ Section 242B was deemed to have been inserted on 1st March 1971, by Mah. 14 of 1979, s. 2.

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243. The initial strength and composition of officers posted under a Zilla Parishad Determination and of officers and servants in each class of service referred to in section 239 (including tion of initial their designations, categories or grades), shall be such as the State Government compositions 1 may by order issued from time to time (but not later than six months from the of each commencement of this Act) determinel.

³[243A. After the commencement of the Maharashtra Zilla Parishads and Power of Mah. Panchayat Samitis (Third Amendment) Act, 1967, the State Government may, State XLIII for ensuring the proper utilisation of the establishment grant given to Zilla Parishad to lay down 1967 under section 183, by order, lay down a staffing pattern indicating the strength staffing and composition of the officers and the servants in each class of service referred pattern, etc. to in clause (b) of section 239 (including their designations, categories, or grades):

Provided that, thereafter a Zilla Parishad may alter under section 252 the strength and composition of the officers and servants in each class of such service so however as not to affect adversely, without the previous approval of the State Government, any officer or servant in that class of service.

[244. Persons becoming officers or servants of the Zilla Parishad under section Initial 241, or allotted thereto under section 242 [or section 253 C], shall be initially appoint- appointment ed to the District Services by the Chief Executive Officer.]

of officers and servants.

245. Officers referred to in clause (a) of section 239 and posted to work under [Salaries] a Zilla Parishad shall draw their ssalaries and allowances ss(including travelling and allowance)] from the Consolidated Fund of the State.

allowances of Government

servants posted under Zilla Parishad to be drawn from Consolidated Fund of State11+

¹ These words were substituted for the words "may by order determine" by Mah. 22 of 1962, s. 11.

^a Two provisos were deleted by Mah. 43 of 1967, s. 10.

^{*} Section 243A was inserted, ibid., s. 11.

⁴ The portion beginning with the words "and may also by order" and ending with the words "from time to time" was deleted by Mah. 15 of 1974, s. 15(a).

In the proviso, the portion beginning with the words "or may alter" and ending with the words "fixed as aforesaid" was deleted, ibid., s. 15(b).

[•] Section 244 was substituted by Mah. 13 of 1967, s. 4.

⁷ These words, figures and letter were inserted by Mah. 46 of 1969. s. 2.

This word was substituted for the word "Pay" by Mah. 13 of 1967. s. 5.

[•] These brackets and words were inserted by Mah. 15 of 1974, s. 16(a).

¹⁰ The words and brackets "except travelling allowance (other than travelling allowance on transfer) of for work of the State Government which shall be drawn from the district fund." were deleted, ibid., s. 16(b).

The words "and district fund" were deleted, ibid., s. 16(c).

246. Nothing in the foregoing provisions shall apply to any officer or servant officers and of the State Government or a person employed by an existing board, being an officer servants to exercise or servant or person taken over or allotted or proposed to be taken over or allotted option to who by notice in writing given to the State Government before the appointed day. become for, as the case may be, fthree months before the allotment date] or such later officers and date as may be prescribed by the State Government, intimates his option of not Zilla desiring to become or continue as an officer or servant of a Zilla Parishad, or as the hads, case may be, an officer of the State Government; and thereupon he shall be permitted to retire from Government service or his employment under the existing board ³[or the Zilla Parishad] and shall be entitled to such terminal benefits as compensation, pension, or gratuity, or the like, as may be prescribed by the State Government, which terminal benefits shall not be less favourable than the benefits he would have been entitled to '[had his service ceased under the Government of the Zilla Parishad] •on the allotment date, or under the existing board on the appointed day].

No com-

247. Where services of any workman employed by the State Government or pensation by an existing board is transferred to or any such workman is re-employed by a payable for 7.11. Parished the such as the such a transfer of Zilla Parishad, then notwithstanding anything contained in section 25F of the Indusservice, trial Disputes Act, 1947, such transfer or re-employment shall not entitle him to any XIV compensation under that section: 1947.

> Provided that, the terms and conditions applicable to the workman after such transfer or re-employment are not less favourable to the workman, than those applicable to him before the transfer or re-employment.

Recruitof service of persons serving the Zilla Parishad.

- 248. Subject to the provisions of this Chapter, the State Government may make ment and rules regulating—
 - (a) the recruitment (including reservation for Scheduled Castes and Scheduled Tribes and backward classes), functions, and terms and conditions of service (including payment of dearness allowance and all conduct and disciplinary matters) of persons appointed to the District Technical Service (Class III), District Service (Class III) and District Service (Class IV), and
 - (b) the payments to be made by the Zilla Parishad towards pension, gratuity and other benefits as respects officers and servants who have been serving any existing board and who become servants of the State Government, or the payments to be made to the State Government towards such matters in respect of State Government servants who have become members of the services under a Zilla Parishad:

6[Provided that, if the State Government considers it expedient so to do, it may also regulate the conditions of service as respects pay-scales, dearness and other allowances, leave, pension, provident fund or any other matter in relation to conditions of service, by a general or special order.

¹ This portion was inserted by Mah. 43 of 1962, s. 23.

² These words were substituted for the words "on or before the allotment date" by Mah. 22 of P970, s. 10(a).

These words were inserted, ibid., s. 10(b).

These words were substituted by Mah. 13 of 1967, s. 6(2). These words were inserted by Mah. 22 of 1970, s. 10(c).
This proviso was added by Mah. 15 of 1974, s. 17.
Sections 249 and 250 were deleted by Mah. 21 of 1973, Sch. III.

252. (1) Save as otherwise provided in section 243 every Zilla Parishad shall Schedule of from time to time prepare and sanction in such manner as may be prescribed by ment to be the State Government, a schedule of posts of ²[District Technical Service] (Class III), prepared District Service (Class III), and District Service (Class IV) to be maintained on its and sancstaff for the efficient discharge of its duties and functions by or under this Act, tioned by including the staff under the Panchayat Samitis setting forth the designations and Parishad. grades of different officers and servants to be maintained by it, and which of the said officers and servants are to be maintained permanently and which temporarily.

- (2) The schedule of posts sanctioned under sub-section (1) shall be communicated to the Commissioner.
- 253. The Zilla Parishad may appoint any person not being the member of any Power of service under a contract for special purposes, in accordance with rules prescribed Parished by the State Government in this behalf. Such persons shall be paid their salaries, to appoint allowances and other emoluments from a district fund.

persons on contract.

³[Transitional Provisions as to Services.

253A. (1) Notwithstanding anything to the contrary contained in this Act, or Power of any other law for the time being in force, at any time from the appointed day but State Government not later than one year from the commencement of the Maharashtra Zilla Parishads to allotment Mah, and Panchayat Samitis (Amendment) Ordinance, 1964 (for such extended [period Government Ord, or periods not exceeding a further two years] as the State Government may by servants, IV of notification in the Official Gazette, [from time to time] specify in this behalf), it shall etc., for a limited 1964. be (and shall be deemed always to have been) lawful—

period.

- (a) for the State Government or any officer authorised or to be authorised in this behalf, by order temporarily to allot members of the services of the State Government to such posts as may be provisionally sanctioned by the State Government or by Zilla Parishads and as have been or are specified in that order; and such members of the services of the State Government as have been, or are, so allotted, shall be and shall be deemed always to have been taken over by the Zilla Parishads during the period aforesaid or until they are duly finally allotted under the foregoing provisions of this Chapter, whichever is sooner;
- (b) for the State Government to allow promotions provisionally to posts determined under section 243;
- (c) for the State Government to make provision by order for the terms and conditions of service of members who have been, or are, so allotted:

Provided that, such terms and conditions of service shall not be less advantageous than those applicable to the Government servants immediately before such allotment.

¹ Section 251 was deleted by Mah. 21 of 1973, Sch. III.

² These words were substituted for the words "Divisional Technical Service" by Mah. 22 of 1062,

³ This heading and section 253A were inserted by Mah. 43 of 1964, s. 23.

⁴ These words were substituted for the words "period not exceeding a further one year "by Mah. 25 of 1966, s. 2(a).

⁵ These words were inserted, ibid., s. 2(b).

- (2) No member of the services of the State Government who has been or is allotted shall, notwithstanding anything in any other law, have or be deemed to have had any right to revert to service under the State Government during the aforesaid transitional period, without the approval of the State Government; which approval shall be given or withheld, regard being had to the exigencies of service in the Zilla Parishad and also in the State Government.
- (3) All members of the services of the State Government as have been provisionally allotted before the commencement of the Maharashtra Zilla Parishads Mah. and Panchayat Samitis (Amendment) Ordinance, 1964, to posts under Zilla Parishads Ord. in pursuance of any orders issued or purported to be issued under section 289 or IV of howsoever otherwise, or who have been so allotted and have continued to work under the Zilla Parishads at such commencement or who have been provisionally promoted, shall be deemed always to have been validly allotted to the provisional posts, and to have been properly continued, and to have been validly promoted and the terms and conditions of service of allotment of such members to such posts determined or purported to be determined from time to time shall be deemed to have been validly determined, as if the provisions of sub-section (1) of this section had been then in force.
- (4) The salaries and allowances of all members of the services of the State Government who have been allotted, or are allotted or are deemed to be allotted to posts under Zilla Parishads under this section or who have been provisionally promoted, shall be paid out of the district fund.
- (5) A notification issued by the State Government extending the transitional period under sub-section (1) shall be laid before each House of the State Legislature as soon as possible after it is issued.]

Power of State of the State Government to Zilla Parishads or Panchayat Samitis by or under this Government to depute Act, any post in a cadre of Class III or Class IV service of the State Government (being posts not falling under section 242) have been or are rendered surplus to the District requirements of the State Government, the State Government or the authorised being had to the exigencies of the service in the Zilla Parishads

and also in the State Government, depute from time to time persons holding posts in Class III or Class IV service of the State Government in such cadres, to the Zilla Parishads; and the Zilla Parishads shall take them on deputation:

Provided that-

• (a) the period of deputation (including any period of temporary allotment, already put in, if any under this Act) shall not (unless any person elects to remain on deputation longer) exceed ²[eleven years] in the aggregate, and shall not in

¹ Section 253B was inserted by Mah. 13 of 1967, s. 7.

These words were Substituted for the words "nine years" by Mah. 22 of 1971, s. 3.

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any case extend beyond 1[nineteen years] from the appointed day; and such persons shall, on the expiry of the relevant period, stand repatriated to service under the State Government;

(b) no person so deputed shall be entitled to any deputation allowance or to be repatriated to service under the State Government during his deputation;

- (c) save as aforesaid, the terms and conditions of service shall not be less advantageous than those applicable to such persons immediately before such deputation.
- (2) A person holding a post in Class III or Class IV service of the State Government falling under section 242 may, pending his final allotment to a Zilla Parishad, be deputed by the State Government or the authorised officer to any Zilla Parishad and the Zilla Parishad shall take him on deputation:

Provided that,—

- (a) such person shall not be entitled to any deputation allowance or to revert to service under the State Government;
- (b) save as in clause (a), the terms and conditions of service shall not be less advantageous than those applicable to such person immediately before such deputation.
- (3) The persons holding posts in Class III and Class IV services of the State Government as have been or deemed to have been validly allotted and properly continued, or to have been validly promoted to any posts under Zilla Parishads in pursuance of the provisions of this Act immediately before the commencement Mah. of the Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) XIII Act. 1967, shall be deemed to have duly deputed to Zilla Parishads. until such of persons are repatriated to service under the State Government or as the case may be, finally allotted to the District Services of the Zilla Parishads, and the provisions of sub-section (1) or, as the case may be, sub-section (2) shall apply in respect of the persons so deputed.
 - (4) The salaries and allowances of persons deputed or deemed to be deputed to Zilla Parishads under this section shall be paid out of the district fund.]
 - -2[253C. (1) If any posts in a cadre of Class III or Class IV service of the State Providence Government falling under sub-section (1) of section 253B have been or are rendered for surplus to the requirements of the State Government and are, therefore, required to wolun be abolished, then the State Government or the authorised officer may, subject premi to the provisions in this Chapter, and with due regard to the exigencies of service retired in Zilla Parishads and also in the State Government, by general or special order, Gove finally allot such persons holding posts in that cadre as elect to be allotted to Zilla servationally allot such persons holding posts in that cadre as elect to be allotted to Zilla servationally allot such persons holding posts in that cadre as elect to be allotted to Zilla servationally allot such persons holding posts in that cadre as elect to be allotted to Zilla servationally allot such persons holding posts in that cadre as elect to be allotted to Zilla servationally allot such persons holding posts in that cadre as elect to be allotted to Zilla servationally allot such persons holding posts in that cadre as elect to be allotted to Zilla servationally allot such persons holding posts in that cadre as elect to be allotted to Zilla servationally allot such persons holding posts in that cadre as elect to be allotted to Zilla servationally allot such persons holding posts in that cadre as elect to be allotted to Zilla servationally allot such persons holding posts in that cadre as elect to be allotted to Zilla servationally allot such persons holding posts in the cadre as elect to be allotted to Zilla servationally allot such persons holding posts in the cadre as elect to be allotted to zilla servationally allot such persons holding posts in the cadre as elect to be allotted to zilla servationally allot servations are servationally allotted to zilla finally allot such persons holding posts in that cadre as elect to be another to Zalla falling Parishads to District Technical Service (Class III), District Service (Class III), or as section the case may be, District Service (Class IV), or permit them to retire prematurely 253Bi from the service of the State Government from such date as may be specified in the order (not being a date later than 3[nineteen years] from the appointed day). The election shall be conveyed to the State Government or the authorised officer within such time and in such manner as the State Government may, by an order in the Official Gazette, specify in this behalf. Each of the Zilla Parishads to which such persons are allotted shall take them over from the said date; but such persons who are taken over shall not be entitled to benefits under the provisions of section 246 or to revert to service under the State Government; and therenpon, the provisions of section 242 shall apply in relation to persons so taken over, as they apply in relation to persons finally allotted under that section:

These words were substituted for the words "eighteen years" by Mah. 13 of 1980, \$2.

^{*}Section 253C was inserted by Mah. 46 of 1969, s. 4.

These words were substituted for the words "eighteen years" by Mah. 13 of 1980, s. 3(1). Previous allotment or retirement not affected [see s. 3(2) of Mah. 13 of 1980].

of District.

Power of

Provided that, the number of persons finally allotted from a cadre to one or more Zilla Parishads and the number of persons permitted to retire prematurely shall not exceed the number of posts rendered surplus to that cadre on the transfer or entrustment of the powers and functions of the State Government to the Zilla Parishad ox Parishads.

- (2) Where a person is permitted to retire under sub-section (1), he shall be entitled to such terminal benefits as pension or gratuity, or the like (but not compensation) which terminal benefits shall not be less favourable than the benefits he would have been entitled to had his service ceased under the Government on the date specified in the order made under sub-section (1).
- (3) A person whose final allotment or premature retirement under sub-section (1) is duly approved may, notwithstanding anything contained in section 253B, be continued in service under the State Government or on deputation to the Zilla Parishad, pending such final allotment or retirement.]

CHAPTER XV.

ALTERATION OF BOUNDARIES OF DISTRICTS AND BLOCKS.

254. (1) The State Government may on the recommendation of any Zilla Power of Parishad or sua motu by notification in the Official Gazette, at any time-Government

(a) include within, or exclude from, any District, any local area [or amalgato alter mate two or more Districts into one District or divide any District or Districts boundaries into two or more Districts] or otherwise alter the limits of any District; or

(b) declare that any local area which is a District shall cease to be a District and thereupon, the local area shall be so included or excluded for the Districts. shall be so amalgamated or divided) or the limits of the District so altered, or as the case may be, the local area shall cease to be a District.

(2) A notification issued by the State Government as aforesaid shall be laid before each House of the State Legislature as soon as possible after it is issued.

1255. (1) In this section, unless the context otherwise requires— (a) "existing local authority", in relation to any local area, means the Muni-State Govern-

cipal Council or, where there is no Municipal Council, the Zilla Parishad having ment to make · jurisdiction over-such area immediately before the specified day;

risdiction over-such area immediately before the specified day;
(6) "Municipal Council" means a Municipal Council constituted or deemed by order to be constituted under the Maharashtra Municipalities Act, 1965; when a

(v) "specified day" means the day from which the boundaries of a District District is are altered under section 254;

(d) "successor local authority", in relation to any local area, means the Municipal Council or where there is no Municipal Council, the Zilla Parishad having jurisdiction over such area from the specified day.

(2) Where during the term of office of the Councillors of any Zilla Parishad,—

(a) any local area is included within a District; (b) any local area is excluded from a District;

(c) two or more Districts are amalgamated into one District; or

(d) a District is split up into two or more Districts;

the State Government may, notwithstanding anything contained in this Act or any other law for the time being in force, by an order published in the Official Gazette, provide for all or any of the following matters, namely:-

(i) in a case falling under clause (a), the interim increase in the number of Councillors, by appointment of additional Councillors by the State Government

until the normal term of the existing Councillors expires;

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These words were inserted by Mah. 7 of 1967, s. 7(a).

These words were inserted, ibid., s. 7(b). Seations 255 and 255A were substituted for section 255 by Mah. 46 of 1969, s. 5.

(ii) in a case falling under clause (b), the removal of the Councillors, who in the opinion of the State Government, represent the area excluded from the District and the countinuance of the remaining Councillors until the normal term of such Councillors expires;

(iii) in a case falling under clause (c), the constitution of an interim Zilla Parishad consisting of such number of Councillors appointed by the State Government as the State Government may determine, until the successor Zilla

Parishad is in due course constituted under this Act;

(iv) in a case falling under clause (d), the appointment of administrators to exercise the powers and to perform the duties and the unctions of the successor Zilla Parishads, until such Parishads are in due course constituted under this Act;

(v) the term for which the Councillors appointed under clause (iii) or the administrators appointed under clause (iv) shall hold office, and the manner

of holding elections and filling casual vacancies;

(vi) the transfer, in whole or in part, of the assets, rights and liabilities of an existing local authority (including the rights and liabilities under any agreement or contract made by it) to any successor local authorities or the State Government, and the terms and conditions for such transfer;

(vii) the substitution of any such transferee for an existing local authority or the addition of any such transferee as a party to any legal proceeding to which an existing local authority is a party; and the transfer of any proceedings pending before the existing local authority or any authority or officer subordinate to it to any such transferee or any authority or officer subordinate to it;

(viii) the transfer or re-employment of any employees of an existing local authority to, or by, any such transferee or the termination of services of any employees of an existing local authority and the terms and conditions applicable

to such employees after such transfer or re-employment or termination;

(ix) the continuance within the area of an existing local authority of all or any appointments, notifications, notices, taxes, orders, schemes, licences, permissions, rules, by-laws, regulations or forms made, issued, imposed, or granted by, or in respect of such existing local authority and in force within its area immedialely before the specified day, until superseded or modified under this Act:

- (x) the extension and commencement of all or any appointments, notifications, notices, taxes, orders, schemes, licences, permissions, rules, bye-laws, regulations or forms made, issued, imposed or granted under this Act by, or in respect of, any existing Zilla Parishad and in force within its area immediately before the specified day, to, and in, all or any of the other areas of the successor supersession of corresponding appointments, notifications, notices, taxes, orders, schemes, licences, permissions, rules, by-laws, regulations or forms (if any) in force in such other areas immediately before the specified day, until the matters so extended and brought into force are further superseded or modified under this Act;
- (xi) the continuance within the area of an existing local authority of all or any budget estimates, assessments, assessment lists, valuations, measurements or divisions made or authenticated by, or in respect of, such existing local authority and in force within its area immediately before the specified day, until superseded or modified under the relevant law:

(xii) the removal of any difficulty which may arise on account of any change referred to in clauses (a) to (d).

(3) Where an order is made under this section transferring the assets, rights and liabilities of an existing local authority, then, by virtue of that order, such assets, rights and liabilities of the existing local authority shall vest in and be the assets, rights and liabilities of, the transferee.

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(4) (a) Where an order is made under this section, the State Government shall, before the expiry of the term of the Councillors or administrators appointed under paragraph (iii) or (iv), of sub-section (2), take steps in accordance with section 9 of this Act for the purpose of determining the number of Councillors of, and for holding election for, the new Zilla Parishad or Parishads, as the case

(b) the Councillors of the interim Zilla Parishad or of the Zilla Parishad in whose case there is an interim increase or reduction in their number or the administrator or administrators appointed under such order, as the case may be, shall, notwithstanding the expiry of the term for which they may have been appointed, continue in office for the area concerned, until immediately before the first meeting

of the new Zilla Parishad or Parishads, as the case may be:

(c) save as otherwise provided by or under this section, the provisions of this Act shall mutatis mutandis apply to any such Parishad, its Councillors or administrator.

255A. When the whole of the local area comprising a District ceases to be a Abolition District, with effect from the day on which such local area ceases to be a District. of Districts.

(i) the Zilla Parishad constituted for such District shall cease to exist or function:

(ii) the Councillors of the Zilla Parishad shall vacate office:

- (iii) the State Government may, notwithstanding anything contained in this Act or any other law for the time being in force, by an order published in the Official Gazette, provide in respect of such area for all or any of the matters specified in paragraphs (vi) to (xii) (both inclusive) or sub-section (2) of section 255 and the provisions of sub-section (3) of that section shall apply to such order.
- 256. (1) The State Government may, by notification in the Official Gazette, -- Power of

(a) include in any Block, any area in the vicinity thereof; or

(b) exclude from any Block, any local area comprised therein; or •

• (c) amalgamate two or more Blocks, and constitute one Block in their place;

(d) divide a Block or Blocks, and constitute two or more Blocks in its or their place; or

(e) otherwise alter or revise the limits of a Block.

(2) Every such notification shall define the limits of the local area which is intended to be included in, or excluded from, a Block, or of the areas of the Blocks intended to be amalgamated into one, or of the area of each of the Blocks intended to be constituted after spliting up an existing Block, as the case may be.

17(3) A notification issued by the State Government as aforesaid shall be laid before each House of the State Legislature as soon as possible after it is issued.]

\$257. Where during the term of office of members of any Panchayat Samili, a Power of notification under sub-section (1) of section 256 is issued altering in any manner State the boundaries of any Block, the State Government shall, by order published in to make the Official Gazette, provide for all or any of the following matters, that is suitable

(i) in a case where any area is included within any Block, the interim increase order when in the number of members by appointment of additional members by the State Block is

Government until the normal term of the existing members expires;

1 This was substituted for clause (c) by Mah. 7 of 1967, s. 9.

Section 257 was substituted by Mah. 46 of 1969 s. 6.

State

to alter boundary

of Block.

Government

- (ii) in a case where any area is excluded from any Block the removal of members, who in the opinion of the State Government represent the area excluded from the Block;
- (iii) in a case where two or more Blocks are amalgamated into one Block, the constitution of an interim *Panchayat Samiti* consisting of such number of members appointed by the State Government as the State Government may the successor *Panchayat Samiti* is in due course constituted
- (iv) in a case where any Block or Blocks are divided into two or more Blocks, the appointment of an administrator or administrators to exercise powers and to perform the duties and the functions of the successor *Panchayat Samitis* until such *Panchayat Samitis* are in due course constituted under the Act;
- (v) the area in respect of which the reconstituted Panchayat Samiti shall function and operate;
- (vi) the transfer in whole or in part of the rights and liabilities of the existing *Panchayat Samiti* to any successor *Panchayat Samitis* or the State Government and the terms and conditions of such transfer;
- (vii) such incidental, consequential and supplementary matters as may be necessary to give effect to any notification issued under section 256.]

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CHAPTER XVI.

CONTROL.

258. (1) The State Government may at any time cause an inquiry to be made by inquiry any of its officers not below the rank of Commissioner in regard to any Zilla Prishad into affairs on matters concerning it or any matters with respect to which the continuous of Zilla on matters concerning it, or any matters with respect to which the sanction, Parishad. approval, consent or order of the State Government is required by this Act.

(2) The officer holding such inquiry shall have the powers of a court under the v of Code of Civil Procedure, 1908, to take evidence and to compel the attendance of 1908. witnesses and the production of documents for the purposes of the inquiry.

(3) The State Government may make orders as to the costs of inquiries made • under sub-section (1) and as to the parties by whom and the funds out of which they shall be paid, and such order may, on the application of the State Government or of any person named therein, be executed as if it were a decree of a civil court.

259. (1) When the State Government is informed, on complaint made or other-power of wise, that a Zilla Parishad has made default in performing any duty imposed State on it by or under this Act, or by or under any enactment for the time being in force, Government the State Government, if satisfied after the due enquiry that the Zilla Parishad has to provide the State Government, if satisfied after the due enquiry that the Zilla Parishad has for perfailed in the performance of duty, may fix a period for the performance of that formance of

default of

Provided that, no such period shall be fixed unless the Zilla Parishad has been Zilla given an opportunity to show cause why such order shall not be made. Parishad.

[Explanation.—For the purposes of this sub-section, a Zilla Parishad includes a Panchayat Samiti or any Committee of the Parishad.]

(2) If that duty is not performed within the period so fixed, the State Government may appoint a person to perform it, and may direct that the expense of performing it, with a reasonable remuneration to the person appointed to perform it, shall be forthwith paid by the Zilla Parishad.

260. (1) If, in the opinion of the State Government, a Zilla Parishad exceeds or Power of abuses its powers, or is not competent to perform, or makes persistent default in State the performance of, the duties imposed on it by or under this Act or under any Government other law for the time being in force, or ²[wilfully disregards any instructions given or supersede or directions issued by the State Government under sub-section (1) of section 261 or Zilla Bom. any instructions issued by competent authorities arising a [out of audit of accounts Parishad wom. under the Bombay Local Fund Audit Act, 1930] or inspection of the office and work and conse-of thereof, the State Government may, after giving the Zilla Parishad an opportunity provisions of rendering an explanation, by order published with the reasons therefor, in the 1930-Official Gazette-

(i) dissolve such Zilla Parishad or

4[(ii) supersede such Zilla Parishad for the period specified in the order. Such period when the order of supersession is made, shall not be longer than the term of six years for which the Councillors would have held office under section 10, if the Zilla Parishad had not been superseded:

Provided that, when the period of supersession is continued under sub-section (4), the total period of supersession may be longer, but not exceeding six months from the date on which the said term of such Councillors would have expired if the Zilla Parishad had not been superseded under this section.]

1 This Explanation was added by Mah. 21 of 1968, s. 16.

² These words were substituted for the words "wilfully disregards" by Mah. 55 of 1963, s. 67(a).

These words were substituted for the words "out of audit of accounts of the Parishad", ibid.,

^{.4} Clause (ii) was substituted for the original clause by Mah. 27 of 1978, s. 2

- (2) When a Zilla Parishad is so dissolved or superseded, the following consequences shall ensue, that is to say—
 - (a) all Councillors and members of *Panchayat Samitis*, the Standing Committee, Subjects Committees or other Committees, if any, shall, in case of dissolution, as from the date specified in the order of dissolution, and in case of supersession, as from the date of the order of supersession, vacate their offices as such Councillors or members;
- (b) all powers and duties of the Zilla Parishad, the Panchayat Samiti, the Standing Committee or Subjects Committees or other Committees shall, during the period of dissolution or supersession, be exercised and performed by such person or persons as the State Government from time to time, appoints in that behalf;
- (c) all property vested in the Zilla Parishad shall, during the period of dissolution or supersession, vest in the State Government;
- (d) The person or persons appointed under clause (b) may delegate his or their powers and duties to an individual or to a committee;
- (e) when more than one person are appointed under clause (b), they may sue or be sued by any one of them who has been duly authorised to sue and be sued on behalf of the rest by a resolution duly passed by them in this behalf.
- (3) On the issue of an order of dissolution under sub-section (1), elections of Councillors and members of *Panchayat Samitis* shall be held under the provisions of this Act or the rules made thereunder on or before a date to be specified by the State Government in the order, and the *Zilla Parishad* and *Panchayat Samitis* shall be re-established by the election, or co-option of Councillors, or as the case may be, members under the aforesaid provisions on such date as may be specified by the State Government in the aforesaid order.
- (4) If, after inquiry made, the State Government so directs, the period of supersession with all the consequences aforesaid, shall, from time to time, be continued by an order published as aforesaid until such date as may be fixed by the State Government for the re-establishment of the Zilla Parishad and Panchayat Samitis:

Provided that, the State Government may by like order curtail such period.

- (5) After the Zilla Parishad is superseded, or Panchayat Samitis stand dissolved the Zilla Parishad or Panchayat Samitis shall be re-established by the election, or co-option of Councillors or, as the case may be, members under the provisions of this Act or the rules made thereunder applicable thereto,—
 - (a) if no direction has been made under sub-section (4), on the expiration of the period specified in the order of supersession under sub-section (1), or
 - (b) if a direction has been made under sub-section (4), on such date as is fixed under that sub-section for the re-establishment of the Zilla Parishad and if the period is curtailed, on the day next following the day on which such period expires.
- (6) Every order issued under sub-section (1) shall be laid for not less than thirty days before each House of the State Legislature as soon as possible after it is issued.

261. (1) The State Government may give to any Zilla Parishad general instruc- State • tions as to matters of policy to be followed by the Zilla Parishad in respect of their Governduties of functions, and in particular it may issue directions in the interest of the Powersto National or State development plans in respect of the execution and maintenance give direction of works and development schemes. Upon the issue of 1[such instructions or regarding directions] it shall be the duty of the Zilla Parishad to give effect to ¹[such instruc-works and development tions or directions].

schemes.

²[Explanation.—For the purposes of this sub-section, a Zilla Parishad includes a Panchavat Samiti or any Committee of the Parishad.]

- (2) (a) Notwithstanding anything contained in this Act, if in the opinion of the State Government it is necessary so to do, that Government may require the Zilla Parishad to place at its disposal the service of such officers and staff of the Parishad as in the opinion of the Government are necessary to carry out such acts and perform such duties (whether such acts or duties relate to any of the subjects in the District List or not), and thereupon the Zilla Parishad shall place at the disposal of the Govern-· ment the service of such officers and staff as are so requisitioned.
- (b) When the services of the officers and staff of the Zilla Parishad are placed at the disposal of the State Government as aforesaid, they shall continue to be borne on the appropriate cadres of the services under the Zilla Parishad and shall continue to be paid their remuneration and other allowances by the Zilla Parishad to the State Government in accordance with the rules prescribed by the State Government in that behalf.
- 262. If it is brought to the notice of the Commissioner that no meeting of the Commis-Zilla Parishad or any of its Committees or Panchayat Samiti was held within periods sioner to prescribed by or under this Act, he may himself call a meeting of such Parishad call meeting or Committee or Samiti in accordance with the rules prescribed by the State Govern-Parishad, ment in this behalf.

Committee or Panchayat Samiti.

263. The Commissioner or any other officer duly authorised by the State Govern- Power of ment in this behalf may,-

inspection and supervision.

- (a) enter on and inspect any immovable property occupied by any Zilla Parishad, or any institution under its control and management, or any work or development scheme in progress under it or under its direction, or cause such immovable property, institution or work or development scheme to be entered upon and inspected by any other person authorised by him in this behalf in writing;
- (b) call for any extract from the proceedings of any Zilla Parishad os any Committee thereof or of any Panchayat Samiti and call for or inspect any book or document in the possession of or under the control of the Zilla Parishad; and
- (c) call for any return statement, account or report which he may think fit to require a Zilla Parishad or any Committee thereof or of any Panchayar Samiti to furnish.

These words were substituted for the words "such directions" by Mah. 35 of 1963, s. 68(a).

^a This Explanation was added, ibid., s. 68(b).

Commis-264. The Commissioner or any person (not below the rank of a Collector, sinher to in the case of a Zilla Parishad; and of a Deputy Collector, in the case of a Panchayat office of Samiti) authorised by him in writing in this behalf may enter the office of any Zilla Zilla Parishad or Panchayat Samiti, and inspect any records, register or other document, Parishad. kept therein; and the Zilla Parishad or Panchavat Samiti, as the case may be, shall comply with the inspection notes, if any, made by the Commissioner.

265. If in the opinion of the Commissioner the number of officers or servants Commis- of Class III service or servants of Class IV service on the staff of the Zilla Parishad sioner to is excessive ²[or any expenditure on any work or development scheme undertaken extrava- or proposed to be undertaken by any Zilla Parishad is was eful or not in the public gance in interest), the said Zilla Parishad shall, on the requirement of the Commissioner, establish- reduce the number of the said officers or servants to such extent as the 3[Commissioner ments *[for may, subject to the provisions of section 243A, direct] 4[or as the case may be abandon expenditure such work or development scheme at such stage as the Commissioner may by order direct1:

> Provided that, the Zilla Parishad may appeal against any such requirement to the State Government whose decision thereon shall be final.

266. The Collector may, on being required by the State Government to make Power of Collector to a report to it about the working of the Zilla Parishad, call for any information or call for statistics which he may consider necessary from the Zilla Parishad relating to its information statistics which he may consider necessary from the Zilla Parishad relating to its relating to affairs and it shall be the duty of the Zilla Parishad to comply with the requisition affairs of made by the Collector.

Zilla Parishad.

267. (1) If, in the opinion of the District Magistrate, the execution of any *District Magistrate's] order or resolution of a Zilla Parishad [or any of its Committees or a Panchayat suspending Samiti] or the doing of anything which is about to be done, or is being done, by execution or on behalf of a Zilla Parishad for its Committee] or a Panchavat Samiti, is causing of orders, or is likely to cause, injury or annoyance to the public, or to lead to a breach of the Zilla peace 8* he may by order in writing, under his signature, Parishad, suspend the execution or prohibit the doing thereof. **Panchayat**

- (2) When a ⁶[District Magistrate] makes any order under sub-section (1), he shall Samiti, etc. forthwith forward to the Commissioner and to the Zilla Parishad or the Panchayat Samiti affected thereby a copy of the order, with a statement of the reasons for making it, and it shall be in the discretion of the Commissioner to rescind the order or direct that it shall continue in force with or without modification, permanently or for such period as he thinks fit.
 - (3) The Commissioner shall forthwith submit to the State Government a report of every case occurring under this section, and the State Government may pass such order in the case as it deems fit.

These words were inserted by Mah. 6 of 1975, s. 45(a).

These words were substituted for the words "Commissioner may direct" by Mah. 43 of 1967, s. 13(4).

• These words were added by Mah. 6 of 1975, s. 45(b).

⁶ These words were added, *ibid.*, s. 45(c).

These words were substituted for the word "Collector" by Mah. 35 of 1963, s. 70(1).

These words were substituted for the words "The Commissioner may" by Mah. 35 of 1963, s.69.

<sup>These words were inserted, ibid., s. 70.
The words "or is unlawful" were deleted, ibid., s. 70(1)(c).
These words were substituted for the word "Collector's", ii</sup>

1[267A. (1) If the Commissioner is satisfied that it is necessary in the public Commisinterest so to do; he may by order in writing under his signature suspend the execuof suspending tion of any order or resolution, or prohibit the doing of any act, by a Zilla execution of Parishad, or its Committee or Panchayat Samiti which, in his opinion, is unlawful; unlawful and it shall be the duty of the Zilla Parishad or its Committee or the Panchayat resolution of Samili, as the case may be, to comply with such order.

Zillo Parishad or Panchaya

- (2) If, in the opinion of the Commissioner, the execution of any order or resolu- Samiti, etc. tion of a Zilla Parishad or its Committee or Panchayat Samiti or the doing of anything by a Zilla Parishad or its Committee or Panchayat Samiti is inconsistent with the instructions or directions given or issued under sub-section (1) of section 261, he may, by order in writing under his signature, suspend the execution or • prohibit the doing thereof and it shall be the duty of the Zilla Porishad or its Committee or Panchayat Samiti, as the case may be, to comply with the order of the Commissioner.]
- 268. (1) In cases of emergency, the Collector may provide for the execution Emergency of extraordinary work, or the doing of any act, which a Zilla Parishad or Collector. Panchavat Samiti is empowered to execute or do, and the immediate execution or doing of which is, in his opinion, necessary for the health or safety of the public, and may direct that the expense of executing the work or doing the act, with a resonable remuneration to the person appointed to execute or do it, shall be forthwith paid by the Zilla Parishad.

- (2) If the expense and remuneration are not so paid, the Collector may direct the officer in charge of the treasury or bank or society in which the district fund is kept or the whole or portion thereof is deposited or lent on interest, to pay the expense and remuneration, or as much thereof as is possible, from the balance of such fund in his hand.
- (3) The Collector shall forthwith report to the Commissioner every direction made by him under this section and the Commissioner may by order either confirm or modify the direction in such manner as he deems fit.
- (4) The Commissioner shall forthwith furnish to the State Government a copy of the order made by him under sub-section (3), and the State Government may pass such order in the case as it deems fit.
- 269. (1) If, in the opinion of the State Government, a Panchayat Samiti exceeds Power of or abuses its powers, or is not competent to perform, or makes persistent defaults State in the performance of, the duties imposed on it by or under this Act, or otherwise by ment to law or 2 wilfully disregards any instructions given or directions issued by the State dissolve or Government under sub-section (1) of section 261 or] any instructions issued by supersede competent authority arising out of the audit of accounts of the Panchayat Samiti Samiti or inspection of the office and work thereof the State Government may, after giving for incompethe Panchayat Samiti an opportunity to render explanation, by an order published, default or with the reasons therefor, in the Official Gazette -

abuse of power.

(i) dissolve such Panchcyat Samiti, or

¹ Section 267A was inserted by Mah. 35 of 1963, s. 71,

These words were substituted for the words "wilfully disregards" ibid, s. 72.

- (ii) supersede it, for the period specified in the order, such period not being longer than the term for which the members of the *Panchayat Samiti* would have held office under section 59, if the *Panchayat Samiti* had not been superseded under this section.
- (2) When the Panchayat Samiti is so dissolved or superseded, the following consequences shall ensue, that is to say:—

(a) all members of the *Panchayat Samiti*, in case of supersession, as from the date of the order of supersession, and in case of dissolution, as from the date specified in the order of dissolution, vacate their office as such members;

(b) all powers and duties of the *Panchayat Samiti* during the period of dissolution or supersession, be exercised and performed by such person or persons as the State Government from time to time appoints in this behalf;

(c) all property in the possession of the *Panchayat Samiti* shall, during the period of dissolution or supersession, be held by the State Government;

(d) the person or persons appointed under clause (b) may delegate his or their powers and duties to an individual or to a committee or sub-committee.

- (3) On the issue of an order of dissolution under sub-section (1), elections of the members shall be held under the provisions of this Act or the rules made thereunder on or before a date to be specified by the State Government in the order, and the Panchayat Samiti shall be re-established by the election or co-option of members under the aforesaid provisions on such date as may be specified by the State Government in that order.
- (4) If, on inquiry made by it, the State Government so directs, the period of supersession of a Panchayat Samiti with all the consequences aforesaid shall, from time to time be continued by an order published as aforesaid until such day as may be fixed by the State Government for the re-establishment of the Panchayat Samiti:

Provided that, the State Government may by like order curtail such period.

(5) After the *Panchayat Samiti* is superseded it shall be re-established by the election, or as the case may be, co-option of members under the provisions of this Act or rules made thereunder applicable thereto—

(a) if no direction has been made under sub-section (4) on the expiration of

the period specified in the order of supersession under sub-section (1), or

(b) if a direction has been made under sub-section (4), on such day as is fixed under that sub-section for the re-establishment of the *Panchayat Samiti*, and if the period is curtailed, on the day next following the day on which such period expires.

(6) Every order made under sub-section (1) shall be laid for not less than thirty days before each House of the State Legislature as soon as possible after it is made.

Power of State Government to make special or rules for o cortain matters,

- 279. With a view to effecting economy and obtaining standardization in certain matters, the State Government may make rules to provide for all or any of the rollowing matters, that is to say—
 - (a) the manner in which purchases of stores, equipment, machinery and other articles required by a Zilla Parishad or a Panchayat Samiti, shall be made by it;
 - (b) the manner in which tenders for works, contracts and supplies shall be invited, examined and accepted; and
 - (c) the manner in which works and development schemes may be executed and inspected and payments made in respect of such works and schemes.

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271. Where any District or part thereof is visited by an out-break of any danger-Power of ous epidemic disease or there is grave danger of such out-break or widespread Government distress is caused in any District or part thereof by reason of 1[scarcity], flood or any to transfer other natural calamity, the State Government or any officer authorised by it in staff this behalf, may, notwithstanding anything contained in this Act, require any Zilla employed in this behalf, may, notwithstanding anything contained in this Act, require any 2000 connection Parishad to transfer in such manner and on such conditions as may be prescribed with the by the State Government any staff employed in connection with public health to public such District or part thereof for such period as the State Government or as the case health by may be, the officer may from time to time fix in that behalf; and the Zilla Parishad Zilla may be, the officer may from time to time fix in that behalf; and the Zilla Parishad to shall transfer its staff accordingly for the period aforesaid. The State Government another may make such grant as it thinks fit to the Zilla Parishad for the extra expenditure, District in if any, that may be incurred by it on account of the transfer of its staff.

Cases of emergency.

272. In all matters connected with this Act, the State Government and the Powers of Commissioner and Collectors shall have and exercise the same authority and control Government over the Commissioners, the Collectors and their subordinates, respectively, as and of they have and exercise over them in the general and revenue administration.

Commissioners over Collectors. etc.

273. Subject to such conditions, if any, as may be specified by the State Govern-Delegation ment, it may by order delegate all or any of its powers, functions or duties under this of powers Act (except the power to make rules under section 274), to any officer or authority Government. subordinate to it.

CHAPTER XVII.

RULES, REGULATIONS AND BYE-LAWS.

274. (1) The State Government may make rules not inconsistent with the Rules. provisions of this Act, for the purpose of carrying into effect the provisions of this Act.

(2) In particular and without prejudice to the generality of the foregoing provisions, the State Government may make rules for all or any of the following matters:-

(i) under sub-section (2) of section 9, prescribing the time at which and the manner in which the names of Councillors shall be published;

(ii) under section 12, prescribing the number of electoral divisions and the territorial extent thereof and the seats, if any, to be reserved for the representation of the Scheduled Castes and Scheduled Tribes in any electoral division and the manner and periodicity of rotation of such reservation;

²[(ii-a) under sub-section (1A) of section 13, rules to provide for the manner in which the list of voters shall be amended, and for all matters supplemental, consequential and incidental thereto;]

(iii) under sub-section (2) of section 14, the manner in which election of persons to a Zilla Parishad shall be conducted and other matters specified therein;

(iv) under clause (c) of sub-section (2) of section 16, prescribing rules for the purposes of that clause;

(v) under sub-section (2) of section 19, the manner in which an order of requisitioning may be served;

² Clause (ii-a) was inserted by Mah. 34 of 1966, s. 9.

¹ This word was substituted for the word "famine" by Mah. 25 of 1963, s. 73.

- (vi) under section 20, the time within which an application may be made; ¹[(vii) under sections 38, 48, 60, 71, 82A and 86 prescribing the manner in which the notice of resignation shall be delivered;]
- (viii) under section 44, prescribing the current administrative duties which the President 2* * may continue to carry on;
- 3[(viii-a) under sections 46, 69 and 84, rules subject to which house rent allowance as provided in those sections should be paid to the presiding authorities concerned;
- (ix) under sub-section (2) of section 46, the travelling and other allowances to be given to the President:
- ⁴[(ix-a) under section 46A prescribing rules regarding sumptuary allowances to be placed at the disposal of the President;]
- ⁵[(x) prescribing the form and the manner of making requisition under ⁶[subsection (2)] of section 49 and of section 72 or under section 87;]
 - (xi) prescribing rules for the purposes of sections 61, 774 and 89]:
- (xii) under sub-section (3) of section 57, prescribing the manner in which the names of elected or co-opted members of the Panchayat Samitis shall be published;
- ⁸[(xiii) under section 58, prescribing the electoral colleges and the territorial extent thereof and seats, if any, to be reserved for the representation of the Scheduled Castes and Scheduled Tribes in any electoral college and the manner and periodicity of rotation of such reservation;]
- (xv) under section 66, prescribing the current administrative duties which the Chairman of a Panchayat Samiti may continue to carry on;
- (xvi) under sub-section (2) of section 69 and of section 84, the travelling and other allowances to be given to the Chairman and Deputy Chairman of a Panchayat Samiti and a Chairman of a Subjects Committee;

 $^{10}[(xvi-a)]$ under section 77A, prescribing the manner and periodicity of rotation of nomination of Sarpanchas;

(xvii) under sub-section (2) of section 78, prescribing the rules subject to which Councillors and other persons shall be appointed on other Committees by Zilla Parishads:

(xviii) under clause (b) of sub-section (1) of section 95, prescribing the rules in accordance with which the duties of officers and servants of Zilla Parishad shall be laid down and prescribing the other powers and functions which the Chief Executive Officer shall exercise or perform under clause (i) of sub-section (2) of that section:

¹¹[(xviii-a) under clause (b) of sub-section (2) of section 95, prescribing the manner in which appointments of servants of Class IV service shall be made by the Chief Executive Officer, either from the lists of candidates prepared by himself or by a Selection Board or Committee constituted for the purpose and the procedure to be followed by such Board or Committee;]

This clause was inserted by Mah. 43 of 1964, s. 24 (a).
The words and Vice-President were deleted by Mah. 6 of 1975, s. 46(1).
Clause (viii-a) was inserted by Mah. 8 of 1966, s. 11(1).

⁴ Clause (ix-a) was inserted by Mah. 6 of 1975, s. 46(2).
⁵ This clause was substituted for the original by Mah. 43 of 1964, s. 24 (b).

⁶ These words, brackets and figures were substituted for the words, brackets and figures "subsection (1)" by Mah. 6 of 1975, s. 46 (3).

⁷ These figures and words were substituted for the words and figures "and 77" by Mah. 35 of 1963, s. 74

Clause (xiii) was inserted by Mah. 10 of 1979, s. 12.

⁹ Clause (xiv) was deleted by Mah. 7 of 1967, s. 74 (3).

¹⁰ Clause (xvi-a) was inserted by Mah. 6 of 1975, s. 46(5).

¹¹ Clause (xviii-a) was inserted by Mah. 61 of 1977, s. 4, Schedule.

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- (xix) under section 99, prescribing the rules subject to which a Head of the Department—
 - (a) is to accord technical sanction in respect of works and development schemes; or
 - (b) is to assess the work of officers of Class II service working in his Department;
- ¹[(xix-a) under section 111, prescribing rules with respect to the place, conduct and adjournment of meetings and generally with respect to the conduct of business thereat:
- (xix-b) under section 119, prescribing the rules for transaction of business at the meetings of the Standing Committee and Subjects Committee;]
- (xx) under section 124, prescribing rules subject to which works and development schemes of a Zilla Parishad shall be executed or maintained through the agency of a Panchayat Samiti and prescribing the works or development schemes which shall be executed or maintained through the agency of a panchayat;
- ²[(xx-a) under clause (a) of sub-section (2A) of section 130, prescribing the manner in which the payment into the public account of the State of sums referred to in that clause may be made, the withdrawal of moneys therefrom and all matters connected with or ancillary to matters aforesaid;
- (xxi) under section 135, prescribing the form in which accounts of receipts and expenditure of Zilla Parishads or Panchayat Samitis shall be kept and prescribing the financial or revenue year on the last day of which such accounts shall be balanced;
- ³[(xxii) under section 136, prescribing the form and dates of preparation, scrutiny and approval of the statement of accounts of the Zilla Parishads and Panchayat Samitis and the form, manner and date of publication of extracts of accounts;]
- (xxiii) under sub-sections (1) and (2) of section 137, prescribing the date on or before which and the form in which budget estimates of the income and expenditure shall be prepared by every Zilla Parishad and every Panchayat Samiti [and prescribing the date on or before which the Zilla Parishad shall approve the budget estimates under sub-section (4) of that section];
- (xxiv) under sub-section (3) of section 137, prescribing the date before which the budget estimates shall be forwarded to the Zilla Parishad by every Panchayat Samiti:
- 5[(xxi)-a] under sub-section (2) of section 138, prescribing the terms and conditions subject to which re-appropriation from grants provided by the State Government may be made;

¹ Clauses (xix-a) and (xix-b) were inserted by Mah. 35 of 1963, s. 74(4).

Clause (xx-a) was inserted by Mah. 6 of 1975, s. 46(6).

^{*} Clause (xxii) was substituted for the original, ibid., s. 46(7).

These words were added by Mah. 35 of 1963, s. 74(5).

⁶ Clause (xxiv-a) was inserted by Mah. 8 of 1966, s. 11(ii).

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(xxv) under section 141—

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- (a) prescribing the authorities by which, the extent to which and the subject in respect of which loans may be granted under sub-section (1) of that section;
- (b) prescribing the authorities by which, the extent to which and the subject in respect of which expenditure of recurring or non-recurring nature may be incurred under sub-section (2) of that section; and
- (c) prescribing the authorities by which, the subjects in respect of which and the extent to which any arrears of a tax or fee or any other sum due to the Zilla Parishad may be written off under sub-section (3) of that section;

¹[(xxv-a) under section 141A, prescribing the procedure to be followed by the Tribunal in deciding questions under sub-sections (2) of that section;]

(xxvi) under sub-section (4) of section 142, prescribing the form and manner in which the administration report shall be published;

(xxvii) prescribing the proportion of the cost of collection to be deducted under sub-section (1) of section 153;

(xxviii) prescribing the rules for carrying out the purposes of section 158;

³[(xxx) under section 183, prescribing the manner of calculating the total expenditure incurred by the Zilla Forishad in the preceding financial year;]

(xxxii) under section 185, prescribing the proportion in which a sum of local cess matching grant shall be paid;

(xxxiii) under sub-section (2) of section 186, determining the standards by which the progress of development activities of individual *Parishads* should be assessed and compared with those of others and the extent and amount of grants to be given;

(xxxv) under section 203, prescribing the manner in which a notification declaring a place to be a public market shall be published;

(xxxvii) prescribing the * * terms and conditions of service subject to which [persons holding posts in Class III or Class IV Service of the State Government] shall be taken over by the Zilla Parishad under section 242;

¹ Clause (xxv-a) was inserted by Mah. 43 of 1962, s. 24.

² Clause (xxix) was deleted by Mah. 43 of 1967, s. 13(1).

^{*} This clause was substituted, ibid., s. 13(2).

⁴ Clauses (xxxi) and (xxxiv) were deleted by Mah. 6 of 1975, s. 46(8).

⁶ Clause (xxxvi) was repealed by Mah. 37 of 1966, s. 165(1).

[•] The words "tenure, and" were deleted by Mah. 13 of 1967, s. 8(a).

These words were substituted for the words "members of the State service", ibid., s. 8(b).

"[(xxxvii a) under sub-section (2) of section 242B regulating the appointment and the terms and conditions of service of the Zilla Parishad employees appointed in any Class I or Class II Service of the State or the General State (Service;]

(xxxviii) 2*
prescribing the terminal benefits to which a person referred to in section 246 will be entitled on his exercising the option of retiring from service under that section;

(xxxix) under section 248, regulating the recruitment (including reservation for Scheduled Castes and Scheduled Tribes and Backward Classes), functions, and terms and conditions of service of persons referred to therein and regulating payment to be made by a Zilla Parishad towards pension, gratuity and other benefits as respects officers and servants referred to therein;

¹ Clause (xxxvii-a) was deemed to have been inserted on 1st March 1971, by Mah. 14 of 1979, s. 3.

² The words and figures " prescribing the date before which a person is to give notice of his option referred to in section 246 and " were deleted by Mah. 22 of 1970, s. 12.

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(xlii) under sub-section (1) of section 252, prescribing the manner in which a schedule of posts of District Technical Service (Class III), District Service (Class III) and District Service (Class IV), shall be prepared and sanctioned by Zilla Parishads;

(xliii) under section 253, prescribing rules in accordance with which a Zilla Parishad is to appoint a person under a contract;

(xliv) under section 261(2), prescribing the rules for the payment of remuneration and other allowances to the officers and staff of the Zilla Parishad referred to therein;

(xlv) under section 262, prescribing the rules in accordance with which a meeting of a Zilla Parishad or a Committee thereof or Panchayat Samiti may be called by the Commissioner;

(xlvi) under section 270, making rules for the matters specified thereine;

(xlvii) under section 271, prescribing the manner and condition subject to which any staff employed by a Zilla Parishad in connection with public health shall be transferred by it to the other Districts in cases of emergency described therein:

(xlviii) under sub-section (1) of section 279, prescribing the rules subject to which the powers, duties or functions conferred or imposed upon a Head of Department of a Zilla Parishad by or under the Act may be exercised, performed or discharged by any officer or servant holding office under the Zilla Parishad;

(xlix) under section 281, prescribing rules subject to which powers or functions under certain provisions of the Act are to be delegated by a Zilla Parishad to any of its authorities;

- (1) under sub-sections (3) and (4) of section 282, prescribing the manner in which a joint meeting of local authorities shall be held and the procedure to be followed at such meeting;
 - (11) prescribing any other matter for which rules may be made under this Act.
- (3) The rules to be made under this section shall be subject to the condition of previous publication.
- (4) All rules made under this section shall be laid before each House of the State Legislature as soon as may be after they are made, and shall be subject to such modifications as the Legislature may make during the session in which they are so laid or the session immediately following, and publish in the Official Gazette.

Clauses (xl) and (xli) were deleted by Mah. 21 of 1973, Sch. III.

Regulations.

- 275. The Zilla Parishad may, from time to time, frame regulations not inconsistent with the provisions of this Act and the Irules made by the State Government, for carrying out the purposes of this Act. In particular and without prejudice to the generality of the foregoing provisions, the Zilla Parishad may frame regulations for all or any of the following matters:—]
 - (i) under section 92, prescribing the powers to be exercised and duties to be discharged by, and the subjects enumerated in the District List to be allotted to, the Standing Committee and Subjects Committees and prescribing the procedure to be followed at joint meetings;
 - (iii) prescribing matters for the purposes of section 115;
- Bye-laws. 276. (1) A Zilla Parishad may, from time to time, make, alter or rescind bye-laws not inconsistent with this Act for carrying out the purposes of this Act and without prejudice to the generality of the foregoing powers may make provision:—
 - (a) for the licensing of brokers, commission agents, weighmen or measurers practising their calling in a public market and for the fixation of the fees leviable by them and the conditions on which the licences are to be granted and may be revoked:
 - (b) for the appointment of persons to register sales of animals in a public market and the fixation of the fees leviable by them;
 - (c) for the regulating of the use and management of, and for maintaining in a sanitary condition any public market and the prohibiting of the levying of unauthorised dues in any public market;
 - (d) for protection from injury or interference of the property of the Zilla Parishad wit in the area subject to the authority of the Zilla Parishad;
 - (e) for the compensation to be paid to a person if a public market declared under section 203 is held on private land;
 - (f) for the fees which may be charged for licences under sections 205 and 209;
 - (g) for the rent and fees which may be charged for the use of halting places and cart stands under section 216;
 - (h) for prescribing regulation as to supervision and inspection of a private cart-stand and conditions as to conservancy to be attached to a licence to be obtained for a private cart-stand;
 - (i) for destruction of wild animals causing damage or destroying crops;

¹ These words were substituted for the words "rules made by the State Government" by Mah. 35 of 1963, s. 75(1).

^{*} These words were added by Mah. 43 of 1962, s. 25.

Clauses (if) and (iv) were deleted by Mah. 35 of 1963, s. 75(2)

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- (j) for destruction of swines straying on any land or doing damage to crops;
 - (k) for the disposal of mad and stray dogs;
- (I) for preventing danger from any tree adjoining a public place, likely to fall and endangering human life;
- (m) for regulating quarrying, blasting, felling trees or carrying on building operation to prevent danger to human life;
- (n) for regulating places used as a hotel, restaurant, tea shop or for any similar purpose or for the manufacture of tiles or bricks;
- (o) for compulsory vaccination, if the State Government issues a direction in that behalf to any Zilla Parishad;
- (p) for prohibiting begging in public street, if the State Government issues a direction in that behalf to any Zilla Parshad:
- (q) for preventing, meeting, mitigating or suppressing the disease or the outbreak or introduction of any infectious disease amongst cattle;
 - (r) for disposals of articles of food unfit for human consumption;
- (s) for regulating establishment of factories in the area set apart for such purpose or prohibiting establishment of factories in areas not set apart for such purpose;
- (t) for providing facilities for vaccination subject to the provisions of any law relating to vaccination for the time being in force;
 - (u) for preventing damage to trees or plants standing in the public place;
- (v) for the closure of places of public entertainment on the outbreak of dangerous infeccious disease;
- (w) for regulating the use of public roads and the traffic thereon and for securing cleanliness, safety and order in respect of the same;
- (z) for the general or special regulation, control or prohibition of the use of markets, dairies, creameries, graineries, grain shops, slaughter-houses, burial and burning grounds, offensive trades, and all matters connected with conservency.
- (2) Any bye-law made under sub-section (1) may provide that a contravention thereof shall be punishable—
 - (a) with a fine which may extend to fifty rupees;
 - (b) in the case of a continuing contravention with a fine, which may extend to ten rupees per day after conviction for the first contravention within the period within which such contravention continues.
- (3) No bye-law shall have effect until the same has been approved by the Commissioner.

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CHAPTER XVIII.

MISCELLANEOUS.

Renalty for Councillor, officer or servant of Zilla Parishad having interest in any contract, etc., with Zilla Parishad or Panchayat Samiti.

277. If any Councillor or any member of a Panchayat Samiti or any officer or servant maintained by or employed under a Zilla Parishad has directly or indirectly any share or interest in any work done or development scheme executed by order of the Zilla Parishad or Panchayat Samiti of which he is a Councillor, or as the case may be, member or by which he is maintained or under which he is employed, or in any contract with or under such Zilla Parishad, or Panchayat Samiti he shall be liable, on conviction, to a fine which may extend to one thousand rupees or simple imprisonment which may extend to three months or with both:

Provided that, no person shall be convicted under this section by reason only of such person—

- (a) having a share in any joint stock company or a share or interest in any co-operative society which shall contract with or be employed by or on behalf of the Zilla Parishad or Panchayat Samiti; or
- (b) having a share or interest in any newspaper in which any advertisement relating, to the affairs of the Zilla Parishad or Panchayat Samiti may be inserted; or
- (c) having a share or interest in any transaction of loan given, or grant made, by or on behalf of a Zilla Parishad (such share or interest being acquired in accordance with the rules prescribed by the State Government);
- (d) holding a debenture or being otherwise concerned in any loan raised by or on behalf of the Zilla Parishad; or
- (e) being professionally engaged on behalf of the Zilla Parishad or Panchayat Samiti as a legal practitioner.
- $^{1}[(f)$ having a share or interest referred to in sub-clause (v), (vi) or (vii) of clause (b) of sub-section (2) of section (3)

Councillors, etc. of Zilla Parishads etc., to be public servants.

278. Every Councillor and every member of a Panchayat Samiti and every officer and servant holding office under or employed by a Zilla Parishad shall be deemed to be a public servant within the meaning of section 21 of the Indian XLV of 1860.

¹ Clause (f) was added by Mah. 35 of 1963, s. 76.

279. (1) Any of the powers, duties or functions conferred or imposed upon Delegation a Head of the Department of the Zilla Parishad by or under this Act may, subject of powers to such rules as may be made under section 274, be exercised, performed or by Heads discharged by any officer or servant holding office under the Zilla Parishad whom the Head of the Department empowers in writing in this heads. the Head of the Department empowers in writing in this behalf.

Zilla

- (2) A copy of any order made by the Head of the Department under sub-section Parishad. (1) shall be forwarded by him to the Zilla Parishad, the Standing Committee and the Subjects Committee concerned.
- 280. (1) No suit shall be commenced against any Zilla Parishad or against any Limitation officer or servant of, or working under, a Zilla Parishad or any person acting of suits under the orders of a Zilla Parishad or Panchayat Samiti for anything done, or purporting to have been done, in pursuance of this Act, without giving to such Zilla Parishad officer, servant, or person one month's previous notice in writing of the intended suit nor after three months from the date of the act complained of. The notice shall state the cause of action, the nature of the relief sought, the amount of compensation claimed and the name of place of abode of the person who intends to bring the action.
- (2) In the case of any such suit for damages, if tender of sufficient amends shall have been made before the action was brought, the plaintiff shall not recover more than the amount so tendered, and shall pay all costs incurred by the defendant after such tender.
- 1[280A. (1) Notwithstanding anything contained in sections 47, 51, 70, 74, Period of 85, 89 and other relevant provisions of this Act, where any person, during his term detention as the President, or a Chairman or Deputy Chairman of a Panchayat Samiti, or during Emergency a Chairman of a Subjects Committee, was detained under any law providing for declared in preventive detention at any time during the period of operation of the Proclamation June 1975 of Emergency, which was issued on the 25th June 1975 and was revoked on the to be ignored 21st March 1977, the whole period of his detention shall be ignored in computing for computing absence the period of his absence for any of the purposes of this Act the period of his absence for any of the purposes of this Act.

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- (2) Accordingly, any such person shall not cease, and shall not be deemed ever honorarium to have ceased, to hold the office which he was holding when he was detained and other . under such law merely on the ground of his detention or absence and shall be office bearers. entitled, and shall be deemed always to have been entitled, throughout the period he was holding such office, to the payment of the honorarium, the residential accommodation and other facilities attached to his office.]
- 281. A Zilla Parishad may, by order in writing, delegate any of its powers or Power of functions under section 100, 102 or 106, and subject to rules made by the State Zilla Government, under such other provisions of this Act as the State Government to delegate may specify in this behalf, to any of the authorities of the Parishad as the State its powers. Government may deem fit.

- 282. (1) It shall be competent for a Zilla Parishad, a municipal corporation, a Joint municipality, a cantonment authority or a notified area committee, notwithstanding meeting anything contained in any law for the time being in force constituting or establishing more local such Zilla Parishad, municipal corporation, municipality, cantonment authority authorities. or notified area committee, to propose to anyone or more than one such other local authority or authorities that a joint meeting of one or more of such local authority or authorities be held for discussing matters in relation to-
 - (a) co-ordination of works and development schemes of any two or more such local authorities, or

¹ Section 280A was inserted by Mah. 14 of 1979, s. 4

- (b) works or measures to be undertaken on the basis of joint responsibility of any two or more such local authorities.
- (2) Where any local authority has made a proposal for a joint meeting u der sub-section (1) and the other local authority or authorities has or have not accepted the proposal, the Commissioner may pass such orders as he may deem fit requiring the concurrence of such other authority or authorities, not being the cantonment authority in the matter aforesaid, and such local authority or authorities shall comply with such orders.
- (3) If the proposal made by a local authority under sub-section (1) has been accepted by the other local authority or authorities a joint meeting thereof shall be held in such manner as may be prescribed by the State Government.
- (4) The procedure at the joint meeting shall be such as may be prescribed by the State Government.
- (5) The expenses connected with the joint meeting shall be borne in such proportion as may be agreed upon by the local authorities concerned and in the absence of the agreement as may be directed by the Commissioner.
- (6) If any difference of opinion arises between local authorities (other than cantonment authority) acting under this section, the decision thereupon of the Commissioner shall be final.
- (7) If any difference of opinion arises between any local authority and a cantonment authority acting under this section, the question shall be decided by the State Government with the concurrence of the Central Government.

Utilisation 283. The sum paid by the State Government to a municipal corporation, of portions municipality, cantonment authority or notified area committee under sub-section of revenue (2) of section 150

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* * * * * shall be expended by municipal the municipal corporation, municipality, cantonment authority, or notified area lities, etc. committee, as the case may be, only for such purposes as are described in section 100 or for the remuneration of officers and servants whom it entertains for any of the said purposes; and a portion thereof equal to not less than one-third of the revenue referred to in sub-section (2) of section 150

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* * * * shall be expended by it for matters falling in the sphere of education as enumerated in the District list.

284. [Special provisions for recovery of land revenue and for carrying out functions and duties of village accountants in non-panchayat areas of Zilla Parishad.] Deleted by Mah. 15 of 1974, s. 19.

Acquisition 285. Save as otherwise provided in sections 19 to 23, when any land is of land required for the purposes of this Act, the State Government may, on the request of the Zilla Parishad requiring it, proceed to acquire it under the provisions of the Land Acquisition Act, 1894, or other law corresponding thereto I of

¹ The words and figures "or sub-section (2) of section 153" were deleted by Mah. 15 of 1947, s. 18.

and for the time being in force, and on payment by the Zilla Parishad of the compensation awarded under that Act or such law and of all other charges incurred by the State Government on account of the acquisition, the land shall vest in the Zilla Parishad 1 [but subject to such terms, conditions and restrictions as may be imposed by the State Government:

Provided that, on a breach of any of such terms, conditions or restrictions, the State Government may resume the said land and on such resumption, the land shall vest in the State Government free of all encumbrances, but on payment to the Zilla Parishad of an amount equal to the compensation awarded and paid by Zilla Parishad in respect of that land.]

²[285A. The headquarters of every Zilla Parishad and Panchayat Samiti shall Power be located at such place (whether within or without the District) as the State Gove Government may in consultation with the Zilla Parishad or Panchayat Samiti to ap concerned, by notification in the Official Gazette, appoint in this behalf.

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- 286. [Amendment of certain enactments.] Deleted by Mah. 21 of 1968, s. 17.
- 287. (1) For the purpose of bringing the provisions of any law in force in the Powe territory of this State into accord with the provisions of this Act, the State Govern-State ment may by order published in the Official Gazette make such adaptations and to ad. modifications of such law, whether by way of repeal or amendment, as may be laws. necessary or expedient, and provide that the law shall, as from such date as may be specified in the order, have effect subject to adaptations and modifications so made, and any such adaptation or modification shall not be questioned in any court of law.
 - (2) Nothing in sub-section (1) shall be deemed—
 - (a) to empower the State Government to make any adaptation or modification tion of any law the expiration of two years from the commencement of this Act-
 - (b) to prevent the State Legislature or other competent authority from repealing or amending any law adapted or modified by the State Government under this section.

Explanation.—The expression "law in force" in this section shall include a law passed or made by the State Legislature or other competent authority in the State before the commencement of this Act and not previously repealed, notwithstanding that it or parts of it may not be then in operation either in all, or any particular areas in the State.

- 288. The provisions contained in the Eleventh Schedule shall apply to the constitution of Zilla Parishads and other matters specified therein.
- 289. If any difficulty arises in giving effect to the provisions of this Act or any Rem Schedule, the State Government may, as occasion requires, by order do anything diffic which appears to it to be necessary for the purpose of removing the difficulty.

¹ This portion was added by Mah. 6 of 1975, s. 47. ² Section 285A was inserted by Mah. 351of 1963, s. 77.

290. Subject to the provisions of section 288, the Bombay Local Boards Act, Bom. 1923, the Central Provinces and Berar Local Government Act, 1948, and the VI of 1923. Hyderabad District Boards Act, 1955, are hereby repealed.

C. P. and Berar Act XXX-VIII of 1948. Hyd. Act 1 of 1956,

FIRST SCHEDULE

(See section 100)

SUBJECTS OF ACTIVITIES (INCLUDING DEVELOPMENT ACTIVITIES)

Agriculture

2. Crop competitions.

3. Crop protection.

Crop campaigns (including Kharif and Rabi Crop campaigns and intensive 4. paddy cultivation).

Compost and local manures.

- Distribution of fertilisers, agricultural implements and agricultural quota of iron, steel and cement.
- 7. Demonstration of improved agricultural practices.
- Model demonstration or subsidiary seed farms.
- Importation and distribution of improved seeds.
- 10. Establishment and maintenance of godowns. 11. Advancement and improvement of agriculture.

²[12. Air compressors.

Khar land development.] 13,

*[Animal Husbandry and Dairy Development]

Veterinary aid (excluding District Veterinary Hospitals but including veterinary dispensaries, vaterinary aid centres and village veterinary chests).

15. Improvement of breed of cattle, horses and other livestock (including artificial insemination sub-centres, key village centres, premium bull centres, fodder development plots, silo pits, formatior of taluka and district livestock improvement associations and the like, and distribution of improved breed of sheep).

Distribution of improved poultry.

17. Organisation of cattle shows and rallies.

417-a. Intensive piggery development.

17-b. Intensive poultry development.

17-c. Intensive cattle development.]

717-d. Dairy Development.]

Forests

Village forests and grazing lands (including measures for development or village woodlands for purposes of pasture and fuel).

¹ Entry • was deleted by Mah. 6 of 1975, s. 48(a)(i).

These entries were substituted for the original entries 12 and 13, ibid., s. 48(a)(ii).

This heading was substituted for the heading "Animal Husbandry", vide G. N., R. D. D., No. ZPA/1277/4513/(802)(i)/XII, dated 18th July 1980.

These entries were inserted by Mah. 6 of 1975, s. 48(b).

Entry 17-d was added, wide G.N., R.D.D., No. ZPA-1277/4513/(802)(i)/XII, dated 18th July

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Social Welfare.

- 19. Educational development of backward classes, including measures relating to—
 - (1) grant of scholarships, freeships and examination fees to backward class students, and
 - (2) establishment and maintenance of hostels and schools for backward class students, including giving of grants to aided hostels for construction and maintenance of hostels and supply of other aids to such hostels and schools but excluding hostels for areas larger than a district.

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- 20. Economic development of backward classes, including,—
 - (1) giving of financial assistance to individual cultivators in the form of loans and subsidies for the purpose of purchasing agricultural requisites;
 - (3) supply of spinning wheels to Vimukta Jatis;
 - (4) development of communications in backward areas;
 - (6) establishment of handicrafts centres; and
 - (7) development of cattle-breeding and poultry farms.
 - 21. Removal of untouchability, including-
 - (1) celebration of Harijan weeks:
 - (2) Zunka-bhakar programme;
 - (3) encouragement of inter-caste marriages between caste Hindus and Harijans; and
 - (4) awarding prizes to villages which do outstanding work in the removal of untouchability.
 - 22. Programmes for welfare of backward classes, including—
 - (1) women's and echildren's welfare programmes or projects;
 - (2) establishment and maintenance of Balwadis;
 - (3) undertaking propaganda and publicity for welfare of backward classes;
 - (4) organisation of entertainment programmes for backward classes;
 - (5) holding social melas;
 - (6) Sanskar Kendras, community-cum-recreation centres and community halls for backward classes;
 - (7) supply of clothes to Vimukta Jatis;
 - (8) financial assistance to individuals for purchase of medicines, and giving of grants to voluntary agencies for administering medical relief;
 - (9) provision of houses for backward class persons; and
 - (10) provision of drinking-water wells.
 - 23. Training of backward classes, including,—
 - (1) organisation of training camps; and
 - (2) technical training and training in improved methods of hereditary occupations.

¹ Clauses (2) and (5) of Entry 20 were deleted by G.N., R.D.D., No. ZPA. 1072/52193-(i)-N, dated the 1st October 1973.

Education

- 24. Establishment, management, maintenance inspection and visiting of primary schools and basic schools, including grants to added schools but excluding item relating to—
 - (i) laying down of syllabus;

(ii) prescription of text-books;

(iii) conducting scholarship examinations;

- (iv) conducting primary school certificate examination and standard IV examination in Vidarbha; and
- (v) such other powers as are vested in the State Government under the Bombay Primary Education Act, 1947.
- 25. Establishment, management, maintenance, inspection and visiting of secondary schools excluding items relating to—
 - (i) prescription of curriculum;

(ii) prescription of text-books;

(iii) rates of and conditions for maintenance grants;

(iv) permission for conversion of high schools into higher secondary schools;

(v) rates of fees;

(vi) laying down general conditions for recognition;

(vii) conduct of primary and high school scholarship examinations; and (viii) such other powers as may be specifically entrusted to the Director of Education or reserved for the State Government under the Grant-in-aid Code.

In the case of private secondary schools, only recommending grants and loans and their disbursement on sanction from the Director of Education.

- 26. Grant of loans and scholarships to students in respect of primary and secondary education.
 - 27. Construction and maintenance of primary and secondary school buildings of the Zilla Parishads.
 - 28. Other educational objects.
 - 29. Provision of equipment and playgrounds for schools.

Medical

- 30. Taluka dispensaries, including upgrading of taluka dispensaries.
- 31. Hospitals, excluding civil and cottage hospitals as also other big Government hospitals which are comparable to civil hospitals.
 - 32. Subsidised Medical Practitioners' Centres.
 - 33. Rural Medical Relief Centres and Public Medical Relief.
- 34. Grant of financial assistance to institutions giving anti-rabic treatment to indigent persons.
- 35. Grants-in-aid to private charitable hospitals, dispensaries, maternity homes and other such institutions.

Ayurveda

¹[36. Ayurvedio, Unani and Homoeopathic Dispensaries (including the giving of grants to such dispensaries)].

¹ Entry 36 was substituted by G.N., R.D.D., No. ZPA, 1068/35855-N, dated 11th March 1969.

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1/37. Replenishing stock of Ayurvedic, Unani and Homeopathic medicine chests in villages.]

Public Health.

38. Primary Health Centres.

39. Mobile Hygiene Units.

40. ²[Primary Health Units.]

Vaccination. 41.

School Health Service. 42.

.Measures for treatment of Anti-vaws.

Maintenance of medicine boxes in villages.

46. •Facilities for health education.

Rural sanitation. 47.

48. Taking of necessary measures in the interest of public health.

49. Reclamation of unhealthy localities (including grant of loans to private persons or associations for the purpose).

Buildings and Communications.

Construction, maintenance and repairs of-

(i) Village roads:

(ii) Other District Roads:

(iii) Major District Roads; and

(iv) Bridges on abovementioned Roads.

Rural Parks and Gardens (excluding National Parks and Gardens).

Construction of administrative and other buildings in connection with Zilla Parishad's requirements.

Means of communications other than roads.

Public ferries.

55. Maintenance of trees in the vicinity of roads.

¶Public Health Engineering.

Rural Water Supply

Protected Water Supply for fairs in rural areas.

60. Rural drainage.

Works for preservation from pollution of water for drinking, bathing and cooking.

(i) Construction, maintenance and repairs of schemes with a netcapital cost of less than rupees one lakh in each case.

(ii) Construction of schemes with a net capital cost of more than rupees one lakh but less than rupees five lakhs as the State Government may allow to be undertaken in any individual case.

(iii) Maintenance of and repairs to schemes with a net capital cost of more than rupees one lakh in each case.]

¹ Entry 37 was substituted by G.N., R.D.D., No. ZPA. 1070/2252-N, dated 2nd June 1970.

² These words were substituted for the words "Combined Medical and Public Health Units '3 by G.N., U.D., P.H. & H.D., No. PHC. 3170/50377-S, dated 25th November 1971.

² Entry 44 was deleted by Mah. 6 of 1975, s. 48(c).

³ Entries 56 and 57 were deleted, ibid., s. 48(d).

⁴ The heading and entries 58 to 61 were substituted by G.N., R.D.D., No. ZPA. 1070/11581-N, dated 9th December 1970.

dated 9th December 1970.

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Irrigation

¹[62. Minor Irrigation works (only those works which irrigate ²[100 hectares (approximately 250 acres)] or less each; and those lift irrigation works • which cost less than Rs. 5 lakhs each).]

3*

4*

¹ Entry 62 was substituted by G. N., R. D. D., No. IRG. 3665-B, dated 28th September 1966.

^{*} These figures, words and bracket were substituted for the figures and word "250 acres" by Mah. 6 of 1975, s. 48(e).

The heading "Industries and Cottage Industries" and entries "63 to 74" were deleted by G.N., R.D.D., No. ZPA. 1072/52193(i)-N, dated 1st October 1973.

The heading "Co-operation" and entries "75 to 83" thereunder were deleted by G.N., R.D.D. No. ZPA. 1072/52193(i)—N, dated 1st October 1973.

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Publicity.

- 84. Mobile Publicity Vans.
- 85. Organising District Exhibitions.
- 86. Publicity through recreational activities.
- 87. Rural broadcasting.

Community Development.

- 88. Community Development Programme.
- 89. Local Development Works Programme.

Social Education.

- 90. Community Recreation Centres.
- 91. Adult Literacy Centres.
- 92. Sports, games, playgrounds, equipment and welfare organisations.
- 93. Kisan Melas.
- 194. Conducted tours within the State, and with the previous permission of State Government, outside the State.]
- 95. Dissemination of information.
- 96. Short camps.
- 97. Women's organisations and welfare.
- 98. Children's organisations and welfare.
- 99. Mobile cinema vans.
- 100. Libraries and reading-rooms.
- 101. Fairs, shows and exhibitions.

Rural Housing.

102. Rural Housing.

Miscellaneous.

- 103. Village uplift.
- 104. Building model villages (including grants and loans for the purpose).
- 105. Economic welfare of villages.
- 106. Local works or measures likely to promote health, safety, comfort or convenience of the public.
- 107. Markets.
- 108. Dharmashalas, rest-houses, travellers' bungalows, sarais and the like.
- 109. Chawdis.
- 110. Other public institutions.
- 111. Local unemployment other than industrial unemployment.
- 112. Improvement and extension of village sites (including grants and loans for the purpose).
- 113. Laying new village sites (including grants and loans for the purpose).
- 114. Well-being of employees of Zilla Parishads.

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¹ Entry 94 was substituted for the original by Mah. 6 of 1975, \$. 48(f).

- 115. Provision of I house sites or houses for employees of Zilla Parishads.
- 116. Planting and preservation of trees on public grounds and gardens.
- 117. Rewards for destruction of wild animals.
- 118. Public receptions and ceremonies and entertainment.
- 119. Arrangement for local pilgrimages.
- 120. Burial and cremation grounds (including disposal of the dead).
- 121. Sammelans of Panchas, Sarpanchas of Village Panchayats and other non-
- 122. Local vagrancy relief for the poor.
- 123. Maintenance of poor-houses.
- ²[124. Securing ³[or continuing] postal facilities of experimental post offices in the villages within the District, where the village panchayats are not, for good and sufficient reasons, able to do so by providing for payment of non-refundable contribution to the Posts and Telegraphs Department, wherever necessary.]
- 4125. Propagation of gramdan and bhoodan movements.]
 - ⁵[126. Panchayat Rai Training Centre (Only to the extent of securing proper selection of trainees and satisfactory attendance at the Training Centre and of making provision for the travelling and daily allowances to the members of the managing Committee of the Centre.)]
- ¶127. Monetary grants to members of a family of a deceased member of the armed forces of the Union.

Explanation.—The expression "members of a family" in relation to a deceased member of the armed forces of the Union means his widow, son, son's son, unmarried daughter, father or mother.]

SECOND SCHEDULE.

SUBJECTS OF ACTIVITIES (INCLUDING DEVELOPMENT ACTIVITIES).

(See section 101)

Agriculture.

- (1) Kharif and rabi crop campaigns.
- (2) Intensive paddy cultivation.
- (3) Advancement and improvement of agriculture.
- (4) Demonstration and propagation of improved agricultural methods and practices and establishment and maintenance of model agricultural farms.
- (5) Propagation of improved agricultural implements.
- (6) Increasing production of fruits and vegetables.
- (7) Establishment and maintenance of godowns.
- (8) Distribution of fertilisers, agricultural implements and agricultural quota of iron, steel and cement.
- ⁷[(8-a) Crop competitions.
- •(8-b) Compost and local manures.
- (8-c) Importation and distribution of improved seeds.
- These words were substituted for the word "houses" by Mah. 6 of 1975, s. 48(g)(f).
 Entry 124 was added by G.N., R.D.D., No. ZPA. 1068/6274-N, dated 20th February 1969.
 These words were inserted by G.N., R.D.D., No. ZPA. 1068/6274-N, dated 24th November
- 1970
- Entry 125 was added by G.N., R.D.D., No. ZPA. 1069/33176-N. dated 15th January 1971. Entry 126 was added by G.N., R.D.D., No. PRT. 1171/13140-A(iii), dated 21-5-1973, read with Corrigendum No. PRT-1171/13140/A-III, dated 4th June 1973 published in the M.G.G., Extraordinary, dated the 4th June 1973 at page 888.
 Entry 127 was added by Mah. 6 of 1975, s. 48(g)(ii).
 Entries (8-a), (8-b) and (8-c) were inserted, ibid., s. 49(a).

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Animal Husbandry.

- (9) Village Veterinary Chests.
- (10) Veterinary Aid Centres.
- (11) Formation of Taluka Livestock Improvement Associations and the like.
- (12) Fodder Development Plots.
- (13) Silo Pits.
- (14) Distribution of improved poultry.
- (15) Distribution of improved sheep.
- (16) Organisation of cattle shows and rallies.

Forests.

- (17) Village forests and grazing land (including improvement of grass).
- (18) Measures for development of village woodlands for purposes of pasture and fuel.

Social Welfare.

- (19) Economic development of backward classes, including—
 - (a) giving financial assistance to individual cultivators in the form of loans and subsidies for the purpose of purchasing agricultural requisites,
 - (c) establishment of spinning wheels to Vimukta Jatis,
- (20) Removal of untouchability, including-
 - (a) celebration of Harijan weeks.
 - (b) Zunka Bhakar Programme,
 - (c) encouragement of inter caste marriages between caste Hindus and Harijans.
- (21) Programmes for welfare of backward classes, including—
 - (a) women's and children's welfare programme or projects,
 - (b) establishment and maintenance of Balwadis.
 - (c) undertaking propaganda and publicity for welfare of backward classes.
 - (d) organisation of entertainment programmes for backward classes,
 - (e) holding social melas,
 - (f) Sanskar Kendras, Community-cum-recreation centres and community halls for backward classes,
 - (g) supply of clothes to Vimukta Jatis,
 - (h) financial assistance to individuals for purchase of medicines and giving of grants to voluntary agencies for administering medical relief.
 - (i) provision of houses for backward class persons, and
 - (j) provision of drinking water wells.

Education.

- (22) Construction and maintenance of primary school buildings.
- (23) Provision of equipment and playgrounds for primary schools.
- ²[(23-a) Management of primary schools.
- (23-b) Other educational objects.]

¹ Clauses (b) and (d) of entry 19 were deleted by G.N., R.D.D., No. ZPA. 1072/52193(ii)-N, dated 1st October 1973.

² Entries (23-a) and (23-b) were inserted by Mah. 6 of 1975, s. 49(b).

Medical.

- (24) Subsidised Medical Practitioners Centres.
- (25) Rural Medical Relief Centres.

Ayurveda,

(26) Replenishing stock of Ayurvedic medicine chest in villages.

Public Health.

- (28) Maintenance of medicine boxes in villages.
- (29) Rural Sanitation.
 - (30) Taking of necessary measures in the interest of Public Health.

Buildings and Communications.

- (31) Construction, maintenance and repairs of Village Roads.
- (32) Bridge and Culverts on village roads.
- (33) Public ferries.
- (34) Maintenance of trees in the vicinity of roads.

Public Health Engineering.

- (35) Village Water Supply Wells.
- (36) Surface drainage in villages.

Publicity.

- (40) Rural broadcasting.
- (41) Publicity through recreational activities.

Community Development.

- (42) Community Development Programme.
- (43) Local Development Works Programme.

Social Education.

- (44) Community Recreation Centres.
- (45) Adult Literacy Centres.
- (46) Sports, games, playgrounds, equipment and welfare organisations.
- (47) Kisan Melas.
- 4[(48) Conducted tours within the State, and with the previous permission of the State Government, outside the State.]
- (49) Dissemination of information.
- (50) Short Camps.
- (51) Women's organisations and welfare.

¹ Enery (27) was deleted by Mah. 6 of 1975, s. 49(c).

⁸ The heading "Cottage Industries" and entries (37) and (38) were deleted by G.N., R.D.D. No. ZPA. 1072/52193(ii)-N, dated the 1st October 1973.

The heading "Co-operation" and entry 39 were deleted by G.N., R.D.D. No. ZPA. 1072/52193 (ii)-N, dated the 1st October 1973.

4 Entry (48) was substituted for the original by Mah. 6 of 1975, s. 49(d).

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(52) Children's organisation and welfare.

(53) Mobile cinema vans.

(54) Libraries and reading rooms.

(55) Fairs, shows and exhibitions.

Rural Housing.

(56) Rural Housing.

Miscellaneous.

(57) Village Uplift.

(58) Building model villages (including grants and loans for the purpose).

(59) Economic welfare of villages.

(60) Local works or measures likely to promote health, safety, comfort or convenience of the public.

(61) Markets.

(62) Dharmashalas, rest houses, travellers' bungalows, sarais and the like.

(63) Chavdis.

(64) Other public institutions.

(65) Local unemployment other than industrial unemployment.

(66) Improvement and extensions of village sites (including grants and loans for the purpose).

(67) Laying new village sites (including grants and loans for the purpose).

(68) Planting and preservation of trees on public grounds and gardens.

(69) Rewards for destruction of wild animals.

(70) Public receptions and ceremonies and entertainment.

(71) Arrangement for local pilgrimages.

- (72) Sammelans of Panchas, Sarpanchas of Villago Panchayats and other nonofficials.
- (73) Local vagrancy relief for the poor.

(74) Maintenance of poor houses.

1(75) Monetary grants to members of a family of a deceased member of the armed forces of the Union.

Explanation.—The expression "members of a family" in relation to a deceased member of the armed forces of the Union means his widow, son, son's son, unmarried daughter, father or mother].

THIRD SCHEDULE

(See section 128)

No acquisition, lease, 2[sale or other transfer] of property specified in column (1) of the Table hereto in relation to subjects specified in column (2) thereof shall be valid unless it is made with the previous sanction of the authority specified against it in column (3) of that Table:

Provided that, the State Government may, by notification in the Official Gazette, direct that the power of the Chief Executive Officer to sanction acquisition of property of a value not exceeding five thousand rupees and 3 [lease, sale or other transfer] thereof of a value not exceeding two thousand and five hundred rupees shall, with effect from the date specified in the notification, be exercised by any officer posted.

Entry (75) was added by Mah. 6 of 1975, s. 49(c).

These words were substituted for the words "sale or any transfer" by Mah. 43 of 1964, s. 25(a).

These words were substituted for the words "sale or transfer", ibid.

to or working under the Zilla Parishad up to such limit as may be specified in the notification; and thereupon the Chief Executive Officer shall, from that date, cease to exercise the powers aforesaid up to the limits so specified.

•	5	Table .	
Property.		Subjects.	Authority.
(1)		(2)	(3)
(a) Acquisition of movable	property—		b.
(i) the value of whi exceed Rs. 5,000.	ch does not	Subjects enumera- ted in the District List.	Chief Executive Officer.
(ii) the value of w. Rs. 5,000 but does Rs. 10,000.	hich exceeds s not exceed	¹ [Subjects allotted to the Standing Committee or a Subjects Commit- tee.]	Standing Commit- tee or a Subjects
(iii) the value of w Rs. 10,000 but doe Rs. 15,000.	hich exceeds s not exceed	Subjects enumerated in the District List.	Chairman of the Standing Committee.
(iv) the value of w. Rs. 15,000 but doe Rs. 30,000.	hich exceeds s not exceed	¹ [Subjects allotted to the Standing Com- mittee or a Sub- jects Committee.]	³ [The Standing Committee or a Subjects Com- mittee.]
(v) the value of where Rs. 30,000 but does Rs. 50,000.	nich exceeds s not exceed	Subjects enumerated in the District List.	The Standing Committee.
(vi) the value of wl Rs. 50,000.	hich exceeds	Do	The Zilla Parishad.
(b) Sale or transfer of mo	vable property-		•
(i) the value of whice exceed Rs. 2,500.		Subjects enumerated in the District List.	Chief Executive Officer.
(ii) the value of which Rs. 2,500 but does • Rs. 5,000.	hich exceeds not exceed	¹ [Subjects allotted to the Standing Com- mittee or a Sub- jects Committee.]	² [Chairman of the Standing Com- mittee or a Sub- jects Committee.]
(iti) the value of wire Rs. 5,000 but does Rs. 7,500.	hich exceeds not exceed	Subjects enumerated in the District List.	Chairman of the Standing Committee.
(iv) the value of wi Rs. •7,500, but does Rs. •15,000.	nich exceeds not exceed	¹ [Subjects allotted to the Standing Committee or a Subjects Com- mittee.]	³ [The Standing Committee or a Subjects Com- mittee.]

^{•1} These words were substituted for the words "Subjects allotted to a Subjects Committee" by • Mah. 35 of 1963, s. 78.

² These words were substituted for the words "Chairman of the Subjects Committee", ibid.

³ These words were substituted for the words "The Subjects Committee", ibid.

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Property. (1)	Subjects. (2)	Authority. (3) •	
(v) the value of which exceeds Rs. 15,000 but does not exceed Rs. 25,000.	Subjects enumerated in the District List.	The Standing Com- mittee.	
(vi) the value of which exceeds Rs. 25,000.	Do	The Zilla Parishad.	
(c) Acquisition of immovable property-		•	
(i) the value of which does not exceed Rs. 5,000.	Subjects enumerated in the District List.	Chief Executive Officer.	
(ii) the value of which exceeds Rs. 5,000 but does not exceed Rs. 10,000.	¹ [Subjects allotted to the Standing Com- mittee or a Sub- jects Committee.]	the Standing Com-	
(iii) the value of which exceeds Rs. 10,000 but does not exceed Rs. 25,000.	Subjects enumerated in the District List.	The Chairman of the Standing Com- mittee.	
(iv) the value of which exceeds Rs. 25,000 but does not exceed Rs. 50,000.	¹ [Subjects allotted to the Standing Committee or a Subjects Com- mittee.]	Standing Committee or a Subjects Com- mittee.]	
(v) the value of which exceeds Rs. 50,000 but does not exceed Rs. 1,00,000.	Subjects enumerated in the District List.	The Standing Committee.	
(vi) the value of which exceeds Rs. 1,00,000.	Do	The Zilla Parishad.	
4(d) Lease, sale or other transfer of imn	novable property—		
(i) the value of which does not exceed Rs. 1,000.		Chief Executive Officer.	
(ii) the value of which exceeds Rs. 1,000 but does not exceed	Subjects allotted to a Subjects Com-	Chairman of the Subjects Com-	

¹ These words were substituted for the words "Subjects allotted to a Subjects Committee" by Mah. 35 of 1963, s-78.

2 These words were substituted for the words "Chairman of the Subjects Committee", ibid.

3 These words were substituted for the words "The Subjects Committee", ibid.

4 This item was substituted for the original by Mah. 43 of 1964, s. 25(b).

mittee.

mittee.

Rs. 2,500.

Property. (1)	Subjects. (2)	Authority. (3)
(iii) the value of which exceeds Rs. 2,500 but does not exceed Rs. 5,000.	Subjects enumerated in the District List.	Chairman of the Standing Com- mittee.
(iv) the value of which exceeds Rs. 5,000 but does not exceed Rs. 10,000.	Subjects allotted to a Subjects Com- mittee.	The Subjects Committee.
(v) the value of which exceeds Rs. 10,000 but does not exceed Rs. 20,000.	Subjects enumerated in the District List.	The Standing Committee.
(vi) the value of which exceeds Rs. 20,000.	Do	The Zilla Parishad.]

· FOURTH SCHEDULE.

[See clause (a) of section 144.]

- 1. Penalties and fines, including any charge imposed under section 148 of the Bombay Land Revenue Code, 1879, as penalty or interest in case of default, but Bombay Land Revenue Code, 1879, as penalty or interest in case of default, but Bombay Land Revenue Code, 1879, as penalty or interest in case of default, but Bombay Land Revenue Code, 1879, as penalty or interest in case of default, but Bombay Land Revenue Code, 1879, as penalty or interest in case of default, but Bombay Land Revenue Code, 1879, as penalty or interest in case of default, but Bombay Land Revenue Code, 1879, as penalty or interest in case of default, but Bombay Land Revenue Code, 1879, as penalty or interest in case of default, but Bombay Land Revenue Code, 1879, as penalty or interest in case of default, but Bombay Land Revenue Code, 1879, as penalty or interest in case of default, but Bombay Land Revenue Code, 1879, as penalty or interest in case of default, but Bombay Land Revenue Code, 1879, as penalty or interest in case of default, but Bombay Land Revenue Code, 1879, as penalty or interest in case of default, but Bombay Land Revenue Code, 1879, as penalty or interest in case of default, but Bombay Land Revenue Code, 1879, as penalty or interest in case of default, but Bombay Land Revenue Code, 1879, as penalty or interest in case of default, but Bombay Land Revenue Code, as penalty or interest in case of default, but Bombay Land Revenue Code, as penalty or interest in case of default, but Bombay Land Revenue Code, as penalty or interest in case of default, but Bombay Land Revenue Code, as penalty or interest in case of default, but Bombay Land Revenue Code, as penalty or interest in case of default, but Bombay Land Revenue Code, as penalty or interest in case of default, but Bombay Land Revenue Code, as penalty or interest in case of default, but Bombay Land Revenue Code, as penalty or interest in case of default, but Bombay Land Revenue Code, as penalty or interest in case of default, but Bombay Land Revenue Code, as penalty or interes
- 2. Occasional fixed payments, in commutation of all claims of the State Government in respect of succession to or transfer of inams, payable on each succession or transfer.
- 3. Land revenue on service inam land, recovered from inferior village servants for periods of unauthorised absence from service; and all other such charges of assessment on inams and watans for broken periods and past years.
 - 4. Fees for grazing when charged per head of cattle.

FIFTH SCHEDULE.

[See sub-section (2) of section 159.]

FORM OF NOTICE OF PROPOSED TAX OR FEE.

^{*}To be inserted if the tax or fee is to be substituted for any existing tax or fee,

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Zilla Parishad.

Any inhabitant of the District objecting to the proposed tax or fee may, within one month from the date of this notice, send his objection in writing to the Zilla Parishad.

Rules.

[The rules prepared by the Zilla Parishad under sub-section (1) of section 159 are to be appended here.]

SIXTH SCHEDULE.

[See sub-section (3) of section 166.]

FORM OF NOTICE OF DEMAND.

To				
Take notice	residing at		Zille	a Pariskad
demands from.		sum of		
due from				
on account of.				
(here describ	e the property or	ther subject in re	spect of which the	tax or fee
is leviable).				
leviable under	rule No			
for the period	of		• • • • • • • • • • • • • • • • • • • •	
commencing of	n the	day of		19
and ending of	n the	day of		.4.19
		d that if, within	miteen days from	the service
and sufficient	he said sum is not po cause for non-pay a warrant of distr	ment is not shown	n to the satisfacti	ion of the
with cost.				
Dated this	day	of	19 .	
		•	(Signed)	
			(pignen)	• •

By order of the.....

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SEVENTH SCHEDULE.

(See section 167).

FORM OF WARRANT.

(Here insert the name of the officer charged with the execution of the warrant) WHEREAS A. B. of has not paid, and has not shown satisfactory cause for the non-payment of, the sum of due for the tax Here desor fee mentioned in the margin for the period cribe the tax or fee and ending withday of19 and leviable under rule No. AND WHEREAS fifteen days have elapsed since the service on him of notice of

demand for the same;

This is to command you to distrain, subject to the provisions of sections 170 and 171 of the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, the goods and chattels of the said A. B. to the amount ofbeing the amount due from him, as follows; •Rs. P.

On account of the said tax or fee

For service of notice

and forthwith to certify to me together with this warrant all particulars of the goods seized by you thereunder.

Dated thisday of19

(Signed)

(or as the case may be, the officer authorised under section 168)Zilla Parishad

EIGHTH SCHEDULE.

[See clause (c) of section 171 and sub-section (2) of section 178] • FORM OF INVENTORY AND NOTICE.

To

A.B.

Residing at

Take notice that I have this day seized the goods and chattels specified in the inventory beneath this, for the value of ····· due for the tax or fee (here describe the tax or fee)..... mentioned

in the margin for the period commencing with the due as for service of notice of demand and that unless within five days from the day of the date of this notice you pay into the Zilla Parishad office at the

- said amount together with the cost of recovery, the said goods and chattels will be sold.

> (Signature of officer executing the warrant) day of

Dated this

Inventory

(Here state particulars of goods and chattels seized).

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TENTH SCHEDULE.

[Deleted by Mah. 21 of 1968, s. 17]

ELEVENTH SCHEDULE

TRANSITORY PROVISIONS AND SAVINGS.

(See section 288.)

- 1. In this Schedule, unless the context requires otherwise-
 - (a) 'appointed day' means the day on which this Act comes into force;
- (b) 'existing board' in relation to any local area means the district local board established under the Bombay Local Boards Act, 1923, or the Janapada Sabha constituted under the Central Provinces and Berar Local Government Act, 1948, or the district board established under the Hyderabad District Boards Act, 1955 as the case may be, and having jurisdiction over such area immediately before the appointed day;

Bom. VI of 1923. C.P.& Berar XXX-VIII of 1948. Hyd. I of 1956.

- (c) 'successor Zilla Parishad' in relation to any local area for which an existing board was functioning immediately before the appointed day means the Zilla Parishad having jurisdiction over such area on and from that day.
- 2. On and with effect from the appointed day, the following consequences shall ensue, that is to say,—
 - (a) all property, moveable and immoveable, and all interests of whatsoever nature and kind therein, which vested in an existing board immediately before the appointed day, shall be deemed to be transferred to, and shall vest, without further assurance, in the State Government, until the Zilla Parishad (as constituted for the first time for the area in which such existing board was functioning) holds its first meeting under this Act, subject to all limitations, conditions and rights or interests of any person, body or authority in force or subsisting immediately before the appointed day, and thereafter, in the Zilla Parishad as so constituted;
 - (b) all rights, liabilities and obligations of an existing board (including those arising under any agreement or contract) shall be deemed to be the rights, liabilities and obligations of the State Government until the successor Zilla Parishad is duly constituted;
 - (c) all sums due to an existing board, whether on account of any tax or otherwise, shall be recoverable by the Chief Executive Officer until the successor Zilla Parishad is constituted for the first time under this Act, and thereafter, by that Zilla Parishad, and for the purposes of such recovery the Chief Executive Officer or the successor Zilla Parishad shall be competent to take any measure or institute any proceedings which it would have been open to the existing board or any authority thereof to take or institute before the appointed day;
 - (d) the unexpended balance in the local fund, Janapada fund or district fund constituted under the relevant District Boards Act and all sums due to an existing board and recovered by the successor Zilla Parishad, and such sums of any other body or bodies as the State Government may direct shall from part of, and be paid into, the district fund of the successor Zilla Parishad;

- (e) all contracts made with, and all instruments executed on behalf of, an existing board shall be deemed to have been made with, or executed by the Chief Executive Officer, until the successor Zilla Parishad is duly constituted, and thereafter, with, or by or on behalf of such successor Zilla Parishad and shall have effect
- (f) all proceedings and matters pending before any authority of an existing board under any relevant District Boards Act immediately before the appointed day, shall be deemed to be transferred to the Chief Executive Officer or to such authority as the Chief Executive Officer may direct;
- (g) in all suits and legal proceedings pending on the appointed day in or to which any, existing board was a party the Chief Executive Officer shall be deemed to be substituted therefor;
- (h) any appointment, notification, notice, tax, order, scheme, licence, permission, rule, bye-law, regulation or form made, issued, imposed or granted by or in respect of an existing board established or constituted under the relevant District Boards Act or any other law in force in the area of such existing board and in force immediately before the appointed day, shall, in so far as it is not inconsistent with the provisions of this Act, continue to be in force as if made issued, imposed or granted in respect of the corresponding area of the successor Zilla Parishad, until superseded by an authority competent to do so:

Provided that, where immediately before the appointed day any octroi was being duly levied by any existing board under any relevant District Boards Act, then the successor Zilla Parishad may continue to levy octroi (that is, a tax on the entry of goods into local area for consumption, use or sale therein) within its jurisdiction affor a period of afourteen years] commencing on the appointed day or such shorter period as the State Government may by notification in the Official Gazette, specify in this behalf]; and accordingly, the provisions of the relevant District Boards Act (and any rules, orders or notifications made or issued thereunder) shall, notwithstanding their repeal by this Act, continue to have effect for the purposes of the levy, collection or refund of the said tax or for purposes of any penalty or for any other purpose whatsoever connected with or incidental to any of the purposes aforesaid and the powers of the existing board or any officer thereof shall in relation to the levy, collection or refund of such tax or for the purposes of penalty, or for purposes connected or incidental thereto, be exercised by the Zilla Parishad and its officers duly authorised in that behalf by the Parishad, and any reference in the relevant District Boards Act to an officer, authority, tribunal or court shall, for the purpose of carrying into effect the provisions herein contained, be construed as a reference to the corresponding officer, authority, tribunal or court appointed or constituted by or under or mentioned in this Act, and if any question arises as to who or which is such corresponding officer, authority, tribunal or court, the decision of the State Government thereon shall be final;]

(f) all budget estimates, assessments, valuations, measurements and divisions made by or in respect of an existing board under the relevant District Boards Act or any other law in force in the area of such existing board and in force immediately before the appointed day shall, in so far as they are not inconsistent with the provisions of this Act, be deemed to have been made by or in respect of the corresponding area of the successor Zilla Parishad;

¹ This proviso was added by Mah. 22 of 1962, s. 14.

^{*}These words were substituted for the words "for a period of two years commencing on the appointed day" by Mah. 16 of 1064, s. 3.

These words were substituted for the words "twelve years" by Mah, 16 of 1974, s. 2.

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- (i) all officers and servants in the employment of an existing board immediately before the appointed day, shall, subject, to the provisions of Chapter XIV, be deemed to be transferred to the service of the successor Zilla Parishad;
- (k) any reference in any law or in any instrument to the provisions of any relevant District Boards Act, shall, unless a different intention appears, be construed as a reference to the corresponding provisions of this Act;
- ¹[(ki) any reference in any law or in any instrument to a district local board, or district board, local board or *Janpada Sabha* shall, unless a different intention appears, be construed as a reference to a *Zilla Parishad* and such law or instrument shall apply to the *Zilla Parishad*];
- (1) any reference in this Act to any law not in force, or to any officer, body or authority not functioning in the Bombay area, the Vidarbha area or the Hyderabad area of the State of Maharashtra shall, unless a different intention appears, be construed as a reference to the corresponding law in force, or to the officer, body or authority functioning in the Bombay area, the Vidarbha area or as the case may be, the Hyderabad area of the State of Maharashtra;
- (m) any reference in the above paragraphs to an existing board shall, in case such existing board has been superseded or dissolved, be deemed to be a reference to the person or persons appointed to exercise the powers or to perform the functions of such existing board;
 - (n) notwithstanding anything contained in this Act,—
 - (i) the Chief Executive Officer of each Zilla Parishad shall, until the first meeting thereof after the first general election under this Act is held, exercise the powers and perform the duties of the Zilla Parishad, Standing Committee, Subjects Committees and presiding authorities;
 - (ii) the Block Development Officer of each Panchayat Samiti, shall, until the first meeting of the Panchayat Samiti, after the first general election under this Act is held, exercise the powers and perform the duties thereof, and of the Chairman and Deputy Chairman of the Panchayat Samiti,

under this Act or under any other law for the time being in force;

- (o) (i) the Collector shall forthwith cause the list of voters to be prepared for the purposes of the first general elections of the Zilla Parishads and of members of Panchayats of the electoral colleges for the purposes of section 57 and hold elections thereto in accordance as far as may be with the provisions of this Act;
- (ii) for the purposes of the first elections held under this Act, any person, who if this Act had not come into operation, would have been disqualified for being elected a Councillor or member of any exiting board shall be deemed to be disqualified for being elected and for being a Councillor under this Act;
- (p) the Collector shall, subject to such instructions as may be issued in this behalf by the State Government, carry out duties in respect of all matters incidental, supplemental and consequential to the holding of the first general elections of the successor Zilla Parishad in place of the existing board and of a Panchayat Samiti.

¹ Clause (ki) was inserted by Mah. 35 of 1963, s. 79.

1979 : Mah. X

THE MAHARASHTRA ZILLA PARISHADS AND PANCHAYAT SAMITIS (POSTPONEMENT OF ELECTIONS TO ZILLA PARISHADS AND PANCHAYAT SAMITIS AND AMENDMENT) ACT, 1979.

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MAHARASHTRA ACT No. X OF 19791.

[THE MAHARSHTRA ZILLA PARISHADS AND PANCHAYAT SAMITIS (POSTPONEMENT OF BLECTIONS TO ZILLA PARISHADS AND PANCHAYAT SAMITIS AND AMENDMENT) ACT, 1979]

[Received the assent of the Governor on the 9th day of April 1979; assent first published in the *Maharashtra Government Gazette*, Part IV, on the 9th day of April 1979.]

Amended by Mah. 7 of 1980* (21st September 1979)†

An Act to provide for postponement of elections to certain Zilla Parishads and Panchayat Samitis in the State and further to amend the Maharashtra Zilla Parishads and Panchayats Samitis Act, 1961.

WHEREAS under Government Order Rural Development Department, No. ZPE. 1372/45734/XII, dated the 9th August 1978, issued under sub-section (2) Mah of section 10 of the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, V of the term of office of six years of the Councillors of certain Zilla Parishads which was due to expire in August-September 1978 was extended upto the 11th February 1979, on the ground that for administrative and other reasons such as climatic conditions due to monsoon season it was not practicable to complete all stages of the general elections of Councillors to those Zilla Parishads before the dates of expiry of their term of office;

AND WHEREAS the Nashik Zilla Parishad has been superseded since the 23rd August 1975 and the period of supersession thereof as extended from time to time as also the term of the Administrator appointed to exercise the powers and perform the duties of the Nashik Zilla Parishad and the Panchayat Samitis and the Committees was due to expire on the 11th February 1979;

Mah. AND WHEREAS the system of direct election also of members of *Panchayat* VI of Samitis by voters has been introduced by the Maharashtra Zilla Parishads and 1975, Panchayat Samitis (Fourth Amendment) Act, 1974;

AND WHEREAS the general elections to all Zilla Parishads and to the Panchayat Samitis in the State (except the Zilla Parishads of Osmanabad and Parbhani and the Panchayat Samitis thereunder) on the basis of such direct election were required to be held shortly to constitute new Zilla Parishads and Panchayat Samitis in place of existing Zilla Parishads and Panchayat Samitis;

AND WHEREAS the State Government had on the 4th December 1978 notified electoral colleges under clause (a) of sub-section of (1) section 58 of the Maharashtra Mah. Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes of holding such Vo. elections to the Panchayat Samitis;

• AND WHEREAS representations had been received by Government to the effect that no opportunity was given to the persons affected to put forth their objections and suggestions before the electoral colleges were so notified;

¹ For Statement of Objects and Reasons, see Maharashtra Government Gazette, 1979, Part V, Extra., Pages 26 and 27.

^{*} Maharashtra Ordinance No. I of 1979 was repealed by Mah. 7 of 1980, s. 3(1).

[†] This indicates the date of commencement of Act.

Panchayat Samitis and Amendment) Act, 1979.

AND WHEREAS representations had also been received by Government to the effect that the reservation of seats for Scheduled Castes and Scheduled Tribes on the Panchayat Samitis should be provided by direct election, instead of co-option as provided in clause (e) of sub-section (1) of section 57 of the said Act;

AND WHEREAS it was considered expedient to provide for notifying the electroal colleges after inviting and considering any objections and suggestions that might be received from the public in respect thereof and for reservation of seats for Scheduled Castes and Scheduled Tribes on the Panchayat Samitis by direct election;

AND WHEREAS under the aforesaid circumstances, it was not practicable to complete all the stages of general elections of the Councillors and members and to complete the elections of Presidents and Vice-Presidents of the Zilla Parishads and Chairmen of Panchayat Samitis to which the elections were required to be held before the 11th February 1979;

AND WHEREAS for the reasons stated above, it was necessary to provide for postponement of elections to the Zilla Parishads and Panchayat Samitis in the State, to which the elections were required to be held, for a short period upto, and inclusive of, the 30th June 1979 and in consequence of such postponement to extend further the term of office of the existing Councillors of Zilla Parishads and members of Panchayat Samitis and the period of supersession of the Nashik Zilla Parishad and to amend the said Act for certain other purposes;

AND WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action to provide for the postponement of elections and extension of the term of office as aforesaid and to amend the said Act as aforesaid; and, therefore, promulgated the Maharashtra Mah. Zilla Parishads and Panchayat Samitis (Postponement of Elections to Zilla Parishads Ord. and Panchayat Samitis and Amendment) Ordinance, 1979, on the 11th day of I of January 1979;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; It is hereby enacted in the Thirtieth Year of the Republic of India as follows:

1. (1) This Act may be called the Maharashtra Zilla Parishads and Panchayat Short title, I. (1) This Act may be cannot the Manatashira Zina Parishads and Panchayat and com-Samitis (Postponement of Elections to Zilla Parishads and Panchayat Samitis and mencement. Amendment) Act, 1979.

(2) It shall be deemed to have come into force on the 11th day of January 1979.

Definitions.

2. In this Act, unless the context otherwise requires.—

- (a) "administrator" means the person (by whatever name called) appointed. under clause (b) of sub-section (2) of section 260 or clause (b) of sub-section (2) of section 269 of the principal Act to exercise the powers and perform the duties of the Zilla Parishads, the Panchayat Samitis and Committees, or of the Panchayat Samitis, as the case may be;
- (b) "election to a Panchayat Samiti" means election of members of a Panchayat Samiti, but does not include election of Chairman or Deputy Chairman of a Panchayat Samiti;

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trators.

Maharashtra Zilla Parishads and Panchayat Samitis 1979 : Mah. X} (Postponement of Elections to Zilla Parishads and Panchavat Samitis and Amendment) Act. 1979

(c) "election to a Zilla Parishad" means election of Councillors to a Zilla Parishad, but does not include election of President or Vice-President of a Zilla Parishad or a Chairman of any Subjects Committee;

Mah. V of. 1962

- (d) "the principal Act" means the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961;
- (e) words and expressions used in this Act and not defined herein shall have the meanings assigned to them under the principal Act.
- 3. Notwithstanding anything contained in the principal Act or any rules, regula- Postponetions or by-laws made thereundercertain
 - (a) during the period from the date of commencement of this Act upto and elections and inclusive of the 30th June 1979 or such earlier date as the State Government term of office may, by notification in the Official Gazette specify (hereinafter in this Act of referred to as "the said period"), no general election to any Zilla Parishad or Councillors, Panchayat Samiti and no by-election to fill any casual vacancy in any Zilla members and Adminis-Parishad or Panchayat Samiti shall be held;
 - (b) the term of office (including any extended term of office) of the Councillors of any Zilla Parishad or members of any Panchayat Samiti (whether elected, coopted, ex-officio, specified or otherwise) or of the administrator or administrators of any Zilla Parishad or Panchayat Samiti who were in office on the date immediately preceding the date of commencement of this Act (whether their term had expired before or will expire on or after the said date at any time during the said period), shall be deemed to have been extended or to be extended, as the case may be; and every such Councillor, member or administrator shall continue to hold office during the said period:

Provided that, after the expiry of the term of office of the Councillors, members or administrators as so extended by this section, they shall continue in office, until the first meeting of the reconstituted Zilla Parishad, or as the case may be, Panchavat Samiti at which a quorum is present.

1[3A. (1) Notwithstanding anything contained in the proviso to section 3 or Power to any other provisions of this Act or the principal Act, where it has not been possiblet appoint to hold any elections for any reasons whatsoever and to reconstitute and Panchayat Administra-Samiti before the commencement of the Maharashtra Zilla Parishada and a Panchayat Samitic (Postponement of Flections to Zilla Parishada and a Panchayat Panchayat Samitis (Postponement of Elections to Zilla Parishads and Panchayat Samiti is Samitis and Amendment) (Amendment) Act, 1980, the State Government may, reconstituted. Mah. Samitis and Amendment) (Amendment) Act, 1980, the State Government may, VII of by order published in the Official Gazette, appoint one or more Administrators 1980 to exercise the powers and perform the duties of such Panchayat Samiti, until the first meeting of the reconstituted Panchayat Samiti, at which a quorum is present.

(2) On the date of publication of the order made under sub-section (1) in the Official Gazette, the Councillors of the Zilla Parishad and members of the Panchayat Samiti, whose term stood extended and who continued in office under the proviso to section 3, shall vacate their offices as Councilors or members, as the case may be.]

¹ Section 3A was inserted by Mah. 7 of 1980, s, 2,

- Powers of 4. All Councillors of the Zillas Parishads. all members of the Panchavat Samitis Councillors, and all administrators of the Zilla Parishads and Panchayat Samitis, whose term of members and office is deemed to have been extended or is extended, as the case may be, under the trators last preceding section, shall throughout the extended period also (whether before or whose term after the commencement of this Act) be deemed to have been and be competent to of office exercise all powers and to perform all duties and functions as such Councillors, stands members or administrators, as the case may be; and no act done by any such extended and Councillor, member or administrator during the said period shall be invalid. or shall certain acts, be called in question in any court, merely on the ground that the term of office was not extended in time or was not otherwise duly extended, or that during the extended period the Zilla Parishad, Panchavat Samiti, Councillor, member or administrator could not exercise all powers and perform all duties and functions of the Zilla Parishad. Panchayat Samiti, Councillor, member or administrator, as the case may be.
- 5. Notwithstanding anything contained in this Act, on a date (being a date before ments to be the expiry of the said period) to be notified by the State Government in the Official made to re-constitute Gazette, arrangments shall be made by the Collectors and other officers concerned zilla to constitute new Zilla Parishads and Panchayat Samitis in accordance with the Parishads provisions of the principal Act and the rules made thereunder, before, or as soon as and possible after, the expiration of the term of office of the existing Councillors, members Panchayat Samitis by and administrators which stands extended under this Act.

the expiry of the extended term of existing Councillors, members and administrators.

- 6. Except as otherwise provided by or under this Act, the provisions of the Application of Mah. V principal Act shall in all other respects apply to the Zilla Parishads and Panchayat of 1962 Samitis concerned.
 - 7 to 12. Amendments to sections 9, 20, 57, 58, 68 and 274 of Mah. V of 1962 have been incorporated in the principal Act.]
- 13. If any difficulty arises in giving effect to the provisions of this Act Removal o difficulties the State Government may as occasion arises, by order, do anything which appears to it to be necessary for the purpose of removing the difficulty.
- 14. (1) The Maharashtra Zilla Parishads and Panchayat Samitis (Postponement Mah. Ord. I of Elections to Zilla Parishads and Panchayat Samitis and Amendment) Ordinance, Mah. of 1979 and Saving. 1979 is hereby repealed. Ord. I
 - (2) Notwithstanding such repeal, anything done or action taken by or under the 1979. Ordinance so repealed shall be deemed to have been done or taken by or under this Act and under the principal Act as amended by this Act.



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

गुरुवार, डिसेंबर २१, २००६ / अग्रहायण ३०, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2006 (Mah. Act No. XXXVII of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR, Secretary to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XXXVII OF 2006

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 21st December 2006).

An Act further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961

Bom. WHEREAS it is expedient further to amend the Bombay Village III of Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Mah. Samitis Act, 1961, for the purposes hereinafter appearing; it is hereby V of 1962. enacted in the Fifty-seventh Year of the Republic of India as Follows:—

CHAPTER I

PRELIMINARY

1. This Act may be called the Bombay Village Panchayats and Short title. the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2006.

(८३२)

भाग आठ--१७४

[**किंमत** : रुपये ९.००]

CHAPTER II

AMENDMENTS TO THE BOMBAY VILLAGE PANCHAYATS ACT, 1958.

Insertion of section 10-1A in Bom. III of 1959. 2. After section 10 of the Bombay Village Panchayats Act, 1958 (hereinafter referred to as "the Village Panchayats Act"), the following section shall be inserted, namely:—

Born. III of 1959.

Person
contesting
election
for
reserved
seat to
submit
Caste
Certificate
Validity
Certificate.

"10-1A. Every person desirous of contesting election to a seat reserved for Scheduled Castes, Scheduled Tribes or, as the case may be, Backward Class of Citizens, shall be required to submit, alongwith the nomination paper, Caste Certificate issued by the Competent Authority and the Validity Certificate issued by the Scrutiny Committee in accordance with the provisions of the Maharashtra Scheduled Castes, Scheduled Tribes, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of Caste Certificate Act, 2000:

Mah. XXIII of 2001.

Provided that, a person who has applied to the Scrutiny Committee for verification of his Caste Certificate before the date of filing of the nomination paper but who has not received the Validity Certificate on the date of filing of the nomination paper shall submit, alongwith the nomination paper,—

- (1) a true copy of the application preferred by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof for having made such application to the Scrutiny Committee; and
- (ii) an undertaking that he shall submit, within a period of three months from the date of his election, the Validity Certificate issued by the Scrutiny Committee:

Provided further that, if the person fails to produce the Validity Certificate within a period of three months from the date of his election, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a member.".

Amendment of section 14 of Born. III of 1959.

- 3. In section 14 of the Village Panchayats Act, sub-sections (2) and (3) shall be deleted.
- Amendment 4. In section 15 of the Village Panchayats Act, in sub-section of section 15 of Bom. III (5), in clause (a), the words "or submitted a false claim or false of 1959, caste certificate" shall be deleted.

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA ZILLA PARISHADS AND PANCHAYAT SAMITIS ACT. 1961.

Mah. V of 1962.

Mah.

XXIII

2001.

of

5. After section 12 of the Maharashtra Zilla Parishads and Insertion Panchayat Samitis Act, 1961 (hereinafter referred to as "the Zilla of section Parishads Act"), the following section shall be inserted, namely:-

Mah. V of 1962.

"12A. Every person desirous of contesting election to a seat Person reserved for Scheduled Castes, Scheduled Tribes or, as the case election may be, Backward Class of Citizens, shall be required to submit, for alongwith the nomination paper, Caste Certificate issued by the reserved Competent Authority and the Validity Certificate issued by the submit Scrutiny Committee in accordance with the provisions of the Caste Maharashtra Scheduled Castes, Scheduled Tribes, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes Validity and Special Backward Category (Regulation of Issuance and Veri- Certificate. fication of) Caste Certificate Act, 2000:

contesting Certificate

Provided that, a person who has applied to the Scrutiny Committee for verification of his Caste Certificate before the date of filing of the nomination paper but who has not received the Validity Certificate on the date of filing of the nomination paper shall submit, alongwith the nomination paper,-

- (i) a true copy of the application preferred by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof for having made such application to the Scrutiny Committee: and
- (ii) an undertaking that he shall submit, within a period of three months from the date of his election, the Validity Certificate issued by the Scrutiny Committee:

Provided further that, if the person fails to produce the Validity Certificate within a period of three months from the date of his election, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a member.".

Amendment V of 1962.

6. In section 16 of the Zilla Parishads Act, sub-sections (4) and of section 16 of Mah. (5) shall be deleted.

Amendment

7. In section 58 of the Zilla Parishads Act, in sub-section (2), for of section the words and figures " sections 19 to 27" the words, figures and $\frac{19}{100}$ of Mah. V of 1962. letter "sections 12A, 19 to 27" shall be substituted.



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

शक्रवार, जुलै २७, २००७ / श्रावण ५, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे एष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकड्न आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2007 (Mah. Act No. XXI of 2007), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,

Secretary to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XXI OF 2007.

(first published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 27th July 2007).

An Act further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads

(३९८)

भाग आठ-- ९२

Bom.

1959.

[**किंमत :** रुपये ९.००]

and Panchayat Samitis Act, 1961 for the purposes hereinafter Mah. appearing; and, therefore, promulgated the Bombay Village 1962 Panchavats and the Maharashtra Zilla Parishads and Mah. Panchayat Samitis (Amendment) Ordinance, 2007 on the 12th June 2007;

IV of 2007.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Fifty-eighth Year of the Republic of India as follows:-

CHAPTER I

Preliminary

Short title commence-

- 1. (1) This Act may be called the Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis ment. (Amendment) Act, 2007.
 - (2) It shall be deemed to have come into force on the 12th June 2007.

CHAPTER II

AMENDMENTS TO THE BOMBAY VILLAGE PANCHAYATS ACT, 1958

Amendment of section 10-1A of Bom. III of 1959.

2. In section 10-1A of the Bombay Village Panchayats Act, Bom. 1958,—

III of 1959.

- (i) in the first proviso, in clause (ii), for the words "three months" the words "four months" shall be substituted;
- (ii) in the second proviso, for the words "three months" the words "four months" shall be substituted.

CHAPTER III

Amendments to the Maharashtra Zilla Parishads and Panchayat SAMITIS ACT, 1961

Amendment of section 12A of Mah. V of 1962.

- 3. In section 12A of the Maharashtra Zilla Parishads and Mah. Panchayat Samitis Act, 1961,— 1962.
 - (i) in the first proviso, in clause (ii), for the words "three months" the words "four months" shall be substituted;
 - (ii) in the second proviso, for the words "three months" the words "four months" shall be substituted.

CHAPTER IV

MISCELLANEOUS

Mah. 4. (1) The Bombay Village Panchayats and the Maharashtra Repeal Ord. IV Zilla Parishads and Panchayat Samitis (Amendment) Ordinance, of Mah. of 2007. 2007, is hereby repealed.

Ord.IV of 2007 and saving.

(2) Nothwithstanding such repeal, anything done or any Bom. III action taken under the Bombay Village Panchayats Act, 1958 of 1959, or, as the case may be, the Maharashtra Zilla Parishads and of 1962. Panchayat Samitis Act, 1961, as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the relevant Act, as amended by this Act.



प्राधिकत प्रकाशन

शक्रवारः जानेवारी ९, २००९/पौष १९, शके १९३०

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पुष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडन आलेली विधेयके (इंग्रजी अनवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2008 (Mah. V of 2009), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL. Secretary to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. V OF 2009.

(First published after having received the assent of the Governor in the Maharashtra Government Gazette", on the 7th January 2009).

An Act further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

Bom. WHEREAS it is expedient further to amend the Bombay Village III of Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Mah. Panchayat Samitis Act, 1961, for the purposes hereinafter appearing:

V of it is hereby enacted in the Fifty-ninth Year of the Republic of India 1962. as follows :---

CHAPTER I

Preliminary.

. 1. (1) This Act may be called the Bombay Village Panchayats and Short title the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) and Act, 2008.

commence-

किंमत : रुपये २०.००

भाग आठ--९

- (2) (a) Sections 1 and 7 shall come into force on the date of publication of this Act in the Official Gazette;
- (b) The remaining sections shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

CHAPTER II

AMENDMENTS TO THE BOMBAY VILLAGE PANCHAYATS ACT, 1958.

Amendment 10-1A of Bom. III of 1959.

2. In section 10-1A of the Bombay Village Panchayats Act, 1958 Bom. of section (hereinafter referred to as "the Village Panchayats Act"), both the III of provisos shall be deleted.

Insertion of section 30-1A in Bom. III of 1959.

3. After section 30 of the Village Panchayats Act, the following section shall be inserted, namely:-

Person contesting election for reserved office of Sarpanch to submit Caste Certificate and Validity Certificate

"30-1A. Every person desirous of contesting election to the office of the Sarpanch reserved for the Scheduled Castes, Scheduled Tribes or, as the case may be, Backward Class of citizens, shall be required to submit along with the nomination paper, Caste Certificate issued by the Competent Authority and the Validity Certificate issued by the Scrutiny Committee in accordance with the provisions of the Maharashtra Scheduled Castes, Scheduled Mah. Tribes, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other XXIII Backward Classes and Special Backward Category (Regulation of of Issuance and Verification of) Caste Certificate Act, 2000.".

CHAPTER III

' Amendments to the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

Amendment 12A of Mah. V of 1962.

4. In section 12A of the Maharashtra Zilla Parishads and Panchayat Mah. of section Samitis Act, 1961 (hereinafter referred to as "the Zilla Parishads V of and Panchayat Samitis Act"), both the provisos shall be deleted.

Amendment 42 of Mah. namely: V of 1962.

- 5. In section 42 of the Zilla Parishads and Panchayat Samitis Act, of section after sub-section (6), the following sub-section shall be inserted,
 - "(6A) Every person desirous of contesting election to the office of the President reserved for the Scheduled Castes, Scheduled Tribes or, as the case may be, Backward Class of citizens, shall be required to submit along with the nomination paper. Caste Certificate issued by the Competent Authority and the Validity Certificate issued by the Scrutiny Committee in accordance with

Mah. XXIII of 2001.

the provisions of the Maharashtra Scheduled Castes, Scheduled Tribes, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of) Caste Certificate Act, 2000.".

6. In section 67 of the Zilla Parishads and Panchayat Samitis Act, Amendment after sub-section (7): the following sub-section shall be inserted, namely: of section

"(7A) Every person desirous of contesting election to the office V of 1962. of the Chairman reserved for the Scheduled Castes, Scheduled Tribes or, as the case may be, Backward Class of citizens, shall be required to submit alongwith the nomination paper, Caste Certificate issued by the Competent Authority and the Validity Certificate issued by the Scrutiny Committee in accordance with the provisions of the Maharashtra Scheduled Castes, Scheduled Tribes, De-notified Tribes (Vimukta Jatis), Nomadic Tribes, Other Backward Classes and Special Backward Category (Regulation of Issuance and Verification of) Caste Certificate Act, 2000.".

Mah. XXIII of

2001.

7. After section 75A of the Zilla Parishads and Panchayat Samitis Insertion of Act, the following section shall be inserted, namely:

section 75B in Mah. V of 1962.

"75B. Where for any reason, at any time, the offices of the Power of Chairman, Deputy Chairman and Chairman of the Committee of State Sarpanchas under section 77A become vacant simultaneously, then notwithstanding anything contained in this Act or the rules made officer to thereunder, pending the election of the new Chairman or the Deputy exercise Chairman, the State Government may, by order published in the powers and Official Gazette, authorise the Chief Executive Officer or such other perform officer as may be specified by it in that behalf,—

to authorise duties, when offices of all presiding.

- (a) to exercise all the powers and to perform all the duties of officers are the Panchayat Samiti and the Committee of Sarpanchas, including vacant those of the Chairman, Deputy Chairman and Chairman of the simultaneously. Committee of Sarpanchas, to the exclusion of the members; or
- (b) to exercise all the powers and perform all the duties of the Chairman, Deputy Chairman and Chairman of the Committee of Sarpanchas.".

CHAPTER IV

MISCELLANEOUS.

8. For the removal of doubt, it is hereby declared that, the election Removal of to a reserved seat to the Village Panchayats or Panchayat Samitis or doubt Bom Zilla Parishads, before the date of coming into force of sections 2, 3, III of 4, 5, 6 and 8 of this Act, shall be regulated by the relevant provisions of the Bombay Village Panchayats Act, 1958 or the Maharashtra Zilla Mah. Parishads and Panchayat Samitis Act, 1961, as they existed immediately before such date of commencement.





महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

बुधवार, फेब्रुवारी ४, २००९/माघ १५, शके १९३०

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पूछ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

ERRATUM

In the English Translation of the Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2008 (Mah. V of 2009), published in the *Maharashtra Government Gazette*, Extraordinary, Part VIII, dated the 9 th January 2009, at pages 39-41, on page 39. in line 14 for "7th January" read "9th January".

भाग आठ--- १४

(4८)

[किमत: रुपये २०.००]

शासकीय मध्यवर्ती मुद्रणालय, मुंबई



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष २, अंक २०}

गुरुवार, मे ६, २०१०/वैशाख १६, शके १९३२

[पृष्ठे ३, किंमत : रुपये १९.००

असाधारण क्रमांक ४२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2010 (Mah. Act No. XVI of 2010), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL, Secretary to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XVI of 2010.

(First Published, after having received the assent of the Governor in the "Maharashtra Government Gazette" on the 6th May 2010).

An Act further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

Bom. III of 1959. Mah. V of 1962.

WHEREAS it is expedient further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes hereinafter appearing it is hereby enacted in the Sixty-first Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

1. This Act may be called the Bombay Village Panchayats and Short title. Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2010.

भाग आठ---४२-१

CHAPTER II

AMENDMENTS TO THE BOMBAY VILLAGE Panchayats Act, 1958.

Amendment of section 14 of Bom. III of 1959.

२

- 2. In section 14 of the Bombay Village Panchayats Act, 1958 Bom. (hereinafter, in this Chapter, referred to as "the Village Panchayats Act"), in sub-section (1), after clause (j-3), the following clause shall be inserted, namely:—
- - "(1-4) has been disqualified by the State Election Commission under section 14B; or ".

Insertion of section 14B in Bom. III of 1959.

3. After section 14A of the Village Panchayats Act, the following section shall be inserted, namely:---

Disqualification by State Election Commission.

- "14B. (1) If the State Election Commission is satisfied that a person,--
 - (a) has failed to lodge an account of election expenses within the time and in the manner required by the State Election Commission, and
- (b) has no good reason or justification for such failure, the State Election Commission may, by an order published in the Official Gazette, declare him to be disqualified and such person shall be disqualified for being a member of panchayat or for contesting an election for being a member for a period of five years from the date of the order.
- (2) The State Election Commission may, for reasons to be recorded, remove any disqualification under sub-section (1) or reduce the period of any such disqualification.".

CHAPTER III

Amendments To The Maharashtra Zilla Parishads And Panchayat Samitis Act, 1961.

Insertion of section 15B in Mah. V of 1962.

4. After section 15A of the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961 (hereinafter, in this Chapter, referred to as "the Zilla Parishads Act"), the following section shall be inserted, namely:-

1962.

Disqualification by State Election Commission.

- "15B. (1) If the State Election Commission is satisfied that a person,—
 - (a) has failed to lodge an account of election expenses within the time and in the manner required by the State Election Commission, and
- (b) has no good reason or justification for such failure, the State Election Commission may, by an order published in the Official Gazette, declare him to be disqualified and such person shall be disqualified for being a Councillor or for contesting an election for being a Councillor for a period of five years from the date of the order.

- (2) The State Election Commission may, for reasons to be recorded, remove any disqualification under sub-section (1) or reduce the period of any such disqualification.".
- 5. In section 16 of the Zilla Parishads Act, in sub-section (1), Amendment after clause (n), the following clause shall be inserted, namely:

of section 16 of Mah. V of 1962.

- "(o) if he has been disqualified by the State Election Commission under section 15B.".
- 6. After section 62 of the Zilla Parishads Act, the following Insertion of section shall be inserted, namely :-

section 62A in Mah. V of 1962.

"62A. (1) If the State Election Commission is satisfied that a Disqualifiperson,-

cation by State Commission.

- (a) has failed to lodge an account of election expenses Election within the time and in the manner required by the State Election Commission, and
- (b) has no good reason or justification for such failure. the State Election Commission may, by an order published in the Official Gazette, declare him to be disqualified and such person shall be disqualified for being a member or for contesting an election for being a member for a period of five years from the date of the order.
- (2) The State Election Commission may, for reasons to be recorded, remove any disqualification under sub-section (1) or reduce the period of any such disqualification.".



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष २, अंक ३१] शनिवार, ऑगस्ट २१, २०१०/श्रावण ३०, शके १९३२ [पृष्ठे २, किंमत : रुपये १९.००

असाधारण क्रमांक ६३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2010 (Mah. Act No. XXIV of 2010), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXIV OF 2010.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette" on the 21st August 2010.)

An Act further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS it is expedient further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes Mah. V hereinafter appearing; it is hereby enacted in the Sixty-first Year of 1962 of the Republic of India as follows:—

1. This Act may be called the Mcharashtra Zilla Parishads and Short title. Panchayat Samitis (Amendment) Act, 2010.

Amendment of section 78 of Mah. V of

- ment 2. In section 78 of the Maharashtra Zilla Parishads and Panchayat Mah. V of 78 Samitis Act, 1961 (hereinafter referred to as "the Zilla Parishads of 1962. Act"), in sub-section (1), for clause (e), the following clause shall be substituted, namely:—
 - " (e) Education and Sports Committee, ".

Amendment of section 80 of the Zilla Parishads Act, in sub-section (1), in of section 80 of Mah. V of clause (C), for the words "Education Committee" the words "Education and Sports Committee" shall be substituted.



हाराष्ट्र शासन असाधारण भाग आठ

वर्ष २. अंक ४८ |

गुरुवार, डिसेंबर २३, २०१०/पौष २, शके १९३२ 🛴 📳 पुष्ठे 📵 किंमत : रुपये १९.००

असाधारण क्रमांक ९६

प्राधिकृत प्रकाशन 🦠

महाराष्ट्र विद्यानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम ॅआणि विधी व न्याय विभागाकहून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) Act, 2010 (Mah. Act. No XXXIII of 2010), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL, Secretary to Government, Law and Judiciary Department

MAHARASHTRA ACT NO. XXXIII OF 2010.

(First Published, after having received the assent of the Governor in the Maharashtra Government, Gazette", on the 23rd December 2010).

An Act further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS, it is expendient further to amend the Bombay Village Bom. III of Panchayate Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes hereinafter appearing; it is here by enacted in the sixty-first Year of the Republic of India as follows:-3rd. V

of

1962.

CHAPTER

PRELIMINARY

- 1. (1) This Act may be called the Bombay Village Panchayats Short title and Maharashtra Zilla Parishads and Panchayat Samitis (Second and commence-Amendment) Act, 2010. ment.
- (2) It shall come into force on such date as the State Government may, by notification in the Official Gaztte, appoint.

भाग आठ---९६-१

महाराष्ट्र शासन राजपत्र असाधारण भाग आठ,ुहिसेंबर २३, २०१०/पौष २, शके १९३२

CHAPTER II

AMENDMENT TO THE BOMBAY VILLAGE PANCHAYATS ACT. 1958.

Amendment 14 of Bom. III of 1959.

- 2. In section 14 of the Bombay Village Panchayats Act, 1958 in Bom. of section sub-section (1), after clause (j-1), the following clause shall be inserted, leading to 1959.
 - "(j-5) fails to submit-a certificate of the concerned panchayat, alongwith the resolution of the Gram Sabha certifying that.
 - (i) he resides in a house owned by him and has a toilet in such house and he regularly uses such toilet! or
 - (ii) he resides in a house not owned by him and has a toilet in such house and he regularly uses it of he has no such toilet but regularly uses the publicatoiletae 🔭 🤻

Provided that; no member of a panchayat shall be disqualified under this clause, if he submits such certificate, within ninety days from the date of commencement of the Bombay Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) Act, 2010; or ".

CHAPTER III

AMENDMENT TO THE MAHARASHTRA ZILLA PARISHADS AND PANCHAYAT SAMITIS ACT, 1961.

Amendment of section 16 of Mah.

3. In section 16 of the Maharashtra Zilla Parishads and Panchayat Mah. Samitis Act, 1961, in sub-section (1), after clause (0), the following clause V of 1962, shall be inserted, namely :-

- "(p) he has failed to submit a certificate of the concerned panchayat, alongwith a resolution of the Gram Sabha certifying that,-
 - (i) he resides in a house owned by him and has a toilet in such house and he regularly uses such toilet; or
- (ii) he resides in a house not owned by him and has a toilet in · such house and he regularly uses it or he has no such toilet but regularly uses the public toilet:

Provided that, no Councillor shall be disqualified under this clause, if Mah. he submits such certificate, within ninety days from the date of of commencement of the Bombay Village Panchayats and Manarashtra Zilla 2010. Parishads and Panchayat Samitis (Second Amendment) Act, 2010



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष २, अंक ५६ ।

मंगळवार, जानेवारी १८. २०११/माघ २८, शके १९३२

। पृष्ठे १, किंमत : रुपये १९.००

असाधारण क्रमांक ६ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

ERRATUM

In the English translation of the Bombay Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) Act, 2010 (Mah. Act No. XXXIII of 2010), published in the *Maharashtra Government Gazette*, Part VIII, Extraordinary No. 96, dated the 23rd December 2010, at pages 1-2, on page 2,—

- (a) in line 3, for "1958 in "read "1958, in";
- (b) against line 15, in the margin, read "Mah. XXXIII of 2010.";
- (c) in line 31, for "Provided that" read "Provided that,".

(१)

भाग आठ---६-१



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ३, अंक १२ (७)]

गुरुवार, एप्रिल २१, २०११/वैशाख १, शके १९३३

[पृष्ठे ३, किंमत : रुपये १४.००

असाधारण क्रमांक ५४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2011 (Maharashtra Act No. XIX of 2011), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,

Secretary to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XIX OF 2011.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 21st April 2011).

An Act further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayats Samitis Act, 1961.

Bom. WHEREAS it is expedient further to amend the Bombay Village III of 1959 Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes hereinafter appearing; of it is hereby enacted in the Sixty-second Year of the Republic of India as follows:—

1. This Act may be called the Bombay Village Panchayats and the Short title Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2011.

Amendment of section 10 of Bom.

- 2. In section 10 of the Bombay Village Panchayats Act, 1958 Bom. (hereinafter referred to as "the Village Panchayats Act"), in III of 1959 III of 1959 sub-section (2),—
 - (a) in clause (b), in the third proviso, for the words "one third of the total number of seats" the words "one-half of the total number of seats" shall be substituted;
 - (b) in clause (c), in the third proviso, for the words "one third of the total number of seats" the words "one-half of the total number of seats" shall be substituted;
 - (c) in clause (d), for the words "one third" the words "one-half" shall be substituted.

Amendment of section 30 of Bom. III of 1959.

- 3. In section 30 of the Village Panchayats Act, in sub-section (4),—
- (a) in clause (a), in the third proviso, for the words "one third of the total number of offices" the words "one-half of the total number of offices" shall be substituted;
- (b) in clause (b), in the proviso, for the words "one third of the offices" the words "one-half of the offices" shall be substituted:
- (c) in clause (c), for the words "one third of the total number of offices of Sarpanchas" the words "one-half of the total number of offices of Sarpanchas" shall be substituted.

Amendment of section 12 of Mah.

 In section 12 of the Maharashtra Zilla Parishads and Panchayat Mah. Samitis Act, 1961 (hereinafter referred to as "the Zilla Parishads Act"), V of 1962. in sub-section (2),—

- (a) in clause (b), in the third proviso, for the words "one third of the total number of seats" the words "one-half of the total number of seats" shall be substituted;
- (b) in clause (c), in the third proviso, for the words "one third of the total number of seats" the words "one-half of the total number of seats" shall be substituted;
- (c) in clause (d), for the words "one third" the words "one-half" shall be substituted.

Amendment of section 42 of Mah. V of 1962.

- 5. In section 42 of the Zilla Parishads Act,-
- (1) in sub-section (4),—
- (a) in clause (a), in the third proviso, for the words "one third of the total number of offices" the words "one-half of the total number of offices" shall be substituted;
- (b) in clause (b), in the proviso, for the words "one third of the offices" the words "one-half of the offices" shall be substituted;

- (c) in clause (c), for the words "one third" the words "one-half" shall be substituted:
- (2) sub-section (5) shall be deleted.
- 6. In section 58 of the Zilla Parishads Act, in sub-section (1B),— Amendment

of section

- (a) in clause (b), in the third proviso, for the words "one third of 58 of Mah. the total number of seats" the words "one-half of the total number V of 1962. of seats" shall be substituted:
- (b) in clause (c), in the third proviso, for the words "one third of the total number of seats" the words "one-half of the total number of seats" shall be substituted;
- (c) in clause (d), for the words "one third" the words "one-half" shall be substituted.
- 7. In section 67 of the Zilla Parishads Act.—
 - (1) in sub-section (5),—

Amendment of section 67 of Mah. V of 1962.

- (a) in clause (a), in the third proviso, for the words "one third of the total number of offices" the words "one-half of the total number of offices" shall be substituted;
- (b) in clause (b), in the proviso, for the words "one third of the offices" the words "one-half of the offices" shall be substituted;
- (c) in clause (c), for the words "one third" the words "one-half" shall be substituted;
- (2) sub-section (6) shall be deleted.

Born.III

8. (1) If any difficulty arises in giving effect to the provisions of the Power to Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla remove Mah.V Parishads and Panchayat Samitis Act, 1961, as amended by this Act of or by reason of anything contained therein, or in giving effect to any of these Acts in respect of the matters contained in this Act, the State Government may, as occasion arises, by order, do anything which appears to it to be necessary for the purpose of removing the difficulty:

Provided that, no such order shall be made after the expiry of the period of two years from the date of commencement of this Act.

(2) Every order made under sub-section (1) shall be laid, as soon as may be, after it is made, before each House of State Legislature.

ON BEHALF OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATION, PRINTED AND PUBLISHED BY SHRI PARSHURAM JAGANNATH GOSAVI, PRINTED AT GOVERNMENT CENTRAL PRESS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 490 004 AND PUBLISHED AT DIRECTORATE OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATION, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004. EDITOR: SHRI PARSHURAM JAGANNATH GOSAVI.



Reg. No. MH/MR/South-344/2011-13

महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ३. अंक ४९]

ब्धवार, डिसेंबर २८, २०११/पौर्ष ७, शके १९३३

पिष्ठे ३,

किंमत : रुपये १४.००

असाधारण क्रमांक १२५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडन आलेली विधेयके (इंग्रजी अनवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) Act, 2011 (Mah. Act No. XXXIX of 2011), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL, Secretary to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XXXIX of 2011:

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette" on the 28th December 2011).

An Act further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes hereinafter appearing; and, therefore, promulgated the Bombay Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Ordinance, 2011, on the 5th October Ord. XIX of 2011:

(8)

भाग आठ-१२५-१

Bom. III

of 1959. Mah. V

of 1962.

Mah

2011

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Sixty-second Year of the Republic of India as follows:-

CHAPTER I

PRELIMINARY

- 1. (1) This Act may be called the Bombay Village Panchayats and and Maharashtra Zilla Parishads and Panchayat Samitis (Second commencement. Amendment) Act, 2011.
 - (2) It shall be deemed to have come into force on the 5th October 2011.

CHAPTER II

Amendment to the Bombay Village Panchayats Act, 1958

Amendment of Bom. III of 1959.

2. In section 14 of the Bombay Village Panchayats Act, 1958, in section 14 of sub-section (1), in clause (j-5),—

Bom. III of 1959.

- (a) for the existing proviso, the following proviso shall be substituted and shall be deemed to have been substituted with effect from the 10th January 2011, namely:-
 - "Provided that, no member of a panchayat shall be disqualified under this clause, if he submits such certificate to the Block Development Officer, within a period of one year from the 10th January 2011, being the date of commencement of the Bombay Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) Act, 2010:";

Mah. XXXIII of 2010.

- (b) after the proviso, as so substituted, the following proviso shall be added, namely:—
 - "Provided further that, nothing contained in this clause shall affect the member holding office on the 10th January 2011, who has not submitted the certificate within a period of ninety days from the said date, as required under the provisions of this Act, as amended by the Bombay Village Panchayats and Maharashtra Zilla Mah. Parishads and Panchayat Samitis (Second Amendment) Act, 2010; and he shall not be deemed to be disqualified and shall continue to hold his office for a period of one year from the said date, unless he is disqualified under any other provisions of this Act or any other law for the time being in force; or ".

XXXIII 2010.

CHAPTER III

AMENDMENT TO THE MAHARASHTRA ZILLA Parishads and Panchayat Samitis Act, 1961

Amendment of Mah. V of 1962.

3. In section 16 of the Maharashtra Zilla Parishads and Panchayat section 16 of Samitis Act, 1961, in sub-section (1), in clause (p),—

Mah. V of 1962.

(a) for the existing proviso, the following proviso shall be substituted and shall be deemed to have been substituted with effect from the 10th January 2011, namely:—

Mah. XXXIII of 2010.

"Provided that, no Councillor shall be disqualified under this clause, if he submits such certificate to the Chief Executive Officer. within a period of one year from the 10th January 2011, being the date of commencement of the Bombay Village Panchayats and Maharashtra Zilla Parishads and Panchavat Samitis (Second Amendment) Act, 2010:";

(b) after the proviso, as so substituted, the following proviso shall be added, namely:—

"Provided further that, nothing contained in this clause shall affect the Councillor holding office on the 10th January 2011, who has not submitted the certificate within a period of ninety days from the said date, as required under the provisions of this Act, as amended by the Bombay Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) Act, 2010; and he shall not be deemed to be disqualified and shall continue to hold his office for a period of one year from the said date, unless he is disqualified under any other provisions of this Act or any other law for the time being in force. ".

CHAPTER IV

MISCELLANEOUS

4. (1) If any difficulty arises in giving effect to the provisions of this Removal of Act by reason of anything contained therein, or in giving effect to the Bom. provisions of the Bombay Village Panchayats Act, 1958 or, the III of Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, as the case may be, in respect of any matter contained in this Act, the State of Government may, as occasion arises, by order published in the Official 1962. Gazette, do anything which appears to it to be necessary for the purpose of removing the difficulty:

Provided that, no such order shall be made after expiry of the period of two years from the date of commencement of this Act.

- (2) Every order issued under sub-section (1) shall be laid, as soon as may be, after it is issued, before each House of the State Legislature.
- 5. (1) The Bombay Village Panchayats and Maharashtra Zilla Repeal of Ord. Parishads and Panchayat Samitis (Amendment) Ordinance, 2011, is hereby XIX of 2011 repealed.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the Bombay Village Panchayats Act, 1958 and the III of Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, as 1959. amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the relevant Act, as amended by this Act.

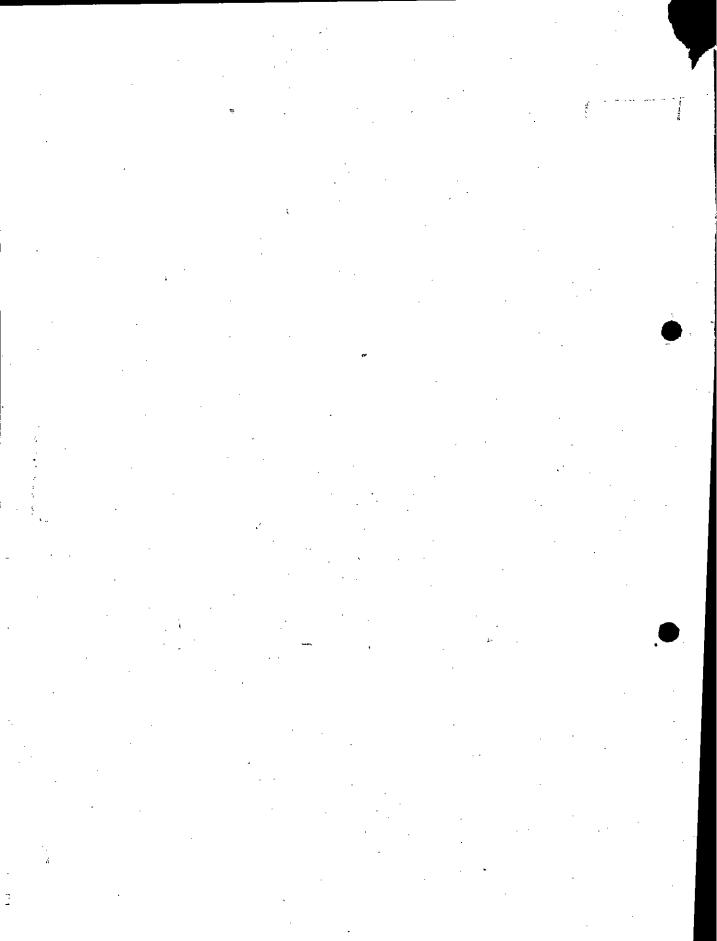
Mah. Ord. XIX of 2011 and saving.

ON BEHALF OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATION, PRINTED AND PUBLISHED BY SHRI PARSHURAM JAGANNATH GOSAVI, PRINTED AT GOVERNMENT CENTRAL PRESS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004 AND PUBLISHED AT DIRECTORATE OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATION, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004, EDITOR: SHRI PARSHURAM JAGANNATH COSAVI.

Mah. IIIXXX of 2010.

1959.

Mah.





महाराष्ट्र शासन राजपत्र. असाधारण भाग आठ

वर्ष ४, अंक २९ ।

सोमवार, ऑगस्ट ६, २०१२/श्रावण १५, शके १९३४

। पृष्ठे २, किंमत : रुपये १८.००

असाधारण क्रमांक ४७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2012 (Mah. Act No. XVIII of 2012), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL, Secretary to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XVIII OF 2012.

(First published, after having received the assent of the Governor in the "Maharushtra Government Gazette", on the 6th August 2012).

An Act further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that Mah. V circumstances existed which rendered it necessary for him to take of 1962. immediate action further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Zilla Parishads and of 2012. Panchayat Samitis (Amendment) Ordinance, 2012, on the 7th June 2012;

(१)

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Sixty-third Year of the Republic of India, as follows:-

Short title and commencement.

- 1. (1) This Act may be called the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2012.
 - (2) It shall be deemed to have come into force on the 7th June 2012.

Amendment of section 79A of 1962.

2. In section 79A of the Maharashtra Zilla Parishads and Panchayat Mah. V Samitis Act, 1961 (hereinafter referred to as "the principal Act"), in sub-Mah. V of section (1), for clause (c), the following clause shall be substituted, namely:-

"(c) six Councillors, out of which not less than Members; ". three shall be women, to be elected by the Zilla Parishad from amongst the Councillors,

Power to remove difficulty.

3. (1) If any difficulty arises in giving effect to the provisions of the principal Act, as amended by this Act, the State Government may, as occasion arises, by an order published in the Official Gazette, do anything not inconsistent with the provisions of this Act, which appears to it to be necessary or expedient for the purposes of removing the difficulty:

Provided that, no such order shall be made after the expiry of a period of two years from the date of commencement of this Act.

(2) Every order made under sub-section (1) shall be laid, as soon as may be, after it is made, before each House of the State Legislature.

Repeal of Mah. Ord. V of 2012 and saving.

4. (1) The Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Ordinance, 2012, is hereby repealed.

Ord. V of 2012.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष २, अंक ३२(३)]

शनिवार, मे ७, २०१६/वैशाख १७, शके १९३८

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ५५ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2016 (Mah. Act No. XXI of 2016), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

PRAKASH H. MALI,

Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XXI OF 2016.

(First published, after having received the assent of the Govenor in the "Maharashtra Government Gazette", on the 7th May 2016).

An Act further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

of 1962.

Mah. V

WHEREAS, it is expedient further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-seventh Year of the Republic of India as follows:-

1. This Act may be called the Maharashtra Zilla Parishads and Short title. Panchayat Samitis (Amendment) Act, 2016.

(1)

महाराष्ट्र शासन राजपत्र असाधारण भाग आठ, मे ७, २०१६/वैशाख १७, शके १९३८

Amendment of section

To section 12A of the Maharashtra Zilla Parishads and Panchayat Mah. V 12 A of Mah. Samitis Act, 1961 (hereinafter referred to as "the principal Act"), the V of 1962. following provisos shall be added, namely:—

"Provided that, for the General or by-elections for which the last date of filing of nomination falls on or before the 31st December 2017, in accordance with the election programme declared by the State Election Commission, a person who has applied to the Scrutiny Committee for verification of his Caste Certificate before the date of filing of the nomination papers but who has not received the Validity Certificate on the date of filing of the nomination papers shall submit, along with the nomination papers,—

- (i) a true copy of the application preferred by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof of having made such application to the Scrutiny Committee; and
- (ii) an undertaking that he shall submit, within a period of six months from the date on which he is declared elected, the Validity Certificate issued by the Scrutiny Committee:

Provided further that, if the person fails to produce the Validity Certificate within a period of six months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a Councillor.".

Amendment of section of 1962.

3. In section 42 of the principal Act, to sub-section (6A), the following 42 of Mah. V provisos shall be added, namely:

> "Provided that, for the elections for the post of President for which the last date of filing of nomination falls on or before the 31st December 2017, in accordance with the election programme declared, a person who has applied to the Scrutiny Committee for verification of his Caste Certificate before the date of filing of the nomination papers but who has not received the Validity Certificate on the date of filing of the nomination papers shall submit, along with the nomination papers,—

- (i) a true copy of the application preferred by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof of having made such application to the Scrutiny Committee; and
- (ii) an undertaking that he shall submit within a period of six months from the date on which he is declared elected, the Validity Certificate issued by the Scrutiny Committee:

Provided further that, if the person fails to produce the Validity Certificate within a period of six months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a President.".

Amendment of section of 1962.

4. In section 67 of the principal Act, to sub-section (7A), the 67 of Mah. V following provisos shall be added, namely:

> "Provided that, for the elections for the post of Chairman for which the last date of filing of nomination falls on or before the 31st December 2017,

in accordance with the election programme declared, a person who has applied to the Scrutiny Committee for verification of his Caste Certificate before the date of filing of the nomination papers but who has not received the Validity Certificate on the date of filing of the nomination papers shall submit, along with the nomination papers,—

- (i) a true copy of the application preferred by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof of having made such application to the Scrutiny Committee; and
- (ii) an undertaking that he shall submit within a period of six months from the date on which he is declared elected, the Validity Certificate issued by the Scrutiny Committee:

Provided further that, if the person fails to produce the Validity Certificate within a period of six months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a Chairman.".



महाराष्ट्र शासन राजपत्र असाधारण भाग

वर्ष २, अंक ५४]

सोमवार, ऑगस्ट ८, २०१६/श्रावण १७, शके १९३८

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ८४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकड्न आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) Act, 2016 (Mah. Act No. XXV of 2016), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

N. J. JAMADAR,

Principal Secretary and R.L.A. to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XXV OF 2016.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 8th August 2016).

An Act further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate Mah. V action further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes hereinafter appearing; and, therefore, Mah. promulgated the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Ordinance, 2016, on the 1st June 2016;

of 1962.

of 2016.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Sixty-seventh Year of the Republic of India as follows:—

Short title cement.

- 1. (1) This Act may be called the Maharashtra Zilla Parishads and and commen- Panchayat Samitis (Second Amendment) Act, 2016.
 - (2) It shall be deemed to have come into force on the 1st June 2016.

Amendment of section 9 of Mah. V of 1962.

- 2. In section 9 of the Maharashtra Zilla Parishads and Panchayat Mah V Samitis Act, 1961 (hereinafter referred to as "the principal Act"), after subsection (2), the following sub-section shall be inserted, namely:—
 - "(2A) If in the general election, less than two-thirds of the total number of Councillors are elected then, the State Election Commission shall not publish the names and permanent addresses of such elected Councillors:

Provided that, before coming into force of the Maharashtra Zilla Mah. Parishads and Panchayat Samitis (Second Amendment) Act, 2016, where XXV less than fifty per cent. of the total number of Councillors are elected 2016. and if the State Election Commission has published the names of such elected candidates, then such candidates shall have no right to claim and continue as Councillors:

Provided further that, in such case, the State Election Commission shall hold the fresh election of such Zilla Parishad.".

Amendment of section 57 of Mah. V of 1962.

- In section 57 of the principal Act, after sub-section (3), the following sub-section shall be inserted, namely:—
 - "(3A) If in the general election, less than two-thirds of the total number of members are elected then, the State Election Commission shall not publish the names and permanent addresses of such elected members:

Provided that, before coming into force of the Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) Act, 2016, where less than fifty per cent. of the total number of members are elected and 2016. if the State Election Commission has published the names of such elected candidates, then such candidates shall have no right to claim and continue as members:

Mah.

Ord. X

of 2016.

Provided further that, in such case, the State Election Commission shall hold the fresh election of such *Panchayat Samiti*.".

Repeal of Mah. Ord. X of 2016 and saving.

(1) The Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Ordinance, 2016, is herby repealed.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the principal Act as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ३, अंक ३६(३)]

शनिवार, एप्रिल १५, २०१७/चैत्र २५, शके १९३९

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ७१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2017, (Mah. Act No. XXVIII of 2017), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

PRAKASH H. MALI,

Principal Secretary to Government, Law and Judiciary Department.

MAHARASHTRA ACT NO. XXVIII OF 2017.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 15th April 2017).

An Act further to amend the Maharashtra Village Panchayats Act and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take III of immediate action further to amend the Maharashtra Village Panchayats Act and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for of 1962. the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Village Panchayats and Maharashtra Zilla Parishads and of 2017. Panchayat Samitis (Amendment) Ordinance, 2017 on the 31st January 2017;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:—

Short title and commencement.

- 1. (1) This Act may be called the Maharashtra Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2017.
 - (2) It shall be deemed to have come into force on the 31st January 2017.

Amendment of section 14 of

In section 14 of the Maharashtra Village Panchayats Act, in III of III of 1959. sub-section (1), in clause (j-5), after the words "of the $Gram\ Sabha$ " the words 1959 . "or of the Chief Executive Officer or an officer designated by him; or a selfcertificate" shall be inserted.

Amendment of section 16 of Mah. V of 1962.

3. In section 16 of the Maharashtra Zilla Parishads and Panchayat Mah. V Samitis Act, 1961, in sub-section (1), in clause (p), after the words "of the Gram Sabha" the words "or of the Chief Executive Officer or an officer designated by him; or a self-certificate" shall be inserted.

Repeal of Mah. Ord. V of 2017 and saving.

- **4.** (1) The Maharashtra Village Panchayats and Maharashtra Zilla Mah. Parishads and Panchayat Samitis (Amendment) Ordinance, 2017, is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the Maharashtra Village Panchayats Act and the Maharashtra III of Zilla Parishads and Panchayat Samitis Act, 1961 as amended by the said 1959. Ordinance, shall be deemed to have been done, taken or issued, as the case of 1962. may be, under the corresponding provisions of the relevant Acts as amended by this Act.



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ४, अंक २७(३)]

सोमवार, एप्रिल ९, २०१८/चैत्र १९, शके १९४०

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ६३ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Zill Parishad and Panchayat Samitis (Amendment) Act, 2018 (Mah. Act No. XXX) of 2018), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,

I/c Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XXX OF 2018.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 9th April 2018).

An Act further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

Mah. V of 1962.

WHEREAS, it is expedient further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-ninth Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra Zilla Parishads and Short title. Panchayat Samitis (Amendment) Act, 2018.

Amendment of section 12 A of Mah. V of 1962.

2. In section 12A of the Maharashtra Zilla Parishads and Panchayat Mah. V Samitis Act, 1961 (hereinafter referred to as "the principal Act"), for the existing provisos, the following provisos shall be substituted, namely:—

"Provided that, for the General or bye-elections for which the last date of filing of nomination falls on or before the 30th June 2019, in accordance with the election programme declared by the State Election Commission, a person who has applied to the Scrutiny Committee for verification of his Caste Certificate before the date of filing of the nomination papers but who has not received the Validity Certificate on the date of filing of the nomination papers shall submit, along with the nomination papers,—

- (i) a true copy of the application preferred by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof of having made such application to the Scrutiny Committee; and
- (ii) an undertaking that he shall submit, within a period of six months from the date on which he is declared elected, the Validity Certificate issued by the Scrutiny Committee:

Provided further that, if such person fails to produce the Validity Certificate within a period of six months from the date on which he is declared elected, his election shall be deemed to have terminated retrospectively and he shall be disqualified for being a Councillor.".

Amendment of section 42 of Mah. V of 1962.

In section 42 of the principal Act, in sub-section (6A), for the existing provisos, the following provisos shall be substituted, namely:—

"Provided that, for the elections for the post of President for which the last date of filing of nomination falls on or before the 30th June 2019, in accordance with the election programme declared, a person who has applied to the Scrutiny Committee for verification of his Caste Certificate before the date of filing of the nomination papers but who has not received the Validity Certificate on the date of filing of the nomination papers shall submit, alongwith the nomination papers,—

- (i) a true copy of the application preferred by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof of having made such application to the Scrutiny Committee; and
- (ii) an undertaking that he shall submit within a period of six months from the date on which he is declared elected, the Validity Certificate issued by the Scrutiny Committee:

Provided further that, if such person fails to produce the Validity Certificate within a period of six months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a President.".

4. In section 67 of the principal Act, in sub-section (7A), for the Amendment existing provisos, the following provisos shall be substituted, namely:

of section 67 of Mah. V of 1962.

"Provided that, for the elections for the post of Chairman for which the last date of filing of nomination falls on or before the 30th June 2019, in accordance with the election programme declared, a person who has applied to the Scrutiny Committee for verification of his Caste Certificate before the date of filing of the nomination papers but who has not received the Validity Certificate on the date of filing of the nomination papers shall submit, along with the nomination papers,—

- (i) a true copy of the application preferred by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof of having made such application to the Scrutiny Committee; and
- (ii) an undertaking that he shall submit within a period of six months from the date on which he is declared elected, the Validity Certificate issued by the Scrutiny Committee:

Provided further that, if such person fails to produce the Validity Certificate within a period of six months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a Chairman.".



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ४, अंक ५९]

सोमवार, ऑगस्ट ६, २०१८/श्रावण १५, शके १९४०

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक १२१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2017 (Mah. Act No. XLVII of 2018), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,

I/c. Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XLVII OF 2018.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 6th August 2018).

An Act further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate Mah. V action further to amend the Maharashtra Zilla Parishads and Panchayat of 1962. Samitis Act, 1961, for the purposes hereinafter appearing; and, therefore, Mah. Ord. promulgated the Maharashtra Zilla Parishads and Panchayat Samitis XXI of (Amendment) Ordinance, 2017 on 7th October 2017;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:—

Short title and Commencement.

Amendment of section 111 of Mah. V of 1962.

- 1. (1) This Act may be called the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2017.
 - (2) It shall be deemed to have come into force on 7th October 2017.
- 2. In section 111 of the Maharashtra Zilla Parishads and Panchayat Mah. V Samitis Act, 1961, (hereinafter referred to as "the principal Act") in of 1962. sub-section (3),—
 - (a) for the word "one-fifth" the word "two-fifth" shall be substituted;
 - (b) for the existing proviso, the following provisos shall be substituted, namely:—
 - "Provided that, special meeting shall not be called within sixty days from the date of immediately preceding meeting of Zilla Parishad:

Provided further that, if the President receives the request for calling a special meeting within sixty days from the date of preceding meeting of Zilla Parishad, then the President may, either call a special meeting within sixty days or reject the request by recording the reasons thereof:

Provided also that, where a special meeting is called the notice of meeting shall state a date at which the meeting is to be held, being a date not later than thirty days from the date of the issue of the notice.".

Repeal of Mah. Ord. XXI of 2017 and saving. **3.** (1) The Maharashtra Zilla Parishads and Panchayat Samitis Mah. (Amendment) Ordinance, 2017, is hereby repealed.

Ord.

Ord. XXI of

(2) Notwithstanding such repeal, anything done or any action taken 2017. (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ४, अंक ८५(३)

शक्रवार, डिसेंबर १४, २०१८/अग्रहायण २३, शके १९४०

पिछे ४, किंमत : रुपये २७.००

असाधारण क्रमांक १६७ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2018 (Mah. Act No. LXVI of 2018), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT, Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. LXVI OF 2018.

(First published, after having received the assent of the Governor in the " Maharashtra Government Gazette", on the 14th December 2018).

An Act further to amend the Maharashtra Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS, the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate III of 1959, action further to amend the Maharashtra Village Panchayats Act and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes hereinafter appearing; and, therefore promulgated the Maharashtra Village Mah. Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Ordinance, 2018 on the 11th October 2018;

> AND WHEREAS, it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Sixty-ninth Year of the Republic of India as follows:-

Mah. V

of 1962. Ord. XXI

of 2018.

CHAPTER I

PRELIMINARY

Short title commencement.

- 1. (1) This Act may be called the Maharashtra Village Panchayats and the and Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2018.
 - (2) It shall be deemed to have come into force on the 11th October 2018.

CHAPTER II

AMENDMENTS TO THE MAHARASHTRA VILLAGE

PANCHAYATS ACT.

been substituted with effect from 31st March 2016;

Amendment of of III of 1959.

- 2. In section 10-1A of the Maharashtra Village Panchayats Act (hereinafter III of section 10-1A in this Chapter referred to as "the Maharashtra Village Panchayats Act"),-
 - (a) in the first proviso, in clause (ii), for the words "six months" the words "twelve months" shall be substituted and shall be deemed to have
 - (b) in the second proviso, for the words "six months" the words " twelve months " shall be substituted and shall be deemed to have been substituted with effect from 31st March 2016;
 - (c) after the second proviso, the following proviso shall be added, namely:—
 - "Provided also that, in respect of the undertaking filed by any person under clause (ii) of the first proviso, before the date of commencement of the Maharashtra Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, Mah. 2018, the period of "six months" specified in such undertaking shall be LXVI deemed to have been substituted as "twelve months".".

of 2018.

Amendment of section 30-1A of III of 1959.

- In section 30-1A of the Maharashtra Village Panchayats Act,—
- (a) in the first proviso, in clause (ii), for the words "six months" the words "twelve months" shall be substituted and shall be deemed to have been substituted with effect from 31st March 2016;
- (b) in the second proviso, for the words "six months" the words "twelve months" shall be substituted and shall be deemed to have been substituted with effect from 31st March 2016;
- (c) after the second proviso, the following proviso shall be added, namely:-
 - " Provided also that, in respect of the undertaking filed by any person under clause (ii) of the first proviso, before the date of Mah. commencement of the Maharashtra Village Panchayats and the LXVI of Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2018. 2018, the period of "six months" specified in such undertaking shall be deemed to have been substituted as "twelve months".".

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA ZILLA PARISHADS

AND PANCHAYAT SAMITIS ACT, 1961.

Amendment 12A of Mah.V of 1962.

- 4. In section 12A of the Maharashtra Zilla Parishads and Panchayat Samitis Mah. V of section Act, 1961 (hereinafter in this Chapter referred to as "the Maharashtra Zilla of 1962. Parishads and Panchayat Samitis Act "),-
 - (a) in the first proviso, in clause (ii), for the words "six months" the words "twelve months" shall be substituted and shall be deemed to have been substituted with effect from 7th May 2016;

- (b) in the second proviso, for the words "six months" the words " twelve months" shall be substituted and shall be deemed to have been substituted with effect from 7th May 2016;
- (c) after the second proviso, the following proviso shall be added, namely:-
 - "Provided also that, in respect of the undertaking filed by any person under clause (ii) of the first proviso, before the date of commencement of the Maharashtra Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2018, the period of "six months" specified in such undertaking shall be deemed to have been substituted as "twelve months".".

Mah. LXVI of 2018.

5. In section 42 of the Maharashtra Zilla Parishads and Panchayat Samitis Amendment Act, in sub-section (6A),—

of section 42

- (a) in the first proviso, in clause (ii), for the words "six months" the of Mah. V of words "twelve months" shall be substituted and shall be deemed to have 1962. been substituted with effect from 7th May 2016;
- (b) in the second proviso, for the words "six months" the words "twelve months" shall be substituted and shall be deemed to have been substituted with effect from 7th May 2016;
- (c) after the second proviso, the following proviso shall be added, namely:-
 - "Provided also that, in respect of the undertaking filed by any person under clause (ii) of the first proviso, before the date of commencement of the Maharashtra Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2018, the period of "six months" specified in such undertaking shall be deemed to have been substituted as "twelve months".".

Mah.LXVI of 2018.

> 6. In section 67 of the Maharashtra Zilla Parishads and Panchayat Samitis Amendment Act, in sub-section (7A),—

of section 67 of Mah. V of

- (a) in the first proviso, in clause (ii), for the words "six months" the words "twelve months" shall be substituted and shall be deemed to have been substituted with effect from the 7th May 2016;
- (b) in the second proviso, for the words "six months" the words "twelve months" shall be substituted and shall be deemed to have been substituted with effect from 7th May 2016;
- (c) after the second proviso, the following proviso shall be added, namely:-
 - " Provided also that, in respect of the undertaking filed by any person under clause (ii) of the first proviso, before the date of commencement of the Maharashtra Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2018, the period of "six months" specified in such undertaking shall be deemed to have been substituted as "twelve months".".

Mah LXVI of 2018.

CHAPTER IV

MISCELLANEOUS

(1) Nothing in this Act shall affect the elections conducted by the Saving as to State Election Commission for conducting the elections or any programme certain Mah. declared by it therefor, prior to the date of commencement of the Maharashtra elections. LXVI of Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis 2018. (Amendment) Act, 2018, for filling up the resultant vacancy in view of the III of provisions of section 10-1A or section 30-1A of the Maharashtra Village 1959. Panchayats Act; section 12A or sub-section (6A) of section 42 or sub-section Mah, V (7A) of section 67 of the Maharashtra Zilla Parishads and Panchayat Samitis Act, of 1962, 1961, as it stood prior to such date of commencement. भाग आठ---१६७-२

Saving as to disqualifications.

8. Any person, who has obtained the Caste Certificate and Validity Certificate, certain but has not filed such certificate prior to the date of commencement of this Act, shall not be deemed to be disqualified under the provisions of the relevant Panchayat law, if he submits such certificate within a period of three months from the date of commencement of this Act:

Provided that, the provisions of this section shall not apply where the State Election Commission has already prior to the date of commencement of this Act held elections to fill the vacancy of such person or declared the programme for holding of such election.

Power to

- 9. (1) If any difficulty arises in giving effect to the provisions of the remove Maharashtra Village Panchayats Act or, as the case may be, the Maharashtra III of difficulty. Zilla Parishads and Panchayat Samitis Act, 1961, as amended by this Act, the 1959. State Government may, as the occasion arises, by an Order published in the Mah. V Official Gazette, give such directions not inconsistent with the provisions of the of 1962. said Acts as amended by this Act, as may appear to it to be necessary or expedient for the purpose of removing the difficulty.
 - (2) Every order made under sub-section (1) shall be laid, as soon as may be, after it is made, before each House of the State Legislature:

Provided that, no such order shall be made after expiry of the period of two years from the commencement of this Act.

Repeal of XXI of 2018 and saving.

- 10. (1) The Maharashtra Village Panchayats and the Maharashtra Zilla Mah. Mah. Ord. Parishads and Panchayat Samitis (Amendment) Ordinance, 2018, is hereby Ord. XXI repealed.
 - of 2018. (2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the Maharashtra Village Panchayats Act and the Maharashtra Zilla Parishads and Illof Panchayat Samitis Act, 1961, as amended by the said Ordinance, shall be 1959. deemed to have been done, taken or issued, as the case may be, under the Mah, V corresponding provisions of said Acts, as amended by this Act. of 1962.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ४, अंक ८९]

सोमवार, डिसेंबर २४, २०१८/पौष ३, शके १९४०

पुष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक १८० प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) Act, 2018 (Mah. Act No.LXXIX of 2018), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT, Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. LXXIX OF 2018.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 24th December 2018).

An Act further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

- Mah. V WHEREAS it is expedient further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-ninth year of the Republic of India as follows:—
 - 1. This Act may be called the Maharashtra Zilla Parishads and Short title. Panchayat Samitis (Second Amendment) Act, 2018.

भाग आठ---१८०-१

Amendment of section 158 of Mah. V of 1962

- 2. In section 158 of the Maharashtra Zilla Parishads and Panchayat Mah. V Samitis Act, 1961,—

 of
 1962.
 - (i) to sub-section (1), the following proviso shall be added, namely:—

"Provided that, where the State Government has, by rule or order issued under clause (a) of section 9 of the Maharashtra Stamp LX of Act decided to reduce or remit the duties leviable under the said Act, such reduction or remission in duties shall also be applicable extra duty leviable under this sub-section, on the instruments of sale, gift and usufructuary mortgage, respectively, of immovable property.";

(ii) to sub-section (4), the following proviso shall be added, namely:—

"Provided that, the Pune Zilla Parishad shall, in accordance with the rules made by the State Government in this behalf, out of the amounts received by it, within the jurisdiction of the Pune Metropolitan Region Development Authority, under sub-section (3),—

- (i) contribute an amount equal to twenty-five per cent. to the village fund of each Panchayat situated within the jurisdiction of the Pune Metropolitan Region Development Authority, and
- (ii) transfer an amount equal to twenty-five per cent. to the Pune Metropolitan Region Development Authority.".



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक ४९(३)

गुरुवार, डिसेंबर २६, २०१९/पौष ५, शके १९४१

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक १०२ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकड्न आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2019 (Mah. Act No. XXXII of 2019), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,

Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XXXII OF 2019.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 26th December 2019).

An Act further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS, both houses of the State Legislature were not in session;

AND WHEREAS, the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate Mah. V action further to amend the Maharashtra Zilla Parishads and Panchayat of 1962. Samitis Act, 1961, for the purposes hereinafter appearing; and, therefore, Mah, promulgated the Maharashtra Zilla Parishads and Panchayat Samitis Ord. XXI (Amendement) Ordinance, 2019 on the 23rd August 2019; of 2019.

AND WHEREAS, it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventieth Year of the Republic of India as follow:-

1. (1) This Act may be called the Maharashtra Zilla Parishads and Short title Panchayat Samitis (Amendment) Act, 2019.

and commencement.

(2) It shall be deemed to have come into force on the 23rd August 2019.

Amendment of section 75B of Mah. V of

To section 75B of the Maharashtra Zilla Parishads and Panchayat Mah. V Samitis Act, 1961 (hereinafter referred to as "the principal Act"), the 1962. following provisos shall be added, namely:

" Provided that, the period of authorization under this section shall not exceed four months:

Provided further that, in exceptional circumstances to be recorded in the order, the said period may be extended, from time to time, for such further period as may be specified in the order, but such period of authorisation shall not exceed six months in the aggregate.".

Amendment of section 91B of Mah. V of 1962.

- To section 91B of the principal Act, the following provisos shall be added, namely:-
- " Provided that, the period of authorization under this section shall not exceed four months:

Provided further that, in exceptional circumstances to be recorded in the order, the said period may be extended, from time to time, for such further period as may be specified in the order, but such period of authorisation shall not exceed six months in the aggregate.".

Repeal of Mah. Ord. XXI of 2019 and saving.

(1) The Maharashtra Zilla Parishads and Panchayat Samitis Mah. (Amendment) Ordinance, 2019, is hereby repealed.

Ord. XXI of 2019.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ८, अंक २(२)

गुरुवार, जानेवारी २०, २०२२/पौष ३०, शके १९४३

पुष्ठे ४, किंमत : रुपये २७.००

असाधारण क्रमांक ४ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) Act, 2021 (Mah. Act No. IV of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. IV OF 2022.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 20th January 2022).

An Act further to amend the Maharashtra Village Panchayats Act and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS both Houses of the State Legislature were not in session;

 $_{
m III}$ AND WHEREAS the Governor of Maharashtra was satisfied that of 1959. circumstances existed which rendered it necessary for him to take $_{
m Mah.}$ immediate action further to amend the Maharashtra Village Panchayats $_{
m V}^{
m Vof}$ Act and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, 1962.

(8)

भाग आठ-४-१

for the purposes hereinafter appearing; and, therefore, promulgated the Mah. Maharashtra Village Panchayats and the Maharashtra Zilla Parishads and Ord. Panchayat Samitis (Second Amendment) Ordinance, 2021, on the 6th December 2021. 2021:

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-second Year of the Republic of India as follows:-

CHAPTER I

PRELIMINARY.

Short title and commencement.

- 1. (1) This Act may be called the Maharashtra Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) Act, 2021.
 - (2) It shall be deemed to have come into force on the 6th December 2021.

CHAPTER II

AMENDMENTS TO THE MAHARASHTRA VILLAGE PANCHAYATS ACT.

Amendment of section 10-1A of III of

2. In section 10-1A of the Maharashtra Village Panchayats Act (herein- III of after in this Chapter referred to as "the Maharashtra Village Panchayats Act"), 1959. for the existing provisos, the following provisos shall be substituted, namely:—

"Provided that, for the General or bye-elections for which the last date of filing of nomination falls on or before the 31st December 2022, in accordance with the election programme declared by the State Election Commission, a person who has applied to the Scrutiny Committee for verification of his Caste Certificate before the date of filing of the nomination papers but who has not received the Validity Certificate on the date of filing of the nomination papers shall submit, alongwith the nomination papers,—

- (i) a true copy of the application preferred by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof of having made such application to the Scrutiny Committee; and
- (ii) an undertaking that he shall submit, within a period of twelve months from the date on which he is declared elected, the Validity Certificate issued by the Scrutiny Committee :

Provided further that, if such person fails to produce the Validity Certificate within a period of twelve months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a member.".

Amendment of section 30-1A of III of 1959.

3. In section 30-1A of the Maharashtra Village Panchayats Act, for the existing provisos, the following provisos shall be substituted, namely:—

"Provided that, for the elections for the post of *Sarpanch* for which the last date of filing of nomination falls on or before the 31st December 2022, in accordance with the election programme declared by the State Election Commission, a person who has applied to the Scrutiny Committee for verification of his Caste Certificate before the date of filing of the nomination papers but who has not received the Validity Certificate on the date of filing of the nomination papers shall submit, along with the nomination papers,—

- (i) a true copy of the application preferred by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof of having made such application to the Scrutiny Committee: and
- (ii) an undertaking that he shall submit, within a period of twelve months from the date on which he is declared elected, the Validity Certificate issued by the Scrutiny Committee:

Provided further that, if such person fails to produce the Validity Certificate within a period of twelve months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a Sarpanch.".

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA ZILLA PARISHADS AND PANCHAYAT SAMITIS ACT. 1961.

Mah. V

4. In section 12A of the Maharashtra Zilla Parishads and Panchayat Amendment of 1962. Samitis Act, 1961 (hereinafter in this Chapter referred to as "the of section 12A Maharashtra Zilla Parishads and Panchayat Samitis Act"), for the existing of Mah. V of 1962. provisos, the following provisos shall be substituted, namely:-

"Provided that, for the General or bye-elections for which the last date of filing of nomination falls on or before the 31st December 2022, in accordance with the election programme declared by the State Election Commission, a person who has applied to the Scrutiny Committee for verification of his Caste Certificate before the date of filing of the nomination papers but who has not received the Validity Certificate on the date of filing of the nomination papers shall submit, alongwith the nomination papers,-

- (i) a true copy of the application preferred by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof of having made such application to the Scrutiny Committee: and
- (ii) an undertaking that he shall submit, within a period of twelve months from the date on which he is declared elected, the Validity Certificate issued by the Scrutiny Committee:

Provided further that, if such person fails to produce the Validity Certificate within a period of twelve months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a Councillor.".

In section 42 of the Maharashtra Zilla Parishads and Panchayat Amendment Samitis Act, in sub-section (6A), for the existing provisos, the following of section 42 provisos shall be substituted, namely:-

of Mah. V of 1962.

"Provided that, for the elections for the post of President for which the last date of filing of nomination falls on or before the 31st December 2022, in accordance with the election programme declared, a person who has applied to the Scrutiny Committee for verification of his Caste Certificate before the date of filing of the nomination papers but who has not received the Validity Certificate on the date of filing of the nomination papers shall submit, alongwith the nomination papers,—

- (i) a true copy of the application preferred by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof of having made such application to the Scrutiny Committee: and
- (ii) an undertaking that he shall submit within a period of twelve months from the date on which he is declared elected, the Validity Certificate issued by the Scrutiny Committee:

Provided further that, if such person fails to produce the Validity Certificate within a period of twelve months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a President.".

Amendment of section 67

In section 67 of the Maharashtra Zilla Parishads and Panchayat of section 67 of Mah. V of Samitis Act, in sub-section (7A), for the existing provisos, the following 1962 provisos shall be substituted, namely:—

> "Provided that, for the elections for the post of Chairman for which the last date of filing of nomination falls on or before the 31st December 2022, in accordance with the election programme declared, a person who has applied to the Scrutiny Committee for verification of his Caste Certificate before the date of filing of the nomination papers but who has not received the Validity Certificate on the date of filing of the nomination papers shall submit, alongwith the nomination papers,-

- (i) a true copy of the application preferred by him to the Scrutiny Committee for issuance of the Validity Certificate or any other proof of having made such application to the Scrutiny Committee; and
- (ii) an undertaking that he shall submit within a period of twelve months from the date on which he is declared elected, the Validity Certificate issued by the Scrutiny Committee:

Provided further that, if such person fails to produce the Validity Certificate within a period of twelve months from the date on which he is declared elected, his election shall be deemed to have been terminated retrospectively and he shall be disqualified for being a Chairman.".

CHAPTER IV

MISCELLANEOUS

Repeal of Mah. Ord. XIV of 2021 and

7. (1) The Maharashtra Village Panchayats and Maharashtra Zilla Mah. Parishads and Panchayat Samitis (Second Amendment) Ordinance, 2021, is Ord. XIV of hereby repealed. 2021.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the Maharashtra Village Panchayats Act and the Maharashtra III of Zilla Parishads and Panchayat Samitis Act, 1961, as amended by the said 1959. Ordinance, shall be deemed to have been done, taken or issued, as the case Mah. V may be, under the corresponding provisions of the relevant Acts, as amended by this Act.



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ८, अंक ४]

सोमवार, जानेवारी ३१, २०२२/माघ ११, शके १९४३

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक १८ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2021 (Mah. Act No. XVIII of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XVIII OF 2022.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 31st January 2022).

An Act further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

Mah. V of 1962. WHEREAS, it is expedient further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-second Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra Zilla Parishads and Short title. Panchayat Samitis (Amendment) Act, 2021.

भाग आठ-१८-१

महाराष्ट्र शासन राजपत्र असाधारण भाग आठ, जानेवारी ३१, २०२२/माघ ११, शके १९४३

Amendment of section 9 of

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2. In section 9 of the Maharashtra Zilla Parishads and Panchayat Mah. V Mah. V of 1962. Samitis Act, 1961, in sub-section (1), in clause (a), for the words "not more of 1962. than seventy-five and not less than fifty in number" the words "not more than eighty-five and not less than fifty-five in number" shall be substituted.



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ८, अंक ५]

मंगळवार, फेब्रुवारी १, २०२२/माघ १२, शके १९४३

[पृष्ठे ४, किंमत : रुपये २७.००

असाधारण क्रमांक १९ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2021 (Mah. Act. No. XIX of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XIX OF 2022

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 1st February 2022.)

An Act further to amend the Maharashtra Village Panchayats Act and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that III of circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Village Panchayats Act and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, for the purposes hereinafter appearing; and therfore, promulgated the Maharashtra Village Panchayats and the Maharashtra Zilla Parishads and Panchayat

of 2021. Samitis (Amendment) Ordinance, 2021, on the 23rd September 2021;

AND WHEREAS, it is expedient to replace the said Ordinance by an Act of the State Ligislature; it is hereby encacted in the Seventy-second Year of the Republic of India as follows:—

CHAPTER I

Preliminary

Short title mencement.

- 1. (1) This Act may be called the Maharashtra Village Panchayats and and com-the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2021.
 - (2) It shall be deemed to have come into force on the 23rd September 2021.

CHAPTER II

Amendments to the Maharashtra VILLAGE PANCHAYATS ACT.

Amendment of section 10 of III of 1959.

2. In section 10 of the Maharashtra Village Panchayats Act (hereinafter referred to as "the Village Panchayats Act"), in sub-section (2), for clause (c), the following clause shall be substituted, namely:-

III of 1959.

"(c) the seats to be reserved for persons belonging to the category of Backward Class of Citizens shall be upto 27 per cent. of the total number of seats to be filled in by election in a panchayat and the total reservation shall not be more than 50 per cent. of the total seats in the panchayat and such seats shall be allotted by rotation to different wards in a panchayat:

Provided that, in a panchayat comprising entirely the Scheduled Areas, the seats to be reserved for the persons belonging to the Backward Class of Citizens shall be the seats remaining, if any, after reservation of the seats for the Scheduled Tribes and Scheduled Castes:

Provided further that, the reservation for the persons belonging to the Backward Class of Citizens in a panchayat falling only partially in the Scheduled Areas shall be as per the provisions of this clause:

Provided also that, one-half of the total number of seats so reserved shall be reserved for women belonging to the category of Backward Class of Citizens;".

Amendment of of 1959.

- 3. In section 30 of the Village Panchayats Act, in sub-section (4), for section 30 of III clause (b), the following clause shall be substituted, namely:—
 - "(b) the offices of Sarpanchas to be reserved for the persons belonging to the category of Backward Class of Citizens shall be upto 27 per cent. of the total number of such offices in the panchayats and the total reservation shall not be more than 50 per cent. of the total seats in the concerned District:

Provided that, one-half of the offices so reserved shall be reserved for women belonging to the category of Backward Class of Citizens;".

CHAPTER III

Amendments to the Maharashtra ${f Z}$ illa Parishads and Panchayat Samitis Act, 1961.

Amendment

4. In section 12 of the Maharashtra Zilla Parishads and Panchayat of section 12 Samitis Act, 1961 (hereinafter referred to as "the Zilla Parishads and Panchayat of Mah. V of Samitis Act"), in sub section (2), for clause (c), the following clause shall be 1961. substituted, namely:—

Mah. V of 1962.

"(c) the seats to be reserved for the persons belonging to the category of Backward Class of Citizens shall be upto 27 per cent. of the total number of seats to be filled in by election in a Zilla Parishad and the total reservation shall not be more than 50 per cent. of the total seats in the Zilla Parishad and such seats shall be allotted by rotation to different electoral divisions in a Zilla Parishad:

Provided that, in a Zilla Parishad comprising entirely the Scheduled Areas, the seats to be reserved for the persons belonging to the Backward Class of Citizens shall be the seats remaining, if any, after reservation of the seats for the Scheduled Tribes and Scheduled Castes:

Provided further that, the reservation for the persons belonging to the Backward Class of Citizens in a Zilla Parishad falling only partially in the Scheduled Areas shall be as per the provisions of this clause:

Provided also that, one-half of the total number of seats so reserved shall be reserved for women belonging to the category of Backward Class of Citizens;".

5. In section 42 of the Zilla Parishads and Panchayat Samitis Act, in Amendment sub-section (4), for clause (b), the following clause shall be substituted, namely: $-\frac{\text{of section } 42}{\text{case of section } 42}$

of Mah. V of

"(b) the offices of Presidents to be reserved for persons belonging to the 1962. category of Backward Class of Citizens shall be upto 27 per cent. of the total number of such offices in the Zilla Parishads and the total reservation shall not be more than 50 per cent. of the total seats in the State:

Provided that, one-half of the offices so reserved shall be reserved for women belonging to the category of Backward Class of Citizens;".

6. In section 58 of the Zilla Parishads and Panchayat Samitis Act, in Amendment sub-section (1B), for clause (c), the following clause shall be substituted. of section 58 namely: —

of Mah. V of 1962.

"(c) the seats to be reserved for the persons belonging to the category of Backward Class of Citizens shall be upto 27 per cent. of the total number of seats to be filled in by election in a Panchayat Samiti and the total reservation shall not be more than 50 per cent. of the total seats in the Panchayat Samiti and such seats shall be allotted by rotation to different electoral colleges in a Panchayat Samiti:

Provided that, in a *Panchayat Samiti* comprising entirely the Scheduled Areas, the seats to be reserved for the persons belonging to the Backward Class of Citizens shall be the seats remaining, if any, after reservation of the seats for the Scheduled Tribes and Scheduled Castes:

Provided further that, the reservation for the persons belonging to the Backward Class of Citizens in a *Panchayat Samiti* falling only partially in the Scheduled Areas shall be as per the provisions of this clause:

Provided further that, one-half of the total number of seats so reserved shall be reserved for women belonging to the category of Backward Class of Citizens;".

7. In section 67 of the Zilla Parishads and Panchayat Samitis Act, in sub- Amendment section (5), for clause (b), the following clause shall be substituted, namely:—

of section 67 of Mah. V of

"(b) the offices of Chairman to be reserved for the persons belonging to the 1962. category of Backward Class of Citizens shall be upto 27 per cent. of the total number of such offices in the Panchayat Samitis and the total reservation shall not be more than 50 per cent of the total seats in the State:

Provided that, one-half of the offices so reserved shall be reserved for women belonging to the category of Backward Class of Citizens;".

CHAPTER IV

Miscellaneous

Repeal of of 2021 and saving.

8. (1) The Maharashtra Village Panchayats and the Maharashtra Zilla Mah. Ord. III Parishads and Panchayat Samitis (Amendment) Ordinance, 2021, is hereby repealed.

Mah. Ord. III of 2021.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the Maharashta Village Panchayats Act and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961 as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the relevant Acts, as amended by this Act.

III of 1959. Mah. V 10 of 1962.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ८, अंक ३८(२)

सोमवार, सप्टेंबर १२, २०२२/भाद्रपद २१, शके १९४४

पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ८२ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Act, 2022. (Maharashtra Act No. XLVI of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XLVI OF 2022.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 12th September 2022).

An Act further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate Mah. V action further to amend the Maharashtra Zilla Parishads and Panchayat of 1962. Samitis Act, 1961, for the purposes hereinafter appearing, and, therefore, Mah. Ord. III of 2022. (Amendment) Ordinance, 2022 on the 14th July 2022;

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AND WHEREAS, it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-third Year of the Republic of India as follows:—

Short title commence-

ment.

- 1. (1) This Act may be called the Maharashtra Zilla Parishads and and Panchayat Samitis (Amendment) Act, 2022.
 - (2) It shall be deemed to have come into force on the 14th July 2022.

Amendment of Mah. V of

2. In section 43 of the Maharashtra Zilla Parishads and Panchayat Mah. V of section 43 Samitis Act, 1961 (hereinafter referred to as "the principal Act"), to sub- of 1962. $\frac{1}{1962}$ section (1), the following provisos shall be added, namely :-

> "Provided that, the term of office of the President or Vice-President in office, on the date of commencement of the Maharashtra Zilla Mah. Parishads and Panchayat Samitis (Amendment) Act, 2022, may be XLVI of extended upto three months by the State Government by an order published in the Official Gazette:

Ord. III

of 2022.

Provided further that, notwithstanding anything contained in the above proviso, the term of office of the President or Vice-President shall be co-terminus with the terms of offices of elected Councillors as provided in section 10.".

Power to remove difficulty.

3. (1) If any difficulty arises in giving effect to the provisions of the principal Act, as amended by this Act, the State Government may, as occasion arises, by an order published in the Official Gazette, do anything not inconsistent with the provisions of the principal Act, as amended by this Act, which appears to it to be necessary or expedient for the purposes of removing the difficulty:

Provided that, no such order shall be made after expiry of a period of two years from the date of commencement of this Act.

(2) Every order made under this section shall be laid, as soon as may be, after it is made, before each House of the State Legislature.

Repeal of Mah. Ord. III of 2022 and saving.

- (1) The Maharashtra Zilla Parishads and Panchayat Samitis Mah. (Amendment) Ordinance, 2022 is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions, of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of said Act, as amended by this Act.



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ८, अंक ३८(३)

सोमवार, सप्टेंबर १२, २०२२/भाद्रपद २१, शके १९४४

पुष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ८३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) Act, 2022 (Mah. Act No. XLVII of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XLVII OF 2022.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette" on the 12th September 2022.)

An Act further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate Mah. V action further to amend the Maharashtra Zilla Parishads and Panchayat of 1962. Samitis Act, 1961, for the purposes hereinafter appearing; and, therefore, Mah. promulgated the Maharashtra Zilla Parishads and Panchayats Samitis Ord. (Second Amendment) Ordinance, 2022 on the 4th August 2022;

VIII of 2022.

AND WHEREAS it is expedient to replace the said Ordinance, by an Act of the State Legislature; it is hereby enacted in the Seventy-third Year of the Republic of India as follows:—

- 1. (1) This Act may be called the Maharashtra Zilla Parishads and Short title and Panchayat Samitis (Second Amendment) Act, 2022.
 - (2) It shall be deemed to have come into force on the 4th August 2022.

Amendment

2. In section 9 of the Maharashtra Zilla Parishads and Panchayat Mah.V $_{
m Mah.~V~of}^{
m of~section~9~of}$ Samitis Act, 1961 (hereinafter referred to as "the principal Act"), in sub-1962. section (1), in clause (a), for the words "not more than eighty-five and not less than fifty-five in number" the words "not more than seventy-five and not less than fifty in number" shall be substituted.

Annulment of process.

- 3. Notwithstanding anything contained in the principal Act and the rules, notifications or orders made thereunder, where the process,—
 - (i) to divide a district into electoral divisions and to determine the number of Councillors to be elected from District, or
 - (ii) to divide an electoral division into electoral colleges, or
 - (iii) of reservation of seats of Councillors in the Zilla Parishads and Panchayat Samitis,

is started or completed by the State Election Commissioner, or the State Government, as the case may be, before the date of commencement of the Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) Mah. Act, 2022, shall be deemed to be annulled and such process shall be done XLVII afresh according to the provisions of the principal Act as amended by this Act.

of 2022.

Power to remove difficulties.

4. (1) If any difficulty arises in giving effect to the provisions of the principal Act, as amended by this Act, the State Government may, by an order published in the Official Gazette, as the occasion arises, make such provisions not inconsistent with the provisions of the principal Act, as amended by this Act, as may appear to it to be necessary or expedient for the purposes of removing the difficulty:

Provided that, no such order shall be made after the expiry of a period of two years from the date of commencement of this Act.

(2) Every order made under this section shall be laid, as soon as may be, after it is made, before each House of the State Legislature.

Repeal of Mah. Ord. VIII of 2022 and saving.

5. (1) The Maharashtra Zilla Parishads and Panchayats Samities Mah. (Second Amendment) Ordinance, 2022, is hereby repealed.

Ord. VIII of

(2) Notwithstanding such repeal, anything done or any action taken ²⁰²². (including any notification or order issued), under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ९, अंक ४(२)

बुधवार, जानेवारी ११, २०२३/पौष २१ शके १९४४

पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ७ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडुन आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Zilla Parishads and Panchayat Samitis (Third Amendment) Act, 2022 (Mah. Act No. VII of 2023), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. VII OF 2023.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 11th January 2023.)

An Act further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS, the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take Mah. V immediate action further to amend the Maharashtra Zilla Parishads and of 1962. Panchayat Samitis Act, 1961, for the purposes hereinafter appearing; and, Mah. therefore, promulgated the Maharashtra Zilla Parishads and Panchayat Ord. IX of 2022. Samitis (Third Amendment) Ordinance, 2022, on the 12th September 2022;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title and commencement.

- 1. (1) This Act may be called the Maharashtra Zilla Parishads and Panchayat Samitis (Third Amendment) Act, 2022.
- (2) It shall be deemed to have come into force on the 12th September 2022.

Amendment of section 75 B of Mah. V

2. In section 75B of the Maharashtra Zilla Parishads and Panchayat Mah. V Samitis Act, 1961 (hereinafter referred to as "the principal Act"), the of 1962. of 1962. existing provisos shall be deleted.

Amendment of section 91 B of Mah. V of 1962.

3. In section 91B of the principal Act, the existing provisos shall be deleted.

Repeal of Mah. Ord. IX of 2022 and saving.

- 4. (1) The Maharashtra Zilla Parishads and Panchayat Samitis (Third Mah. Ord. IX Amendment) Ordinance, 2022, is hereby repealed. of 2022.
- (2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.